Fourth Series Vol. XX-No.26 Wednesday, August 28, 1968
Bhadra 6, 1890 (Saka)

# LOK SABHA DEBATES

सत्यमेव जयते

(Fifth Session)

(*Vol. XX contains Nos. 21-28*)

LOK SABHA SCRETARIAT
NEW DELHI
Price : *Re.* 1.00

# CONTENTS

*No.* 26—*Wednesday, August* 28, 1968/*Bhadra* 6, 1890 (*Saka*) COLUMNS


Oral Answers to Questions—
*Starred Questions Nos. 721 and 723 to 726 2325—56
Short Notice Question No. 14 2356—62

Written Answers to Questions—
Starred Questions Nos. 722, 727 to 750 2363—81
Unstarred Questions Nos. 6171 to 6180, 6182 to 6219, 6221 to 6224, 6226 to 6269, 6271 to 6303, 6305 to 6323, 6323-A and 6323-B. 2381—2489

Papers Laid on the Table 2489

Committee on Absence of Member from sittings of the House 2489—90

Messages from Rajya Sabha 2490—91

Leave of Absence of Members from sittings of the House 2491—92

Committee on Private Members Bills and Resolutions —
Thirty-seventh Report 2492

Estimates Committee—
Fifty-sixth Report 2493

Statement by Member Under direction 115 and Minister's reply thereto 2493—97
Shri Kanwar Lal Gupta 2493—96
Shri Surendra Pal Singh 2496--97

Punjab State Legislature (Delegation of Powers) Bill—*Introduced* 2498

Motion Under Rule 388 in respect of Foreign Marriage Bill 2498

Motions *re*. Joint Committee on Foreign Marriage Bill 2499—2507

Statutory Resolution *re*. continuance of President's Rule in West Bengal 2507—94
Shri Vidya Charan Shukla 2508—11
Dr. Ranen Sen 2511—17
Shri Krishna Kumar Chatterji 2517—21
Shri Humayun Kabir 2521—27
Shri Bimalkanti Ghose 2528—30
Shri Samar Guha 2530—35
Shrimati Ila Palchoudhuri 2535—39
Shri Pashabhai Patel 2539—42
Shri Onkarlal Bohra 2542—47


*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

| | COLUMNS |
|---|---|
| Shri S. S. Kothari | 2548—52 |
| Shri Sheo Narain | 2552—55 |
| Shri Ganesh Ghosh | 2555—59 |
| Shrimati Sharda Mukerjee | 2560—61 |
| Shri B. K. Daschoudhury | 2561—66 |
| Shri Deven Sen | 2566—70 |
| Shri Yamuna Prasad Mandal | 2570—75 |
| Shri Brajahari Mahato | 2575—78 |
| Shri Jyotirmoy Basu | 2578—82 |
| Shri Tridib Kumar Choudhri | 2582—84 |
| Shri Beni Shanker Sharma | 2584—85 |
| Bihar State Legislature (Delegation of Powers) Bill | 2594—2649 |
| Motion to consider, as passed by Rajya Sabha | 2594—2631 |
| Shri Vidya Charan Shukla | 2594—96 |
| Dr. Surya Prakash Puri | 2596—2600 |
| Shri Bibhuti Mishra | 2600—03 |
| Shri Beni Shanker Sharma | 2603—07 |
| Shri Ramavatar Shastri | 2608—11 |
| Shri D. N. Tiwary | 2612—13 |
| Shri Mohammad Ismail | 2613—18 |
| Shri Mrityunjay Prasad | 2618—22 |
| Shri Kameshwar Singh | 2622—25 |
| Shri Bholla Raut | 2625—27 |
| Clauses 2, 3 and 1 | 2631—33 |
| Motion to pass | 2634—49 |
| Shri Vidya Charan Shukla | 2644—46 |
| Shri Om Prakash Tyagi | 2634 |
| Shri K. M. Madhukar | 2634 |
| Shri P. G. Sen | 2635 |
| Shri Shiva Chandra Jha | 2635—36 |
| Shri Lakhan Lal Kapoor | 2636—38 |
| Shri Himatsingka | 2639 |
| Shri Lobo Prabhu | 2639 |
| Shri Sitaram Kesari | 2639 |
| Shri Gunanand Thakur | 2639—41 |
| Shri Chandra Shekhar Singh | 2641—43 |
| Shri Madhu Limaye | 2643—44 |
| Half-an-Hour discussion *re.* Father Ferrer's activities | 2649—72 |
| Shri Raghuvir Singh Shastri | 2650—57 |
| Shri Vidya Charan Shukla | 2659—69 |

LOK SABHA

*Wednesday, August 28, 1968/ Bhadra 6, 1890 (Saka)*

*The Lok Sabha met at Eleven of the Clock*

[MR. SPEAKER *in the Chair*]

## ORAL ANSWERS TO QUESTIONS

### MERGER OF ARES OF MANIPUR WITH NAGALAND

+

*721. SHRI SITARAM KESRI:
SHRI INDRAJIT GUPTA:
SHRI N. R. LASKAR:
SHRI B. N. SHASTRI:
SHRI KARTIK ORAON:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister has received a memorandum from the Naga Integration Committee demanding the merger of Naga areas of Manipur and Nagaland; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). The attention of the Hon'ble Member is invited to the answer given in the House by the Home Minister on 23rd August 1968 to Unstarred Question No. 5196.

**श्री सीताराम केसरी** : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि नागा इनटेग्रेशन कमेटी ने प्रधान मंत्री को जो स्मृतिपत्र दिया है, क्या उस को सदन-पटल पर रखा जायेगा, ताकि सदन को यह जानकारी हो सके कि उस में कौन कौन सी ग्रीवेंसिज़ दी गई हैं?



SHRI SURENDRA PAL SINGH: I have got the details of the grievances which are enumerated in the Memorandum. Whether I may place it on the Table of the House, the question rests with them. But I can give some details of it.

Amongst the various grievances that they have mentioned, one is maladministration and exploitation of the hill people by the plains people in Manipur; the second is that there should be 30 per cent reservation in Grade III and IV services for the tribal people, and that arrangement, they say, has not been adhered to by the administration. Another grievance is that, since 1964, no Nagas have been selected for interview by the UPSC for any of the higher posts in the State Government. Then there is another complaint that money is not being spent in their part of the State, for development purposes, etc., and money is diverted from tribal welfare fund, etc., for other purposes. There are a number of grievances. These are the main ones.

**श्री सीताराम केसरी** : हिन्दुस्तान के मानचित्र में हिन्दुस्तान और बर्मा के मध्य में मनीपुर पड़ता है। जो विद्रोही नागा चीन और पाकिस्तान जाते हैं, उन के लिए वही एक रास्ता है। वह हिन्दुस्तान का सीमावर्ती भाग है। चीन वहां पर गड़बड़ और असंतोष पैदा कर के हम को उलझाये रखना चाहता है। इस पृष्ठभूमि में क्या सरकार उन लोगों की ग्रीवंसिज़ को दूर कर के ऐसी परिस्थिति पैदा करने की कोशिश करेगी, जिस में नागा लोगों में जो असंतोष है, उस का निराकरण हो और उन नागाओं की ताकत मज़बूत हो, जो राष्ट्रीय भावना से ओत-प्रोत हैं और जिन की हमारे देश के प्रति आस्था है?

SHRI SURENDRA PAL SINGH : I agree with what the hon. Member has suggested. This assurance has already been given by the Home Ministry that all grievances will be gone into, will be inquired into, and efforts would be made to remove them.

SHRI INDRAJIT GUPTA : As far as we know, there are three subdivisions of Manipur, the population of which is overwhelmingly Nagas, and it is obvious that, if they have legitimate grievances which are allowed to persist, it would give a handle to the hostile Nagas, as it has been doing, to carry on their extended activities into Manipur and to foment this agitation for merger of these parts of Manipur with Nagaland. Therefore, I would like to know firstly, what concrete steps Government is taking to see that these legitimate grievances are redressed so that the source of tension and discontent does not remain, and secondly, whether they are considering giving full Statehood to Manipur as soon as possible, at least by stages, so that it is not possible also for the hostile Nagas to use this Statehood for Manipur as an excuse for fomenting discontent among the Nagas in Manipur.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGEY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : My colleague has already replied here that the grievances enumerated in the Memorandum will certainly be looked into.

As far as any kind of change in the status of Manipur is concerned, the whole area is in a disturbed state. I do not think that it would be right to open up these matters now.

SHRI N. R. LASKAR: I agree with what my hon. friend Shri Indrajit Gupta has said just now, because these assurances will not do and we have to take action immediately. We are glad that a categorical denial has come from Government that there will be no further division of the Union Territory of Manipur. For the question of reopening of boundaries or readjustment of the boundaries or the territories of States has created problems and not solved any problem. So I would like to know from the hon. Minister whether Government will resist this sort of demands from any quarter if they come in future ?

SHRIMATI INDIRA GANDHI : Each demand has to be seen ; each problem is a different one and has to be considered on merits.

SHRI RANGA : In regard to the disintegration of Manipur as such, he says that it should not be disturbed.

SHRIMATI INDIRA GANDHI : I have already said that it is a disturbed area and no changes envisaged for the present.

SHRI B. N. SHASTRI : Three subdivisions of Manipur State have been declared as disturbed areas in view of the subversive activities of the hostile Nagas, and in view of this, may I know whether Government apprehend that the non-merger of these predominantly Naga areas of Manipur with Nagaland will create conditions for carrying on intensive subversive activities by the hostile Nagas and as such may I know whether Manipur will be kept out of the purview of the cease-fire agreement ?

SHRI SURENDRA PAL SINGH : Government are fully aware of the unlawful activities which are being carried on by the underground Nagas in the Manipur area, but I can assure the House that these activities have been considerably curtailed ; they are much less than they were before. As regards the question of the merger of these areas occupied by the Nagas with Nagaland, it has already been said that there is no such proposal under the Government's consideration at the present moment.

SHRI KARTIK ORAON : A closer study of the Naga problems reveals

that 56 per cent of the tribals in Nagaland and 61 per cent of the tribals in Manipur and 97 per cent of the Tribals in Mizo Hills are converted to Christianity and it also reveals the dubious role of the underground Naga hostiles in hobnobbing with China ; so, it would not be difficult to discern the under-current of the collusive efforts well on the way for the formation of a Christian State calculated to spell disaster to the safety, security and sovereignty of India. I would like to know from Government whether they are conscious of it and if so, whether they will come forward with a uniform policy in regard to the problems of all the tribes of India and try to solve the problems of the tribal people, whether in the hills or in the plains, so that these problems will be sorted out once and for all, so far as the tribals are concerned.

SHRI S. XAVIER : This question is irrelevant to the main question.

SHRI KARTIK ORAON : It is for the Chair to decide and not for the hon. Member.

SHRI S. XAVIER : I am bringing it to the notice of the Speaker and let the Speaker decide.

SHRI SURENDRA PAL SINGH : It is true that quite a large majority of the underground Naga people profess the Christian faith, but there are other Nagas also who profess their ancestral faiths and they believe in some other thing. But that has nothing to do with the Christian State at all.

SHRI BAL RAJ MADHOK : The problem of Manipur is in a way analogous to the problem faced by the whole of Assam. A part of it is plains and a part of it is hills, and because of the policy of the Government of keeping the hill areas as museum pieces there has been no integration between the people of the plains and those of the hills ; this has created so many problems in almost the entire eastern area. In view of the fact that the entire area is a very sensitive area and Pakistan and China are trying to create trouble, may I know whether a suggestion has often been made that no piece-meal solution of the problems of the different regions or parts of this area should be undertaken but an over-all solution of the problems should be undertaken after appointing a commission which might go into the entire picture from the socio-economic and also the strategic and military point of view and then only any change whatsoever whether in Manipur or anywhere else has to be made ?

SHRIMATI INDIRA GANDHI : I entirely agree with the hon. Member that the whole region should be looked at from this broader point of view, both from the point of view of defence and also from the point of view of development. But I do not know whether it is necessary to appoint a commission for the propose. Government are going into all these matters.

SHRI BASUMATARI : Since the question of reorganisation of Assam came into the picture, these Naga people who are in the hills in Manipur started this agitation just to include this area in Nagaland. May I know the reaction of the present Nagaland Government in regard to this ?

SHRI SURENDRA PAL SINGH : The demand on the part of the Nagas of Manipur that their area should be merged with Nagaland has been there for a very long time, and quite a large number of people in the Nagaland State are also of the same opinion.

SHRI BASUMATARI : My question was this. May I know whether it is a fact that since the question of reorganisation of Assam came, this demand has been made by the Naga people in Manipur ?

SHRI SURENDRA PAL SINGH : I submitted earlier that this demand has been there much before that.

SHRI HEM BARUA : The Naga areas of Manipur are a part and parcel of Manipur. But, unfortunately this Government allowed a so-called cease-fire agreement with the Naga hostiles

to be extended to cover these areas also, and under cover of this so-called cease-fire agreement the Naga hostiles are recruiting their volunteers from the Naga areas of Manipur, and collecting taxes from the Manipur people and are using these Naga areas as a gate-way to China and Pakistan. It is a great mistake that this Government has made. In this context, may I know why there is this double standard ? May I know whether the Naga Integration Committee leaders who came down to Delhi and saw us also and gave us a copy of the memorandum submitted to the Prime Minister, of which I have a copy, have told specifically all the Government leaders whom they met in Delhi that if these Naga areas of Manipur are integrated with Nagaland there would be a check to the hostile activities carried on in these areas by a section of the Naga hostiles ?

SHRIMATI INDIRA GANDHI : It was because this area was also a disturbed area that it was included in the suspension of operations agreement. As the hon. Members know there is a village volunteer force there which along with our forces is doing a very good job of meeting the hostile Nagas.

SHRI HEM BARUA : My question was different. Why is it that this so-called cease-fire agreement was extended to cover these peaceful areas in Manipur ? This gives an opportunity to the Naga hostiles to extend their hostile activities to these areas also.

SHRIMATI INDIRA GANDHI : The position is that they were not peaceful areas and there was trouble there also.

SHRI P. VENKATASUBBAIAH : From the memorandum that has been submitted by the Naga Integration Committee we find that their demands refer more to their economic difficulties and the need for their betterment. Keeping in view that factor and also the statement just now made by the Prime Minister in regard to laying more emphasis on defence and development, may I know whether Government are contemplating, so far as the eastern region is concerned, to evolve a suitable framework of policy comprising of all these factors of the defence and development so that there may be a natural national integration that could be effected ?

SHRIMATI INDIRA GANDHI: That was what I said just now.

**श्री एस० एम० जोशी** : क्या मंत्री महोदय यह मानते हैं, हम लोगों ने अभी सीज-फायर का जो ऐग्रीमेंट किया उस एग्रीमेंट में इस प्रदेश का समावेश किया, उस के कारण नागा लोगों की इस चीज को हम ने मान लिया कि जो होस्टाइल लोग हैं उन का प्रभाव यहां भी है, यानी नागा लोगों का प्रभाव इस इलाके में है, इस चीज को हम ने मान लिया और इसलिए अब नागा लोग इस के ऊपर अपनी मांग कर रहे हैं ?

दूसरे, मैं यह जानना चाहता हूं कि क्या कोई ऐसा एग्रीमेंट या समझौता हुआ है जिस में 16 नुक्ते हैं और उस में यह समझौते का एक हिस्सा है ?

**श्री सुरेन्द्रपाल सिंह** : जी हां, समझौता हुआ था जिस को 16 प्वाइंट एग्रीमेंट कहते हैं। उस में 13 वां प्वाइंट इसी के मुताल्लिक है। लेकिन उस में भारत सरकार ने कभी यह नहीं कहा कि यह एरियाज नागालेंड में मिला देंगे।

### ADVERTISEMENTS FOR NEWSPAPERS CARRYING ON COMMUNAL PROPAGANDA

*723. SHRI ANANTRAO PATIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that newspapers carrying on communal propaganda are still receiving advertisements from Government ;

(b) if so, the reasons therefor ;

(c) if not, how some communal

dailies in Maharashtra published Government advertisements in June and last week of July, 1968 ; and

(d) whether Government propose to have consultations with the State Governments about the release of advertisements and newsprint quota to such papers ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : (a) to (c). As a matter of policy, Central Government advertisements are withheld from newspapers and periodicals indulging in virulent propaganda inciting communal passions. In the absence of specific names of the dailies, it is difficult to reply to this question. Advertisements are released by Directorate of Advertising and Visual Publicity to newspapers according to the policy mentioned above.

(d) The National Integration Council at its Srinagar session has recommended that, on conviction of an offence under Section 153A of the Indian Penal Code for communal activities, newsprint quota of the newspaper concerned and the issue of Government advertisements to it should be suspended. The recommendation is under examination in all its aspects. The State Governments will also be consulted, if necessary.

SHRI ANANTRAO PATIL : In reply to my supplementary the other day, the Minister had stated that he is not giving advertisements to newspapers carrying on communal propaganda. This was not true ; it was a half-truth, because as the Minister comes from Maharashtra, he knows about many newspapers which carry on communal propaganda. Here I have with me two or three issues of some of these newspapers; one is in Hindi, the other in Marathi. These are newspapers responsible for fanning communal feeling at the time of the recent riots in Nagpur and Aurangabad. These newspapers still carry government advertisements. I have the issues of 14th August, 15th August, and 19th August.

AN HON. MEMBER : Name the newspapers.

SHRI ANANTRAO PATIL : One is *Yuga Dharma* in Hindi published from Nagpur and the other is *Tarun Bharat* in Marathi published simultaneously from Nagpur and Poona.

In view of this fact, is the Minister prepared to go through the list, make a scrutiny and take necessary steps ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : We will re-examine it.

SHRI ANANTRAO PATIL : Why are advertisements still released to these newspapers ?

SHRI K. K. SHAH : My hon. friend ought to know that advertisements are released much in advance. If it has appeared in the month of August, it must have been released in July. After we get the copies, they will be examined and scrutinised.

SHRI ANANTRAO PATIL : It is very strange to know how it is determined that a particular newspaper is carrying communal propaganda or not. The newspapers are received by the DAVP and clippings are received by the PIB from the regional offices. The poor man sitting at the desk here goes through the newspapers and clippings and makes his own assessment. He does not know the newspapers nor the editors, nor the editorial policy. In view of this, will it not be advisable and desirable to consult the State Government who know better which are the newspapers carrying on communal propaganda ?

SHRI K. K. SHAH: State Governments are always consulted. He should have no doubt about it. Either they make a reference or we make a reference to them.

**श्री अटल बिहारी वाजपेयी** : क्या यह सच है कि श्रीनगर में आयोजित राष्ट्रीय एकात्मता परिषद की बैठक में यह निश्चित

हुआ था कि जब तक कोई समाचार-पत्र अदालत में दोषी न पाया जाय तब तक न तो उस का विज्ञापन रोका जाय और न उस को जो अखबारी कागज दिया जाता है उस कोटे में किसी प्रकार की कमी की जाय ?

दूसरा प्रश्न यह है कि क्या यह सच है कि जिन अखबारों का नाम अभी माननीय सदस्य ने लिया उन्होंने दंगों को रोकने में महाराष्ट्र सरकार की विफलता के लिए उस की आलोचना की थी और इसलिए उन के विरुद्ध कार्यवाही करने की मांग की जा रही है ?

SHRI K. K. SHAH : I have not accepted his allegation. I have said I will go through them. So he need not come to the conclusion that I have accepted what he has said.

It is true that the National Integration Council has made this recommendation. A Bill is coming before this House. If it is passed, in the light of that, we will also reshape our policy.

SHRI SONAVANE : Have any prosecutions been launched against such of the persons who carry on such virulent communal propaganda after the decisions taken at the National Integration Conference ? If not, why not ?

SHRI K. K. SHAH : It is well known that the case of *Mother India* is pending in the court.

SHRI UMANATH : *Marmik* is the paper of the Shiv Sena run from Bombay which is day in and day out bringing out writings against Indian citizens belonging to the southern States. This is definitely affecting the unity of the country. To that paper, the State Bank of India has given big advertisements several times. May I know whether such advertisements being given to this newspaper *Marmik* which is writing all sorts of things against the country's unity in the sense I have indicated, will come within the purview of the National Integration Council decision ? If not, what do Government propose to do about it ?

SHRI K. K. SHAH : To reply to it will be an indirect way of disclosing from whom advertisements are withheld. I am in a difficult position. I have got the list of the Marathi papers, and I do not find *Marmik* here.

Some public sector undertakings and banks directly give advertisements. I am only concerned with advertisements released through the DAVP.

SHRI UMANATH : My question relates to advertisements given to papers which are propagating disintegration of the nation, whether they are given by public sector or other organisations, and I asked whether it will come within the purview of the National Integration Council decision.

SHRI K. K. SHAH : Yes. As soon as the legislation is passed, naturally all these will be taken care of.

SHRI SHIVAJI RAO S. DESHMUKH : *Yuga Dharma*, mentioned by my hon. friend, as recent as on 22nd July 1968, wrote an editorial entitled '*Bharat ke Mussalmano*', which is out and out a condemnation of Indian Muslims, inciting therein the majority community, Hindus, to rise in revolt and crush the so-called, alleged Muslim communalist excesses. This particular paper goes on publishing extracts of speeches of communal leaders actually made or not made with the sole intention of rousing communal feelings. After the communal riots, it poses as a very responsible journal and wants to blame the Maharashtra Government for their failure to curb communal riots.

Coming to the administration, whether it is the State Government of Maharashtra or of any other State or the Central Government here, they are all being run by so-called intellectuals, 90 per cent of whom are outright communalists in their education and background and thinking. That

being so, will it be prudent to leave this question to the judgment of these administrators who, I repeat, are by training, culture and education, out and out communal ? Will it not be better to entrust this task of tracing communalism to socio-political workers ?

SHRI K. K. SHAH : These are very sweeping remarks and I cannot accept them. But I will go through it.

SHRI SONAVANE : He has not launched a single prosecution so far, What is he doing ?

Dr. RANEN SEN : While communal dailies are getting advertisements from State Governments, as stated by many hon. members here, what has been the advice given by the Central Government when the Andhra Government refused to give advertisements to *Patriot* and *Link* which are not only out and out non-communal but are also fighting communalism ?

SHRI K. K. SHAH : As I know the facts, these things were examined three months ago. On re-examination, these papers were removed.

DR. RANEN SEN : What was the advice given by the Centre to the Andhra Government ?

SHRI K. K. SHAH : They are their own masters. They do not seek our advice.

**श्री शिव नारायण** : अध्यक्ष महोदय, मैं जानना चाहता हूं कि जो पत्र या अखबार कम्यूलिज्म का प्रचार करते हैं या विदेशों का प्रचार करते हैं, क्या सरकार इन पर बैन लगाने की तैयारी करेगा ?

SHRI K. K. SHAH : I would request the hon. friends to be patient till the Act is passed.

SHRI LOBO PRABHU : There can be no doubt that all of us keep away from communalism ; it is an act of patricide, war between brother and brother. But the question is whether the judgement of Government is correct whether there should not be some body which inspires the confidence in the judgement taken about a paper or a person. I want to know whether the Press Advisory Body or the press consultative body or some other body should not be constituted to pass this judgement. The second question is this. Communalism is even now an offence, a serious offence and the publisher of anything of a communal nature can be prosecuted. Why has the Government refrained from prosecuting the papers which have been shown to be obviously and clearly communal ?

SHRI K. K. SHAH : This question contains two parts. The first part is whether a special body is to be appointed. The Bill is coming before the House. Now that it is their desire to send it to a Select Committee, this question will be examined. So far as the second part is concerned, even the Bill contains an amendment to section 103 (a) because one has to take into consideration whether it will have temporary effect or permanent effect.

**श्री प्रेम चन्द वर्मा** : मैं जानना चाहता हूं कि काश्मीर में राष्ट्रीय एकता परिषद् की बैठक होने के बाद से आज तक कितने एसे पेपर्ज़ पर मुकदमे चलाये गये हैं, जिनका सम्बन्ध साम्प्रदायिक दंगों से या उन के प्रचार से है ? उन के नाम क्या क्या है ? पटना के एक पेपर संगम का रांची के फिसादों से सीधा सम्बन्ध रहा है, उस पर कांग्रेस गवर्नमेंट ने मुकदमा चलाया था, लेकिन वहां जब संविद की सरकार आई उसने. . . .

MR. SPEAKER : Do not go into what the United Front Government did and what the Congress Government did. You are raising issues which are controversial, during the question hour.

**श्री प्रेम चन्द वर्मा** : अध्यक्ष महोदय, संगम अखबार पर कांग्रेस सरकार ने

मुकदमा चलाया था, लेकिन संविद की 'सरकार ने वह मुकदमा उठा लिया। मैं जानना चाहता हूं कि क्या वह मुकदमा वापस उठा लिया गया है? अगर हां, तो किन हालात में उठाया गया है?

SHRI K. K. SHAH : The question was about the Maharashtra Government.

**श्री प्रेम चन्द वर्मा** : अध्यक्ष महोदय, पेपर्ज़ के नाम नहीं बताये, जिनके ऊपर मुकदमा चलाया गया है, उन के नाम बताये जायें?

INTERNATIONAL AWARDS TO INDIANS

*724. SHRI HARDAYAL DEVGUN : Will the Minister of EXTERNAL AFFAIRS be pleaed to state :

(a) the number of Indians who have so far been awarded International awards sponsored by official and non-official agencies in U.S.S.R. and other communist countries ; and

(b) the names of such awardees and their contributions for which awards have been given to them ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) and (b) . The information is being collected.

**श्री हरदयाल देवगुण**: अध्यक्ष महोदय, यह एक ऐसा महत्वपूर्ण प्रश्न है जिस पर इन को जानकारी होनी चाहिये थी। हमारे संविधान ने आर्टिकल 18 में लिखा हुआ है--

"No citizen of India shall aceept any title from any foreign Government."

दूसरे महायुद्ध के बाद जो शीत युद्ध शुरु हुआ है, उस में दो बड़ी ताक्तें हमारे यहां के राजनीतिक जीवन को, सामाजिक जीवन को भ्रष्ट करने की चेष्टा कर रही हैं तथा रुपये की सीधी मद्द एसे दलो को दे रही हैं, जिनका स्वार्थ विदेशी हितों के पोषण से बंधा है। 'लेनिन एवार्ड' के नाम से एक एवार्ड रूस सरकार ने घोषित कर रहा है जो भारतीय नागरिकों को रुपये की शक्ल में दिया जाता है। पहले परोक्ष रूप से दलों की सहायता होती थी, अब सीधे नक़द रुपया देकर भारतीय नागरिकों को अपने हितों के लिये इस्तेमाल करने की चेष्टा विदेशी सरकारें कर रही हैं। ऐसी स्थिति में यह जानकारी, जो कि भारत की सुरक्षा, भारत की स्वतन्त्रता और अखण्डता के हित में है, यहां की सरकार को मालूम होनी चाहिये थी, यह जानकारी न होने के क्या कारण हैं तथा इस के बारे में क्या क्या कार्यवाही सरकार करेगी?

**श्री ब०रा० भगत** : इसके बारे में जानकारी है मगर जैसा सवाल उन्होंने पूछा है, non-official agencies in the USSR and other communist countries, यह तो तफसीलात के सवाल हैं, और ये तफसीलात पूरी हों, यह चेष्टा की जा रही है। जैसा कि उन्होंने लेकिन प्राइज़ के बारे में कहा, तो उसके लिए अगर अलग से सवाल पूछते तो हम जवाब देते।

MR. SPEAKER: The only question is, whether it is desirable, in the interests of India, Indian unity and all that, to secure foreign awards, because there are many awards that are given. That is all he is asking.

SHRI B. R. BHAGAT : About the constitutional position, we have said that titles are banned ; that is always looked into. But these awards are there and this does not infringe the constitutional position. And it is not only awards from this country but there are awards from various other countries which we accept through set

procedure. This question is looked into in the interests of the country; the general interest and the relations with other countries and in the interest of promotion of friendship and consolidation, etc. These are all looked into.

MR. SPEAKER: He says other countries are also awarding such things.

**श्री हरदयाल देवगुण** : अध्यक्ष महोदय, चेकोस्लोवाकिया में जो घटनायें हुई हैं. .

**अध्यक्ष महोदय** : यह सवाल तो एवार्ड के बारे में है।

**श्री हरदयाल देवगुण** : उन घटनाओं को ध्यान ने रखते हुए–जैसे कि संविधान के अन्तर्गत सरकारी कर्मचारी वर्जित हैं– क्या सरकार कोई ऐसा कानून बनायेगी कि भारतीय नागरिकों के लिए भी किसी भी देश में रुपया लेना वर्जित हो ? क्या इस प्रकार की कोई व्यवस्था भारत सरकार करने जा रही हैं ? क्योंकि श्रीमती अरुणा आसफ अली को लेनिन प्राइज़ मिला है और चेकोस्लोवाकिया के बारे में उन के समाचारपत्र 'पैट्रियट' में जैसा लिखा है वैसा "पर्वदा" ही लिख सकता था। इस प्रकार का घृणित कार्य करने वाले लोग विदेशी सरकार के स्वार्थ पूरे करते हैं उनके व्यवहार से सबक लेकर सरकार क्या इस प्रकार का कानून बनाएगी कि जिस से कोई भारतीय नागरिक पुरस्कार के रूप में अथवा किसी अन्य रूप में धन प्राप्त न कर सके।

SHRI B. R. BHAGAT: The constitutional position about this matter is very clear and comprehensive. Government servants are banned from accepting such awards or receving such titles or gifts. As for the award from this particular country, if the hon. Member has objections not to have awards from a particular country but they could be had from other countries, that is a different matter. (*Interruption*). Please hear me, and then, if you want to ask anything further, if the Chair permits, I am prepared to answer them. I said these awards come from various countries; not only from our own country. When we accept this, or when we allow our citizens to accept these awards, the general interest of the country, the security, the international interests, etc., are all taken into consideration.



SHRI SRADHAKAR SUPAKAR: There are also some awards which are of a literary character like the Nobel Prize and other things and there are awards which are meant to influence the persons politically. So, would the Govenment make a distinction between awards which are purely for honouring a particular person without any political strings, and awards which have political strings attached? Will the Government make any distinction between these kinds of awards?

SHRI B. R. BHAGAT: This question has been raised previously also. We can certainly look into the matter as to whether any award carries pecuniary benefits or has any similar effect. We are prepared to look into the question whether we should allow it in the general interests of the country.

**श्री प्रकाशवीर शास्त्री** : अध्यक्ष महोदय, प्रश्नोत्तर काल में आपने व्यवस्था का प्रश्न उठाने की अनुमति नहीं दे रखी है इसलिए उस बात को मैं प्रश्न के रूप में रखना चाहता हूं। अभी मंत्री महोदय ने श्री हरदयाल देवगुण के प्रश्न के उत्तर में कहा कि सुचना एकत्रित की जा रही है और यथासमय सभा के पटल पर रखी जायेगी परन्तु जैसा आपने नियम बना रखा है उसके अनुसार 21 दिन पहले माननीय सदस्य अपने प्रश्न देते हैं और 21 दिनों के बाद मन्त्री महोदय यह उत्तर दे दें कि सूचमा एकत्रित की जा रही है, यह कहां तक उचित होगा ? यह तो माना जा सकता था कि

जितनी सूचना उपलब्ध है वह आप दे रहे हैं और जितनी सूचना उपलब्ध नहीं है उसे एकत्रित करके सभा पटल पर रखेंगे परन्तु एकदम प्रश्न टाल देना और यह कह देना कि सूचना एकत्रित की जा रही है, यह सरकार की दृष्टि से और विदेश मन्त्री के पद की दृष्टि से सर्वथा अनुपयुक्त है। इस समय किसी प्रकार की सूचना है तो वह सदन को बतायें। इसके साथ साथ क्या यह भी निर्णय करने जा रहे हैं कि यह पुरस्कार देने की प्रवृत्ति एक तरह से प्रलोभन के रूप में प्रयुक्त की जा रही इसके लिए सरकार निश्चय करेगी कि सीधे कोई पुरस्कार न ले, सरकार की जानकारी में आने के बाद ही पुरस्कार प्राप्त किए जायं? क्या इस प्रकार की कोई व्यवस्था प्रधान मन्त्री करने जा रही हैं? यदि हां, तो उसका स्वरूप क्या है?

**प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक - कार्य मंत्री (श्रीमती इन्दिरा गांधी)** : यह तो नहीं कह सकते हैं कोई व्यवस्था करने जा रहे हैं, लेकिन माननीय सदस्य ने जो सुझाव रखा है कि ऐसी जो प्राइजेज़ आती हैं उनपर ध्यान दिया जाए, मेरे खयाल से इसपर हमको विचार करना चाहिए।

MR. SPEAKER : Whatever information you have now, you can place it on the Table. The rest of the information you can collect later on and give. That is what he says. It is very reasonable.

SHRI B. R. BHAGAT : We have some information with us. So far six people have been given awards by Russia—Dr. S. Kitchlu, Shrimati Aruna Asaf Ali, Gen. Sokhey, Shrimati Rameswari Nehru and Shri Ramesh Chander.

Then, there is the award of the Academy of Science of the Soviet Union. This was awarded to Dr. C. V. Raman. Then, there are Nehru Awards given under the auspices of the *Soviet Land*. The rest of the information I will collect and give to the House.

The hon. member said that 21 days' notice is given. It is true, but actually when the question is finally approved and given to us, we hardly get a few days.

SHRI RANGA : You get not less than 10 days.

SHRI B. R. BHAGAT : Anyhow, it is not 21 days. I am one with the hon. member and I am prepared to give whatever information we have. But in order that the information may be complete, we have to get the information from all these countries and various other departments concerned. Therefore, the hon. member and the House should appreciate that there is a genuine difficulty in getting complete information. That is the reason.

**श्री द्वा० ना० तिवारी** : अध्यक्ष महोदय, मन्त्री जी द्वारा दिए गए मुख्य प्रश्न के उत्तर से न केवल आश्चर्य ही हुआ बल्कि दुख और निराशा भी हुई। आपके नागरिकों के साथ कौन देश कैसा व्यवहार कर रहा है, कौन इनाम दे रहा है, किस काम के लिए दे रहा है, इसकी सूचना आप नहीं रखेंगे तो एक दिन ऐसा भी आ सकता है जबकि देशद्रोह के लिए भी इनाम मिला करेगा। तो मैं जानना चाहता हूं कि क्या आपके पास एसी कोई ऐजेन्सी नहीं है जो सारी इन्फार्मेशन हर साल कलेक्ट करके आपको दे और आप जान सकें कि किस के लिए किसको इनाम दिया जा रहा है?

**श्री ब० रा० भगत** : जैसा मैंने कहा, भिन्न भिन्न विभागों के पास यह है लेकिन फिर भी माननीय सदस्य का सुझाव सही है कि इसको एक एजन्सी से केन्द्रित होना चाहिए और हमारे पास

इसकी अप-टु-डेट इन्फार्मेशन होनी चाहिए। हम चेष्टा करेंगे कि यह कमी दूर हो।

SHRI SAMAR GUHA : There cannot be any objection if an award is given by any country on the basis of recognition of the merit of any scholar researcher or men of scientific acumen. But if awards are used for the purpose of ideological indoctrination and political infiltration, naturally every country and surely ours too should take precaution against that. Recently Mr Khanna, who was one of the central ministers got a medal from the Pakistan Government. Philippines also gives Magsaysay awards. Russia gives Lenin Prize and Nehru Award. I want to know whether the Government will make it clear to our countrymen that our countrymen will receive an award only on two conditions : firstly, if the award is given on the basis of recognition of the meritorious work of a scholar by any university in the world and, secondly, if that award is given by not any country but by an international body like the Nehru Prize body.

SHRI B. R. BHAGAT : The principle that the hon. Member has mentioned is unexceptionable. Actually, that is the guiding factor in this matter. We are opposed to importation of any political doctrine or infiltration.

SHRI SAMAR GUHA : The names that you mentioned just now of the Lenin Prize holders, did they receive the awards for any scholarly work ?

SHRI B. R. BHAGAT : One award, for example, is for medical research .........(*Interruption*)

SHRIMATI INDIRA GANDHI : The Lenin Peace Prize, as the name implies, is supposed to be for work done to increase the atmosphere of peace in the world. Presumably what the hon. Minister mentioned was about the award given to General Sokhey who gave the entire money which he received for medical research. The hon. Member also brought in the name of former Minister in regard to a medal that he received from Pakistan. That was a medal, a momento, which they gave to all the people who attended that particular function. It was not in the nature of an award.

SHRI MANUBHAI PATEL : May I know from the hon. Minister whether these distinguished persons who go to receive these awards do so bringing it to the notice of the Government ? Are no passports issued to them ? When they put forward their demand to go to certain places and seek the Government's permission, do they not clarify for what purpose they want to go to other countries? I want to know the system that is being followed whether a citizen who goes abroad to other countries to receive awards seeks the permission of Government ?

SHRI B. R. BHAGAT : Certainly anybody who goes out will have to seek our permission and get a passport. But it is not necessary that they should indicate the reason or the purpose for which they are going.

**श्री रवि राय** : मैं मंत्री महोदय से जानना चाहता हूं कि क्या यह सही है जैसे कि श्री जयप्रकाश नारायण को फिलिपाइंस पुरस्कार मिला और श्रीमती अरुणा आसफ़ अली को कम्युनिस्ट रूस से लेनिन पीस प्राइज़ मिला और जैसे कि श्री जयप्रकाश नारायण की अक्साईचिन के सिलसिले में राय थी और वह जैसा कि लगता है हिन्दुस्तान के खिलाफ़ थी और श्रीमती अरुणा आसफ़ अली की भी उस तरह की राय थी और यह जो इस तरह से भूमिदान करना चाहते हैं। दूसरों को अपने देश को दे देना चाहते हैं, अपने देश को बेच डालना चाहते हैं उन को ही यह प्राइज़ मिल रहे हैं तो क्या मंत्री महोदय इस बारे में बुनियादी तौर पर आगे सोचेंगे कि इस तरह के लोगों को प्राइज़ नहीं देना चाहिए ?

**श्री ब० रा० भगत** : यह प्राइज़ जो दिये गये हैं बाहर के मुल्कों ने दिये हैं जैसे कि श्री जयप्रकाश नारायण को

वह मैक्सेसे प्राइज़ मिला। अब वह उन्हें किन कारणों से मिला इस की तफसील हमारे पास नहीं है।

**श्री विभूति मिश्र :** अध्यक्ष महोदय, इतिहास साक्षी है कि चाणक्य यह सारी जानकारी अपने पास रखता था कि कौन देश से बाहर जा रहा है, कौन देश में आ रहा है, कौन चन्द्रगुप्त से मिल रहा है और कौन दुश्मनों से मिल रहा है तो मैं अपनी सरकार से जानना चाहता हूं कि इतनी बड़ी एजेंसी रखते हुए क्या हमारे ऐक्सटरनल एफेयर्स के मिनिस्टर को पता ही नहीं है कि इस देश के किन किन लोगों को कौन कौन सा ऐवार्ड मिला है और वह ऐवाईस उन को किस कारण से मिले हैं? मंत्री महोदय को बतलाना चाहिए कि उन को यह ऐवाड्स किस कारण से मिले हैं? क्या यह सही है कि जिन को यह ऐवार्ड मिला है वह वैसा ही विचार रखते हैं जैसा कि रूस वाले रखते हैं और यदि यह बात सही है तो क्या सरकार उन के सारे कारनामों को देखेगी कि आखिर किस कारण से यह ऐवार्ड उन को मिला है?

**श्री ब० रा० भगत :** चाणक्य के पास सब सूचनाएं रहती थी यह बात सही है लेकिन यह भी ठीक है कि चाणक्य उन को रोज़ाना ब्राडकास्ट भी नहीं करता था। अगर ऐसी कोई सूचना सरकार के पास हो भी तो उसे इस तरह से ब्राडकास्ट नहीं किया जाना चाहिए बल्कि उसे अपने पास रखना चाहिए।

**श्री विभूति मिश्र :** अध्यक्ष महोदय, चाणक्य बिहार का रहने वाला था। चन्द्रगुप्त के शत्रु जेलर के साथ मिल कर साजिश से उसे फांसी देना चाहते थे लेकिन चाणक्य ने उस साजिश का पता लगा लिया और वह भेष बदल कर जेल में गया और उस साजिश में शामिल जेलर को उस ने रंगे हाथ पकड़ कर फांसी दिलाई लेकिन यह हमारे ऐक्सटरनल एफेयर्स मिनिस्टर हैं इन को इस बारे में पता ही नहीं है तो यह आखिर राज्य कैसे चलायेंगे?

**श्री शिव नारायण :** यह हंस कर टालने का सवाल नहीं है।

SHRI BAL RAJ MADHOK : Chanakya came from Taxila, not from Bihar.

SHRI HEM BARUA : Chanakya was not from Bihar.

**श्री जगन्नाथराव जोशी :** अध्यक्ष महोदय, यह सवाल बिलकुल स्पष्ट था और जानकारी प्राप्त करने के लिए ही दिया गया था। उस में पूछा गया था कि रूस तथा अन्य साम्यवादी देशों की सरकारों तथा गैर सरकारी एजेंसियों के द्वारा कितने भारतीयों को अन्तर्राष्ट्रीय पुरस्कार दिये गये हैं? विशुद्ध जानकारी के लिए ही यह सवाल दिया गया था लेकिन शुरु में तो मंत्री महोदय ने उस को टाल दिया और बाद में उन्होंने कुछ नाम बतलाये जिन्हें कि यह प्राइज़ मिले हैं। मैं मंत्री महोदय से यह अर्ज करना चाहता हूं कि इस के विषय में वह पूरी जानकारी दें कि कितने भारतीयों को यह पुरस्कार दिये गये और वह किन किन आधारों पर दिये गये यह सारी जानकारी वह सभा पटल पर रखने की कृपा करें?

MR. SPEAKER : That is what he has agreed to. Next question; Shri R. K. Sinha.

SHRI BENI SHANKER SHARMA: Sir, question No. 744 also may be taken up along with this.

MR. SPEAKER : No. Questions 725 and 726 can be taken up together.

ALTERNATIVE PLAN PREPARED BY KERALA STATE PLANNING BOARD

*725. SHRI R. K. SINHA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Kerala State Planning Board is preparing a National Plan as an alternative to the Fourth Plan now being finalised by the Planning Commission ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS : (SHRI B. R. BHAGAT) (a) No, Sir.

(b) Does not arise.

DEVELOPMENT OF KERALA

*726. SHRI P. C. ADICHAN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the average daily wage of a worker in Kerala is only Rs. 3.54 as against the All-India average wage of Rs. 6.13 and the per capita income in that State is only Rs. 290 as against the All-India figure of over Rs. 350.

(b) if so, the main reasons for the low rate of development of that State despite the potentiality of the State for rapid development ; and

(c) what are the salient features of the development plan of the State proposed to be included under the Fourth Five Year Plan, indicating the outlay for various sectors of economy and how far it is acceptable to the Central Government and the Planning Commission and how far it is likely to achieve the rapid development of that State ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS ( SHRI B. R. BHAGAT) : (a) There is no comparable index of daily wages prevailing in a region with those of the country as a whole. Daily wages of workers are determined by local conditions and change from time to time.

Comparable estimates of per capita income of Kerala and of the country as a whole, are not yet available.

(b) A variety of complex factors determine the rate of development of a State ; it is not possible to identify precisely any specific factor responsible for the rate of growth of a State. In the case of Kerala, *prima facie* it appears that the somewhat slow rate of growth is mainly attributable to its large population.

(c) Does not arise at this stage as the proposals for the Fourth Five Year Plan (1969—74) have not yet been received from the State Government.

SHRI R. K. SINHA : A memorandum was submitted by five Members of Parliament, including myself, Shri Atal Bihari Vajpayee, Shri Ram Sewak Yadav and others, to the UP Planning Board about the Faizabad Division. This division in Uttar Pradesh consists of six districts....(*Interruption*).

MR. SPEAKER : I do not know on which question you are asking a supplementary. This question is about Kerala.

SHRI R. K. SINHA : You permit diversions in discussions on many questions. So my question should be permitted.

MR. SPEAKER : No, it is not permitted. If you want to ask about Kerala State Planning Board, you may.

SHRI R. K. SINHA : I had put a question on fertiliser and its export and the whole gamut of fertiliser policy was discussed in this House. Why this discrimination now when there was a latitude given on other occasions ?

MR. SPEAKER : If you want to ask a supplementary about question No. 725, you can.

SHRI R. K. SINHA : Let me put it ; it will take hardly a minute. On

the question of railways so many branch lines got started in the House.

MR. SPEAKER : No. Then somebody will put a question about Bengal and somebody else about Assam. Where will it end ?

SHRI SHIVAJIRAO S. DESHMUKH : On a point of information, Sir. There may be Kerala in Faizabad !

SHRI R. K. SINHA : Sir, the Faizabad Division is neither considered as part of eastern UP nor of western UP.

MR. SPEAKER : I am not allowing it. It is not going to be answered. Shri Adichan.

SHRI R. K. SINHA : I shall raise a point of order whenever there is diveision from the main purpose of the question now.

MR. SPEAKER : There must be some connection somewhere What is the connection between Faizabad and Kerala ?

SHRI R. K. SINHA : You allow me a second question then.

MR. SPEAKER : Now I have called Shri Adichan. I will call you afterwards.

SHRI P. C. ADICHAN : In view of the fact that Kerala has been neglected by the last three Plans, as a result the State is far behind the other States of the Union in development, will the Government make liberal and just allotment to Kerala in the Fourth Plan so as to eradicate the imbalances created by the neglect of the State during the last three Plans ?

SHRI B. R. BHAGAT : Sir, I could not follow the question.

SHRI YOGENDRA SHARMA : The question is that Kerala has not been given adequate assistance by the Centre during the last three Five Year Plans ; will the Government ensure that Kerala will get fair treatment in the Fourth Plan ?

SHRI NAMBIAR : At least in the Fourth Plan.

SHRI B. R. BHAGAT : This is not true. In the last three Plan periods progressively Kerala has received more Central assistance than all States.

AN HON. MEMBER Why this discrimination ?

SHRI B. R. BHAGAT : From the First to the Second Plan the increase in all States was 20 per cent, while in respect of Kerala it was 58 per cent ; the increase in assistance in the Third Plan over the Second Plan for all India was 137 per cent, while in the case of Kerala it was 221 per cent.

AN HON. MEMBER : Why ?

SHRI B. R. BHAGAT : Facts.

The increase in assistance in the Fourth Plan for all States is 43 per cent while in the case of Kerala it is 50 per cent. So, while appreciating the problem we should do whatever is possible so that its rate of growth goes up. To say that discrimination has been made against Kerala in regard to Central assistance is not true ; actually, we are trying to step it up.

SHRI SONAVANE : There is discrimination in their favour.

MR. SPEAKER : Shri Sinha.

AN HON. MEMBER : What about a second question for Shri Adichan ?

MR. SPEAKER : No second question when two questions are put together.

SHRI R. K. SINHA : Kerala is a backward and underdeveloped State in the country.

AN HON. MEMBER : Certainly not.

SHRI R. K. SINHA : There are two contradictions which have to be considered by the Government in the national schedule of planning—one is

backward areas and the other developed areas. I want to point out another contradiction to the Minister. There are areas in States which are urban-based and there are areas which are rural-based. Do the people in the rural areas not exist on the map of India ; do they not pay taxes and are they not voters ? Should planning be introduced only in big cities and whole areas in the country, where there are village people who pay taxes and who vote for the Government of India, be completely neglected ?

SHRI B. R. BHAGAT : It is true that because of the distortions, in certain urban areas the rate of growth may be higher and some of the industries, even medium industries or the industrial estates, may have gone to an area ; the result being that the input of investment being more the rate of growth was higher. But this distortion is sought to be corrected. An effort was made in the Third Plan and also a very intensive effort will be made in the Fourth Plan to see that this distortion is corrected in the rate of growth in the rural areas as a result of priority being given to agriculture, rural electrification, rural industries and to other areas which have a lower rate of growth. This distortion is sought to be corrected.

SHRI A. SREEDHARAN : Sir, in reply to the question as to what is the cause of the low rate of development in Kerala, the Minister said that the high density of population may be the cause. I never expected any Minister to make this statement during the evening of the twentieth century because it is a very unscientific statement. In a country like Japan, where there is a very high density of population, the rate of growth and development is very high. If there has not been a rapid rate of growth of development in Kerala, it means the Centre has not undertaken industries which can employ a large number of people in the State.

MR. SPEAKER : Come to the question now.

SHRI A. SREEDHARAN : I am preparing the background for the question.

The Central investment in public sector industries in Kerala—I want to specify this because the Minister harps upon the slogan that they are not discriminating against Kerala—during the three Plans is only 1 per cent of the total investment and even those projects that have been decided to be located in Kerala are now going to be shifted from there or going to be abandoned. For example, about the Photo Chemicals project and the Precision Instruments factory in Kerala, the Government are considering whether these projects should be shifted from there or should be abandoned. Similarly, the Ship-building Yard in Cochin is yet to see the light of the day.

Against this background, I would like to ask the Minister, while formulating the Fourth Plan, whether the Government will take into consideration the high density of population in Kerala, the high percentage of unemployment in Kerala, and give special consideration to Kerala and not to shift all these projects which have been located in Kerala.

SHRI D. N. TIWARY : Bihar may be added in that.

SHRI B. R. BHAGAT : The special problems of Kerala, such as, the very high rate of unemployment or the question of sea erosion, have to be looked into in determining the size of the Central assistance. When I said that the high density of population results in the lower *per capita* investment or *per capita* income, it is a fact and the fact that it is the twentieth century cannot eliminate that factor. If you take the various inputs of growth the *per capita* investment in Kerala is higher than that of States like Andhra Pradesh, Bihar, Madhya Pradesh, Madras, Rajasthan, U.P. and West Bengal—as many as 7 States.... (*Interruptions*).

SHRI A. SREEDHARAN : The Minister is trying to confuse.

SHRI B. R. BHAGAT : I am not yielding. I am sorry the hon. Member does not follow.

SHRI VASUDEVAN NAIR : Is it a part of the investment by the Centre ?

SHRI B. R. BHAGAT : I anticipate your question and doubts. I will answere that. In regard to *per capita* plan outlay, there are 7 States below Kerala. In regard to *per capita* Central assistance, there are another 6 States below Kerala. If you take the *per capita* Plan outlay or the Central assistance, Kerala is not worse off. But what matters is, when you come to the *per capita* investment or *per capita* income, the density of population in Kerala is 3 times or more than 3 times of the density of population of the nation's average. Therefore, when you determine *per capita* which the hon. Member wants to determine, then it goes down because 3 times higher density of population cannot be made up. That is why I said that, possibly, because of the high density of population, that is reflected in the *per capita* investment or *per capita* income. But the fact remains that consistent with the overall resources of the country, the problems of Kerala are being attended to the best of our capacity.

SHRIMATI SUCHETA KRIPALANI : It is a fact that, if you analyse the Plan allocation of the last three Plans, taking into consideration the size, backwardness and population, the most discriminated State is U.P. ?

SHRI B. R. BHAGAT : If you take the *per capita* income, Statewise, it is not Kerala that is worse off, but the lowest is Bihar (*Interruptions*).

MR. SPEAKER : Question Hour is over.

Mr. Bharati....

SHRI N. SREEKANTAN NAIR : On a question relating to Kerala, you called a U.P. Member. You did not call a Kerala Member....(*Interruptions*).

MR. SPEAKER : Order, order. Short Notice Question. Mr. Bharati.

MR. SPEAKER : Mr. Bharati... Short Notice Question.

SHRI MAHARAJ SINGH BHARATI : 14...

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATHA RAO): *rose*—

SHRI KANWAR LAL GUPTA : May I ask a question whether D.D.A. comes under his Ministry or the other Ministry ?

MR. SPEAKER : I myself do not know.

SHRI JAGANATHA RAO : I will explain.

SHRI KANWAR LAL GUPTA : D.D.A. comes under the Ministry of Health. But the other Minister is replying !

SHRI JAGANATHA RAO : Please listen to me first. Then you will know why I am replying.

## SHORT NOTICE QUESTION

**नई दिल्ली में कृषि भवन के सामने की भूमि का पैट्रोल पम्प के लिए नियतन**

S.N.Q. 14. **श्री महाराज सिंह भारती:** क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली में कृषि भवन के सामने एक पैट्रोल पम्प स्थापित करने के लिए दिल्ली विकास प्राधिकार ने मैसर्स बर्मा शैल कम्पनी को भूमि नियत की है ;

(ख) यदि हां, तो क्या भारतीय तेल निगम से मेसर्स बर्मा शैल को वरीयता देकर भूमि नियत करने की दिल्ली विकास प्राधिकार की कार्यवाही भारत सरकार की घोषित नीति के विपरीत नहीं है ;

(ग) क्या यह भी सच है कि मैसर्स बर्मा शैल द्वारा स्वयं पेट्रोल तैयार नहीं किया जाता है और वह पैट्रोल सरकारी क्षेत्र से खरीद कर इस पम्प के माध्यम से बेचेंगे; और

(घ) यदि हाँ, तो सरकार द्वारा इस स्थान को भारतीय तेल निगम को न दिये जाने के क्या कारण है ?

THE MINISTER OF WORKS HOUSING AND SUPPLY (SHRI JAGANATHA RAO) : (a) With the development of the Jantar Mantar Complex, the existing Burmah Shell petrol pump on a non-conforming site opposite the New Delhi Municipal Committee had to be shifted. The Delhi Development Authoritiy is stated to have approved of the shifting of the petrol pump to the parking area near the Chelmsford Club. Chairman, New Delhi Municipal Committee authorised Burmah Shell to instal the pump on the new site.

(b) Allotment of the site to M/s. Burmah Shell by the Chairman, New Delhi Municipal Committee without the approval of Land and Development Officer is unauthorised.

(c) M/s. Burmah Shell also manufacture petrol, though, the product sold by all the oil companies in the Delhi area, including by M/s. Burmah Shell, is drawn from the public sector refineries, on the basis of the existing product exchange arrangements between the marketing oil companies.

(d) The land in question belongs to the Central Government and no decision to allot it to any party for a petrol pump has so far been taken by Government. As the allotment is without authority, the Delhi Administration has been asked to get the plot vacated. This is why I am replying.

**श्री महाराज सिंह भारती :** क्या यह सच है कि बिना रिटेल बिक्री का लाइसेंस बिक्री विभाग से लिये, बिना स्टोरेज लाइसेंस चीफ इंस्पैक्टर विस्फ़ोटक पदार्थ से लिये, बिना नगरपालिका से बिल्डिंग का प्लान स्वीकार कराये और बिना बिजली मंजूर हुए और बिना नाम के और नम्बरों के कैश मीमोज़ को छाप कर वहां काम शुरू कर दिया गया है ? ऐसा मालूम पड़ता है जैसे नाजायज़ ढंग से इस पैट्रोल पम्प पर बिक्री शुरू हुई हैं। दिल्ली ड़िवेलपमेंट आथोरिटी ने पूरी तरह से नगरपालिका, नई दिल्ली को यह जगह ट्रांसफर भी नहीं की थी। तो फिर इस ढंग से उसकी बिकी करने के लिए जो नगरपालिका के लोगों से साज़िश करके पैट्रोल पम्प चोरों की तरह से वहां शुरू किया गया है, इसको देखते हुए क्या सरकार इन सारी बातों के लिए उन लोगों को प्रोसीक्यूट करके उन पर मुकदमे चलायेगी ?

SHRI JAGANATHA RAO : As I stated, we were not consulted. We did not give permission to locate this petrol pump on this site. It is also true that the Burmah-Shell petrol pump did not take a licence from the Chief Inspector of Explosives and also did not get a licence for storing petroleum products. There appears to be some undue haste in the opening of the petrol pump there. About the collusion I am not aware. We are now going into the question why it was done in undue haste.

**श्री महाराज सिंह भारती :** आपने राष्ट्रीय स्तर पर एक पालिसी तय की है कि जो पैट्रोल आप पब्लिक सैक्टर में तैयार करते हैं वही पैट्रोल पम्प द्वारा बेचा जाएगा, प्राइवेट सैक्टर भी उसी पैट्रोल को बेचेगा और इसका आपने मैंशन भी किया है। साथ ही आपने यह भी तय किया है कि दिल्ली के अन्दर जितने प्राइवेट पैट्रोल पम्प हैं उनकी लीज़ खत्म हो जाने के बाद या और भी किन्हीं कारणों से उनके बन्द हो जाने

के बाद जो नए पैट्रोल पम्प लगेंगे वे पब्लिक सैक्टर के लगेंगे क्योंकि सारा ही पैट्रोल पब्लिक सैक्टर का बिकता है। पब्लिक सैक्टर का पैट्रोल जब बर्मा शैल जैसी विदेशी कम्पनी द्वारा बेचा जाता है तो मुनाफे की शक्ल में वह रुपया विदेशों को चला जाता है, विदेशी मुद्रा की शक्ल में विदेशों में चला जाता है। जब आपने नीति निर्धारित कर दी है और पिछले कितने ही सालों से पब्लिक सैक्टर की कम्पनी आप से इस साइट की मांग भी कर रही है और उसको आप इसे दे नहीं सके लेकिन उसी साइट को बिना आपकी जानकारी के नगरपालिका ने आराम से दे दिया है इससे क्या यह सिद्ध नहीं होता है कि आपने यह पालिसी बना ली है कि पब्लिक सैक्टर को चौपट किया जाए और प्राइवेट कम्पनियों को खास कर विदेशी कम्पनियों को बढ़ावा दिया जाए ?

SHRI JAGANATHA RAO : As I have stated, the Morarka Committee report was submitted to Government in November, and Govt. have accepted this unanimous report. The policy of giving retail outlets for petrol pumps has been laid down by this committee. In future, only 5 per cent of the total retail outlets will be given to the private sector. The rest will be allotted to the IOC. That is the policy which Govt. have been following. In this particular case, as I have submitted already, there was some undue haste or some misunderstanding on the part of the NDMC. Therefore, I have said that it is an irregular allotment. We have not yet approved of it. We have asked the Delhi Administration to close down that pump.

**श्री कंवर लाल गुप्त** : मंत्री महोदय ने कहा है कि यह जगह सरकार की थी और नई दिल्ली म्यूनिसिपल कमेटी के अधिकारियों ने नाजायज़ तरीके से इसको दूसरों को दे दिया। मैं जानना चाहता हूं कि दिल्ली में केन्द्रीय सरकार की ऐसी कितनी जगह है, उसकी क्या आपने कोई लिस्ट बनाई हुई है ? किस किस जगह को आपकी आज्ञा के बिना नई दिल्ली म्यूनिसिपल कमेटी ने दूसरों को किराये पर दे दिया है ? रीगल पार्क में जो रेस्टोरेंट बना है बिना आपको सूचना दिये हुए क्या यह भूमि भी आपकी थी ? अगर ऐसी बात है तो क्या आप इसको खाली करवायेंगे और इस चीज़ की इनक्वायरी करेंगे कि नई दिल्ली म्यूनिसिपल कमेटी के कौन से अधिकारी इसके लिए जिम्मेदार हैं और क्या उनको दंड देने की आप व्यवस्था करेंगे ?

SHRI JAGANATHA RAO : Yes, this land belongs to the Government. We did not approve of this site, and we have written to the Delhi Administration to get it vacated. I have already said that we shall also inquire into the whole matter.

**श्री कंवर लाल गुप्त** : रीगल पार्क में जो रेस्टोरेंट अभी बना है जिस का लाइसेंस नई दिल्ली म्यूनिसिपल कमेटी ने दिया है, वह ज़मीन भी आपकी है। आप इसको मालूम करिये।

SHRI JAGANATHA RAO : That does not arise out of the main question.

**श्री नाथूराम अहिरवार** : नई दिल्ली म्यूनिसिपल कमेटी ने बिना आपकी आज्ञा के आपकी ज़मीन में जो पैट्रोल पम्प लगाने की मंजूरी दे दी है, क्या आप उसको आदेश देंगे कि उसको खाली करवाया जाए ?

SHRI JAGANATHA RAO : I have already stated that we have written to the Delhi Administration to get it vacated.

SHRI R. K. AMIN : May I know whether there was any move by any public sector concern to ask for land for a petrol pump there ?

SHRI JAGANATHA RAO : The Delhi Administration or the Lt. Governor writes to the Land and Development Officer for certain sites for petrol pumps, and we act on his recommendation. I understand that there is also a committee which goes into the question of allotting sites for petrol pumps.

**श्री विभूति मिश्र** : यह जगह शास्त्री भवन, कृषि भवन और पार्लिमेंट सब के नजदीक पड़ती है। रास्ते चलते आदमी भी यह कहता है कि बर्मा शैल की प्राइवेट कम्पनी को इस साईट को जो दिया गया है, इसमें कोई अन्दरुनी बात है और उस अंदरुनी बात की वजह से ही इसे इंडियन आयल कम्पनी को नहीं दिया गया है। यदि यह सही है तो क्या सरकार इस सम्बन्ध में जांच पड़ताल करेगी और इस तरह की यह जो कार्रवाई हुई है इसको रद्द करेगी और आगे इसको इंडियन आयल को देने का प्रबन्ध करेगी ?

SHRI JAGANATHA RAO : I have already said that we are going to investigate into the whole matter, and this site should be given to the IOC and not to any private company.

**श्री कामेश्वर सिंह** : एन. डी. एम. सी. का मामला अलग है। बर्मा-शैल ने पेट्रोल बेचना शुरू किया और इस के लिए बर्मा-शैल के अधिकारी दोषी हैं। मैं मंत्री महोदय से यह जानना चाहता हूं कि क्या वह नियमों के उल्लंघन के लिए बर्मा-शैल के विरुद्ध कोई कानूनी कार्यवाही करने जा रहे हैं, यदि नहीं, तो उस के क्या कारण हैं ?

SHRI JAGANATHA RAO : As I have said, we shall inquire into the whole matter and if there is any violation of laws, certainly action will be taken.

**श्री ओम प्रकाश त्यागी** : मंत्री महोदय ने स्वीकार किया है कि नई दिल्ली म्युनिसिपल कमेटी ने बिना केन्द्रीय सरकार की आज्ञा के बर्मा-शैल को पेट्रोल पम्प के लिए जगह दे दी। इस से साबित होता है कि नई दिल्ली म्युनिसिपल कमेटी गवर्नमेंट का एक टूल है। वहां पर करप्शन के बहुत केसिज़ हैं। क्या गवर्नमेंट ऐसी कोई एन्क्वायरी कमेटी बिठायेगी, जिस से यह जानकारी प्राप्त हो सके कि गवर्नमेंट की परमिशन के के बिना इस प्रकार के कितने स्थान दे दिये गये हैं और उन पर कब्जा कर लिया गया है ?

SHRI JAGANATHA RAO : I have already said that we are going to inquire into the whole matter.

SHRI BAL RAJ MADHOK : Government have admitted that the NDMC has done this illegal thing without their approval. May I know whether they are prepared to order the closing down of this pump immediately and whether they will take immediate action against the chairman of the NDMC who is a Government servant and who should, therefore, obey the Government instructions ? If he flouts the Government instructions, then how can anything be done in this country ?

SHRI JAGANATHA RAO : The petrol pump has already been closed down. Regarding any action to be taken against the chairman of the NDMC, we shall inquire into the whole matter, and if anything comes out, certainly action will be taken.

## WRITTEN ANSWERS TO QUESTIONS

### ARTICLE BY A CORRESPONDENT OF "BALTIMORE SUN"

*722. SHRI C. K. BHATTACHARYYA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a report in the Baltimore Sun of the 22nd July, 1968 from its New Delhi correspondent (circulated by P.T.I.) stating that a "Senior " Cabinet Minister discussed with this correspondent confidential matters regarding Russians arms purchase ;

(b) whether Government's attention has been drawn to the following significant comment of the Correspondent :

> "The Sun report added that even if the Indian Government declines to furnish these figures, American intelligence would have no difficulty in estimating the costs and details of Soviet arms since Indian defence secrets were so poorly kept." ;

(c) who was this Cabinet Minister ; and

(d) What he said to the correspondent of the Baltimore Sun ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) Yes, Sir.

(b) to (d). Hon'ble Members might be interested to know the actual text of the PTI report which is reproduced below :—

> " NEW YORK, July 22, (PTI)— The Baltimore Sun carried a report from New Delhi today that a senior Cabinet member (not identified) had said that the U.S.A. had sought from India precise details of its Soviet arms purchases but that the Indian Government had refused to give them.
>
> The Cabinet member was quoted as saying that India had told the USA "it was none of their business."
>
> The Sun report suggested that the issue might again come up during the India-United States talks due to be held this week between Indian officials and the American team headed by Mr. Katzenbach, US Under Secretary of State.
>
> The Sun report added that even if the Indian Government declines to furnish these figures, American intelligence should have no difficulty in estimating the costs and details of purchases of Soviet arms since Indian defence secrets were "so poorly kept"."

It will be seen that the only words attributed to the Cabinet Minister are the words : "It was none of their business". This is in general consonance with our policy. In any case, no Cabinet Minister has said anything to the effect that even if the Indian Government declines to furnish these figures, American intelligence should have no difficulty in estimating the costs and details of purchases of Soviet arms etc.

### CONSULTATIVE GROUP ON EXPORT POLICIES

*727. SHRI ANBUCHEZHIAN :
SHRI CHENGALRAYA NAIDU :
SHRI N. R. LASKAR :
SHRI D. N. PATODIA :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Chairman Planning Commission has stated that a small group of representatives of export industries will be formed for consultation in the formulation of policies and measures for raising exports during the Fourth Plan period ;

(b) if so, how far it is likely to help Government ;

(c) the names of members of the consultative group ; and

(d) when it is likely to be formed ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) At a meeting held in the Planning Commission on August 2, 1968, with some leading industrialists in connection with the formulation of the Fourth Five Year Plan, the Deputy Chairman observed, in response to the suggestions made by some of the participants, that it would be necessary to work out supporting measures in terms of Government's policies in order to realise exports targets. He added that the Planning Commission would be glad to associate representatives of Industry in these tasks.

(b) Consultation with the interests concerned, in the light of Government's own policies, is useful in taking decisions.

(c) and (d). No consultative group as such has been set up so far.

MURDER OF GENERAL KAITO

*728. SHRI BEDABRATA BARUA:
SHRI KANWAR LAL GUPTA :
SHRI MAHARAJ SINGH BHARATI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have any information that hostile Nagas belonging to the pro-China group were responsible for the killing of General Kaito ;

(b) if so, whether any person has been arrested in this connection ; and

(c) whether the hostile Nagas have denied any responsibility in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) and (b). The State authorities are making necessary investigations to track down the person responsible for the murder. No arrest has been made so far.

(c) No, Sir.

INDEPENDENCE TO FIJI ISLAND

*729. SHRI KAMESHWAR SINGH:
SHRI A. SREEDHARAN :
SHRI ONKAR LALBERWA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have urged upon the U.K. Government to grant independence to Fiji Island immediately ; and

(b) if so, the reaction of the U.K. Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) India has supported U. N. Resolutions demanding early independence for Fiji.

(b) So far, the U. K. Government have not acted on these resolutions.

SATELLITE LAUNCHING STATION

*730. SHRI SHIVA CHANDRA JHA : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 10154 on the 8th May, 1968 and state :

(a) whether the plans for establishing a satellite launching station in India have since been finalised ;

(b) if so, the details thereof ; and

(c) if not, the progress which India has made so far in space science ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS : (SHRIMATI INDIRA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) An account of the space research activities in India is given in the publication entitled "Space Research in India", copies of which have been placed in the Library of the House.

### शिवाजी की तलवार

*731. **श्री जगन्नाथ राव जोशी :**
**श्री अटल बिहारी वाजपेयी:**
**श्री शारदानन्द :**

क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि महाराष्ट्र विधान परिषद् के सभापति ने कहा है कि छत्रपति शिवाजी की तलवार ब्रिटेन में है और भारत सरकार को उसे भारत में लाने के लिये प्रयत्न करने चाहियें ;

(ख) क्या शिवाजी की तलवार को भारत में लाने तथा गुरु गोविन्द सिंह के अवशेषों की भांति ही उस का सम्मान करने का सरकार का विचार है ; और

(ग) यदि हां, तो इसका ब्यौरा क्या है यदि नहीं, तो इस के क्या कारण हैं ?

**वैदेशिक कार्य मंत्रालय में उपमंत्री (श्री सुरेन्द्रपाल सिंह):** (क) से (ग) . सरकार ने इस आशय की खबरें अखबारों में देखी हैं। वह पूछताछ कर रही है ?

### FIRE SERVICE RESEARCH DEVELOPMENT AND TRAINING ESTABLISHMENT

*732. SHRI GADILINGANA GOWD : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that since the inception of Fire Service Research Development and Training Establishment for Officers no training courses were conducted till 1965 ;

(b) if so, the reasons therefor and action taken by Government to make better use of the training facilities at the Establishment for the Services ; and

(c) the number of Officers trained during 1966-67 ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) to (c). The Fire Service Research Development and Training Establishment has been set-up for the training of all ranks, of officers and men including Defence civilians and is not intended for the training of officers only. From 1955 to 1965, combined general courses in fire fighting were conducted regularly. During this period, 154 Officers, 118 Junior Commissioned Officers and 1354 Other Ranks and civilians were trained. From 1965 onwards, Services Headquarters have been able to spare sufficient number of officers to permit courses to be run for them exclusively. 9 Officers Courses have been run and the 10th Course is in progress. The number of officers trained during 1966-67 is 41 in three courses.

### NON-ALLOTMENT OF NEWSPRINT QUOTA FOR NON-IMPLEMENTATION OF WAGE BOARD'S RECOMMENDATIONS

*733. SHRI D. N. PATODIA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government's attention has been drawn to the news item which appeared in the 'Patriot' of the 5th August, 1968 that he had given an assurance to the effect that the newspapers which will not abide by the Wage Board recommendations will not be given newsprint ;

(b) the steps which have since been taken by Government to implement the assurance given ; and

(c) whether it is proposed to introduce any legislation in this regard ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) to (c). No such assurance was given. The matter is under examination in all its aspects.

### SECTOR ALLOCATIONS FOR FOURTH PLAN SCHEMES

*734. SHRI CHENGALRAYA NAIDU : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Planning Commission has directed all States to indicate their sector allocations while drawing up the Fourth Plan schemes ;

(b) if so, the details of the latest directive sent to the States ; and

(c) the reaction of the Central Government thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). The State Governments have been left free to determine their sectoral objective and priorities keeping in view the broad indications given in the "Approach" paper of the Planning Commission.

(c) Does not arise.

### PENSION TO RETIRED SOLDIERS, SAILORS AND AIRMEN

*735. SHRI M. L. SONDHI : Will the Minister of DEFENCE be pleased to state :

(a) whether the soldiers, sailors and airmen who retired from service prior to the 15th August, 1947 are getting their pensions at lower rates than the pensions drawn by those who retired from service after the 15th August, 1947 ;

(b) if so, the reasons therefor ;

(c) whether there is any proposal to bring both the categories of the pensioners at par ; and

(d) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). No, Sir. However, arising out of the fact that Service personnel are entitled to the pensions in force on the dates of their retirement. Service personnel retiring after 1st June, 1953 have benefited from the revised higher rates of pension which were made applicable on that date.

(c) and (d). There is no proposal to bring on par those who retired before 1-6-53 and those who retired on or after 1-6-53. However, Service personnel retiring between 26-1-50 and 31-5-53 were given certain *ad hoc* increases which have substantially covered the difference between the amounts due under the Old and New Pension Codes. Service personnel who retired prior to 26-1-50 and drawing pension up to Rs. 100 p.m. were given in 1958 enhanced temporary increases of Rs. 5·00 to Rs. 7·50 p.m.

### FORMULATION OF FOURTH PLAN

*736. SHRI J. MOHAMED IMAM:
SHRI S. P. RAMAMOORTHY :
SHRI D. N. DEB :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that leaders of different political parties have been consulted by the Planning Commission with a view to formulating the Fourth Plan outlays ;

(b) if so, the names of the persons who have tendered their views before the Commission ; and

(c) the gist of the views and whether the Commission will give due consideration of these views in formulating the Fourth Plan outlays ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL

AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) The Planning Commissionaire holding informal discussions with leaders of different political parties on various aspects relating to the formulation of the Fourth Plan.

(b) Discussions have so far been held with Shri S. Nijalingappa, President, All India Congress Committee and with Shri N. G. Goray, Chairman, Praja Socialist Party. Other meetings are being arranged.

(c) Attention is invited to the Press releases dated July 19, 1968 and July 24, 1968. Copies of the Press releases are placed on the Table of the House. [*Placed in Library, See* No. LT—1933/68].

Due consideration will naturally be given to the views expressed by the political leaders.

ADVERTISING AGENCIES OF DIRECTORATE OF AUDIO VISUAL PUBLICITY

*737. SHRI PREM CHAND VERMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of advertising agencies on the approved list of Directorate of Audio-Visual Publicity both Indian and with foreign collaboration together with their names as also their proprietorship ;

(b) when the list of these agencies was drawn up last and what was the criteria for approving these agencies ;

(c) how much agency commission was paid to each agency during the last five years, year-wise ; and

(d) the period after which this list is revised and when the revision is due next time ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) A list is placed on the Table of the House. [*Placed in Library. See* No. LT-1934/68.]

(b) The list was drawn up last in December, 1967 on the following criteria :—

(i) continuous existence in the profession for at least three years ;

(ii) an annual turnover of over Rs. 5·00 lakhs ;

(iii) full accreditation to the I.E.N.S.;

(iv) proper equipment : an agency should have a well-equipped creative unit and qualified and experienced staff to handle advertising ; and

(v) up-to-date Income-tax Clearance Certificate.

(c) The D.A.V.P. issues advertisements direct to newspapers and not through advertising agencies ; no payment is, therefore, made to them.

(d) Requests from agencies for inclusion in the list are considered as and when received. No specific period has been fixed for review.

REVIVAL OF PERMANENT NEGOTIATING MACHINERY

*738. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether, in view of the deadlock in the Joint Consultative Machinery, his Ministry is thinking to revive the permanent Negotiating Machinery ;

(b) if so, when ;

(c) whether the old permanent negotiating machinery will be restored ; and

(d) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (d). Government are not aware of any deadlock in the functioning of the Departmental Council of the Ministry of Defence under the Joint Consultative Machinery Scheme, either at its past meetings, the last one of which was held on 23/24 May, 1968 or at its latest meeting held as recently as on

23/24 August, 1968. All India Defence Employees' Federation had made a demand for the revival of the Permanent Negotiating Machinery in the Ministry of Defence. Government have given careful consideration to the Federation's demand. Government are of the view that the revival of the Permanent Negotiating Machinery in its previous form does not fit into the Joint Consultative Machinery Scheme. However, in view of the feelings of the Federation on the matter, Government have agreed to hold informal discussions on the Agenda of the meetings of the Departmental Council of the Ministry of Defence (JCM) with representatives of the Federation a few days ahead of the dates fixed for the Departmental Council meetings. Such discussions will be held only at the level of the Ministry. The facility to have joint informal discussions with the representatives of the Federation would be conditional on the All India Defence Employees' Federation agreeing to join the JCM. at all levels. The reaction of the All India Defence Employees' Federation to the above proposal has not so far been received.

### काश्मीर के बारे में पाकिस्तान का प्रचार

739. **श्री प्रकाशवीर शास्त्री :** क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तान ने काश्मीर के प्रश्न पर भारत के विरुद्ध फिर से विश्व में विषैला प्रचार आरंभ कर दिया है ;

(ख) यदि हां, तो क्या इस संबंध में पाकिस्तान को कुछ बड़े राष्ट्रों से सहयोग मिल रहा है ; और

(ग) इस संबंध में सरकार की क्या प्रतिक्रिया है ?

**वैदेशिक-कार्य मंत्रालय में राज्य मंत्री (श्री ब० रा० भगत)** (क) पाकिस्तान का प्रचार बराबर जारी है ; इसे फिर शुरु करने का प्रश्न नहीं उठता ।



(ख) भारत के खिलाफ़ पाकिस्तान के प्रचार को चीन के प्रचार माध्यम अक्सर दुहराते हैं ।

(ग) सरकार इस प्रकार के प्रचार की निंदा करती है जो कि ताशकंद घोषणा की भाव और भाषा के विपरीत है, तथा अपने राजनयिक एवं सूचना माध्यमों से इसका प्रतिकार भी करती है ।

### SIKH RESIDENTS OF U.K.

*740. SHRI BABURAO PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Sikh residents of the United Kingdom are isolated and discriminated against on grounds of race, colour and religion ;

(b) whether quite a number of them have been refused jobs because of the British objection to the Sikh beards ;

(c) whether employment opportunities are denied to them on one excuse or other ;

(d) whether many Sikhs who were encouraged to migrate to the United Kingdom have now been forced to take up menial jobs like cleaning public lavatories, washing utensils, sweeping streets, emptying dustbins, etc.; and

(e) the action taken by the Indian High Commission in London to alleviate the sufferings of our Sikh brethren ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) There has been some discrimination against all non-white immigrants including Sikhs.

(b) and (c). Only a few cases in Wolverhampton Corporation have come to the notice of Government, of employers turning away Sikhs because of their beards and turbans, as these are not in conformity with their regulations regarding uniforms.

Employment opportunities are adversely affected to a different degree

in different sectors, on the grounds of race and colour.

(d) It is possible that some of them may have had to take up such jobs. However, Government's policy is not to encourage emigration from India to U.K.

(e) Our High Commission is in constant touch with the British Government on the general issues. It also takes up individual cases whenever necessary.

NORTH VIETNAM'S SUPPORT TO PAKISTAN ON KASHMIR

*741. SHRI SRADHAKAR SUPAKAR : Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 653 on the 24th July, 1968 and state :

(a) whether any communication from the Government of North Vietnam regarding their support to Pakistan on Kashmir has since been received ;

(b) if so, the details thereof ; and

(c) Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) No, Sir.

(b) and (c). Do not arise..

A.I.R. CORRESPONDENTS IN KASHMIR

*742. SHRI S. S. KOTHARI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that a number of successive A.I.R. correspondents in Kashmir were declared *persona-non-grata* by the State Government and were asked to go back to Delhi ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) No, Sir.

(b) Does not arise.

NON-ALIGNED SUMMIT CONFERENCE

*743. SHRI D. C. SHARMA :
SHRI K. M. MADHUKAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the call for a Non-aligned Summit Conference by President Tito of Yugoslavia has recieved any support;

(b) the prospect of its being held; and

(c) when the Conference is likely to be held ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH). (a) and (b) : The preliminary reactions appear to be in favour of another conference of non-aligned countries.

(c) No dates have been settled yet.

FOURTH PLAN

*744. SHRI BENI SHANKER SHARMA : Will the PRIME MINISTER be pleased to state :

(a) the progress made in the finalisation of the Fourth Five Year Plan ;

(b) the projects approved so far ; and

(c) whether the Plan is likely to be completed according to the schedule ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI ): (a) The draft Fourth Five Year Plan is scheduled to be ready by January, 1969. The Planning Commission has constituted a number of Working Groups, which have reached an advanced stage of completion of work. Discussions on State resources are scheuled for September, 1968. In the mean time, to elicit public opinion on the Planning Commission's document, "Approach to the Fourth Five

Year Plan", and to extend the discussion of it all over the country, the Planning Commission is having a series of discussions with leaders of political parties, economists, industrialists, trade unionists, progressive farmers, cooperators and other interested organizations.

(b) The question will arise after examination of the recommendations of the Working Groups.

(c) Efforts are being made to adhere to the schedule.

### BAN ON FLIGHT OF AIRCRAFTS CARRYING NUCLEAR WEAPONS

* 745. DR. RANEN SEN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether U.S.S.R. has sugested banning of the flight of aircrafts carrying-nuclear weapons beyond national frontiers ;

(b) if so, Government's reaction thereto ; and

(c) whether this suggestion will be discussed at the Disarmament Conference at Geneva ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) to (c). The Soviet Union has submitted a memorandum to the Eighteen Nations Disarmament Committee in Geneva proposing for discussion of the question of, "Prohibition of flights beyond national borders of bombers carrying nuclear weapons and limitation of navigation zones for rocket-carrying submarines." The Government welcome the proposal and express the hope that the Eighteen Nations Disarmament Committee will take it up for consideration.

### DIPLOMATIC RELATIONS WITH CHINA

*746. SHRI S. C. SAMANTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government propose to cut off diplomatic relations with China in view of the increased hostilities shown by the Government of China against India ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) No, Sir.

(b) Government's policy towards China has been stated on the floor of the House on more than one occasion.

### U.S. NUCLEAR SURVEY STATION AT CHITTAGONG

*747. SHRI HIMATSINGKA: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the reports that while Pakistan has asked the U.S. Government to withdraw the nuclear Survey Station at Peshawar, there is a proposal to establish such a station at Chittagong ; and

(b) if so, Government's reaction thereto, particularly in view of the possibilities of these stations being used for espionage purposes against India ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) We understand that Pakistan is considering the setting up of cyclone-tracking stations in Chittagong and Khulna districts with U.S. assistance. We have no information that these stations are "Nuclear Survey Stations".

(b) Does not arise.

### CIVILIAN POPULATION IN CANTONMENT AREAS

*748. SHRI BAL RAJ MADHOK: Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that civil population in areas of Cantonments has grown very fast during the last twenty years ;

(b) whether it is also a fact that Cantonment Boards are continued to be governed by rules and regulations framed many decades ago when civilian population in the Cantonment areas was nominal ;

(c) whether any demand has been made by the people of a number of Cantonments for review of Cantonment Boards Act to suit the changed conditions ; and

(d) if so, the reaction of Government to this demand ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) According to census figures, during the period of 10 years between 1951 and 1961, the civil population in Cantonments increased by approximately 13% as against the All India increase of 21%.

(b) Cantonment Boards are administered in accordance with the provisions of the Cantonments Act 1924 and the rules and regulations framed thereunder. Changes have been made in the Act, as well as in the rules and regulations, from time to time.

(c) Suggestions and representations have been received from various parties for amendment to the Cantonments Act 1924.

(d) It is proposed to make comprehensive amendment of the Cantonments Act 1924 with a view, *inter alia*, to introduce free and compulsory education in accordance with the directive principles of State policy, further democratise the Cantonment administration, consistent with the nature of Cantonments as military stations, rectify defects in certain provisions of the Act brought out in judicial pronouncements and remove difficulties experienced in administering the Act. The various suggestions and representations received will also be considered in this context.

ROCKET-LAUNCHING STATION ON EAST COAST

*749. SHRI DHIRESWAR KALITA : Will the PRIME MINISTER be pleased to state :

(a) whether Government have decided to set up a rocket launching station on the East coast ;

(b) whether certain sites have been inspected by the Atomic Energy Commission for locating the station ;

(c) if so, the sites examined ;

(d) whether any site has been finally selected for location of the station ; and

(e) if so, the name of the place selected ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) :
(a) No such decision has been taken yet.

(b) and (c). Various sites on the East Coast of India in both Andhra Pradesh and Madras States have been examined and are being considered.

(d) No, Sir.

(e) Does not arise.

**चलचित्र उद्योग में संकट**

*750. **श्री ओम प्रकाश त्यागी** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चलचित्र उद्योग को इस समय संकट का सामना करना पड़ रहा है ;

(ख) क्या यह भी सच है कि चलचित्र उद्योग की प्रगति और सुरक्षा के लिये पाटिल और खेर समितियों ने सरकार को कुछ सुझाव दिये हैं ; और

(ग) यदि हां, तो सरकार ने उक्त सुझावों को अब तक क्रियान्वित क्यों नहीं किया है ?

**सूचना तथा प्रसारण मंत्री (श्री के० के० शाह)** : (क) कुछ समय से फिल्म उद्योग को विभिन्न प्रकार के संकट का सामना करना पड़ रहा है। यद्यपि अस्थायी रूप से इस संकट का हल हो गया है परन्तु एक स्थायी हल अभी ढूंढना है।

(ख) जी, हां।

(ग) फिल्म उद्योग की प्रगति और विकास से सम्बन्धित पाटिल समिति की सिफारिशों में से कई सिफारिशें मान ली गई और सरकार द्वारा क्रियान्वित की गई। कुछ और सिफारिशें विचारा धीन हैं। खेर समिति महाराष्ट्र सरकार ने स्थापित की थी और इसकी सिफारिशें राज्य सरकार द्वारा कार्यान्वित की जानी हैं।

### INDIANS FROM KENYA COMING TO INDIA

6171. SHRI BABURAO PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of Indians or persons of Indian origin from Kenya holding different passports that have landed in India upto the end of June 1968

(b) the nature of Indian visas granted to them and the measures taken for the rehabilitation of some on compassionate grounds ; and

(c) the salient features of the final policy of Government to meet the distress of these people ?

THE PRIME MINISTER MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Between March and June, 1968, approximately 5,600 persons holding Indian, British and Kenyan passports have come to India.

(b) and (c) . Out of these, 3,705 persons who were holding British passports have been given visas of three to six months' duration for their stay in India.

During this period 13 families holding British passports on being compelled to leave Kenya were given permission to come to India for permanent settlement on compassionate grounds.

Arrangements have also been made with the British Government so that those who are compelled to leave Kenya will be given an endorsement in their Passports guaranteeing their right of entry into U.K. Such persons if they are not otherwise, disqualified will if they so desire, be given visas for entry into India with a view to possible eventual settlement. Cases of others who do not come within the purview of the arrangements made with the British Govt. will also be considered on compassionate grounds.

Since all these people on their final departure from Kenya are permitted to take out their savings out of Kenya upto a prescribed limit of £5,000, the question of their rehabilitation does not arise as they are not refugees. The Government of India, however, gives liberal I.T.C. and customs concessions to all such people who decide to settle in India permanently.

### ACTION AGAINST FORMER SECRETARY OF CHILDREN'S FILM SOCIETY

6172. SHRI BABURAO PATEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Starred Question No. 1029 on the 3rd April, 1968 and state :

(a) under what section the said complaint against the former Secretary of the Children's Film Society has been filed and whether the accused was

arrested and if so, on what date and with what result ;

(b) the stage at which the said prosecution stands and when it is likely to be concluded ;

(c) whether it is a fact that the accused has offered in cash a part of his civil liability to settle the criminal complaint ; and

(d) if so, the salient features thereof and Government's reaction thereto ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) The complaint against the former General Secretary of the Society has been filed with the Commissioner of Police, Bombay under Section 408 of the Indian Penal Code. Arrest has not been made.

(b) The case is still under investigation.

(c) No, Sir.

(d) Does not arise.

DEVELOPMENT OF BACKWARD AREAS OF DISTRICT HAMIRPUR

6173. SHRI KIRIT BIKRAM DEB BURMAN : Will the PRIME MINISTER be pleased to state :

(a) whether any scheme(s) has/have been submitted by the Uttar Pradesh Government for the development of the backward areas of Rath and Charkhari Tehsils in District Hamirpur in U.P.;

(b) if sc, the details tnereof including their cost ;

(c) if the reply to part (a) above be in the negative, whether any list of backward areas has been received or obtained from the Uttar Pradesh Government with a veiw to providing for rapid development of these areas to bring them to the level of other developed areas of the country ; and

(d) if so, whether the aforesaid areas are included in that list ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No. Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) No, Sir.

POPULARISATION AND PUBLICITY OF PROGRESS IN NUCLEAR SCIENCE

6174. SHRI SAMAR GUHA : Will the PRIME MINISTER be pleased to state :

(a) the steps which have been taken by Government to popularise general ideas about progress of Nuclear Science in various fields ;

(b) whether Government propose to set up a Committee for preparing popular books in all the regional languages on the progress of Atomic Science for making the people understand broad implications of the march of Nuclear Age ; and

(c) whether Government will arrange for at least three set-up of Atomic Exhibitions, one each for the Northern, Eastern and Southern zones of the country to be organised by the Atomic Energy Commission Publicity Department for presenting ideas about the progress of Atomic Science in the country and the world to our students community all over the country?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Normal channels and methods of publicity like news-reel coverage, issue of pamphlets and participation in exhibitions, are being used to explain the progress of nuclear science in the country. Visits of students and the general public to atomic energy establishments in the country are also organised.

(b) There is no such proposal.

(c) An exhibition has already been organised and is being shown round the country.

TARAPORE REACTOR

6175. SHRI SAMAR GUHA : Will the PRIME MINISTER be pleased to state :

(a) the number of scientists, engineers and technicians engaged for constructing Tarapore Reaetor ; and

(b) how many of them are foreigners and how many are Indians ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) There were 355 engineers and technicians during the peak period of construction ; the corresponding present figure is 314. These figures are inclusive of the personnel employed by the contractors.

(b) The number of foreigners employed during the peak period was 74 ; the present number is 49.

DRAFT PLAN OF GUJARAT FOR FOURTH PLAN

6176. SHRI VIRENDRAKUMAR SHAH : Will the PRIME MINISTER be pleased to state :

(a) whether the Gujarat Government have submitted a Draft Plan for the State to be included in the Fourth Five Year Plan :

(b) if so, the broad details thereof indicating the rates of agricultural and industrial growth envisaged therein ; and

(c) whether the Planning Commission have approved the same and if so, with what modifications, if any ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir. The State Government is expected to send the Draft proposals by September 1, 1968.

(b) and (c). Do not arise.

WORK MUNSHIS IN A.I.R.

6177. SHRI ABDUL GHANI DAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the replies gievn to Unstarred Questions Nos. 7500 and 7501 on the 17th April, 1968 and state:

(a) the progress since been made in absorbing Work Munshis against regular posts :

(b) the time likely to be taken in this-regard ; and

(c) the number of posts likely to be created ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b). Consequent on the recommendations of the Staff Inspection Unit of the Ministry of Finance, the existing three Project Circles and Maintenance Department are being reorganised into four Regional Offices and a Central Stores Office. The question of absorption of Work Munshis in A.I.R. into the regular establishment will be examined *de novo* after re-organisation has been completed. This is likely to take some more time.

(c) The position will be known only after re-organisation.

U.D.C.S. IN A.I.R.

6178. SHRI ABDUL GHANI DAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the total number of Upper Division Clerks in A.I.R. who are senior in service but are getting less pay to their junior ones and the reasons therefor ;

(b) the number of representations received so far protecting the pay in such cases ;

(c) the action taken thereon ; and

(d) if no action has been taken, the reasons therefor ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Nil.

(b) to (d). Do not arise.

### COMPLAINTS AGAINST CERTAIN FILMS

6179. SHRI JUGAL MONDAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any complaints by individuals or Members of Parliament have been filed against the films (i) Aman (ii) An Evening in Paris, (iii) Night in London, (iv) Ankhen, (v) Pyar Mohabbat, (vi) Around the World, (vii) Hong Kong, (viii) Sangam and (ix) Spy in Rome, which were shot in foreign countries ;

(b) if so, the number thereof ; and

(c) the action taken on these complaints and the results thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b). No complaints have been received against the films "Aman", "Ankhen" and "Hongkong". As regards other films the number of complaints received is as follows :—

| Name of film | Number of complaints received |
|---|---|
| 1. " As Evening in Paris" | 19 |
| 2. " Night in London " | 1 |
| 3. " Pyar Mohabbat " | 2 |
| 4. " Around the World " | 4 |
| 5. " Sangam " | 39 |
| 6. " Spy in Rome " | 4 |

(c) As the complaints were mostly of a general nature no specific action was called for except in the case of the film " Evening In Paris ". This film was previewed by the Government and a direction was issued to the Central Board of Film Censors for action under rule 33 of the Cinematograph (Censorship) Rules, 1958. The Reviewing Committee set up by the Board, directed 4 cuts in the film, which the producer carried out. No action was found necessary against the film " Spy in Rome ". As regards the film "Around the World" the matter has been considered and the Board has been directed to order deletion of objectionable portions in the film.

### PAYMENTS TO NEWS AGENCIES

6180. SHRI JUGAL MONDAL : Will the Minister of INFOAMRTION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 6871 on the 10th April, 1968 and state :—

(a) whether the information in respect of Payments made to News Agencies for the year 1968-67 has since been collected ; and

(b) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b). A statement is laid on the Table of the Sabha. [*Placed in Library*. *See* No. LT-1935/68].

### नागालैण्ड में आर्य समाज के धर्म प्रचारक

6182. **श्री बृज भूषण लाल** : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत सरकार श्रौर नागालैण्ड के श्रधिकारी नागालैण्ड में श्रार्य समाज के धर्मप्रचारकों के रास्ते में बहुत कठिनाइयां उत्पन्न करते हैं ; श्रौर

(ख) यदि हां, तो राष्ट्रीय हित में इन कठिनाइयों को दूर करने के लिए

सरकार का क्या कार्यवाही करने का विचार है ?

**प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इन्दिरा गांधी)** (क) जहां तक सरकार को मालूम है, नागालैण्ड में आर्य समाज का कोई संगठन नहीं है।

(ख) प्रश्न नहीं उठता।

LAW AND ORDER IN NAGALAND

6183. SHRI BEDABRATA BARUA : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Nagaland Government have handed over the charge of Law and Order in Nagaland ;

(b) whether this would enhance the control of the Civil authorities over the army operations ; and

(c) if so, whether more police and military personnel have been made available to the Nagaland authorities for the purpose ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). *Vide* Item No. I of list II—State list—of the Seventh Schedule of the Constitution, Public Order is the sole responsibility of the State Government. The Governor of Nagaland has been additionally empowered to exercise "Special responsibility" with reference to law and order in the State as laid down in Articles 371-A sub-clause (b) of the Constitution. There has been no change in the existing arrangements.

(c) The State Government of Nagaland have been given four more police battalions (one in April and three in May 68) in addition to three already at their disposal, for taking increasingly effective measures to maintain law and order and to afford protection to the law abiding inhabitants against illegal activities of the violent elements.

ACHIEVEMENTS OF ANNUAL PLAN (1967-68)

6184. SHRI HARDAYAL DEVGUN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a review of the performance of the Planning Commission has revealed that none of the major targets set up for the last year's Annual Plan (1967-68) have been achieved ;

(b) if so, the reasons for the shortfall in the achievements of the targets ; and

(c) the steps Government propose to take to achieve the stipulated targets in future Plans ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir. According to the estimated figures of achievement during 1967-68 mentioned in the Annual Plan 1968-69 document, which was laid on the Table of the House, while there are short falls in the achievements of some targets in 1967-68, there are also fields where the performance has been up to the mark or even exceeded the stipulated targets.

(b) and (c). A detailed review of the performance during 1967-68 is under preparation, and will be laid on the Table of the House, when ready.

INTERNATIONAL EMERGENCY RESERVE FORCE FOR FOOD

6185. SHRI CHENGALRAYA NAIDU :
SHRI ANBUCHEZHIAN :
SHRI N. R. LASKAR :

Will the Minister of EXTERNAL AFFAIRS be pleared to state :

(a) whether it is a fact that the creation of an international emergency

reserve force for food has been proposed by the U.N. Secretary General at the U.N. Economic and Social Council ;

(b) if so, whether the proposal has been accepted by the Council ; and

(c) the reaction of Government thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) The U. N. Secretary-General in a Report on a Programme of Studies on Multilateral Food Aid has suggested that the developed countries as a group should ensure the existence at all times of a sufficient world food reserve, over and above their natural food reserves, to meet the emergency requirements of other nations, particularly developing countries. At the same time, the Secretary General has also pointed out that there would be a number of economic, financial and legislative problems which would have to be studied before any specific proposals could be formulated. The Secretary-General's report was to have been considered by the Economic and Social Council at its recent 45th Session, but due to lack of time it has been postponed to the Council's 46th Session, which will be held next year.

(b) Does not arise

(c) The Government are examining the Secretary-General's suggestions.

### Strike Threat By A. I. R. Artistes

6186. SHRI SITARAM KESRI :
SHRI D. N. PATODIA :
SHRI VASUDEVAN NAIR :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the artistes of the Delhi Station of the All India Radio have threatened to hold demonstrations and resort to fasts and strike, if their demands are not accepted ;

(b) if so what are the demands of the artistes ; and

(c) the steps taken to meet their demands and prevent the demonstrations and strike ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Yes ; A section of staff artistes wrote to Government to this effect.

(b) and (c). A statement listing the demands made and action taken thereon is laid on the Table of the House. [*Placed in Library. See* No. LT—1936/68]. Director-General, All India Radio explained the position to persons who addressed the said communication and advised them not to resort to demonstrations or strikes.

### N.C.C. Training In Colleges

6187. SHRI BEDABRATA BARUA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that some States have reverted to the old system of making N.C.C. training voluntary for students ;

(b) whether it is also a fact that compulsory N.C.C. training had not succeeded in creating the qualities it was expected to create in students ; and

(c) if so, Government's policy on this issue ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : (a) Vice-Chancellors of some Universities have decided to make N.C.C. training optional for students in their Universities.

(b) and (c). The Government of India view is that the National Service Corps and the National Sports Organisation should be developed along with the National Cadet Corps and that all University or College male students should be required to opt for one of these three programmes. This view of the Government of India has been

conveyed to the Vice-Chancellors of Universities by the Education Minister.

### UNDERGROUND NAGAS

6188. SHRI GADILINGANA GOWD : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Underground Nagas have shifted their camps from different villages to uninhabited jungles and hills ;

(b) whether Government have studied its implications ; and

(c) if so, the details thereof and the remedial measures taken in case they break out hostilities ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) As a result of the action taken on June 7, 1968 at Jotsoma and strict enforcement of the Agreement on the Suspension of Operations by our Security Forces, it is a fact that the Underground Nagas have vacated some of their former camps which were located near towns and villages, and have shifted into the jungles.

(b) Yes, Sir.

(c) The details, for obvious reasons, are classified, but adequate security measures have been taken to deal with the situation.

### VIOLATION OF CINEMATOGRAPH ACT BY CINEMA HOUSES IN NEW DELHI

6189. SHRI BAL RAJ MADHOK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a number of cinema houses in the jurisdiction of the New Delhi Municipal Committee have violated the Cinematograph Act ;

(b) whether it is also a fact that cases of two of them have been referred to C.B.I. for fuller investigation ;

(c) if so, the details of the irregularities committed by them ; and

(d) the time by which C.B.I. is likely to submit its report ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) to (d). Information is being collected and will be laid on the Table of the House shortly.

### REDUCTION IN STRENGTH OF SENIOR DIVISION OF N.C.C.

6190. SHRI K. P. SINGH DEO :
SHRI HARDAYAL DEVGUN :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government propose to reduce the strength of Senior Division of the National Cadet Corps in the country ;

(b) if so, the present strength of this Division in the country ;

(c) the extent to which the strength is proposed to be reduced ; and

(d) the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : (a) and (d). As a result of reduction of the compulsory period of NCC Training from 3 years to 2 years, a reduction in the strength of the Senior Division of the NCC has already come about, as compared to peak strength which was attained on 31-3-1967. It is anticipated that the present strength will be further reduced with the introduction, from 1968-69, of the National Service Corps and the National Sports Organisation, when College boy cadets will have the option to join one of these as an alternative to the NCC.

(b) and (c). The present authorised strength of the Senior Division of N.C.C. is 10,61,900 and this is likely to be reduced during the current year to 8,21,200 which was approximately the enrolled strength during 1967-68.

**चतुर्थ पंचवर्षीय योजना में निर्यात**

6191. **श्री ओम प्रकाश त्यागी** : क्या **प्रधान मन्त्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 2 अगस्त, 1968 को दिल्ली में हुई योजना आयोग और उद्योगपतियों की एक बैठक में चतुर्थ पंचवर्षीय योजना में निर्यात को बढ़ाने के लिये कुछ मूल्यवान सुझाव दिये गये थे ; और

(ख) यदि हां, तो किन-किन सुझावों को स्वीकार करने का सरकार का विचार है ?

**प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी**: (क) और (ख). योजना आयोग के साथ 2 अगस्त, 1968 को उद्योगपतियों की जो बैठक हुई उसमें चौथी योजना अवधि के दौरान निर्यात को प्रोत्साहित करने के लिए कतिपय सुझाव दिए गये थे। सम्बद्ध मन्त्रालयों के साथ विचार-विमर्श कर इनकी जांच की जायेगी।

VISA FACILITIES FOR G.D.R.

6192. SHRI KAMESHWAR SINGH :
SHRI INDRAJIT GUPTA :
SHRI A. SREDHARAN :
SHRI K. R. GANESH :
SHRI ONKAR LAL BERWA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the German Democratic Republic has requested Government for Visa facilities;

(b) if so, the details of the request made by the German Democratic Republic ; and

(c) the reaction of Government thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). The German Democratic Republic seeks visa facilities for its nationals from time to time which are granted according to the procedure laid down.

(c) Does not arise.

NUCLEAR ENERGY

6193. SHRI SHIVA CHANDRA JHA :
SHRI S. S. KOTHARI :

Will the PRIME MINISTER be pleased to state :

(a) the present nuclear power available in the Indian nuclear plants and used for peaceful purposes ;

(b) the estimated nuclear power to be generated during the Fourth Plan period ; and

(c) the new fields in which the nuclear power would be applied during the Fourth Plan period ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No nuclear power station is fully ready yet.

(b) and (c). The Fourth Plan of the Department of Atomic Energy is still under preparation and the information on these points would be available only after the finalisation of the Plan.

VISIT BY PRIME MINISTER OF IRELAND

6194. SHRI SHIVA CHANDRA JHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Prime Minister of Ireland visited India recently ;

(b) whether he had talks with the Prime Minister and other leaders of the Indian Government ; and

(c) if so, the nature of the talks held and outcome thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir. The Prime Minister of Ireland, Mr. John Lynch, visited India from the 4th of August to the 8th of August 1968.

(b) and (c). Yes, Sir. India and Ireland have very friendly relations and there are no problems between them. The talks between the Prime Minister of Ireland and the Indian leaders were held in a friendly and cordial atmosphere. The nature of talks was general and the visit provided a welcome opportunity for an exchange of views.

### DEFENCE REQUIREMENTS

6195. SHRI BHOGENDRA JHA: Will the Minister of DEFENCE be pleased to state :

(a) the total annual volume of the defence requirements produced internally in our country and its proportion to the imports of defence requirements from abroad ;

(b) the estimate about this volume and proportion by the end of the Fourth Five Year Plan ; and

(c) the countries from which we import vital defence requirements at present including the setting up of defence industries and what is their relative proportion to each other ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) The total volume of defence stores produced in the public and civil sectors has been gradually increasing and was of the order of Rs. 300 crores in 1967-68. The expenditure on imports of defence stores from abroad for the same year is much less.

(b) The volume of defence production in the country is expected to increase but it is not possible to give any definite estimate at this stage.

(c) It is not in the public interest to give this information.

### एवरेस्ट क्षेत्र में चीन का गुप्त अड्डा

6196. **श्री जगन्नाथ राव जोशी :**
**श्री अटल बिहारी वाजपेयी :**
**श्री बृज भूषण लाल :**
**श्री भारत सिंह चौहान :**
**श्री बल राज मधोक :**
**श्री एस० एस० कोठारी :**

क्या प्रतिरक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस आशय के समाचारों की ओर दिलाया गया है कि चीन ने नेपाल सीमा के निकट तिब्बत की ओर एवरेस्ट क्षेत्र में झंगरी जोंग के निकट एक गुप्त अड्डा बनाया है ;

(ख) क्या सरकार को यह भी पता है कि कुछ विशेषज्ञों की यह राय है कि वहां राडार केन्द्र बनाया गया है ; और

(ग) यदि हां, तो क्या इसके परिणामस्वरूप हो सकने वाले परिणाम का मुकाबला करने के लिये सरकार ने उचित कार्यवाही की है ?

**प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) :** (क) तथा (ग). सरकार ने समाचारपत्रों में इस विषय की रिपोर्ट देखी है, परन्तु उसके पास इसकी पुष्टि के लिए कोई सूचना नहीं है।

(ग) प्रश्न नहीं उठता।

**अमरीका द्वारा पाकिस्तान को युरेनियम की सप्लाई**

6197. **श्री जगन्नाथ राव जोशी :**
**श्री शारदानंद :**
**श्री भारत सिंह चौहान :**

क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इन समाचारों की ओर दिलाया गया है कि अमरीका पाकिस्तान को यूरेनियम सप्लाई करेगा;

(ख) यदि हां, तो क्या अमरिका सरकार का ध्यान उससे उत्पन्न होने वाले खतरों की ओर दिलाया गया है ; और

(ग) यदि हां, तो उसके क्या परिणाम निकले हैं ?

**प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) :** (क) जी हां। 17 जून, 1968 को पाकिस्तान, यू०एस०ए० और अंतराष्ट्रीय परमाणु ऊर्जा अभिकरण के बीच एक करार पर हस्ताक्षर हुए जिसके अंतर्गत पाकिस्तान को अपनी कराची परमाणु शक्ति प्रायोजना की सहायतार्थ लगभग 17 किलोग्राम यूरेनियम मिलनथा । परमाणु-सामग्री अंतर्राष्ट्रीय परमाणु ऊर्जा आभिकरण की सुरक्षा के अधीन है। इस सामग्री के अशांतिपूर्ण उद्देश्यों के लिए काम में लाए जाने की कोई आशंका नहीं है।

(ख) और (ग) . प्रश्न नहीं उठते।

**उप-विधि मंत्री द्वारा एक अरब देश में एक बैठक में भाग लिया जाना**

6198. **श्री जगन्नाथ राव जोशी :**
**श्री शारदानन्द :**

क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उप-विधि मंत्री ने कुछ समय पूर्व एक अरब देश में जूड्डा नगर में एक बैठक में भाग लिया था ;

(ख) क्या यह भी सच है कि उस बैठक में शेख अब्दुल्ला के नेतृत्व में भारत के विरुद्ध काश्मीर के सम्बंध में एक प्रस्ताव पास किया गया था ; और

(ग) यदि हां, तो क्या उप-विधि मंत्री ने प्रस्ताव के विरुद्ध मत दिया था ?

**प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी)** : (क) रवीता अल-आलम अल-इस्लामी के महासचिव के निमंत्रण पर तीन प्रसिद्ध मुसलमानों के एक प्रतिनिधिमंडल ने श्री नूरुद्दीन अहमद के नेतृत्व में आम इस्लामी सम्मेलन के दूसरे अधिवेशन में हिस्सा लिया था जो अप्रैल 1965 में मक्का में हुआ था। वर्तमान विधि उप-मंत्री भी इसके एक सदस्य थे।

(ख) और (ग) . "इस्लामी मसले और आत्मनिर्णय" पर आम इस्लामी सम्मेलन उप समिति ने जिसके सदस्य, दूसरों के अलावा, श्री नूरुद्दीन अहमद और शेख अब्दुल्ला भी हैं, काश्मीर पर एक प्रस्ताव पास किया था। प्रतिनीधिा-मंडल के नेता, श्री नूरुद्दीन अहमद ने अपना मतभेद और अस्वीकृति लिपिबद्ध कराई। यह प्रस्ताव विचार के लिए

पूरे सदन के समक्ष रखा जाना था। पूरे सदन की बैठक रात को हुई थी। यह 10 मिनट चली और हंगामें के बीच ख़तम हो गई तथा वक्ताओं को बोलने का मौक़ा ही नहीं दिया जिनमें श्री नूरुद्दीन अहमद और शेख़ अब्दुल्ला भी शामिल थे। बहरहाल, काश्मीर संबंधी प्रस्ताव बिना विचार-विमर्श के और बिना मदतान के ही स्वीकार कर लिया गया था। इस प्रतिनिधिमंडल के नेता रबीता अल-आलम अल-इस्लामी के महासचिव और महानिदेशक से मिले और इस मामले में अपनी नाराज़गी ज़ाहिर की।

## जालंधर छावनी बोर्ड

6199. **श्री जगन्नाथ राव जोशी :**
**श्री अटल बिहारी बाजपेयी :**

क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जालंधर छावनी बोर्ड के कुछ निर्वाचित सदस्यों ने छावनी बोर्ड के उप-सभापति के चुनाव और विभिन्न समितियों की स्थापना के बारे में पश्चिम कमान के जी० ओ० सी०-इन-सी० को कुछ शिकायतें भेजी हैं ; और

(ख) यदि हां, तो उनका ब्यौरा क्या है तथा उन पर क्या कार्यवाही की गई है ?

**प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह):** (क) जी हां।

(ख) मुख्य प्रार्थनाएं थी :—

(1) अध्यक्ष छावना बोर्ड द्वारा 7 जून से 26 जून 1968 तक बैठक का स्थान मन्सूख किया जाए, और कमेटियां बनाने के लिए उपाध्यक्ष का चुनाव करने के लिए सप्ताह के अन्दर बैठक आयोजित की जाए।

(2) कमेटियां बनाने सम्बन्धी 24 जून 1968 को छावनी बोर्ड द्वारा पारित संकल्प संख्या 2 निलम्बित किया जाए और कमेटियां बनाने का काम फिर से हस्तगत किया जाए।

उपाध्यक्ष का चुनाव बाकायदा 27 जुलाई 1968 को संपन्न हो गया था।

जी० ओ० सी०-इन०-सी० पश्चिमी कमान ने फैसला दिया है कि 24 जून, 1968 को कमेटियां बनाने में कोई बेक़ायदगी नहीं हुई थी।

## DEFENCE RESEARCH ESTABLISHMENTS/ LABORATORIES

6200. SHRI GADILINGANA GOWD : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government have decided to implement a model Constitution in the Defence Research Establishments/Laboratories and to reduce the Technical Directorates who are mainly concerned with liaison and coordination ;

(b) if so, the details thereof and the action taken for its implementation ; and

(c) when it is likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) Government have decided to implement the Model Constitution in Defence Research Establishments/Laboratories.

The question of reorganisation and reduction in the Technical Directorates at R & D Headquarters will be examined after the Government Councils have started functioning and when some experience has been gained.

(b) It is proposed to set up 9 Governing Councils for this purpose. Establishments/Laboratories engaged on work of allied nature have been grouped together and placed under common Governing Councils.

(c) The Governing Councils are expected to start functioning within a few months.

### KASHMIR HOUSE, NEW DELHI

6201. SHRI GADILINGANA GOWD : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government are paying more than Rs. 80,000 per month as rental to the former ruler of Jammu and Kashmir for the Kashmir House located in New Delhi ;

(b) whether it is also a fact that Government did not move to acquire any building in New Delhi area to house the Army Headquarters located in Kashmir House and preferred to pay the rental ; and

(c) if so, the reasons therefor and the action taken in this regard ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) The Government pay Rs. 64,200 per annum as rent for the Kashmir House located in New Delhi to the Government of J. & K.

(b) and (c). Government have at present no proposal to acquire either the Kashmir House or any other building in Delhi or New Delhi to house the Army HQrs. now located in the Kashmir House. However, a new building on the site of 'F' Block is proposed to be constructed for accommodating Army HQrs. and other Defence offices.

### FINANCIAL POWERS OF DIRECTORS OF ESTABLISHMENTS/LABORATORIES

6202. SHRI GADILINGANA GOWD : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Directors Incharge of Defence Establishments/Laboratories have got less financial powers than the Technical Directors employed at the Headquarters ;

(b) if so, the reasons therefor; and

(c) the action taken by Government to remove this anomalous position ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) Technical Directors employed at Headquarters have no inherent financial powers. Certain financial powers are however, exercised by them for and on behalf of the Scientific Adviser for administrative convenience.

(b) and (c). Do not arise.

### PAK. NOTIFICATION RE. MIZO HILLS

6203. SHRI D. N. PATODIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Government of Pakistan have through a Gazette notification declared parts of the Mizo Hill as Pakistani area ;

(b) if so, the area which is under occupation by Pakistan ; and

(c) whether Government have taken steps to evacuate the Pakistan occupation from this area and if so, with what results ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) The Government of India are not aware of any such notification.

(b) and (c). Do not arise.

### INTERNATIONAL CONTROL COMMISSION AT SAIGON

6204. SHRI D. N. PATODIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that due to financial difficulties, the International Control Commission at Saigon is being reorganised ;

(b) whether a team of Indian officials was sent to have an on-the-spot-study of the matter ;

(c) if so, the findings thereof ; and

(d) the views of other constituent nations of the International Control Commission in the matter ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Because of financial difficulties some temporary reductions in the strength of Vietnam Commission have been effected and further reduction are under consideration.

(b) Yes, Sir.

(c) The Team's report is under examination.

(d) The views of the Polish and Canadian delegations are being ascertained.

### INDIAN RELIGIOUS INSTITUTIONS IN PAKISTAN

6205. SHRI D. N. PATODIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Government of Pakistan have recently declared some Indian religious institutions in Pakistan as monuments of national importance ;

(b) whether it is also a fact that all these institutions are in West Pakistan ;

(c) how many Indian religious institutions are in the East Pakistan and whether Government have requested the Government of Pakistan to assign the same status to these institutions also ; and

(d) if so, the reaction of Pakistan Government in the matter ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). Yes, Sir. Government have received reports to the effect that 13 Hindu and Sikh shrines in West Pakistan have been declared as monuments of national importance by the Pakistan Government under the Ancient Monuments Preservation Act 1904.

(c) The exact number of religious institutions belonging to minority communities in East Pakistan is not known. The Government have not asked the Pakistan Government to assign any special status to these institutions.

(d) Does not arise.

### रंगीन चलचित्र

6208. **श्री महाराज सिंह भारती :** क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सूचना विभाग द्वारा तैयार किये गये साधारण चलचित्रों पर प्रति चलचित्र 20 हज़ार से लेकर 25 हज़ार रुपये तक लागत आती है, और 500 रुपये में उसका प्रिंट तैयार करवाया जा सकता है, जब कि रंगीन चलचित्रों पर प्रति चलचित्र 60 हज़ार से 70 हज़ार रुपये तक लागत आती है जब कि उसका प्रिंट तैयार करवाने पर दो हजार रुपये खर्च आते हैं ; और

(ख) यदि हां, तो वित्तीय कठिनाइयों को ध्यान में रखते हुए रंगीन चलचित्रों का निर्माण बन्द न करने के क्या कारण हैं ?

**सूचना और प्रसारण मंत्री (श्री के० के० शाह)** : (क) एक रील की साधारण फ़िल्म बनाने पर 20,000 रुपये से लेकर 35,000 रुपये तक लागत आती है। एक रील की साधारण फ़िल्म की 35 मिलीमीटर में एक प्रिंट की लागत 235 रुपये और 16 मिलीमीटर में 90 रुपये

हैं। एक रील की रंगीन फ़िल्म बनाने पर 35,000 रुपये से लेकर 60,000 तक लागत आती है। एक रील की रंगीन फ़िल्म की 35 मिलीमीटर में एक प्रिंट की लागत 515 रुपये और 16 मिलीमीटर में 350 रुपये है।

(ख) रंगीन फ़िल्में ज्यादा प्रभावशाली होती हैं और निर्यात वृद्धि, पर्यटन और वैदेशिक प्रचार के लिए आवश्यक हैं। फूल, चित्र, रंगोली, कपड़ों के डिज़ाइन, आदि जैसे विषयों के बारे में तो रंगीन फ़िल्में और भी प्रभावशाली होती हैं। एक समय फ़िल्म विभाग द्वारा 15 प्रतिशत "रंगीन फ़िल्में" बनाई जाती थीं। अब केवल छ-सात प्रतिशत ही रंगीन फिल्में बनाई जाती हैं। रंगीन फिल्मों का निर्यात बिल्कुल बंद कर देना एक प्रगतिवादी कदम होगा विशेषकर इस बात को देखते हुए कि अन्य अधिकांश देश केवल रंगीन फ़िल्में ही बनाते हैं। वास्तव में कुछ देश तो विदेशों से साधारण फ़िल्मों को तो स्वीकार ही नहीं करते।

### PROMOTIONS IN I. F. S. (B)

6207. SHRI M. L. SONDHI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that promotion of I.F.S. (B) to higher diplomatic assignments has been marked by irregularity and arbitrariness and is the cause of much frustration in I.F.S. (B) ;

(b) whether it is also a fact that entry into I.F.S. has not been possible even for those who have shown outstanding efficiency and regarded fit to hold higher diplomatic assignments ;

(c) whether Government are considering any proposal to enhance the present quota of senior posts in the I.F.S. cadre for appointment by promotion of I.F.S.(B) ; and

(d) if so, the details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir. Promotions from IFS(B) to IFS are on a basis of merit and strictly in accordance with the statutory rules on the subject.

(b) All officers of outstanding ability stand a chance for promotion to higher diplomatic assignments in their due turn.

(c) and (d). Yes, Sir. Government is considering the enhancement of the quota for the promotion of officers from IFS(B) to IFS from the existing 10 per cent (jointly with officers of the Information Service) to 15 per cent for officers of the IFS(B) alone.

### PROGRAMMES IN A.I.R. ON KHAN ABDUL GAFFAR KHAN'S IDEOLOGY ETC.

6208. SHRI M. L. SONDHI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the steps taken to present the social and political ideology of Khan Abdul Ghaffar Khan in the programmes of All India Radio ;

(b) whether efforts are being made to utilise the forthcoming visit to India of Khan Abdul Ghaffar Khan in order to revive the close relationship between him and the people of India ;

(c) whether Government propose to extend the duration of the Poshtu Programme during Khan Abdul Ghaffar Khan's projected visit to India ;

(d) whether Government are considering any proposal to produce a film on the role of Khan Abdul Ghaffar Khan in India's Freedom Movement ; and

(e) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) A programme based on the views and ideals of Khan Abdul Ghaffar Khan, recorded

last year in personal interviews with him, was broadcast by stations of All India Radio on the occasion of Gandhi Jayanti last year.

(b) Yes, Sir.

(c) No, Sir.

(d) No, Sir.

(e) Does not arise.

### Delegation to Foreign Countries

6209. SHRI PREM CHAND VERMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of Delegations, Ministers, officials or other experts who went abroad on Government accounts at the instance of his Ministry during 1967-68 ;

(b) the names of the countries they visited in each case and the duration of their visits ;

(c) the amount spent on each visit as also the foreign exchange involved ; and

(d) the nature of advantage that accrued to Government as a result of each visit and agreements, if any, concluded with details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) to (d). Necessary information is being collected and will be placed on the Table of the House.

### Corruption Cases in Defence Ministry

6210. SHRI PREM CHAND VERMA : Will the Minister of DEFENCE be pleased to state :

(a) the number of cases detected during the period from the 1st April to the 30th June, 1968 involving corruption bribery, theft and other criminal offences in his Ministry and the number of officials and non-officials involved ;

(b) the number of cases in which the prosecution was launched and how many cases were referred to C.B.I.;

(c) how many cases were caught in 1967-68, how many of the cases resulted in conviction and against how many persons departmental action was taken giving details ; and

(d) the steps which have been taken to prevent such cases ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

### Cases of Corruption

6211. SHRI PREM CHAND VERMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of cases detected during the period from the 1st April to 30th June, 1968 involving corruption, bribery, theft and other criminal offences in the Ministry and the number of officials, class-wise, and non-officials involved ;

(b) the number of cases in which the prosecution was launched and how-many cases were referred to the Central Bureau of Investigation ;

(c) how many cases were caught in 1967-68, how many of the cases resulted in conviction and against how many persons departmental action was taken with details thereof ; and

(d) the steps which have been taken to prevent such cases ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) None, Sir.

(b) Does not arise.

(c) Seven cases, none of which resulted in any conviction. Departmental action has been completed in

6 cases, of which two have been closed after proper enquiry, in 3 cases the officers involved have been warned or reprimanded and in the last two officials involved have been dismissed. Action is in progress in the remaining case.

(d) Vigilance arrangements in the Ministry as well as in all missions and posts abroad have since been streamlined.

### CLOTHING FACTORIES

6212. SHRI S. M. BANERJEE: the Minister of DEFENCE be pleased to state:

(a) whether work-load position in Clothing factories has improved;

(b) if so, to what extent;

(c) whether some of the items which were given to contractors are now being manufactured in these factories;

(d) whether piece workers are earning their full wages; and

(e) if not, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) and (b). The information is being collected and will be laid on the Table of the House when received.

(c) Orders for part requirements of the Services in respect of items like Tents, Durries have been placed on the Ordnance Factories.

(d) Generally yes; the profits earned by piece workers have however been marginal for the last one year or so due to l w work-load. Guaranteed wages have been paid in cases where workers have been unable to earn their wages due to non-availability of work.

(e) To keep the capacity in the Clothing factories utilised, efforts have been made and are continuously being made to obtain orders from other Central and State Government Departments and Public Sector Undertakings.

### COOPER ALLEN AND COMPANY, KANPUR

6213. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether a final decision has been taken to take over the Cooper Allen Company Ltd., Kanpur, a unit of the British India Corporation under his Ministry;

(b) if not, the reasons for the delay; and

(c) when a decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) to (c). The proposal is under detailed examination. It would take some more time for a final decision to be taken.

### EXPERT SERVICE CELL OF A.I.R.

6214. SHRI R. K. SINHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Expert Service Cell of the All India Radio has not been able to catch the imagination of the listeners; and

(b) if so, the steps taken to improve the same?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) No such Cell has been set up so far.

(b) Does not arise.

### SEALING OF INDO-BURMESE BORDER

6215. SHRI R. K. SINHA:
SHRI YASHPAL SINGH:
SHRI B. N. SHASTRI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether steps have been taken to seal the Indo-Burmese Border with

a view to check the Naga rebels crossing the border to go to China and to re-enter India after getting training there;

(b) whether the co-operation of the Government of Burma has been sought to enforce the same ; and

(c) if so, reaction of the Government of Burma thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Security arrangements have been tightened on the international border with Burma. However, considering the nature of the terrain and the extensiveness of the border, it is not possible to completely seal it over its entire length.

(b) and (c). Attention of the Hon'ble Member is invited to reply given in the Lok Sabha on March 27, 1968 in reply to Starred Question No. 877 wherein it was stated that our Two Governments naturally consult with each other on all matters of mutual interest. Such consultations are continuing satisfactorily.

### समाचार बुलटिनों के लिये समय अनुसूची

6216. **श्री प्रकाशवीर शास्त्री :** क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आकाशवाणी के समाचार बुलेटिनों की समय अनुसूची में परिवर्तन करने का कोई प्रस्ताव सरकार के विचाराधीन है;

(ख) यदि हां, तो उसका ब्योरा क्या है तथा यह परिवर्तन किस तारीख से किया जायेगा; और

(ग) क्या मुख्य हिन्दी समाचार बुलेटिनों की समय अनुसूची में भी परिवर्तन किया जायेगा ?

**सूचना और प्रसारण मंत्री (श्री के० के० शाह):** (क) से (ग) : हिन्दी के मुख्य समाचार बुलेटिन समेत कुछ हिन्दी समाचार बुलेटिनों के समय में परिवर्तन करने का प्रश्न विचाराधीन है। हम यह पूरा प्रयत्न कर रहें है कि शीघ्र निर्णय हो। कुछ रद्दोबदल जरूरी है।

### RELEASE OF GOAN FREEDOM FIGHTERS

6217. SHRI BABURAO PATEL :
SHRI S. K. TAPURIAH :
SHRI SITARAM KESRI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have received a proposal from Spain or Portugal to the effect that Shri Mohan Ranade and Dr. Mascrenhas would be released from the Portuguese jail only if Father Ferrer is allowed to settle down in India ;

(b) if so, the reaction of Government thereto ;

(c) if not, the further action which has been taken by Government to obtain the release of Shri Mohan Ranade and Dr. Mascrenhas ; and

(d) when they are likely to be released ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) and (d). The House has been kept informed of the various steps taken by the Government to secure the release of Shri Ranade and Dr. Mascarenhas. The Honourable Members may kindly refer to Unstarred Question Nos. 94 and 4694 on 13th November and 18th December 1967 respectively and Starred Question Nos. 451 and 364

on 6th March and 7th August, 1968 respectively. Our efforts are continuing, through diplomatic channels. Unfortunately these efforts have not, so far succeeded in persuading the Portuguese authorities to release the two Freedom Fighters.

### SANSKRIT PROGRAMME IN A.I.R.

6218. SHRI SRADHAKAR SUPAKAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the actual time allotted for broadcasting Sanskrit Programme from different Broadcasting stations of India; and

(b) the time out of this time which is allotted only to the teaching of the Sanskrit language ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b). The information is being collected and will be laid on the Table of the House.

### TELEVISION PROGRAMME AT DELHI

6219. SHRI SRADHAKAR SUPAKAR : Will the Minister of INFORMATION & BROADCASTING be pleased to state :

(a) the total average expense incurred per mensem by Government in the Television Programme at Delhi; and

(b) the total number of television sets licensed in Delhi and the income derived therefrom?

MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) The average monthly recurring expenditure on the Delhi Television Centre was Rs. 2,35,542 during the year 1967-68.

(b) The total number of TV licences in force in Delhi on 30-6-1968 was 6,752. The income derived from TV licences was Rs. 1,66,823·50.

### SELECTION OF JOURNALISTS FOR PRESIDENT'S AND PRIME MINISTER'S TOURS ABROAD

6221. SHRI S. K. TAPURAIAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the criteria for the selection of journalists accompanying the President and the Prime Minister on tours abroad ;

(b) whether it is proposed to evaluate the publicity secured through the reporting by the accompanying Journalists ; and

(c) if so, on what basis ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Newspapers and news agencies generally make arrangements at their own cost to cover the tours of the President and Prime Minister abroad. Selection of journalists by Government becomes necessary only when some seats are available in the VIP Plane for the Press free of charge. In such cases selection is made keeping in view the need to secure maximum coverage in the Indian language and English newspapers in the various regions.

(b) and (c). A scrutiny of the despatches filed by journalists accompanying the President on these tours has been made and it has been found that the coverage was generally statisfactory.

### CONSULTANCY WORK FOR CANADIAN FIRM

6222. SHRI SITARAM KESRI :
SHRI YASHPAL SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a difference of opinion has arisen between the two Ministries about a Canadian firm being given consultancy work ;

(b) if so, whether the Prices Sub-Committee of the Cabinet has taken any decision on it ; and

(c) if so, the details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). The House would appreciate that it is not possible to indicate matters concerning discussions in the Cabinet or any of its Committees.

(c) Does not arise.

### हिन्दी में प्रसारण

6223. **श्री रामगोपाल शालवाले** : क्या **सूचना और प्रसारण** मंत्री बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आकाशवाणी के नई दिल्ली केन्द्र से अधिकतर प्रसारण हिन्दी में किये जाते हैं ; और

(ख) यदि हां, तो प्रसारणकर्ताओं को प्रसारण के लिये सारी सामग्री अर्थात, कार्यक्रम अनुसूची पत्र, टेप-अनुसूची पत्र आदि अंग्रेजी में दिये जाने के क्या कारण हैं ?

**सूचना और प्रसारण मंत्री (श्री के० के० शाह)**: (क) जी, हां।

(ख) आकाशवाणी का दिल्ली केन्द्र हिन्दी के अतिरिक्त अंग्रेजी, उर्दू, पंजाबी, गोरखाली, आदि में भी कार्यक्रम प्रसारित करता है। हिन्दी कार्यक्रमों के बारे में टेप क्यू शीटें आम तौर पर हिन्दी में लिखी जाती हैं। अनाऊंसरों का जो घोषणाएं और कार्यक्रमों का स्क्रिप्टें दी जाती हैं वे सामान्यत: कार्यक्रम का भाषा में ही होता है। प्रोग्राम क्यू शीटें अनाऊंसरों के अतिरिक्त विभिन्न श्रेणी के कर्मचारियों के इस्तेमाल के लिए होती है जैसे कंट्रोल रूम में इंजीनियर, ड्यूटी रूम में ट्रांसमिशन एकजीक्यूटिव, आदि इन ब्रांचों में देश के विभिन्न भागों के कर्मचारी कार्य कर रहे हैं अत: कार्यक्रम क्यू शीटें अंग्रेजी में तैयार की जाता है।

### PUBLICATION ON KASHMIR

6224. SHRI S. S. KOTHARI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have brought out a number of publications on economic development and education in Kashmir, which is normally done by the State Governments for their publicity ;

(b) if so, whether Government have brought out similar publications for other State Governments ; and

(c) whether Government have recovered the cost of bringing out such publications from the Government of Kashmir ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) A booklet entitled 'Jammu and Kashmir 1968', to highlight the role of Jammu and Kashmir State as a symbol of India's secularism, was produced by the Directorate of Advertising and Visual Publicity on the occasion of the National Integration Conference held at Srinagar in June this year.

(b) Not, so far.

(c) Does not arise.

### TV IN SRINAGAR

6226. SHRI S. S. KOTHARI:
SHRI SRADHAKAR SUPAKAR :

Will the Minister of INFORMATION & BROADCASTING be pleased to state :

(a) whether it is a fact that although it has not been possible for Government to provide Television in leading cities of India (except Delhi), a sum of Rs. 1.70 crores has been earmarked for setting up a TV station in Srinagar ; and

(b) if so, on what grounds Government have given preference to Srinagar over other cities of India ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) A sum of Rs. 1.67 crores has been provided for setting up television station at Srinagar.

(b) Srinagar has been accorded a higher priority in national interest.

### Exchanges at Diplomatic Level between India and Pakistan

6227. SHRI D. C. SHARMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether some exchanges have taken place between India and Pakistan at diplomatic level to restrain propaganda against each other, both within the two countries and outside ; and

(b) the success achieved in this matter ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) In pursuance of Article IV of the Tashkent Declaration, the Government of India have taken up with the Government of Pakistan the question of cessation of anti-India propaganda by Pakistan's communication media. The Government of India, on their part, have scrupulously observed the above Article.

(b) No agreement has so far been reached. The Government are still pursuing the matter.

### Soviet Economic Aid to India

6228. SHRI D. C. SHARMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether U.S.S.R. have given any assurance that the Soviet economic aid to India will not be affected adversely by her decision not to sign the Nuclear Non-Proliferation Treaty; and

(b) if so, the details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir.

(b) Does not arise.

### First Indian Frigate

6229. SHRI D. C. SHARMA : Will the Minister of DEFENCE be pleased to state :

(a) the progress made in the work on the first Indian frigate ;

(b) when it is likely to be ready; and

(c) the details of programme of construction of such frigates in future ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) and (b). The construction of the first frigate commenced in May, 1966. The vessel will be launched according to schedule in October, 1968. Training of personnel and procurement and installation of equipment is in progress. After the launch the frigate will be fitted out and is expected to be completed and delivered after trials by October, 1971.

(c) Government have placed an order for two more Leander Class frigates on Mazagon Dock. Construction work on the second frigate has commenced. The second and the third frigates are expected to be commissioned by October 1972 and October 1973, respectively.

### Chinese Accusation Against U.S.S.R.

6230. SHRI BENI SHANKER SHARMA :
SHRI D. C. SHARMA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether China has accused U.S.S.R. of joining the United states

to turn India into a military base and a "semi-colony" ;

(b) whether it has also been alleged that U.S.S.R. was acquiring naval bases in India by helping the Indian reactionaries to expand their Navy so as to gain foot-hold in the Indian Ocean and South East Asia ; and

(c) the reaction of Government thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) Yes, Sir.

(c) This is an absured allegation and carries little credence with anyone.

### PRESERVATION OF SEA-BEDS FOR PEACEFUL PURPOSES

6231. DR. RANENSEN:
SHRI DHIRESWAR KALITA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether India has submitted a proposal to the U.N. for preserving the sea-beds for peaceful purposes ;

(b) if so, the details thereof ; and

(c) the general reaction to the proposal ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) India's draft declaration sets out certain general principles, seeking to ensure that the sea-bed shall be used exclusively for peaceful purposes, and for the benefit of all countries, particularly the developing countries, under the direction and guidance of the UN and in accordance with international law, including the Charter of the U.N.



(c) The draft declaration is being considered at the current Session at Rio de Janeeira of the U.N. *Ad hoc* Committee on the Sea Bed.

### SETTING UP OF ENGINEERING COMPLEX IN PAKISTAN BY THE CHINESE

6232. SHRI BAL RAJ MADHOK : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that China has set up an Engineering complex near Rawalpindi ;

(b) whether it is also a fact that a "Frog" tank a light tank, factory has also been set up by China near Rawalpindi ; and

(c) if so, Government's reaction to these developments ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) A heavy industrial complex is being set up at Taxila, in West Pakistan with Chinese assistance.

(b) Government have no such information.

(c) Government have taken due note of the assistance given by China to Pakistan.

### PRESIDENT AYUB'S STATEMENT RE. HINDUS

6233. SHRI BAL RAJ MADHOK : Will the Minister of EXTERNAL AFFAIR be pleased to state :

(a) whether Government have noted President Ayub's statement that he is hostile not to India but to the Hindus ; and

(b) if so, the reaction of Government thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). The Government have seen an Indian press report to that effect but have received no confirmation of it.

**मनोरंजन कर**

6234. **श्री रामावतार शास्त्री :** क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में संघ राज्य क्षेत्र-वार तथा राष्ट्रपति के शासनाधीन राज्यों में राज्यवार कुल कितने सिनेमाघर हैं ;

(ख) इन संघ राज्य क्षेत्रों तथा राज्यों में मनोरंजन कर से प्रति वर्ष कितनी आय होती है ;

(ग) क्या यह सच है कि इन राज्यों तथा संघ राज्य क्षेत्रों में सिनेमा उद्योग पर मनोरंजन कर की बड़ी राशि बकाया है;

(घ) यदि हां, तो इन राज्यों तथा संघ राज्य क्षेत्रों के नाम क्या हैं और इनमें से प्रत्येक संघ राज्य क्षेत्र को कितनी राशि मिलनी है ; और

(ङ) बकाया राशि को वसूल करने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

**सूचना और प्रसारण मंत्री (श्री के० के० शाह)**: (क) से (ङ) ० सूचना एकत्र की जा रही है और यथा समय सदन की फेज पर रख दी जाएगा ।

**दानापुर छावनी बोर्डद्वारा चलाये जा रहे स्कूल**

6235. **श्री रामावतार शास्त्री :** क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार के पटना ज़िले में दानापुर छावनी बोर्ड द्वारा चलाये जा रहे प्राथमिक तथा माध्यमिक स्कूलों की पृथक-पृथक संख्या कितनी है ;

(ख) उन में से कितने स्कूलों में उर्दू पढ़ाने का प्रबन्ध है ;

(ग) क्या यह सच है कि तुरहातोली माध्यमिक स्कूल में उर्दू पढ़ाने की कोई व्यवस्था नहीं है;

(घ) यदि हां, तो क्या यह भी सच है कि वहां के निवासियों ने छावनी बोर्ड के अधिकारियों को उर्दू के अध्यापन के लिये प्रबन्ध करने के लिये आवेदन किये हैं; और

(ङ) यदि हां, तो इस बारे में सरकार की नीति क्या है ?

**प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र)**: (क) दो प्राईमरी स्कूल और एक मिडल स्कूल ।

(ख) दो प्राईमरी स्कूल ।

(ग) जी हां ।

(घ) जी हां ।

(ङ०) इस संबंध में छावनी बोर्ड साधारणतः राज्य सरकार की नीति का अनुसरण करते हैं। तुर्हाटोली मिडल स्कूल में अभी तक उर्दू पदाने के लिए प्रबंध नहीं किए गए थे, क्योंकि केवल 18 छात्र ही उदु पढ़ने के इच्छुक थे। तदपि मामला छावनी बोर्ड द्वारा विचाराधीन है ।

**दानापुर छावनी बोर्ड बजट**

6236. **श्री रामावतार शास्त्री :** क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) 1965 से जुलाई 1968 तक दानापुर छावनी बोर्ड के वार्षिक बजट में कितनी राशि उपलब्ध की गयी है ;

(ख) उक्त अवधि में प्रत्येक वर्ष के बजट में से सफाई कार्य के लिए प्रति मास कितनी राशि दी गई ;

(ग) बोर्ड द्वारा पैट्रोल, मोटर कारों और ट्रैक्टरों की मरम्मत पर प्रति वर्ष कितना व्यय किया गया ; और

(घ) 1960 में बोर्ड के सफाई कर्मचारियों की संख्या कितनी थी और अब कितनी है ?

**प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल०ना० मिश्र):** (क) दानापुर छावनी बोर्ड के वार्षिक बजट इस प्रकार हैं :—

| | |
|---|---|
| 1965-66 | 5,68,303.00 रुपये |
| 1966-67 | 5,50,461.00 रुपये |
| 1967-68 | 4,80,517.00 रुपये |
| 1968-69 | 4,76,490.00 रुपये (बजट अनुमान) |

(ख) सफाई और स्वास्थ्य प्रबन्धों पर लगभग मासिक व्यय इस प्रकार है :—

| | |
|---|---|
| 1965-66 | 8717.00 रुपये |
| 1966-67 | 10,355.00 रुपये |
| 1967-68 | 10,303.00 रुपये |
| जुलाई, 1968 तक | 10,854.00 रुपये |

(ग) पैट्रोल पर लगभग खर्च है :—

| | |
|---|---|
| 1965–66 | 3,256.00 रुपये |
| 1966–67 | 4,562.00 रुपये |
| 1967–68 | 4,302.00 रुपये |
| अप्रैल, 1968 से जुलाई 1968 तक | 2,216.00 रुपये |

ट्रकों, ट्रैक्टरों की मरम्मत पर लगभग खर्च है :—

| | |
|---|---|
| 1965–66 | 8,345.00 रुपये |
| 1966–67 | 3,010.00 रुपये |
| 1967–68 | 2,825.00 रुपये |
| अप्रैल, 1968 से जुलाई 1968 तक | 4,551.00 रुपये |

(घ) सफाई कर्मचारियों की संख्या है :—

| | |
|---|---|
| 1960 | 84 |
| 1968 | 84 |

## ASSAM'S FOURTH PLAN

6237. SHRI DHIRESWAR KALITA : Will the PRIME MINISTER be pleased to state :

(a) whether the Assam Government have submitted the State's proposals for the Fourth Five-Year Plan ;

(b) if so, the total outlay proposed by the State Government for the Fourth Plan and the main features thereof ;

(c) whether Government have examined these proposals ; and

(d) if so, the decision taken by Government thereon ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir. These are expected to be received by September 1, 1968.

(b) to (d). Do not arise.

## राष्ट्रमंडलीय देशों में यात्रा की सुविधायें

6238. **श्री ओम प्रकाश त्यागी** : क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ब्रिटिश रष्ट्रमण्डल के नियमों तथा परम्पराओं के अनुसार एक राष्ट्रमंडलीय देश का कोई नागरिक बिना किसी परमिट के किसी अन्य राष्ट्रमंडलीय देश में जा सकता है तथा वहां जितने समय चाहे ठहर सकता है ;

(ख) यदि हां, तो क्या ब्रिटिश सरकार द्वारा पारित किया गया आप्रवजन विधेयक राष्ट्रमंडलीय नियमों के विरुद्ध नहीं है ;

(ग) क्या भारत सरकार ने उक्त विधेयक के संबंध में अन्य राष्ट्रमंडलीय देशों से विचार विनिमय किया है; और

(घ) यदि हां, तो इस संबंध में उन राष्ट्रमंडलीय देशों द्वारा भारत को क्या उत्तर दिया गया है?

**प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी)**: (क) राष्ट्रमंडल नागरिकों के प्रवेश संबंधी विनियम देश-देश में अलग-अलग हैं। बहुत से देशों में परमिट प्रणाली है जबकि कुछ देश मुक्त रूप से आने देते हैं।

(ख) जी नहीं। तथापि हाल का राष्ट्रमंडल आप्रवास अधिनियम इस दृष्टि से पारित हुआ है कि युनाइटिड किंगडम में उन लोगों के प्रवेश को सीमित कर दिया जाए जिनके पास यू० के० और उपनिवेशों के पासपोर्ट है।

(ग) और (घ): जी हां। अधिकांश देश सरकार द्वारा अपनाए गए रुख का समर्थन करते है।

### I.A.F. ACT RULES, 1932

6239. SHRI MADHU LIMAYE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that on the expiry of the Defence of India Rules, Government have issued a notification on the 10th July, 1968 under Rule 10 of the Indian Air Force Act Rules, 1932 suspending the entitlement to discharge of all airmen who have become or may hereafter become entitled for transfer to the Reserve or to be-discharged or released or retired;

(b) whether the airmen's reaction was obtained before the issuance of this notification;

(c) whether any I.A.F. personnel have protested or made representation against this order; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.

### AMENDMENT OF I.A.F. ACT RULES, 1950

6240. SHRI MADHU LIMAYE: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have issued a notification on the 14th June, 1968 seeking to amend Indian Air Force Act Rules, 1950 under powers conferred by section 189 of the Indian Air Force Act, 1950;

(b) whether Government obtained the opinion of Law Ministry/Solicitor-General/Attorney-General about the legality of the notification of the 14th June, 1968 under Rule 10 of Indian Air Force Act Rules, 1932;

(c) if so, the main conclusions; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) In exercise of the powers conferred by Section 189 of the Air Force Act, 1950 a notificat on dated 14th June, 1968 was issued to amend Rule 10 of the Indian Air Force Act Rules.

(b) and (c). The notifications dated 14th June, 1968, and 10th July, 1968, were issued with the concurrence of Ministry of Law.

(d) Does not arise.

### Release of Airmen

6241. SHRI MADHU LIMAYE : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that a large number of Airmen applied for release after the lapse of the Defence of India Rules ;

(b) if so, their number ;

(c) whether notifications under the Indian Air Force, Armed Forces Acts and Rules were issued to stop this exodus ;

(d) why such a large number of young Airmen were anxious to go out of the Air Force when unemployment was on the increase throughout the country ;

(e) whether any representations were received about the bad service conditions, pay scales and pension and retirement benefits and parity in promotions in different grades ; and

(f) if so, the measures taken to redress these grievances of Airmen ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) No Sir.

(b) Does not arise.

(c) A notification was issued on 10th July, 1968 under the Indian Air Force Act Rules suspending, for a period of two years with effect from the 10th July, 1968, the entitlement to discharge of airmen who have or may become due for transfer to the Reserve, discharge, release or retirement. The notification also provides that the competent authority may discharge or release on retirement or otherwise those airmen whose services can be dispensed with. The notification was issued not to stop any exodus of airmen but with a view to helping phase out the release of airmen whose discharges were suspended during the Emergency.

(d) Does not arise.

(e) and (f). No. However, the adequacy of allowances was recently reviewed and certain improvements in allowances were sanctioned. Certain improvements in retiring benefits are under consideration.

### Chinese Nuclear Power

6242. SHRI MADHU LIMAYE : Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware of the publication of a paper 'A strategy for India for a credible posture against a nuclear adversary' by the Institute of Defence Studies and Analysis, New Delhi ;

(b) if so, the reaction of Government to the conclusion of this paper ;

(c) who is the President of the Institute ;

(d) whether it is a fact that the paper states that India will not be in a position to deter China on her own in the next 8 or 10 years ; and

(e) if so, whether the publication implies that India must become a satellite of some big power ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes, Sir.

(b) These are merely the personal opinions of the Author of the paper.

(c) Shri Y. B. Chavan.

(d) Yes, Sir.

(e) The implications of the Paper are best known to the author, but India can never become a satellite of any power.

### TV Sets with Ex-Ministers

6243. SHRI DEIVEEKAN :
SHRI SUBRAVELU :

Will the Minister of INFORMATION & BROADCASTING be pleased to state :

(a) whether some television sets supplied free by Government to certain ex-Ministers are still in their possession ; and

(b) if so, the reasons for not arranging for the return of these sets ?

THE MINISTER OF INFORMATION & BROADCASTING (SHRI K. K. SHAH) : (a) No, Sir.

(b) Does not arise.

RELIEF TO MADRAS FIRE VICTIMS

6244. SHRI MAYAVAN :
SHRI SUBRAVELU :

Will the PRIME MINISTER be pleased to state :

(a) whether the Prime Minister sent a cheque to the Governor of Madras for giving relief to the fire victims instead of to the Chief Minister of Madras ; and

(b) if so, the reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) A cheque for Rs. 50,000.00 was sent from the Prime Minister's National Relief Fund to the Governor of Madras in June, 1968 for relief to the victims of fire accidents.

(b) It may be pointed out that the National Relief Fund is not a Government Fund, nor has Government as such, anything to do with its administration or use.

However, it may be mentioned that assistance from the Fund is sent by the Prime Minister to Governors, Chief Ministers or other authorities in the States as is considered appropriate, and there is no hard and fast rule or practice governing the channelisation of assistance.

**आकाशवाणी मे ट्रांसमिशन एक्जीक्यूटिव**

6245. **श्री बृज भूषण लाल :**
**श्री राम गोपाल शालवाले:**

**क्या सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आकाशवाणी के 'ट्रांसमिशन एक्जीक्यूटिवों' के वेतनक्रम बढ़ाने के लिये सरकार द्वारा 1966 में दिए गए आश्वासन को पूरा करने के लिए अब तक कोई कार्यवाही नहीं की गई है ;

(ख) यदि हां, तो विलम्ब के क्या कारण हैं ; और

(ग) क्या सरकार का विचार इस मामले में अब कार्यवाही करने का है ?

**सूचना और प्रसारण मंत्री (श्री कें० के० शाह)** (क) इस प्रकार का कोई आश्वासन नहीं दिया गया।

(ख) सवाल नहीं उठता।

(ग) जब आकाशवाणी के अन्य कार्यक्रम कर्मचारियों के वेतन मानों में संशोधन करने पर विचार होगा, उस समय ट्रांसमिशन एक्जीक्यूटिवों के वेतन मानों में संशोधन करने के प्रश्न पर भी विचार किया जाएगा।

COMMERCIAL WORK BY INDIAN MISSION ABROAD

6246. SHRI YASHPAL SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Prime Minister has instructed his Ministry to ask Indian Missions abroad to pay more attention to commercial work ;

(b) if so, when this was done ; and

(c) the action which is being taken to get the personnel of the Ministry trained in this respect ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) Instructions were issued to all Heads of Missions in March, 1968.

(c) Apart from International Trade being an item of syllabus for Indian Foreign Service officers during their probationary period, these officers are also attached to the Ministry of Commerce and the Indian Institute of Foreign Trade for practical training from time to time. A number of Senior posts have been made available to Foreign Service officers in the Ministry of Commerce to familiarise them with India's Trade policies and problems.

The Economic Division in the Ministry of External Affairs also provides the necessary experience to Foreign Service Officers posted to it in dealing with India's external economic relations. There are therefore a number of officers at all levels who have practical experience of handling commercial and economic problems. The number of such officers is expected to increase progressively in future.

### QUALIFICATIONS OF MECHANICS IN A.I.R.

6247. SHRI RAMACHANDRA ULAKA :
SHRI DHULESHWAR MEENA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 155 on the 14th November, 1967 and state :

(a) whether any decision has since been taken regrding the revision of the qualifications laid down for mechanics in the All India Radio ; and

(b) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b). No decision has so far been taken ; the matter is still under consideration.

### ORDNANCE FACTORIES IN JABALPUR AND AGRA

6248. SHRI RAMACHANDRA ULAKA :
SHRI DHULESHWAR MEENA :

Will the Minister of DEFENCE be pleased to state :

(a) whether the erection of ordnance factories at Jabalpur and Agra has been completed ;

(b) if so, whether they have started production ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) The erection of the Vehicle Factory at Jabalpur has not yet been completed. In the case of the Accelerated Freeze Drying Factory which is being established at Hazratpur near Tundla, Factory buildings have been constructed and plant and machinery have been installed. Pre-Commissioning trials are expected to be completed by next month.

(b) and (c). The production has not yet started.

### MORTAL REMAINS OF MAHARAJA DILIP SINGH

6249. SHRI RAMACHANDRA ULAKA :
SHRI DHULESHWAR MEENA :

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 132 on the 13th November, 1967 regarding the mortal remains of Maharaja Dilip Singh and state :

(a) whether the matter has since been considered by Government ; and

(b) if so, the details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND

MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). The matter is still under consideration of the Government.

### PASSPORTS ISSUED FOR U.K.

6250. SHRI RAMACHANDRA ULAKA :
SHRI DHULESHWAR MEENA :

Will the Minister of EXTERNAL Affairs be pleased to state :

(a) the number of passports issued for U.K. during the last three months ;

(b) the number of applications received during above period ; and

(c) the number of applications rejected during the same period ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) A total of 11,933 passports for U.K. were issued during the last three months.

(b) The number of applications received for passports for U.K. during the same period was 12,139.

(c) Five applications have been rejected during the period.

### REPATRIATION OF INDIANS FROM BURMA

6251. SHRI RAMACHANDRA ULAKA :
SHRI DHULESHWAR MEENA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether there is any fresh repatriation of Indians from Burma during the last three months ; and

(b) if so, the details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) 3,106 Indians were repatriated from Burma by sea in June, 1968 and 213 by air in May, June and July (upto 13-7-1968). Information concerning those repatriated later is awaited.

### मध्य प्रदेश में राष्ट्रीय छात्र सेना

6252. **श्री गं० च० दीक्षित :** क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि मध्य प्रदेश में छात्र सेना दल के लिए केन्द्रीय सरकार और राज्य सरकार का 1968-69 में क्रमश: कितनी-कितनी राशि व्यय करने का विचार है ?

**प्रतिरक्षा मंत्रालय में उपमंत्री (श्री मं० रं० कृष्ण) :** एन० सी० सी० के सभी खर्चे का अलग हिसाब नहीं रखा जाता । 1968-69 के दौरान मध्य प्रदेश में एन० सी० सी० की प्रायोजित केडिट संख्या की प्रति-व्यक्ति पर खर्च के आधार पर केन्द्रीय सरकार तथा राज्य सरकार द्वारा किया गया खर्च क्रमश: लगभग 64.34 लाख और 47.47 लाख रुपये होगा ।

### आकाशवाणी के जबलपुर केन्द्र में ट्रांसमीटर

6253. **श्री गं० च० दीक्षित :** क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के आकाशवाणी के केन्द्रों में स्थापित प्रत्येक ट्रांसमीटर की क्षमता कितनी है ;

(ख) जबलपुर में वर्तमान ट्रांसमीटर कब लगाया गया था ;

(ग) क्या इस ट्रांसमीटर की क्षमता भोपाल में लगे ट्रांसमीटर की क्षमता के बराबर नहीं है ; और

(घ) यदि हां, तो इस बारे में सरकार का क्या कार्यवाही करने का विचार है ?

**सूचना और प्रसारण मंत्री (श्री के० के० शाह)** : (क) से (घ). मध्य प्रदेश में इस समय पांच प्रेषण केन्द्र हैं। भोपाल में दो अल्प शक्ति वाले मीडियम वेव ट्रांसमीटर और एक मध्य शक्ति वाला शार्ट-वेव ट्रांसमीटर है। इन्दौर में एक मध्य शक्ति वाला मीडियम वेव ट्रांसमीटर और एक अल्प शक्ति वाला मीडियम वेव ट्रांसमीटर है। जबलपुर, ग्वालियर और रायपुर में एक-एक मध्य शक्ति वाला मीडियम वेव ट्रांसमीटर है। जबलपुर में वर्तमान ट्रांसमीटर 8 नवम्बर, 1964 को लगाया गया था। प्रत्येक केन्द्र को अनेकों बातों का विचार करने के बाद सज्जित किया गया है। जबलपुर ट्रांसमीटर का वर्तमान क्षमता पर्याप्त है, अत: कोई परिवर्तन करने का विचार नहीं है।

## SALE OF U.S. TANKS TO PAKISTAN

6254. SHRI K. R. GANESH :
SHRI YAJNA DATT SHARMA :

Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware of the Press reports published in the 'Patriot' of the 2nd August, 1968 that the U.S. Government had announced that it was selling to Pakistan 120 M-47 tanks ;

(b) if so, whether Government have lodged any protest with the US Government ; and

(c) the reply of U.S. Government thereto ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (c). Government have seen the Press reports published in the "Patriot" but have no information to confirm that the US Government had announced the sale of 120 Tanks to Pakistan. The question of lodging a protest with the U.S. Government therefore does not arise.



## आसाम सीमा पर पाकिस्तान की सैनिक तैयारी

6255. **श्री प्रकाशवीर शास्त्री :** क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पूर्वी पाकिस्तान ने आसाम की सीमा पर अपनी सैनिक तैयारियां बढ़ा दी हैं ;

(ख) क्या यह भी सच है कि पाकिस्तान आसाम के सीमावर्ती क्षेत्रों में रहने वाले कुछ लोगों को, विशेष कर मिजो लोगों तथा गारो पहाड़ियों के लोगों को सैनिक प्रशिक्षण दे रहा है; और

(ग) यदि हां, तो क्या सरकार इस खतरे से पूर्णतया अवगत है ?

**प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह)** : (क), (ख) तथा (ग). असम-पूर्वी पाकिस्तान सीमा के उस पार पाकिस्तान द्वारा सैनिक गतिविधि में कोई विशेष वृध्दि नहीं हुई। मिज़ो पहाड़ियों में विद्रोही तत्वों को सैनिक प्रशिक्षण तथा आयुध प्रदान करते हुए, उनकी गतिविधियों के लिए पाकिस्तान का प्रोत्साहन जारी है। इन संवर्धनों का सामना करने के लिए सरकार ने सभी आवश्यक उपाय किए हैं।

## KNOWLEDGE ABOUT NUCLEAR BLAST TECHNOLOGY

6256. SHRI SAMAR GUHA : Will the PRIME MINISTER be pleased to state :

(a) whether the Atomic Scientists of India will be allowed to acquire experimental knowledge about the Nuclear Blast technology so as to develop the Indian capacity for Nuclear Engineering ;

(b) whether it is a fact that unless our scientists are allowed to have experimental knowledge about mass fission technology, it will not be possible for them to acquire practical knowledge about the nuclear fussion

process for harnessing Thermo-Nuclear energy ; and

(c) if so, the steps which Government propose to take in this direction for developing Nuclear and Thermonuclear blast technology in our country?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) to (c). As mentioned in my statement of April, 24, 1968 in this House, our atomic scientists are engaged in theoretical and experimental work needed for the development of the entire range of the peaceful uses of atomic energy, in the context of our economic development and consistent with these objectives, the Atomic Energy Commission keeps itself abreast of the latest technological developments.

### Tarapore Station

6257. SHRI SAMAR GUHA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that an Indian Scientist first noticed the crack that developed on the body of the Tarapore Reactor ; and

(b) whether Government have taken any steps to appreciate the merit of the Indian Scientist who noticed the crack first and insisted its repairing before the Plant started operation ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). Hair-line cracks have appeared only in the stainless steel cladding on the inner side of the reactor vessel and on certain other components. These cracks were noticed in the course of tests carried out jointly by the Project staff and the staff of the contractor. Government do appreciate and commend their care and vigilance.

### Plutonium Plant, Trombay

6258. SHRI SAMAR GUHA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Plutonium Plant at Trombay has been planned, designed and built up exclusively by the Indian scientists and engineers ;

(b) whether in building the precision-type plant which deals with storage and remote control handling of dangerously fissionable and radioactive elements like Plutonium in big quantities independently, Indian scientists have proved their extraordinay merit in taking calculated risk for such a project, and sucessfully tackled it ; and

(c) whether the Government have taken proper steps to highlight this achievement of Indian scientists and also given them recognition of merit for that ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) :

(a) to (c): Yes, Sir.

### Modernisation and Reorganisation of Armed Forces

6259. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that consequent upon the change of war strategy and production of new arms the foreign countries are reorganising their Armed Forces ; and

(b) if so, the steps propoed to be taken to modernise and reorganise our Armed Forces ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes.

(b) Modernisation and reorganisation of the Armed Forces, based on the strategic appreciation and latest tactical doctrines is a continuous process.

Changes in war strategy and production of new arms in other countries are also kept in view.

INDIAN TRADE MISSIONS ABROAD

6260. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the countries where India has separate Trade Missions ;

(b) the amount of business secured by each Trade Mission ; and

(c) the amount spent over each Trade Mission and by each for the purpose during 1967-68 ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (c). A statement giving the information is laid on the Table of the House. [*Placed in Library. See* No. LT/1937/68]

(b) As the Trade Missions do not transact import or export business themselves with foreign buyers, and as their role is confined to facilitating the process of actual business negotiations between exporters/importers in India and importers/exporters abroad, it is not possible to provide figures of business secured by each Trade Mission.

INDIAN NATIONALS VISITING BULGARIA AND EAST EUROPEAN COUNTRIES

6261. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of Indian nationals who have gone to Bulgaria and other East European countries from May, 1968 to-date ;

(b) whether any of them was sent by the Government of India and if so, their number ; and

(c) whether any of the above went on invitation from those countries and if so, their number ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) to (c). The information is being collected and will be laid on the Table of the House as soon as it becomes available.

DEFENCE ESTABLISHMENTS

6262. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of DEFENCE be pleased to state :

(a) the number of persons working in the Defence establishments, workshops and factories in and around Jabalpur and how many of them are residents of Madhya Pradesh ;

(b) whether the percentage of local people is lower than that fixed by the National Integration Conference held at Srinagar for local appointments; and

(c) if so, the steps proposed to be taken to increase it ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (c). The National Integration Conference at Srinagar has not made any recommendation that a specific percentage of appointments in Central Government offices should be filled by local people. Accordingly, the question of the Defence establishments, workshops and factories, which are under the Central Government employing local residents or increasing their number to achieve a certain percentage or maintaining statistics therefore, does not arise.

VEHICLE PROJECT IN JABALPUR

6263. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of DEFENCE be pleased to state :

(a) whether recruitment of Engineers and others to man the vehicle project at Jabalpur has begun ;

(b) if not, when it is likely to begin

(c) whether local and other qualified persons of the State will get preference over others in getting appointments ; and

(d) if not, how the decisions arrived at Srinagar by the National Integration Conference in regard to giving of preference to qualified persons of the locality and the State in the matter of appointments would be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) Yes, Sir.

(b) Does not arise.

(c) and (d). Direct recruitment has to be made according to relevant recruitment rules for the various categories of posts. The appointments will be made partly by readjustment from within the existing cadres and partly by direct recruitment. In the case of gazetted posts diiect recruitment will be through the Union Public Service Commission. Recruitment to non-industrial and industrial posts of non-gazetted status will be made through the local Employment Exchange. If the requiiement is not met to the extent necessary, the resouices of the Central Eomployment Exchange will be utilised.

### LAND FOR JAWANS IN MAHARASHTRA

6264. SHRI DEORAO PATIL : Will the Minister of DEFENCE be pleased to state :

(a) how many Jawans in Maharashtra and especially in Yeotmal District have been given land for agricultural and residential purposes so far ;

(b) how many applications from the Jawans are pending at present ; and

(c) the reasons for not taking action thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE(Shri M.R. KRISHNA) : (a) to (c). The information is being collected from the Government of Maharashtra and will be laid on the Table of the House in due course.

### PURCHASE OF ROCKET AIRCRAFTS FROM FRANCE

6265. SHRIMATI TARKESHWARI SINHA : Will the Minister of DEFENCE be pleased to state :

(a) whether some Rocket Aircrafts were purchased from France ;

(b) if so, how many, at what cost and the manner in which the deal was negotiated ; and

(c) the use to which these planes are being put to at present and how far their performance has proved successful ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) No, Sir.

(b) and (c). Do not arise.

### REPRESENTATIONS FROM INDIAN CITIZENS TO HUMAN RIGHTS COMMISSION OF U.N.O.

6266. SHRI S. K. TAPURIAH :
SHRI VIRENDRAKUMAR SHAH :
SHRI MEETHA LAL MEENA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of representations made by the citizens of India since 1948 to the Human Rights Commission of the United Nations, New York, year-wise and State-wise ;

(b) the steps which Government are taking in respect of enforcement of Human Rights under Universal Declaration of Human Rights ; and

(c) whether Government propose to give financial and lega! aid to the citizens of India who are prosecuted bv Union and State Governments of India ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) The Government have no information at present about representations to the UN Human Rights Commission. The required information will be obtained from the UN and placed on the Table of the House.

(b) All the rights enumerated in the Universal Declaration of Human Rights, to which India is a signatory, have been enshrined in the provisions of the Indian Constitution.

(c) Poor persons who cannot afford to engage lawyers are given legal aid in certain cases under the existing rules.

IRREGULARITIES IN PASSPORT OFFICES

6267. SHRI MEETHA LAL MEENA :
SHRI VIRENDRAKUMAR SHAH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware that gross irregularities are committed by passport office regarding issue of passports to citizens of India ;

(b) whether Government have looked into the irregularities pointed out by the Registered Travelling Agents of India against, unregistered travelling agents, resulting in huge loss of foreign exchange ; and

(c) if they reply to parts (a) and (b) be in the affirmative, the action which Government are considering to take in the matter ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Pass ports are issued by the Passport Authorities in accordance with the provisions of the Passports Act, 1967, and the Passports Rules, 1967 and as far as Government are aware no gross irregularities have been committed.

(b) No complaint in this regard has been received from Registered Travel Agents against unregistered travel agents.

(c) Does not arise.

**राजस्थान की सीमा पर पाकिस्तानी सेना**

6268. **श्री हुकम चन्द कछवाय** : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तान-राजस्थान सीमा पर बाड़मसार तथा रोहीली पंचला के बीच लगभग 5 मील लम्बी सीमा पर पाकिस्तानी सैनिक चौकियों के पास पाकिस्तानी सेनाओं ने रेतीले टीलों पर दूर तक मार करने वाली चीनी तोपें तथा विमान भेदी तोपें लगा दी हैं;

(ख) क्या सरकार को वहां पाकिस्तान द्वारा किसी सैनिक कार्यवाही का सन्देह है; और

(ग) यदि हां, तो इस संबंध सरकार क्या कार्यवाही कर रही है ?

**प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह)**: (क) से (ग) . इस विषय में सरकार को कोई सूचना नहीं है। तदपि राजस्थान सीमा के उस पार सैनिक महत्व की पाकिस्तानी गतिविधि पर हम सतर्कता से ध्यान रखते हैं। विस्तार प्रकट करना लोकहित में नहीं होगा। पाकिस्तानी सशस्त्र सेनाओं के सैनिक जमाव द्वारा पैदा हुई स्थिति के प्रति सरकार सतर्क है और उस से पैदा होने वाले संकट का सामना करने के लिए सरकार ने उपाय किए हैं।

**सैनिक ट्रकों का बारिश से बह जाना**

6269. **श्री हुकम चन्द कछवाय :** क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जून, 1968 में भारी वर्षा के कारण पिथौरागढ़-तीजम रोड पर दो सैनिक ट्रक बह गये थे;

(ख) यदि हां, तो उन ट्रकों में कितने व्यक्ति मारे गये थे; और

(ग) उन ट्रकों में लदी अन्य वस्तुओं का ब्यौरा क्या है, उनकी मात्रा कितनी थी तथा उक्त घटना के कारण सरकार को कितनी हानि हुई ?

**प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) :** (क) से (ग). सूचना इकट्ठी की जा रही है और यथा समय सभा के पटल पर रखदी जाएगी।

**कच्छ सीमा तथा नदिया सीमा के सीमांकन का कार्य**

6271. **श्री हुकम चन्द कछवाय :**
**श्री टी० पी० शाह :**
**श्री सारदानन्द :**
**श्री जि० ब० सिंह :**

क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत तथा पाकिस्तान के बीच कच्छ सीमा तथा पूर्वी पाकिस्तान और पश्चिमी बंगाल के बीच नदिया पर सीमांकन का कार्य पूरा हो गया है ;

(ख) क्या भारत तथा पाकिस्तान के बीच ऐसा कोई क़रार हुआ है, जिसके अनुसार सीमांकन पर होने वाला व्यय दोनों देशों पर बराबर-बराबर पड़ेगा ;

(ग) क्या यह सच है कि सीमा के खम्भे स्थापित करने पर भारत सरकार ने पाकिस्तान सरकार से अधिक व्यय किया है ; और

(घ) कच्छ सीमा पर तथा पूर्वी पाकिस्तान और पश्चिमी बंगाल के बीच उक्त सीमा पर भारत सरकार ने अब तक कितना व्यय किया है ?

**प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) :** (क) कच्छ न्यायाधिकरण के फैसले के अनुसार गुजरात-पश्चिम पाकिस्तान सीमा का अंकन अभी पूरा नहीं हुआ है।

नदिया (पश्चिम बंगाल)—कुष्टिया (पूर्व पाकिस्तान) सीमा पर सीमा स्तम्भ लगाने का काम पाकिस्तान और भारत के सर्वेक्षण अधिकारियों ने मिलकर किया है, लेकिन दोनों देशों के पूर्णाधिकारियों ने अभी नक्शों पर दस्तख़त नहीं किए हैं।

(ख) भारत और पाकिस्तान के बीच यह समझौता है कि दोनों पक्ष लगभग बराबर-बराबर सीमा स्तम्भों के निर्माण के लिए जिम्मेदार होंगे।

(ग) तुलना करना संभव नहीं है क्योंकि भारत सरकार को इस बारे में कोई जानकारी नहीं है कि सीमा स्तम्भ बनाने में पाकिस्तान सरकार का कितना ख़र्च हुआ होगा।

(घ) गुजरात-पश्चिम पाकिस्तान सीमा के अंकन पर भारत सरकार के अब तक कोई चार लाख रुपये ख़र्च हुए हैं और इसमें अभी सिर्फ नियंत्रण स्तंभ ही खड़े किए गए हैं। इसमें 27 नियंत्रण स्तंभों के

निर्माण की लागत, उपकरण तथा कर्मचारियों के वेतन और पारिश्रमिक भी शामिल है।

पश्चिम बंगाल के भू-अभिलेख एवं सर्वेक्षण निदेशक पर न सिर्फ़ नदिया-कुष्टिया सेक्टर के सीमांकन की ज़िम्मेदारी है बल्कि दूसरे सेक्टरों के सीमांकन की भी। नदिया-कुष्टिया सेक्टर के खर्च का अलग से हिसाब नहीं रखा गया है। इस सेक्टर में 98 प्रमुख स्तम्भ, 459 सहायक स्तम्भ और 469 संदर्भ स्तम्भ बनाए गए हैं, इनमें क़रीब 2,30,000 रु० की लागत आई है।

**शेख अब्दुल्ला और मिर्जा अफ़ज़ल बेग की ओर से वीजा के लिये प्रार्थनापत्र**

6272. **श्री हुकम चन्द कछवाय :** क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शेख अब्दुल्ला और मिर्जा अफ़जल बेग ने श्रीलंका जाने के लिये भारत सरकार से वीजा मांगा है;

(ख) क्या यह भी सच है कि वीजा के लिये दिये गये अपने आवेदन पत्रों में उन्होंने अपनी राष्ट्रीयता काश्मीरी बताई है ;

(ग) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ; और

(घ) उनकी नागरिकता काश्मीरी होने के आधार पर उन्हें वीज़ा देने के बारे में सरकार का क्या कार्यवाही करने का विचार है ?

**प्रधान मंत्री, अणु शक्तीमंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इन्दिरा गांधी) :** (क) जी नहीं। पासपोर्टों पर वीजा भारत सरकार नहीं देती बल्कि वह देश देता है जिस की यात्रा करनी हो।

(ख) से (घ) : प्रश्न नहीं उठता।

**MEMBER OF PLANNING COMMISSION**

6273. SHRI P. R. THAKUR : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a present Member of the Planning Commission was previously holding a pensionable Government post ;

(b) if so, the particulars of the person ;

(c) whether it is also a fact that a decision was taken to grant him pensionary benefits before he took up his present assignment ;

(d) if so, the number of years of his regular Government service countable for pension and the rule under which he was granted pension ;

(e) whether any relaxation of the rules was made to grant him pension ; and

(f) if so, the reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) He was working as Adviser and was holding the permanent post of Chief in the Planning Commission.

(c) Yes, Sir.

(d) to (f). As he had put in more than 19 years in Government service before appointment as Member, Planning Commission, the question before the Government was whether a young Government Servant, appointed as Member of the Planning Commission before the date by which he would have become eligible to earn full pension, could be made to lose the entire benefit of his past service. In consideration of these factors, it was decided that the service rendered by him as Member of the Planning Commission would count towards pension, notwithstanding the fact that he resigned his permanent post of Chief of Division.

**विदेशों में स्थित भारतीय राजदूतों द्वारा प्रकाशित प्रचार साहित्य**

6274. **श्री मृत्युंजय प्रसाद :** क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) हमारे देश के विरुद्ध चीन और पाकिस्तान द्वारा किये जा रहे झूठे प्रचार का खण्डन तथा प्रतिवाद करने के लिए विदेशों में स्थित हमारे प्रतिनिधियों तथा राजदूतों द्वारा क्या उपाय किये गये हैं ;

(ख) क्या हमारा प्रचार साहित्य संयुक्त अरब गणराज्य, ब्रिटेन, अमरीका, रूस, जापान, पश्चिम जर्मनी और अन्य देशों के महत्वपूर्ण समाचार पत्रों में प्रकाशित किया जाता है और यदि हां, तो प्रकाशित किये गये हमारे प्रचार साहित्य का ब्यौरा क्या है तथा उन महत्वपूर्ण समाचार पत्रों में से कुछ पत्रों के नाम क्या हैं, जिनमें इसे प्रकाशित किया गया है ;

(ग) उन देशों के क्या नाम है, जिनको हम, उनके प्रमुख व्यक्तियों, संसद विज्ञों, प्रमुख लेखकों, समाचार पत्रों, पत्रिकाओं आदि के लिए मुफ्त सरकारी अथवा गैर-सरकारी साहित्य भेजते हैं तथा रूस, अमरीका, ब्रिटेन और संयुक्त अरब गणराज्य में बांटे गये ऐसे साहित्य का ब्योरा क्या है ; और

(घ) क्या अंग्रेज़ी में उपलब्ध ऐसे साहित्य के नमूने सभा पटल पर रखने का सरकार का विचार है ?

**प्रधान मंत्री, अणु शक्ती मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) :** (क) विदेशों में हमारे प्रतिनिधि भारत के विरुद्ध झूठे प्रचार का प्रतिकार करने के लिए स्थानीय रूप से सुलभ हर तरह के प्रचार माध्यमों का इस्तेमाल करते हैं।

(ख) जी हां ; विदेशों के प्रमुख समाचार-पत्रों में जो सामग्री प्रकाशित की जाती है उसमें भारत के विभिन्न पहलुओं पर अधिकारिक वक्तव्य, लेख, वृत्त लेख रहते हैं। प्रमुख देशों के कुछ उन महत्वपूर्ण समाचार-पत्रों की एक सूची साथ लगाई जा रही है जो भारत विषयक सामग्री प्रकाशित करते रहे हैं।

(ग) हम विदेश-स्थित अपने सभी मिशनों को भारत विषयक साहित्य भेजते हैं कि वे उन्हें अपने प्रत्यायन के देश में वितरित कर सकें। इसमें पुस्तकें, पुस्तिकाएं, भारत-विषयक प्रकाशन, भारतीय समाचार-पत्र, पत्रिकाएं और रिसाले, लेख, वृत्तलेख और फोटोग्राफ तथा भारत विषयक पृष्ठभूमि सामग्री रहती है। हम वायरलैस प्रसारण द्वारा दिन में दो बार भारत के विषय में समाचार और पृष्ठभूमि समाचार भेजते हैं जिसे हमारे अधिकांश मिशन टेलीप्रिन्टर पर प्राप्त कर लेते हैं। यह सामग्री हमारे मिशनों द्वारा स्थानीय भाषाओं में प्रकाशित प्रचार सामग्री का आधार होती है जो कि वे अपने क्षेत्रों में वितरित करते हैं ; यह सामग्री इस प्रकार की होती है, जैसे-दैनिक प्रेस विज्ञप्ति, साप्ताहिक "न्यूज़ डाइजेस्ट", लेख, पुस्तिकाएं तथा भारत विषयक अन्य प्रकाशन। जिन देशों में इस प्रकार के साहित्य के वितरण का उल्लेख किया गया है उनकी एक सूची सभा पटल पर रखी गयी है । **[पुस्तकालय में रखा गया। देखिये संख्या** LT-1938/68।]

(घ) जी हां ; इस प्रकार के अंग्रेज़ी के साहित्य के नमूने का संग्रह सदन के पुस्तकालय में रख दिया गया है।

**चीन तथा पाकिस्तान के भारत-विरोधी प्रचार का मुकाबला करने के लिए आकाशवाणी से प्रचार**

6275. **श्री मृत्तुंजय प्रसाद :** क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान पाकिस्तान तथा पीकिंग रेडियो द्वारा भारत के विरुद्ध झूठे प्रचार की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या आकाशवाणी के ऐसे शक्तिशाली केन्द्रों से कोई प्रति-कारात्मक प्रचार किया जाता है, जिनको कम से कम पूर्व और पश्चिम पाकिस्तान तथा अन्य पडोसी देशों में आसानी से सुना जा सके ; और

(ग) यदि हां, तो यह प्रतिकारात्मक प्रचार किस समय और किस मीटर पर किया जाता है ?

**सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) :** (क) जी, हां।

(ख) जी, हां।

(ग) झूठे प्रचार का घरेलू और वैदेशिक सेवाओं में मीडियम और शार्ट वेव ट्रांसमीटरों पर विभिन्न मीटर बैंडों पर विशेषकर दिल्ली, कलकत्ता, जलंधर, श्रीनगर, जयपुर और गोहाटी से प्रसारित समाचारों, समाचार समीक्षाओं और वार्ताओं में खंडन किया जाता है।

एक सूची जिसमें पश्चिम एशियाई देशों को निदेशित और पाकिस्तान में सुने जाने वाले रेडियो प्रसारणों के समय और वेवों की लम्बाईयां दी हुई है। सभा पटल पर रखा गया है। [**पुस्तकालय में रखा गया। देखिये संख्या : LT** 1939/68।]



**अश्लील फिल्में**

6276. **श्री ओंकार लाल बोहरा :** क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) फिल्मों के उत्पादन पर निगरानी रखने के बावजूद हमारे देश में हमारी सांस्कृतिक मान्यताओं तथा परम्पराओं के प्रतिकूल अश्लील फिल्म तैयार करने के क्या कारण हैं; और

(ख) गत तीन वर्षों में ऐसे कितनी फिल्मों पर रोक लगाई गई है ?

**सूचना तथा प्रसारण मंत्री (श्री के० के० शाह)** :(क) इस देश में फ़िल्मों का निर्माण गैर सरकारी क्षेत्र में है। केन्द्रीय फ़िल्म सेन्सर बोर्ड फ़िल्म के निर्माण के बाद ही जब कि फ़िल्म उसके पास प्रमाणीकृत के लिये प्रस्तुत की जाती है, परिवर्तन करने या काटने के लिये आज्ञा दे सकता है या प्रमाण पत्र देना अस्वीकार कर सकता है। फ़िल्मों को सार्वजनिक प्रदर्शन के लिये स्वीकृति देने में बोर्ड सरकार द्वारा निर्धारित निर्देशों का प्रयोग करता है और उनके विचार में जिन फ़िल्मों को उनके द्वारा सार्वजनिक प्रदर्शन के लिये प्रमाण पत्र दे दिया गया है, अश्लील नहीं हैं।

(ख) पिछले तीन वित्तीय वर्षों के दौरान केन्द्रीय फ़िल्म सेन्सर बोर्ड ने 45 फ़ीचर फ़िल्मों को प्रमाण देने से इनकार किया। सरकार द्वारा 11 नाईट सीरिज फ़िल्मों पर पाबन्दी लगाई गई।

**अहिन्दी भाषी क्षेत्रों में हिन्दी में प्रसारण**

6277. **श्री ओंकार लाल बोहरा : क्या सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) अहिन्दी भाषी क्षेत्रों में आकाशवाणी द्वारा हिन्दी में कितने कार्यक्रम प्रसारित किये जाते हैं ; और

(ख) इसके प्रतिश्रोताओं की क्या प्रतिक्रिया है ?

**सूचना तथा प्रसारण मंत्री (श्री के० के० शाह)**: (क) और (ख). सूचना एकत्र की जा रही है और यथा समय सदन की मेज़ पर रख दी जाएगी।

**राजस्थान में आकाशवाणी के कलाकार**

6278. **श्री ओंकार लाल बोहरा : क्या सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को राजस्थान में आकाशवाणी के केन्द्रों में स्थानीय कलाकारों की उपेक्षा करने तथा उन्हें कम समय देने के बारे में कोई शिकायतें प्राप्त हुई हैं ; और

(ख) यदि हां, तो इन पर सरकार की क्या प्रतिक्रिया है ?

**सूचना तथा प्रसारण मंत्री (श्री के० के० शाह)**: (क) जयपुर केन्द्र के एक अधिकारी के विरुद्ध एक शिकायत जिसपर 6 व्यक्तियों के हस्ताक्षर थे, मिली थी। उन्होंने अपने पते नहीं दिए थे पर अपने आप को जयपुर का नागरिक लिखा था।

(ख) शिकायत की जांच की गई परन्तु उसमें कोई सार नहीं पाया गया।

**आकाशवाणी के कार्यक्रमों में संसद-सदस्यों का शामिल होना**

6279. **श्री ओंकार लाल बोहरा : क्या सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) आकाशवाणी के कार्यक्रमों में संसद्-सदस्यों को शामिल करने के बारे में आकाशवाणी की क्या नीति है और क्या उन्हें अपने विचार व्यक्त करने का पूरा अवसर दिया जाता है ; और

(ख) यदि हां, तो गत वर्ष कार्यक्रमों में शामिल होने के लिए आकाशवाणी ने कितने और किन-किन सदस्यों को आमंत्रित किया था ?

**सूचना तथा प्रसारण मंत्री (श्री के० के० शाह)**: (क) आकाशवाणी के कार्यक्रमों में भाग लेने वालों, जिनमें संसद सदस्य भी शामिल हैं, के चयन के लिये इन बातों का ध्यान रखा जाता है :—

(1) किसी व्यक्ति का अपने कार्यक्षेत्र में क्या हैसियत है,

(2) वह विषय कैसा है जिसमें भाग लेना है,

(3) प्रसारण माध्यम का विशेष आवश्यकताओं को ध्यान में रखते हुए उस व्यक्ति की योग्यता ; और

(4) विषय पर उसका ज्ञान और प्रसारणकर्ता के रूप उसकी योग्यता।

(ख) सूचना एकत्र की जा रहा है और यथा समय सदन की मेज पर रख दी जायेगी।

REQUEST FOR HELP FOR INDEPENDENT PAKHTOONISTAN MOVEMENT

6280. SHRI S. K. TAPURIAH / SHRI SHIVA CHANDRA JHA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have received any request from Khan Abdul Gaffar Khan or any other Pakhtoon leader for helping the present movement to achieve independent Pakhtoonistan ; and

(b) if so, the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir.

(b) Does not arise.

TV STAFF ARTISTES SENT FOR TRAINING ABROAD

6281. SHRI JUGAL MONDAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of staff artistes so far sent abroad for training in TV; and

(b) the names of countries visited by them and the duration of their stay in each case?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Four.

(b) A statement is attached.

STATEMENT

| Name of the country visited | Duration of stay |
|---|---|
| United Kingdom | 1-9-1967 to 22-12-1967. |
| Federal Republic of Germany | Six months with effect from 5-6-1968. |
| Australia | Four and a half months with effect from 2-7-1968. |
| Japan | 18-7-1968 to 9-10-1968. |

DR. P. K. SEN'S VISIT TO SOUTH AFRICA

6282. SHRI INDRAJIT GUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the Press reports of the 15th July, 1968 of a reception to Dr. P. K. Sen at Cape Town, where Dr. Sen said his visit had 'altered my previous attitude to South Africa' and the Mayor appealed to Dr. Sen to 'take home the truth about South Africa to misinformed people';

(b) whether Government approved of such exchanges between an eminent Indian Surgeon and his South African hosts ;

(c) whether Government have received any protest from the African National Congress for permitting Dr. Sen to visit South Africa; and

(d) if so, Government's reaction thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). Yes, Sir. Government's attention has been drawn to these press reports; it is being ascertained from Dr. P. K. Sen what exactly transpired during his visit to South Africa.

(c) and (d). Mr. Alfred Nzo of African National Congress also drew Government's attention to the said press reports. The reasons why Dr. Sen was permitted to go were explained to Mr. Nzo. These have been stated in reply to Lok Sabha Question No. 4024 replied on the 14th August, 1968.

### हिन्दी में सरकारी कामकाज

6283. **श्री शारदानन्द :** क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिनांक 6 जुलाई, 1968 का गृह-कार्य मंत्रालय का, शासकीय ज्ञापनपत्र संख्या 2/29/68 ओ० एल० उनके मन्त्रालय में आ गया है ;

(ख) यदि हां, तो उस ज्ञापनपत्र की कंडिकाओं 3, 4, 5, 6 और 7 के सम्बन्ध में क्या कार्यवाही की गई है अथवा करने का विचार है ;

(ग) क्या यह सुनिश्चित करने के लिये कि हिन्दी प्रशिक्षण योजना के सम्बन्ध में टिप्पण तथा लेखन का काम और सन्देश बाहकों, निम्न श्रेणी के लिपिकों और उच्च श्रेणी के लिपिकों के सम्बन्ध में समस्त प्रशासनिक कार्य हिन्दी में किया जाये, कार्यवाही करने का सरकार का विचार है ; और

(घ) यदि हां, तो कब ?

**सूचना तथा प्रसारण मंत्री (श्री के० के० शाह)**: (क) जी, हां।

(ख) ज्ञापन, सूचना और प्रसारण मंत्रालय के सभी अनुभागों और अधिकारियों और मंत्रालय के सभी विभागों में इस पर अमल करने के लिये सर्कुलेट कर दिया गया है। कुछ हद तक हिन्दी में नोटिंग और पत्र व्यवहार शुरू हो गया है। मंत्रालय में पत्रों का हिन्दी से अंग्रेजी और अंग्रेजी से हिन्दी का अनुवाद, जहां आवश्यक हो, करवाने का प्रबंध है। हिन्दी की और टाइपराइटरों की आवश्यकता पर फ़िर से जांच की जा रही है। हिन्दी में प्रशिक्षण के लिये और अधिक अधिकारी भेजे जा रहे हैं। संकल्पों, आदेशों, नियमों, अधिसूचनाओं, प्रशासनिक और अन्य रिपोर्टों, प्रेस विज्ञपितयों, करारों अनुबंधों, लाइसेंसों, परमिटों, नोटिसों आदि में हिन्दी और अंग्रेज़ी के अनिवार्य प्रयोग के बारे में समय समय पर पुनरीक्षण किया जायगा।

(ग) और (घ). गृह मंत्रालय द्वारा भेजी गई हिदायतों से ऐसा कहीं भी प्रतीत नहीं होता कि इस प्रकार के कार्य में केवल हिन्दी का ही प्रयोग हो। उनकी हिदायतों के अनुसार नोटिग और ड्राफटिंग हिन्दी अथवा अंग्रेज़ी में की जा सकती है। इस बात का ध्यान रखा जाता है कि जो कर्मचारी हिंन्दी या अंग्रेज़ी का प्रयोग करता है, उसे, आवश्यकता होने पर भी, दूसरी भाषा में अनुवाद के लिये नहीं कहा जाय।

### DINAPUR CANTONMENT BOARD

6284. SHRI RAMAVATAR SHASTRI : Will the MINISTER OF DEFENCE be pleased to state :

(a) whether it is a fact that members of the Cantonment Board Dinapur (Bihar) have sent a memorandum to the Defence Minister, G.O.C.-in-Central Command, Lucknow and Director, Military Lands and Cantonment, Ministry of Defence, New Delhi regarding appeal against Government of India's Ministry of Defence Letter No. 31-3-L-L and C-56-7260-L-C and L, dated the 16th November, 1962 in respect of sub-division of sites held on old grant terms inside civil area;

(b) whether it is also a fact that some members of the Cantonment Board Dinapur have sent a memorandum to the aforesaid, regarding the amend-

ment of the Cantonment Act, 1924 on the 8th August 1968 ;

(c) if so, the action Government propose to take thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes, Sir. A Memorandum dated 7th August 1967 was received from a member of the Cantonment Board, Dinapur in respect of Government of India, Ministry of Defence letter No. 31-3-L-L& C-56- 6260-L-C&L dated the 16th November, 1962.

(b) No such Memorandum appears to have been received.

(c) and (d). The proposals made in the Memorandum have not been accepted. Apart from the instructions issued in Government letter dated 16th November 1962 being within the competence of Government, these instructions which have been further consolidated in another Government letter issued on 23rd March, 1968, have been considered essential to safeguard Government interest in the lands, including those placed under the management of Cantonment Boards. They will also result in orderly development and will ensure an appropriate return to the Cantonment Fund.

### FOURTH PLAN

6285. SHRI LOBO PRABHU : Will the PRIME MINISTER be pleased to state :

(a) whether the "Approach paper on Fourth Plan" contains no evaluation of the successes and failures of the Third Plan ; and

(b) whether the Planning Commission proposes to eliminate the failures in the Third Plan by careful calculations while formulating the Fourth Plan ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Because of its limited purpose no attempt has been made in the "Approach" paper to review the achievements and shortcomings of the Third Plan.

(b) In formulating the Fourth Plan, the Planning Commission will take into account the experiences of the preceding plans.

### IMPHAL AERODROME

6286. SHRI N. R. LASKAR : Will the Minister of DEFENCE be pleased to state :

(a) whether the expansion work of Imphal aerodrome has been taken up and if so, the nature of the expansion work and the progress made so far ;

(b) when the work is likely to be completed; and

(c) the reasons for delay in extending the 'Friendship' Service to Imphal and when this service is likely to be introduced ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (c). The extension of the runway of the Imphal (Tulihal) aerodrome is in hand. About one third of the work is over. The work is likely to be completed by December 1969. The runway would not be suitable for "Friendship" Service, till it is suitably extended.

### SERVICE CONDITIONS OF N.S.S. UNIT OF I.S.I.

6287. SHRI K. M. KOUSHIK : Will the PRIME MINISTER be pleased to state :

(a) whether the service conditions of the National Sample Survey Unit in the Indian Statistical Institute are not regulated ;

(b) whether they are different from those applicable to Government servants; and

(c) if so, the steps which Government propose to take to give them security of service and other benefits which Government servants normally enjoy ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) to (c) . The Indian Statistical Institute is an autonomous society registered under the Societies Registration Act of 1860 and its management is the responsibility of its Council. The service conditions of the personnel belonging to the Unit are regulated by the standing orders of the Institute.

### Employment for Agriculturists

6288. SHRI NATHURAM AHIRWAR : Will the PRIME MINISTER be pleased to state :

(a) whether Planning Commission has directed the State Governments not to give employment to agriculturists and their issues; and

(b) if so, the reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.

### N.C.C. Training in Madras

6289. SHRI YASHPAL SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether the Madras Government have finally decided to resume N.C.C. Training in educational institutions ; and

(b) if not, the alternative arrangements which are contemplated in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE, (SHRI M. R. KRISHNA) : (a) Not yet.

(b) The points raised by the Government of Madras are still under consideration.

### Military Balance

6290. SHRIMATI SUSHILA ROHATGI :
SHRI BENI SHANKER SHARMA :

Will the Minister of DEFENCE be pleased to state :

(a) whether the latest study on military balance brought out by the Institute for Strategic Studies, London has exploded the myth created by Pakistan that India was proportionately spending more on defence than Pakistan ;

(b) whether it has also been shown that Pakistan has vastly augmented its fighting capacity particularly of its Air Force both for attack and defence; and

(c) if so, in view of the increased military build-up by Pakistan, Government propose to raise their expenditure on defence ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) "The Military Balance "shows that Pakistan is spending $ 4 *per capita* per year on defence as against $ 2.5 in India, and that the defence expenditure amounts to 3.6 per cent of the Gross national Product in Pakistan as against 3.3 per cent in India. The actual expenditure in Pakistan is very much higher since Pakistan has not deliberately included all actual defence expenditure in its published defence budget.

(b) The publication also mentions that the strength of Pakistani armed

forces has increased from 2,78,350 to 3,20,000 and that the combat aircraft squadrons have increased from 11 to 14. The Pakistani arms build-up has already been brought to the notice of the Hon'ble Members in the Annual Reports of the Ministry of Defence circulated to them.

(c) The increased military build-up by Pakistan has been taken into account in assessing the state of our preparedness on which our defence expenditure is based.

### INQUIRY COMMITTEE ON SMALL NEWSPAPERS

6291. SHRI LOBO PRABHU : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Starred Question No. 726 on the 26th June, 1967 and State :

(a) whether Government have since taken decisions on the remaining recommendations of the Report of the Enquiry Committee on Small Newspapers ;

(b) if so, the nature thereof ;

(c) if not, the reasons for delay in taking decisions thereon ;

(d) whether recommendation of the Committee that papers weighing 50 grams and less should pay a postage of only 1 paisa has been rejected by Government; and

(e) if so, the reasons therefor ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) to (c). Decisions taken on 145 recommendations made by the Committee were laid on the Table of the House as follows :

| | |
|---|---|
| 27-3-67 | 30 recommendations |
| 26-6-67 | 81 recommendations |
| 12-8-67 | 34 recommendations |

(d) and (e). The posts and Telegraph Department are of the view that the concessional rates afforded in India are among the lowest in the world and the Department is already incurring a loss of more than Rs. 2.36 crores annually on this class of postal traffic. They have regretted their inability to accept this recommendation.

### FILM ON GANDHIJI'S TRIAL IN 1922

6292. SHRI GEORGE FERNANDES : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Gujarat Government have produced a film on Gandhiji's trial in 1922 ;

(b) whether the script and the commentary have had the approval of Government ; and

(c) whether Government propose to lay a copy of the text of the commentary on the Table ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K . K. SHAH) : (a) Yes, Sir.

(b) No, Sir; it was not necessary.

(c) A copy of the commentary text of the film, as supplied by the Government of Gujarat, is laid on the Table of the House. [*Placed in Library. See No. LT*-1940/68]

### CHINESE ALLEGATION ABOUT VIOLATION OF SIKKIM-CHINA BORDER BY INDIAN TROOPS

6293. SHRI K. P. SINGH DEO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the recent Peking Broadcast, timed with the Pakistan Foreign Minister's talks with the top Chinese leaders, stepping up anti-India tirade alleging that the Indian troops have violated Sikkim-China border and violated air space; and

(b) if so, the reaction of Government thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) The Government of India have already denied the Chinese allegations of border violations and air intrusions by India in a Press Release issued on June 18, 1968.

### Invitation to Sheikh Abdullah from Ceylon

6294. SHRI K. P. SINGH DEO:
SHRI RAMACHANDRA VEERAPPA:

Will the Minister of EXTERNAL AFFAIRS be pleased to satate:

(a) whether it is a fact that the Islamic Socialist Front of Ceylon has invited Sheikh Abdullah to attend their convention to be held in Ceylon;

(b) whether it is also a fact that the Front condemned India and supported Pakistan during the Indo-Pak. hostilities;

(c) if so, whether Government propose to re-issue Sheikh's passport which was impounded by Government to allow him to visit Ceylon to attend the convention; and

(d) if so, the reasons therefor?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Government have no information, but have seen press reports to this effect.

(b) Yes, Sir.

(c) Sheikh Abdullah has not applied for a passport to visit Ceylon.

(d) Does not arise.

### Analysing of Samples received in Food Inspection Organisation

6295. SHRI P. P. ESTHOSE:
SHRI V. VISWANATHA MENON:
SHRI E. K. NAYANAR:
SHRI C. K. CHAKRAPANI:

Will the Minister of DEFENCE be pleased to state:

(a) the total number of samples received by the Food Inspection Organisation from various depots of Armed Forces from the consignments tendered by the contractors against the acceptance of tenders or supply orders during 1967-68; and

(b) if so, how many varieties were analysed independently by the Officers and how many by the Scientific Assistants?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) The number of samples received and analysed was approximately 33,000 during 1967, and approximately 25,000 during the first seven months of 1968.

(b) The samples are normally analysed by the Scientific Assistants under the direction, supervision and control of the Technical Officers. Technical Officers cross check independently in certain cases. No record of the items independently so cross checked by the Technical Officers is maintained. Every sample analysed is certified under the signature of the Technical Officer.

### Seats in Indian Air Force Courier Plane for Andamans

6296. SHRI GANESH GHOSH:
SHRI C. K. CHAKRAPANI:
SHRI NAMBIAR:
SHRI MOHAMMAD ISMAIL:
SHRI E. K. NAYANAR:
SHRI P. GOPALAN:
SHRI UMANATH:

Will the Minister of DEFENCE be pleased to state:

(a) whether there is any provision to provide seats to private parties or individuals in the Indian Air Force Courier Plane from the mainland to Andamans; and

(b) if not, the special basis for getting a seat in the Courier plane ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) No, Sir.

(b) Individual cases are considered on merits by Government and if admitted, special sanctions are issued.

### IMPORT OF CERTAIN RAW MATERIALS FOR NEPAL

6297. SHRI LOBO PRABHU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any report has been received from our Ambassador in Nepal that Indian Industrialists are establishing themselves in Nepal to take advantage of duty free import of certain raw materials;

(b) whether it is a fact that the production of certain raw materials is in excess of the Nepalese Market and is exported to India under the existing treaty ;

(c) what are the comparative prices of nylon and stainless steel in Nepal and in India; and

(d) whether Government propose to impose an import duty to absorb the difference in prices ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) to (d). Information is being collected and will be laid on the Table of the House as soon as it is available.



### PHOTOGRAPHS TAKEN BY INTERNATIONAL ORGANISATIONS OF PEOPLE IN FAMINE AREAS

6298. SHRI KARTIK ORAON : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that during 1966 and 1967 under the emergency feeding programme, the International Organisations like the UNICEF, CARE and RED CROSS, operating in the famine affected areas of Palamau District in Bihar took photographs of the exasperated, naked and hungry millions of India for display in U.S.A. and other foreign screens ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b). Government had no information whether any international organisations engaged in relief work took photographs of the drought situation in Bihar in 1966 and 1967. It, however, came to the notice of Government that some foreign voluntary organisations had displayed photographs abroad which were of an objectionable character. Our missions were asked to present facts correctly.

### A.M.I.E. QUALIFIED PERSONS IN ORDNANCE FACTORIES

6299. SHRI A. S. SAIGAL : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Engineering Diploma holders working on Railways and Public Sector Undertakings are granted either some increments in their pay or are given promotion on their passing A.M.I.E. examination ;

(b) whether it is also a fact that no such increment or promotion is given to the persons working in the Ordnance Factories ;

(c) if so, the reasons therefor; and

(d) the action proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE, (SHRI L. N. MISHRA) : (a) to (d). The required information is being collected and will be placed on the Table of the House.

### POPULATION DENSITY IN VARANASI AND GORAKHPUR DIVISIONS OF U.P.

6300. SHRI RAJ DEO SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that rural population density per square mile is the highest in the world in the Districts of Varanasi and Gorakhpur divisions or any district of these divisions ;

(b) if so, the actual figure for per square mile ;

(c) whether it is also a fact that per capita area of land is the lowest in the districts of these two Divisions; and

(d) if the reply to Parts (a) and (b) above be in the affirmative, whether it has any direct correlation with the lowest per capita income ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, sir. According to 1961 Census there are 11 districts in India where density of rural population is higher than that in the districts of Varanasi and Gorakhpur Divisions.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

### GURDWARAS TAKEN OVER BY PAKISTAN

6301. SHRI KANWAR LAL GUPTA :
SHRI YASHPAL SINGH :
SHRI YAJNA DATT SHARMA :
SHRIMATI NIRLEP KAUR:
SHRI ONKAR LAL BERWA:
SHRI OM PRAKASH TYAGI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Pakistan Government have taken over some of the Gurdwaras in Pakistan ; and

(b) if so, the steps which Government have taken to get them released ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). The Government are aware that religious institutions like Gurdwaras in Pakistan have been placed under the control of a Board set up by the Government of Pakistan under what is called the "Scheme for Management and Disposal of Properties attached to Charitable, Religious or Educational Trusts or Institutions" promulgated in 1960. In September, 1967, the Government also learnt that the cash boxes of Gurdwara Dera Sahib and Gurdwara Nankana Sahib were removed by the Waqf Department of the Pakistan Government and replaced with their own boxes. According to some recent reports the Indian Sewadars of the two main Gurdwaras in Pakistan have been evicted.

The Government of India have repeatedly asked the Pakistan Government to amend the "Scheme for Management and Disposal of Properties attached to Charitable, Religious or Educational Trusts or Institutions" promulgated in 1960, but they have not agreed to our request. As regards the removal of the cash boxes, the Pakistan Govt. have informed us

that the Evacuee Property Trust Board set by the Pakistan Government will be responsible for the maintenance and upkeep of non-Muslim Shrines in Pakistan. The question of eviction of Indian Sewadars was also taken up with the Government of Pakistan. The latter have informed our High Commission in Islamabad that there is no truth in the existence of alleged concerted move on the part of Pakistan authorities to drive out Indian Sewadars from Pakistan.

**तीनों सेनाध्यक्षकों की सेवानिवृत्ति**

6302. **श्री क० मि० मधुकर** : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अगले वर्ष तक तीनों सेनाध्यक्षों का सेवाकाल समाप्त होने वाला है;

(ख) क्या यह भी सच है कि नये सेनाध्यक्षों के चयन के लिये सरकार का नये नियम बनाने का विचार है; और

(ग) क्या इससे चयन पर प्रतिकूल प्रभाव पड़ने की सम्भावना है और क्या सरकार उसके सम्भावित परिणामों के प्रति जागरूक है ?

**प्रति रक्षा मंत्री (श्री स्वर्ण सिंह)**: (क) सेना, नौसेना तथा वायुसेना के वर्तमान अध्यक्षों की साधारण कार्यविधिएं 1969 में समाप्त होने वाली हैं।

(ख) जी नहीं।

(ग) प्रश्न नहीं उठता।

KISSING IN FILMS "BRAHMACHARI" AND "SHIKAR"

6303. SHRI K. N. PANDEY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether two films named "Brahmachari" and "Shikar" released a month ago contain kissing and other obscene and indecent scenes ;

(b) if so, why the Central Board of Film Censors passed kissing and other indecent scenes for universal exhibition; and

(c) whether Government propose to ban or re-censor the above films ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) to and (b). There are no kissing scenes in these two films nor any scenes which could be regarded by the Central Board of Film Censors obscene or indecent with reference to the provisions of censorship.

(c) Does not arise.

RELEASE OF CERTAIN FILMS

6305. SHRI K. N. PANDEY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the Central Board of Film Censors has released the films (i) Nayak, (ii) Chutti (iii) Farz (iv) Brahmachari (v) Parivar, (vi) Taqdeer, (vii) Aadmi, (viii) Jhuk Gaya Asman, (ix) Kahi Din Kahi Raat, (x) Night in London, (xi) Shikar and (xii) An evening in Paris, produced by Indian Producers for exhibition ;

(b) if so, the names of States where these films have been exhibited so far and whether any of the above films have been banned by any State ;

(c) if so, the names of such films ;

(d) whether any of the above films have been exempted from entertainment tax in any State; and

(e) if so, the name of such films ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) to (e). Information is being collected from the State Governments/Union Territories and will be furnished shortly.

OFFER OF NO-WAR PACT TO PAKISTAN

6306. SHRI SHRI CHAND GOYAL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have made any offer of a 'No-War Pact' to Pakistan recently; and

(b) if so, the reaction of Pakistan, if any, thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

On August 15, 1968, the Prime Minister again appealed to Pakistan to reconsider India's long standing proposal for a No-War Pact between the two countries.

(b) The Pakistani press and radio have reacted unfavourably, but the reaction of the Pakistan Government is not known.

DEVELOPMENT OF CHANDIGARH AS A DEFENCE STATION

6307. SHRI SHRI CHAND GOYAL: Will the Minister of DEFENCE be pleased to state :

(a) the steps taken by Government to develop Chandigarh as an important defence station in view of its strategic and geographical position; and

(b) the steps taken, if any, to develop the Cantonment of Chandigarh ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). Appropriate development of military complex at Chandigarh is in hand. It would not be in public interest to disclose details.

DEVELOPMENT OF CHANDIGARH AS AN AIR STATION

6308. SHRI SHRI CHAND GOYAL: Will the Minister of DEFENCE be pleased to state the steps, if any taken by Government to further develop Chandigarh as an Air Station in view of its strategic importance and Geographical position?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : The airfield at Chandigarh has already been developed for operating all types of Indian Air Force aircraft.

**बुलंदशहर से प्रकाशित होने वाले साप्ताहिक पत्र "माडर्न टाइम्स" के लिये सरकारी विज्ञापन**

6309. **श्री ओंकार लाल बेरवा** : क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बुलन्दशहर से प्रकाशित होने वाले साप्ताहिक "माडर्न टाइम्स" का सरकार और नगरपालिकाओं से विज्ञापन लेने के लिये अनुमोदन इसके लिये निश्चित कालावधि पूरी होने से पहले किया गया था ;

(ख) क्या यह भी सच है कि उक्त समाचार पत्र के सम्पादक ने नियमों के अन्तर्गत न ही कोई शपथ-पत्र प्रस्तुत किया है और न ही इस बारे में निश्चित शर्तों को ही पूरा किया है ;

(ग) क्या यह भी सच है कि उक्त समाचार पत्र नियमित रूप से नहीं निकाला जाता है ; और

(घ) यदि हां, तो विज्ञापन देने के लिये उक्त साप्ताहिक का अनुमोदन करने का क्या कारण है ?

**सूचना तथा प्रसारण मंत्री (श्री के०के० शाह)**: (क) से (घ). "माडर्न टाइम्स" के प्रकाशक ने विज्ञापन और दृश्य प्रचार निदेशालय से विज्ञापन देने की प्रार्थना नहीं की है।

जहां तक भाग (ख) तथा नगरपालिकाओं और राज्य सरकार, जो अपनी नीति के अनुसार चलने में स्वतन्त्र है, के

द्वारा विज्ञापन रिलीज़ करने का प्रश्न है, सूचना एकत्र की जा रही है और यथा समय सदन की मेज़ पर रख दी जायेगी।

भारत के समाचार पत्रों के रजिस्ट्रार के अनुसार साप्ताहिक का प्रकाशन 25 दिसम्बर, 1967 को प्रारम्भ हुआ था। अभी तक उस कार्यालय में 20 अंक प्राप्त हो चुके हैं।

### GUJARATI POPULATION RETURNING FROM EAST AFRICAN COUNTRIES

6310. SHRI P. N. SOLANKI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the assistance which has been given to the Government of Gujarat in order to rehabilitate Gujarati population returning from East-African countries;

(b) whether the rehabilitation of such persons is the responsibility of State or the Centre is responsible for the same ;

(c) if so, what has been done so far to provide them business and other facilities; and

(d) whether their property is safe or they have been deprived of the same in East-African countries ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) The people of Indian origin who return from East African countries for permanent settlement in India are permitted by the Governments concerned to repatriate their savings also. They are also granted liberal I.T.C. and Customs concessions by the Government of India on arrival. Hence the question of rehabilitating them at Government cost does not arise.

(b) and (c). Do not arise.

(d) With the exception of Zanzibar there has been no confiscation of Indian property in any East African countries.

### दानापुर छावनी बोर्ड

6311. **श्री रामावतार शास्त्री** : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में दानापुर छावनी बोर्ड के कर्मचारियों को वेतन मास में किसी निर्धारित तिथि पर दिया जाता है ;

(ख) यदि नहीं, तो उसके क्या कारण हैं ; और

(ग) यह सुनिश्चित करने के लिए कि भविष्य में उन कर्मचारियों को निर्धारित तिथि पर वेतन मिले, इसके लिए क्या कार्यवाही की गई है ?

**प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र)**: (क) से (ग). दानापुर छावनी बोर्ड के कर्मचारियों को सिवाए मई, जून और जुलाई, 1968 मासों के, वेतन निर्धारित तिथियों पर दिए जाते रहे हैं, कि जब मुख्यत: छावनी को देयों की वसूली में विलम्ब के परिणामस्वरूप छावनी बोर्ड के पास पर्याप्त निधि न होने के कारण कुछ विलम्ब हुआ था। 26 अगस्त 1968 को छावनी बोर्ड को निर्देशनजारी किए गए हैं कि वह निर्धारित तिथियों पर वेतनों का वितरण सुनिश्चित करें।

### FOREIGN FILMS SCREENED IN WEST BENGAL

6312. SHRI JUGAL MONDAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number and names of foreign films screened during the period from

January, 1968 to July, 1968 in Cinema Houses in West Bengal ;

(b) the names of importers of foreign films who imported these films in India; and

(c) the number of cases in which the censoring authority refused permission for screening of such films together with their names ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) to (c) . Information is being collected and will be laid on the Table of the House shortly.

### पूना के निकट झोंपडी वासियों के साथ सैनिक कर्मचारी का झगड़ा

6313. **श्री एस० एम० जोशी :** क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जून, 1968 के प्रथम सप्ताह में यरवदा जेल, पूना के निकट डंकार्क लाइन्स यूनिट के सैनिक कर्मचारियों की अपने पड़ौसी "झौपड़ी" वासियों के साथ मारपीट हुई थी ;

(ख) यदि हां, तो उसके क्या कारण थे ;

(ग) क्या यह भी सच है कि इस संघर्ष का मुख्य कारण यह था कि कुछ सैनिक कर्मचारियों ने वहां झोंपड़ी में रहने वाली एक औरत के साथ छेड़खानी की थी ;

(घ) क्या यह भी सच है कि गावं वालों द्वारा भला बुरा कहे जाने पर उपरोक्त सैनिक कर्मचारी मिलिटरी लाइन से अपने 40—50 साथियों को ले आये, इस बस्ती निवासियों तथा विवाहोत्सव के लिए वहां एकत्रित हुए लोगों को मारा पीटा, मंडप की रोशनी (लाइट) बुझा दी और औरतों, बच्चों तथा पशुओं को भी मारा और सम्पत्ति को लूट लिया ;

(ङ) क्या सरकार ने इस घटना की जांच की है ; और

(च) यदि हां, तो जांच परिणामों पर क्या कार्यवाही की गई ?

**प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) से (च)** . दुर्घटना की जांच के लिए एक कोर्ट आफ इन्क्वायरी आदिष्ट कर दी गई है और उसकी कार्यवाही प्रतीक्षित है ।

### नागालैंड की जनसंख्या

6314. **श्री जि० ब० सिंह : क्या वैदेशिक कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) नागालैंड का क्षेत्रफल कितना है तथा जनसंख्या कितनी है ;

(ख) नागालैंड की जनसंख्या में हिन्दुओं और ईसाइओं की पृथक-पृथक संख्या कितनी है ; और

(ग) क्या यह सच है कि नागालैंड के विद्रोही नागाओं में कोई भी हिन्दू नागा शामिल नहीं है और वहां के सभी विद्रोही नागा ईसाई हैं ?

**प्रधान मंत्री, अणुशक्ति मंत्री, योजना मंत्री, तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी):** (क) नागालैंड राज्य का क्षेत्रफल क़रीब 16,488 वर्ग किलोमीटर है और 1961 की जनगणना के अनुसार इसकी आबादी 369,200 है ।

(ख) और (ग). 1961 की जनगणना के अनुसार नागालैंड में 53 प्रतिशत लोग ईसाई हैं और बाक़ी प्राचीन नागा मतानुयायी हैं । इस सिलसिले में माननीय सदस्य का ध्यान लोकसभा में

4-12-1967 को तारांकित प्रश्न संख्या 427 के उत्तर की ओर आकर्षित किया जाता है।

**नागालैण्ड का विकास**

6315. **श्री वंश नारायण सिंह** : क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) तीसरी पंचवर्षीय योजना में नागालैण्ड के विकास के लिए कितनी राशि दी गई थी ;

(ख) क्या यह सच है कि इस राशि का अधिकांश भाग ईसाई नागाओं पर खर्च किया गया था और हिन्दू नागाओं पर खर्च की गई धनराशि उसके अनुपात में बहुत कम थी ; और

(ग) यदि नहीं, तो ईसाई और हिन्दू नागाओं पर पृथक-पृथक् कुल कितनी राशि खर्च की गई ?

**प्रधान मंत्री, अणुशक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इन्दिरा गांधी)**: (क) तीसरी पंचवर्षीय योजना के दौरान, नागालैंड में विकास कार्यक्रमों के उपर 10.78 करोड़ रुपये की धन-राशि खर्च हुई।

(ख) और (ग). संविधान के उपबंधों के अनुसार, जिसमें यह अपेक्षित है कि भारत सरकार और राज्य सरकारें धर्म-निरपेक्ष नीति का अनुसरण करें, सार्वजनिक निधियों की अदायगी में धर्म के आधार पर कोई भेदभाव नहीं किया जाता। संविधान के अनुसार, केवल नागरिकों के सामाजिक एवं शैक्षिक रूप से पिछड़े हुए वर्गों अथवा अनुसूचित जातियों और अनुसूचित आदिम जातियों को विशेष रियायत दी जाती है और इस संदर्भ में नागालैंड राज्य की सारी जनता को विशेष रियायत का पात्र समझा जाता है।

**नागालैंड में चुनाव**

6316. **श्री वंश नारायण सिंह** : क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चुनावों में ईसाई नागा नेता अपने पक्ष में मत देने के लिये हिन्दू नागाओं को बाध्य करते हैं ; और

(ख) यदि हां, तो नागालैंड में निष्पक्ष और निर्भय चुनाव कराने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

**प्रधान मंत्री, अणुशक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी)**: (क) सरकार को नागाओं के ऐसे किसी वर्ग के बारे में नहीं मालूम जिसे "हिन्दू नागा" कहते हों। 1961 की जनगणना के अनुसार नागालैंड राज्य में 53 प्रतिशत आबादी ईसाइयों की है और बाक़ी प्राचीन मतानुयायी हैं। नागालैंड में आम चुनाव 1964 में हुए थे और उप चुनाव 1966 में। माननीय सदस्य ने जिस प्रकार की शिकायत का उल्लेख किया है वैसी किसी शिकायत के बारे में सरकार को जानकारी नहीं है जो राज्य के किसी आदमी ने की हो। बाक़ी देश की तरह ही नागालैंड में भी चुनाव आयोग की देखरेख में ही चुनाव होते हैं।

(ख) प्रश्न नहीं उठता।

**नागालैंड में ईसाइयों की आर्थिक तथा समाजिक स्थिति**

6317. **श्री वंश नारायण सिंह** : क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नागालैंड के ईसाई लोगों की आर्थिक तथा सामाजिक स्थिति हिन्दुओं से बहुत अच्छी है ; और

(ख) यदि हां, तो इसके क्या कारण हैं?

**प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी)**: (क) और (ख). सरकार को यह नहीं मालूम कि नागालैंड में कोई वर्ग अथवा दल भी है जिसे "हिन्दू" नागा कहते हैं। 1961 की जनगणना के अनुसार वहां पर 53 प्रतिशत आबादी ईसाइयों की है और बाक़ी प्राचीन मतानुयायी हैं। चूंकी हमारे संविधान में राज्य के लिए धर्म को लेकर भेदभाव करना निषिद्ध है, इसलिए इस आधार पर आंकड़े कभी नहीं रखे जाते।

**नागालैंड में हिन्दुओं के अधिकार**

6318. **श्री टी० पी० शाह** : क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नागालैंड में अधिकतर लोग हिन्दू नागा हैं, जिन्हें सभी प्रकार की सरकारी सुविधाओं से वंचित रखा गया है ;

(ख) क्या यह भी सच है कि नागा विद्रोह वास्तव में उन ईसाई नागाओं द्वारा किया गया विद्रोह है, जो नागालैंड में अल्प संख्या में है और जो विदेशी सहायता और विदेशी धर्मप्रचारकों के बलबूते पर भारत की अखंडता को चुनौती दे रहे हैं ;

(ग) यदि हां, तो क्या सरकार का विचार देश के हित में सभी विदेशी धर्म-प्रचारकों से नागालैंड छोड़कर जाने के लिये कहने का है ; और

(घ) यदि नहीं तो इसके क्या कारण हैं ?

**प्रधान मंत्री, अणुशक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी)**: (क) 1961 की जनगणना के अनुसार नागालैंड में कोई 53 प्रतिशत आबादी ईसाइयों की है। बाक़ी प्राचीन नागा मतानुयायी हैं।

(ख) ईसाइयों में ऐसे भी हैं जो शांति के प्रेमी हैं और ऐसे भी जो हिंसात्मक प्रवृत्ति के हैं। नागाओं के एक वर्ग की कार्रवाइयों को धार्मिक रंग देना ठीक नहीं होगा।

(ग) और (घ). सरकार के पास सुलभ सूचना के अनुसार, वहां सात से अधिक विदेशी मिशनरी अध्यापक नहीं हैं ; ये सभी महिलाएं हैं और कोहिमा तथा मौकोकचुंग के दो स्कूलों में अध्यापन कार्य करती हैं। वे वहां राज्य सरकार की मर्ज़ी से ही हैं और बताया जाता है कि अच्छा काम कर रही हैं। उनके व्यवहार अथवा उनकी गतिविधियों के बारे में, जो कि बच्चों को पढ़ाने तक ही सीमित हैं, किसी ने कोई शिकायत नहीं की है।

**सेना का पुनर्गठन**

6319. **श्री ओम प्रकाश त्यागी** : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार का विचार हमारी सेना के जातीय तथा

क्षेत्रीय आधारों के गठन को समाप्त करके उसे राष्ट्रीय दृष्टिकोण के आधार पर पुनर्गठित करने का विचार है ;

(ख) यदि हां, तो इस प्रकार का निर्णय करने से पूर्व क्या उच्च सैनिक अधिकारियों तथा विशेषज्ञों की सहमति प्राप्त कर ली गई है ;

(ग) क्या ऐसी आशंका है कि इस पुनर्गठन का सेना की लड़ने की क्षमता पर प्रतिकूल प्रभाव पड़ेगा ; और

(घ) यदि हां, तो उपरोक्त आशंका को दूर करने के लिये क्या कार्यवाही करने का सरकार का विचार है ?

**प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह)**: (क) से (घ) : सेना यूनिटों के पुनस्संगठन की नीति, कि जो स्वतन्त्रता से पहले अवाच्छित भिन्न मदों पर आधारित थी, उनको दूर करने के लिए काफी समय से लागू है, और क्रमशः पुनस्संगठन का कार्य कई वर्षों से चल रहा है। ऐसा सुनिश्चित करने के लिए पूरी सावधानी बरती जाती है, कि परिवर्तन से सेना की युद्ध क्षमता पर प्रभाव **न पड़े।**

### RUNNING AROUND OF 'SUKANAY' STEAMER

6320. SHRI MAHANT DIGVIJAI NATH :
SHRIMATI B. RADHABAI :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Steamer 'Sukanay' ran around near Nizamapatnam in Guntur District during the second week of May, 1968 ;

(b) if so, whether all the crew had been rescued; and



(c) the extent of damage caused to the ship ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes, Sir.

(b) Yes, Sir.

(c) This will be assessed after completion of the salvage operations.

### RESERVATION FACILITIES CN I.A.F. COURIER SERVICE TO ANDAMAN AND NICOBAR ISLANDS

6321. SHRI E. K. NAYANAR :
SHRI P. GOPALAN :
SHRI UMANATH :

Will the Minister of DEFENCE be pleased to state :

(a) whether Government have received any representation from Public Works Union, Carnicobar, demanding the cancellation of reservation facilities on I.A.F. courier service to some individuals in Andaman and Nicobar Islands; and

(b) if so, action taken thereon ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) No, Sir.

(b) Does not arise.

### T. A. AND D. A. CLAIMED BY I & B MINISTER

6322. SHRI GEORGE FERNANDES : Will the Minister of INFORMATION AND BROADCASTING be pleased to state : the total amount of T.A. and D.A. claimed by him on account of his tours since his becoming the member of the Cabinet ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : The total amount of T.A. and D.A. claimed by me on account of tours undertaken since my becoming a member of the Cabinet

till 19-7-1968 comes to Rs. 4,182.90. P. This is exclusive of the amount paid to the Indian Airlines Corporation for air journeys undertaken by me, which comes to Rs. 20,840 and also exclusive of the rail fare for which debits have not yet been received from the Railway authorities.

**स्वेज नहर में जहाजों का रोका जाना**

6323. **श्री यशवन्त सिंह कुशवाह** : क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चौदह महीने पहले अरब-इसरायल संघर्ष में स्वेज नहर में रोके गये प्रंद्रह भारतीय जहाज अब तक छोड़े नहीं गये हैं और उनमें भरा सामान भी भारत को नहीं लौटाया गया है ; और

(ख) यदि हां, तो इस बारे में विशेषत: इतने अधिक समय तक प्रतीक्षा करने के बाद, सरकार की क्या प्रतिक्रिया है ?

**प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक कार्य मंत्री (श्रीमती इंदिरा गांधी)**: (क) और (ख) . अरब-इसराइल संघर्ष के दौरान स्वेज़ नहर में कोई भी भारतीय जहाज़ नहीं रोका गया था। इस समय स्वेज़ नहर में कुल मिलाकर 16 जहाज़ रुके पड़े हैं, जिनमें 2 अमरीका के हैं, 4 यूनाइटेड किंगडम के, 2 स्वीडन के, 2 पश्चिम जर्मनी के, 2 पोलैंड के तथा फ्रांस, बल्गारिया, चेकोस्लोवाकिया और संयुक्त अरब गणराज्य का एक-एक। सिर्फ "आब्जरवर" नाम के एक जहाज हीं में पूरा माल है ; इसमें 27,400 टन माइलो है जो पी० एल० 480 के अंतर्गत संयुक्त राज्य अमरीका से भारत आ रहा था। 3 जहाज़ खाली हैं और शेष 11 में मिलाजुला सामान है जिसमें से कुछ भारत के लिए है। संयुक्त अरब गणराज्य के साथ अभी हाल ही में एक समझौता हुआ है जिसके अंतर्गत "आब्ज़रवर" पर जितना भी माइलो है वह संयुक्त अरब गणराज्य को बेच दिया जाएगा।

**प्रागा टूल्स लिमिटेड**

6323-क. **श्री आटल बिहारि बाजपेयी** :
**श्री भारत सिंह चौहाण** :

क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हालांकि प्रागा टूल्स लिमिटेड से कई वर्ष पहले पूरी राशि वसूल कर ली गई थी, व्यापार एजेन्ट बाटलीबाय ने अभी तक कई लाख रुपये के मूल्य की मशीनें सप्लाई नहीं की हैं ?

(ख) क्या जर्मनी को इन मशीनों का मूल्य प्राप्त हो गया है और क्या उसने मशीनें भेज दी हैं, और

(ग) मशीनें प्राप्त किये बिना उनके मूल्य का भुगतान करने के लिए दोषी पाये गये अधिकारियों तथा कर्मचारियों के नाम क्या हैं और उनके विरुद्ध अब तक क्या कार्यवाही की गई है ?

**प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र)**: (क) ऐसी कोई बात नहीं हुई है।

(ख) प्रागा टूल्ज़ ने सर्वश्री बाटलीबाय के माध्यम से जर्मनी से मशीनों के लिए कोई आर्डर नहीं दिए।

(ग) प्रश्न नहीं उठता।

**नागलैंड में संसदीय शासन प्रणाली**

6323-ख **श्री शिवकुमार शास्त्री** : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नाग विद्रोहियों ने यह प्रस्ताव किया है कि यदि नागालैण्ड में संसदीय शासन प्रणाली लागू कर दी जाये तो वे अपना विरोध वापिस ले लेंगे ; और

(ख) यदि हां, तो उस प्रस्ताव की मुख्य बातें क्या है तथा क्या सरकार का विचार उसे स्वीकार करने का है ?

**प्रधान मंत्री, अणुशक्ति मंत्री, योजना मंत्री तथा वैदेशिककार्य मंत्री (श्रीमती इंदिरा गांधी)**: (क) और (ख) . जी नहीं : नागालैंड राज्य में पहले ही वैसी संसदीय सरकार है जैसी कि संविधान के उपबंधों के अंतर्गत समस्त देश में मौजूद है। इसलिए माननीय सदस्य ने जिस प्रकार के प्रस्ताव का जिक्र किया है वह आ ही नहीं सकता था।

12.10 HRS.

## PAPERS LAID ON THE TABLE

### ANNUAL REPORT (PART I) OF THE REGISTRAR OF NEWSPAPERS

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : I beg to lay on the Table a copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India for the year 1967. [*Placed in Library See No. LT*-1932/68]

## COMMITTEE ON ABSENCE OF MEMBERS FROM SITTING OF THE HOUSE

### MINUTES

SHRI THIRUMALA RAO (Kakinada) : I beg to lay on the Table Minutes of the Seventh sitting of the Committee on Absence of Members from the Sittings of the House hold during the current Session.

## MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 26th August, 1968, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Patents Bill, 1967. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to patents, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri S. K. Vaishampayen
2. Shri Krishan Kant
3. Shri R. P. Khaitan
4. Shri Arjun Arora
5. Shri T. V. Anandan
6. Shri Om Mehta
7. Shri K. V. Raghunatha Reddy
8. Shri Pitambar Das
9. Shri Dahyabhai V. Patel
10. Shri Godey Murahari
11. Shri C. Achutha Menon".'

(ii) "In accordance with the provisions of rule 127 of the Rules

[Secretary]

of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 26th August, 1968, agreed without any amendment to the Indian Patents and Designs (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 13th August, 1968."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to said Bill."

(iv). "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

---

12.12 HRS.

## LEAVE OF ABSENCE OF MEMBERS FROM SITTING OF HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Seventh Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :—

| | | |
|---|---|---|
| (1) | Rani Lalita Rajya Laxmi | 13th April to 3rd May, 1968 (Fourth Session). |
| (2) | Shri A. E. T. Barrow | 22nd July to 14th August, 1968 (Fifth Session). |
| (3) | Shri Murasoli Maran | 22nd July to 30th August, 1968 (Fifth Session). |
| (4) | Shri Kamalnayan Bajaj | 22nd July to 14th August, 1968 (Fifth Session). |
| (5) | Maharani Vijayamala Rajaram Chhatrapati Bhonsale | 16th April to 10th May, 1968 (Fourth Session) and 22nd July to 14th August 1968 (Fifth Session). |
| (6) | Shri Kansari Halder | 24th July to 26th August, 1968 (Fifth Session). |
| (7) | Shri N. C. Chatterjee | 22nd July to 30th August, 1968 (Fifth Session). |

I take it that the House agrees with the recommendations of the Committee.

SOME HON. MEMBERS : Yes

MR. SPEAKER : The Members will be informed accordingly.

SHRI S. M. BANERJEE (Kanpur) : What has happened to Shrimati Gayatri Devi ? She has not been attending the House.

MR. SPEAKER : Her name is not there in this list.

---

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### THIRTY-SEVENTH REPORT

SHRI KHADILKAR (Khed) : I beg to present the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions.

## • ESTIMATES COMMITTEE

### FIFTY-SIXTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Fifty-sixth Report of the Estimates Committee regarding action taken by Government on recommendations contained in the Ninety-third Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Home Affairs—Public Services.

---

12.13 HRS.

## STATEMENT BY MEMBER UNDER DIRECTION 115 AND MINISTER'S REPLY THERE TO

**श्री कंवर लाल गुप्त** (दिल्ली सदर) : माननीय अध्यक्ष महोदय, विदेश मंत्रालय में उपमंत्री श्री सुरेन्द्रपाल सिंह जी ने 7 अगस्त, 1968 को लोक-सभा में श्री रविराय और मेरे प्रश्न के उत्तर में एक गलत और गुमराह करने वाला जवाब दिया। जब श्री रविराय ने उनसे पूछा कि "16 जून, 1968 को 'आबजरवर' में जो लेख निकला और जब भारत सरकार को पता चला कि इस तरह के इल्ज़ाम लगाये गये हैं तो क्या भारत सरकार की ओर से 'आबजरवर' के सम्पादक को उस चीज का खण्डन करने के लिए कोई चिट्ठी भेजी गयी ? यदि हां, तो कब भेजी गई और कोई खण्डन छपा या नहीं ?" इस प्रश्न के उत्तर में श्री सुरेन्द्रपाल सिंह जी ने कहा कि "इस अखबार में शाया होने के बाद हमारी तरफ से लिखा गया। कब लिखा गया इसकी इत्तिला नहीं है, लेकिन मालूम हुआ कि हमारे वर्ज़न को छापने के लिए उन्होंने मना कर दिया।"

इसी प्रश्न के ऊपर मैंने निम्नलिखित सवाल पूछा :—"अभी मंत्री महोदय ने कहा कि उन्होंने 'आबजरवर' को लिखा लेकिन उन्होंने छापा नहीं। मुझे मलूम है कि 'आबजरवर' में जो बहुत से आर्टिकिल निकले उनके अलावा भी कई अखबारों में और ब्रिटिश प्रेस में इसके बारे में यह इम्प्रेशन दिया जा रहा है कि नागलैंड में एक तरह से वियतनाम जैसी लड़ाई हो रही है। तो मैं जानना चाहता हूं कि क्या हमारे हाई कमीशन ने वहां पर किसी प्रकार से इस प्रोपेगन्डा को कन्ट्रडिक्ट किया है ? अगर किया है तो किस तरह से किया है ?" श्री सुरेन्द्रपाल सिंह जी ने उत्तर दिया 'आबजरवर' के बारे में तो मैं यह अर्ज़ करूं कि इस अखबार ने तो अन्डरग्राउन्ड नागाज को अपना काज़ बना लिया है और वे उनकी पूरी इमदाद कर रहे है। अब रही वहां के दीगर, अखबारों की बात, तो उनमें कभी कभी ऐसे आर्टिकिल निकलते है जो कि उनके फेवर में होते हैं और हमारे खिलाफ पड़ते है। लेकिन हमारे हाई कमिश्नर ने हमेशा उनका विरोध किया है और उनको बतलाया है और समझाया है। श्री सुरेन्द्रपाल सिंह जी ने आगे कहा कि जहां तक 'आबजरवर' का सवाल है उन्होंने जो कुछ कहा है वे कभी मानने के लिए तैयार नहीं है। इस अखबार में तो उन्होंने अपना काज़ बना लिया। हमने जो उनको भेजा था उसको उन्होंने पब्लिश भी नहीं किया"।

इससे यह बात स्पष्ट है कि उप मंत्री महोदय ने स्पष्टतया यह बात कही कि लन्दन स्थित भारतीय हाई कमिश्नर ने 'आबजरवर' में 16 जून, 1968 को छपने वाले लेख का खण्डन किया और उन्होंने उस लेख का खण्डन करते हुए पत्र 'आबजरवर' को भी लिखा, लेकिन 'अबजरवर' ने उसे नहीं छापा। यही बात उन्होंने मेरे प्रश्न के उत्तर में भी दोहराई और कहा कि उस अखबार ने हमारा वर्ज़न नहीं छापा और आबज़रवर ने तो बाग़ी नागाओं के काज़ को अपना काज़ बना लिया है।

इसके पश्चात् 'आबज़रवर' ने 11 अगस्त, 1968 को एक समाचार छापा जिसका कुछ अंश निम्नलिखित हैं :—

The Indian Government last week launched an attack on the *Observer* during a debate in the Indian Parliament on the troubles in Nagaland. The Deputy External Affairs Mini-

[श्री कंवर लाल गुप्त]

ster Shri Surinder Pal Singh said "The *Observer* have made the Naga underground their cause and are giving them their Assistance." He alleged that the Indian High Commission in London had written to this paper contradicting two articles published last June about conditions along India's frontiers, but the *Observer* was not prepared to publish our replies.

The Indian High Commissioner in London has confirmed that no such letter was sent to the *Observer*. A letter received last Friday is published today on page 19.

इससे यह बात और स्पष्ट है कि 7 अगस्त, 1968 को जब उप मंत्री महोदय ने इस प्रश्न का उत्तर दिया उस समय तक हमारे लन्दन स्थित दूतावास की तरफ से ऐसा कोई भी पत्र 'आबज़रवर' को नहीं लिखा गया जिसमें 16 जून के लेख का खण्डन किया गया हो। वास्तव में उप मंत्री महोदय के उत्तर देने के बाद 'आबज़रवर' को पत्र भेजा गया और जिसे 'आबज़रवर' अखबार ने 11 अगस्त, 1968 को नवें पृष्ठ पर छापा है।

इसमें यह बात भी साफ हो गयी है कि इस समाचार पत्र ने कभी भी हमारे दृष्टिकोण को छापने से मना नहीं किया। जब इस समाचार पत्र को अपना दृष्टि कोण भेजा ही नहीं जाता तो छापने का प्रश्न नहीं उठता।

श्रीमन्, यह बात अब स्पष्ट हो गई है कि उप मंत्री महोदय ने जानबूझ कर मेरे प्रश्न का गलत उत्तर दिया तथा सदन को गुमराह किया। इस प्रकार के गलत उत्तर देने से हमारे देश की तथा इस सदन की प्रतिष्ठा को धक्का लगता है जैसा कि इस केस में हुआ। जब 'आबज़रवर' ने 11 अगस्त को यह लिख दिया कि हमें भारतीय दूतावास की तरफ से कोई भी पत्र नहीं मिला और इसी समाचार को 'अमृत बाजार पत्रिका' ने 14 अगस्त को भी छापा जिसका शीर्षक था,

"U.K. Paper Accuses India Govt."

इससे यह बात भी स्पष्ट हो जाती है कि इंडियन हाई कमिश्नर ने भारत सरकार को कभी नहीं कहा कि उन्होंने कोई पत्र 'आबज़रवर' को लिखा है। ऐसा लगता है कि जब इनको मेरे प्रश्न का उत्तर नहीं सूझा तो इन्होंने अपने तथा अपने विभाग को बचाने के लिए गलत और गुमराह करने वाला उत्तर दे दिया। वास्तव में यह प्रजातंत्र की पद्धति के विरुद्ध है। मैं आपसे प्रार्थना करता हूं कि आप उप मंत्री महोदय से कहें कि वह 7 अगस्त को सदन में दिए गए उत्तर को ठीक करें।

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : With your permission, may I submit that it was not my intention to make any statement deliberately to mislead the House in any manner. I regret if I gave any such impression in regard to the exchanges that took place during supplementaries on 7th August, 1968 following my answer to the Starred Question No. 362.

Sir, I should like to explain that what I had in mind was the continuous anti-Indian approach of the *Observer* in regard to Nagaland over the past several years. In spite of direct approaches to the Editorial staff of this newspaper by our senior officers in the High Commission, this newspaper has, particularly since 1961, adopted a biased approach on this question.

Infontation concerning Nagaland was sers to the *Observer* by our High Commision in Londo n in our INDIAGRAM on 10th and 18th June, 20th and 25th July, 5th and 7th August, as well as through our India Weekly on 13th, 20th and 27th June, 4th, 11th and 25th July, and on 1st and 8th August. The *Observer*, however, took no note of this information. A letter sent to them on the14h of January 1966 by our Public Relations Officer in London was not published. It was against this background that I made my observations in reply to the supplementaries. I would invite the attention of this House to the fact

that it was only after the answer that I gave in the House on 7th August that the *Observer* published a letter of our Public Relations Officer on the 11th August for the first time after a very long time.

I hope this background will clear any misunderstanding I may have created in the minds of some Hon'ble Members for which I once again express regret.

SHRI HEM BARUA (Mangaldai): I had also written to you about this. This London *Observer* is consistently pursuing an anti-India posture. This paper has not excused India becoming free. In its article by Colin Legnum published on 11 August, It has called the problem of Naga hostiles as a 'problem of minority'. It is not a problem of minority. But unfortunately, our London High Commission was sleeping over this matter all through. It did not contradict the articles published in the *Observer* during June. Would you not direct the Minister to take action against the High Commissioner ?

---

12.18 HRS.

## PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Punjab to make laws.

MR. SPEAKER : The question is : "That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Punjab to make laws."

*The motion was adopted.*

SHRI Y. B. CHAVAN : I introduce the Bill.

---

## MOTION UNDER RULE 338 IN RESPECT OF FOREIGN MARRIAGE BILL

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : I beg to move : "That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee, adopted by Lok Sabha on the 13th August 1968, be suspended".

SHRI ATAL BIHARI VAJPAYEE : Why? Without any explanation ?

MR. SPEAKER : One Member is being substituted by another. The question is :

"That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee, adopted by Lok Sabha, on the 13th August 1968, be suspended.

*The motion was adopted.*

---

## MOTIONS RE: JOINT COMMITTEE ON FOREIGN MARRIAGE BILL

THE DEPUTY MINISTRY IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to move: That the decision taken by Lok Sabha on the 13th August, 1968, on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee, be rescinded".

MR. SPEAKER : The question is :

"That the decision taken by Lok Sabha on the 13th August, 1968, on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign

*Published in Gazette of India Extra ordinary, Part II, Section 2, dated 28-8-68.

Marriage Bill, 1963, to a Joint Committee be rescinded".

*The motion was adopted.*

SHRI M. YUNUS SALEEM : I beg to move :

"(i) That in the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee moved in Lok Sabha on the 13th August, 1968, the following amendments be made :

(a) *for* 'Shri C. M. Krishna' *substitute* 'Shri S. M. Krishna';

(b) *for* 'Shri Lakhan Lal Kapoor' *substitute* 'Shri Lakhan Lal Gupta'; and

(ii) that the said motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee, as amended be adopted."

MR. SPEAKER : Motion moved :

"(i) That in the motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee moved in Lok Sabha on the 13th August 1968, the following amendments be made :

(a) *for* 'Shri C. M. Krishna' *substitute* 'Shri S. M. Krishna';

(b) *for* 'Shri Lakhan Lal Kapoor' *substitute* 'Shri Lakhan Lal Gupta'; and

(ii) that the said motion for concurrence in the recommendation of Rajya Sabha for reference of the Foreign Marriage Bill, 1963, to a Joint Committee, as amended be adopted".

SHRI HEM BARUA (Mangaldai) : For Shri S. M. Krishna, they had put Shri C. M. Krishna and for Shri Lakhan Lal Gupta, Shri Lakhan Lal Kapoor. Why ?

MR. SPEAKER : It was a printing error or some such mistake.

SHRI HEM BARUA : Were the names wrongly put deliberately or through mistake ?

MR. SPEAKER : Not deliberately I am sure.

SHRI M. YUNUS SALEEM : I can assure him it was not deliberate.

SHRI S. M. BANERJEE (Kanpur) : It is not deliberate, but it is an emblem of inefficiency.

SHRI ABDUL GHANI DAR : (Gurgaon) : I beg to move :

That in part (a) of the motion,—
*for* "Shri S. M. Krishna" *substitute* "Syed Badrudduja" (1)

That in part (a) of the motion,—
*for* "Shri S. M. Krishna" *substitute* "Sirdarni Nirlep Kaur"(2)

That in part (b) of the motion,—
*for* "Shri Lakhan Lal Gupta" *Substitute* "Shri Ebrahim Sulaiman Sait" (3)

That in part (b) of the motion,—
*for* "Shri Lakhan Lal Gupta" *Substitute* "Shrimati Sucheta Kripalani" (4)

स्पीकर साहब, मैं अर्ज करना चाहता हूं कि यह इस सेशन में चौथी बार है कि नामों में तब्दीली की गई। मैंने अर्ज किया था कि इस सरकार को इस ढंग से हाउस के सामने आना चाहिए कि यह किसी को पैट्रोनाइज़ करना चाहते हैं, वह करें, हमें कोई एतराज नहीं है क्योंकि इन की मेजारिटी है किसी को हटाएं, किसी को रखें लेकिन अगर किसी को आप फायदा पहुंचाना चाहते हैं तो यह बार-बार जो हाउस के सामने आता है यह ठीक नहीं है क्योंकि सात आठ साल से मुझे कभी ऐसा तजर्बा नहीं हुआ कि ज्याइंट सेलेक्ट कमेटी के नाम ले आयें और फिर उस को तब्दील करें। इसलिए मैं ने कहा कि बजाय इस के कि इन को रखें, निर्लेप कौर जी को रखें या सुचेता जी को रखें। मैं यह इसलिए अर्ज कर रहा हूं कि इस तरीके को इन को छोड़ ही देना चाहिए। इस से इन का कोई फायदा नहीं है। शायद यह किसी को खुश करना चाहते

हैं कुछ मेम्बरों को इसलिए ऐसा करते हैं। अव्वल तो मैं ऐसे ही दुखी हूं कि यह ज्वाइंट सेलेक्ट कमेटी जो बनती है वह किसी खास विषय में बने तो समझ में आ सकता है लेकिन [कुछ भाइयों को एकमोडेट करने के लिए क्योंकि हरएक मिनिस्टर बन नहीं सकता, 285 हैं, यह 285 तो मिनिस्टर बनने से रहे। कुछ बनेंगे कुछ रहेंगे। इसलिए मेरी अर्ज है कि सरकार इस ट्रेंडीशन को जो आप के द्वारा, आप की इजाजत लेते हैं और आप को देनी पड़ती है क्योंकि एक मेम्बर बदलना है तो दूसरे को आना चाहिए लेकिन यह 30 तारीख को होता ज्वाइंट कमेटी बनानी होती तो फिर क्या होता? फिर तो दूसरे सेशन में आता। तो यह पहले ही सोच समझ लिया करें, सब मेम्बरों को बिठा कर पूछ लिया करें कि किस-किस को एकमोडेट करना है। इसलिए मेरी यह अमेंडमेंट है कि सरदारनी निर्लेप कौर और सुचेता कृपालानी जी को इस में रखें।

[شری عبدالغنی ڈار (گوڑگاوں) : سپیکر صاحب میں عرض کرنا چاہتا ہوں کہ یہ اس سیشن میں چوتھی بار ہے کہ ناموں میں تبدیلی کی گئی - میں نے عرض کیا تھا کہ اس سرکار کو اس ڈھنگ سے ہاؤس کے سامنے آنا چاہیئے کہ یہ کسی کو پھیوروٹائز کرنا چاہتے ہیں وہ کریں ہمیں کوئی اعتراض نہیں ہے کیونکہ ان کی میجارٹی ہے کسی کو ہٹائیں کسی کو رکھیں لیکن اگر کسی کو آپ فائدہ پہنچانا چاہتے ہیں تو یہ بار بار جو ہاؤس کے سامنے آتا ہے یہ ٹھیک نہیں ہے کیوں کہ سات آٹھ سال سے مجھے کبھی ایسا تجربہ نہیں ہوا کہ جوائنٹ سیلیکٹ کمیٹی کے نام لے آئیں اور پھر اس کو تبدیل کریں - اس لئے میں نے کہا کہ بجائے اس کے کہ ان کو رکھیں نرلیپ کور جی کو رکھیں یا سچیتا جی کو رکھیں - میں یہ اس لئے عرض کر رہا ہوں کہ اس طریقے کو چھوڑ ہی دینا چاہیئے - اس سے ان کا کوئی فائدہ نہیں ہے - شاید یہ کسی کو خوش کرنا چاہتے ہیں کچھ ممبروں کو اس لئے ایسا کرتے ہیں - اول تو میں ایسے ہی دکھی ہوں کہ یہ جوائنٹ سیلیکٹ کمیٹی جو بنتی ہے وہ کسی خاص وشے میں بنے تو سمجھ میں آسکتا ہے لیکن کچھ بھائیوں کو ایکموڈیٹ کرنے کے لئے کیوں کہ ہر ایک منسٹر بن نہیں سکتا ۲۸۵ ہیں وہ ۲۸۵ تو منسٹر بننے سے رہے - کچھ بنینگے کچھ رہینگے - اس لئے میری عرض ہے کہ سرکار اس ٹریڈیشن کو جو آپ کے دوارا آپ کی اجازت لیتے ہیں اور آپ کو دینی پڑتی ہے کیوں کہ ایک ممبر بدلنا ہے تو دوسرے کو آنا چاہیئے لیکن یہ ۳۰ تاریخ کو ہوتا جوائنٹ کمیٹی بنانی ہوتی تو پھر کیا ہوتا پھر تو دوسرے سیشن میں آتا - تو یہ پہلے ہی سوچ سمجھ لیا کریں سب ممبروں کو بٹھا کر پوچھ لیا کریں کہ کس کس کو ایکموڈیٹ کرنا ہے - اس لئے میری یہ امینڈمینٹ ہے کہ سردارنی نرلیپ کور اور سچیتا کرپلانی جی کو اس میں رکھیں -]

SHRI SRINIBAS MISRA (Cuttack): After adopting a decision of item No. 12 of the order paper, what happens is that the decision taken earlier is rescinded. What else remains? After the decision had been rescinded, does the motion remain ? What is sought to be amended by item 13?

MR. SPEAKER: The motion which has been moved now.

MR. SRINIBAS MISRA : That motion does not contain all the names.

MR. SPEAKER : The hon. Minister will explain the position in his reply.

SHRI M. YUNUS SALEEM : I vehemently oppose the amendment moved by the hon. Member Abdul Ghani Dhar.

Regarding the other point raised by Shri Srinibas Misra. I submit that after the motion adopted by this House had been rescinded, I hereby move another motion with certain minor amendments. Kindly refer to sub-para (ii) of the said motion :

> "That the said motion for concurrence in the recommendation of Rajya Sabha for reference of the foreign Marriage Bill, 1963, to a Joint Committee, as amended, be adopted."

There is motion adopted by the Rajya Sabha recommending certain Members to the Joint Committee. The recommendation is already there I propose the adoption of that recommendation with same minor modifications. I shall read the names : Shri C. M. Krishna, I propose the substitute that by Shri S. M. Krishna, Shri Ramachandra J Amin, Shri A. E. T. Barrow.

Shri B. N. Bhargava, Shri Jyoti Basu—

AN HON. MEMBER : He is in Bengal.

MR. SPEAKER : Shri Jyotirmoy Basu.

SHRI M. YUNUS SALEEM : Yes; Jyotirmoy Basu, Shrimati Ila Palchoudhuri, Shri D. K. Das Chowdhury Shri Devinder Singh, Shri Shri Chand Goyal, Shri V. N. Jadhav, Shri Shiva Chandra Jha, Shri Z. M. Kahandole, Shri Dhireswar Kalita, Shri Liladhar Kotoki, Shri V. Krishnamoorthi, Shrimati Sangam Laxmi Bai, Shri Vikram Chand Mahajan, Dr. M. Santosham; and in the place of Shri Lakhan Lal Kapoor, Shri Lakhan Lal Gupta; then Shrimati Shakuntala Nayar, Shri Vishwa Nath Pandey, Shri S. B. Patil, Shri Bhola Raut, Shri Mohammad Yunus Saleem, Shri P. A. Saminathan, Shri Shiv Kumar Shastri, Shri Janardan Jagannath Shinkre, Shri Sant Bux Singh, Shri Nagendra Prasad Yadav, and Shri P. Govinda Menon. These are the names.

MR. SPEAKER : The amendment is before the House.

SHRI SRINIBAS MISRA : After that motion is voted, is there any other motion before the House ? You have to decide it, Sir.

MR. SPEAKER : There is the Rajya Sabha Motion.

SHRI SRINIBAS MISRA : Where is it circulated ?

SHRI SURENDRANATH DWIVEDY (Kendrapara) : It would have been a mere correction if, for Shri S. M. Krishna, he has mentioned it as Shri C. M. Krishna, because there is only one Krishna in this House. But so far as the name of Shri Lakhan Lal Kapoor is concerned, the person is here and his name has been accepted. Now, in the amendment he wants to change that and being in an other person. How can that happen ?

AN HON. MEMBER : Shri Lakhan Lal Kapoor and Shri Lakhan Lal Gupta are different. The former belongs to the PSP.

SHRI SURENDRANATH DWIVEDY : We have no quarrel and we are not claiming two people. So far as the motion is concerned, we have already accepted one particular name, If it is a mere correction of a name it may be all right, but now it is a different person altogether.

श्री अब्दुल गनी डार : स्पीकर साहब, मैंने तो इस ख्याल से इन की तवज्जह दिलाई थी कि पुरुषों के साथ स्त्रियों का भी उतना ही दर्जा है, जितना मर्दों का है। चूंकि इस में स्त्रियों को पूरी नुमाइन्दगी नहीं दी गई थी, इसलिये मैंने श्रीमती सुचेता कृपालानी और सरदारनी निर्लेप कौर का नाम पेश किया था इन्होंने इसे कुबूल नहीं किया है, इस लिये मैं इसे वापस लेना चाहता हूं।

[شری عبدالغنی ڈار: سپیکر صاحب -
میں نے تو اس خیال سے انکی توجہ
دلائی تھی کہ پرشوں کے ساتھ استریوں کا
بھی اتنا ہی درجہ ہے جتنا مردوں کا
ہے - چونکہ اس میں استریوں کو پوری
نمائندگی نہیں دی گئی تھی اس لئے
میں نے شریمتی سچیتا کرپلانی اور
سردارنی نرلیپ کور کا نام پیش کیا تھا -
انہوں نے اسے قبول نہیں کیا ہے اس لئے
میں اسے واپس لینا چاہتا ہوں -]

SHRI S. KANDAPAN (Mettur) : You cannot remove an elected person ike that.

MR. SPEAKER : Why is it that Shri Lakhan Lal Kapoor is to be replaced by Shri Lakhan Lal Gupta ?

SHRI M YUNUS SALEEM : It was by mistake that Shri Kapoor's name was mentioned. As a matter of fact, we wanted to have Shri Lakhan Lal Gupta.

MR. SPEAKER : Shri Lakhan Lal Kapoor is also an elected Member.

SHRI PARTHASARATHY (Rajampet) : Shri Lakhan Lal Kapoor is not in the Congress. (*Interruption*)

SHRI M. YUNUS SALEEM : That motion is also rescinded now. Now, the question to be considered is whether I am permitted to move this motion with these amendments or not. That motion which was already adopted has already been rescinded by this House. Therefore, we need not consider that motion. The motion was adopted already on the 13th August. Now, the question is whether this motion with these amendments should be adopted by this House or not. That is the only question.

SHRI SRINIBAS MISRA : Then it has to be circulated. This motion comes in after we have adopted that motion. Now, if the Minister comes with another motion, that motion must be circulated.

MR. SPEAKER : He has read it out.

SHRI SRINIBAS MISRA : It has to be circulated. After that, it will come. Where is that motion now ?

MR. SPEAKER: What the Rajya Sabha passes is agreed to and the motion is before the House. It is not something new. The Rajya Sabha message comes to the Lok Sabha, and the Lok Sabha messages go to the Rajya Sabha. This has been sent to the Lok Sabha and we send it to the Rajya Sabha.

SHRI SRINIBAS MISRA . But what is the procedure of this House ? After we adopt a motion, there is no further motion. In order to move a motion here, he has to circulate it saying "this is the motion and I want to amend it" and so on.

MR. SPEAKER : The Rajya Sabha motion, I am told, is already placed before the House.

SHRI SRINIBAS MISRA : It was placed, but where is our motion? Our motion has been adopted.

SHRI P. RAMAMURTHI (Madurai) Rule 338 has been suspended. The decision taken by the Lok Sabha on the 13th August, 1968 has been totally rescinded. What have we got now ? He should bring a fresh motion.

MR. SPEAKER : The motion before the House is the recommendation of the Rajya Sabha.

SHRI P. RAMAMURTHI : That is not the only motion. He has added the names also. Let him bring a fresh motion with the list of names.

MR. SPEAKER : If you are taking objection on technical grounds, it can come up tomorrow. I thought it was waste of the time of the House and we can as well approve it today. But if you want, it can be taken up tomorrow.

SHRI DATTRAYA KUNTE (Kolaba) : It is not a question of our wanting it. The Rules of Procedure of the House require it.

SHRI M. YUNUS SALEEM : If you consider the wording of the motion, the position will be clarified.

SHRI P. K. DEO (Kalahandi) : It is a bad precedent that some hon. member who has been already elected should be removed on some ground.

MR. SPEAKER : The hon. minister may bring it tomorrow.

SHRI M. YUNUS SALEEM : If that is your ruling, I will do it. But it is not necessary at all, if you consider the wording of the motion.

MR. SPEAKER : Hon. members are not happy that the name of an hon. member, who has been elected to the committee, should be changed. It might have been a mistake. May be you wanted to elect somebody else. But that name is existing and he has been elected. It it so urgent or important in national interest to remove his name and bring in another name? Absolutely not.

---

12.38 hrs.

STATUTORY RESOLUTION RE: CONTINUING OF PRESIDENT'S PROCLAMATION IN RESPECT OF WEST BENGAL—*Contd.*

MR. SPEAKER : The House will now resume further discussion on the esolution regarding West Bengal. 2 hours 50 minutes remain. Mr. Shukla may continue.

12.38½ hrs.

(MR. DEPUTY-SPEAKER *in the Chair*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I had moved this resolution yesterday and given a general picture regarding the law and order situation and labour situation and other matters which concern West Bengal. There is only one additional point which I wish to make today. That is regarding the food situation and essential supplies in West Bengal. The House will remember that during the last 2 years, several times the question was raised in the House regarding food supplies in West Bengal. It was also urged that the Central Government was unsympathetic to the UF Government that they were not doing their best to give the necessary food supplies to West Bengal, that the West Bengal Government was not able to supply the necessary amount of rations to the people and the system of statutory rationing was not functioning well.

Sir, without making any comments on that I would like to give some figures to the House which will make this matter abundantly clear as to how this situation was there and how the situation could improve after the imposition of President's Rule in West Bengal. The main matter was regarding the internal procurement in the State of West Bengal itself. As against 626000 tonnes of rice which was procured in the earlier period there was only 103,000 tonnes of rice which was procured in the corresponding period between 22nd February to 4th July this year. This is the difference which explains why there was difficulty in the supply of foodgrains to the people of West Bengal.

How was this difficulty solved ? This difficulty was not solved by rushing additional supply or doing any such thing. It was all done by internal arrangements, intensifying the

internal procurement and efficiently organising the procurement drive. After that also, when the President's Rule was imposed, we tried to regulate the statutory rationing and extend it to various other areas to cover more and more people. Whereas earlier only 86 lakh people were covered under rationing and 122 lakh people were covered under the scheme of modified rationing, after the President's Rule was imposed we extended this scheme of modified rationing to 236 lakh people by end of June this year. Apart from extending it to so many more people in West Bengal we succeeded in increasing the scale of statutory rationing. Whereas 1.75 kilograms per adult per week was being supplied earlier which consisted of 500 grams of rice and 1250 grams of wheat, under the President's Rule we have increased it to 2 kilograms and we have also increased the scale of rice in this quota from 500 grams to 750 grams. I wanted to mention these things only to show that the effect of President's Rule in West Bengal has been beneficial and we have tried to bring the administration to its efficient level at which it should have functioned, and also to repudiate the charges which were earlier made that the Centre was not keen or was not helping the United Front Government which was functioning there. From the figures I have given it would be clear that the difference which was made in the internal procurement plus many other things which was done to facilitate proper movement of foodgrains and proper movement of foodgrains in inter-State areas have made it possible to achieve these results.

Apart from this the prices of foodgrains in West Bengal have also declined after the President's Rule was enforced there. Not only the prices of foodgrains but various other essential commodities have registered a decline in prices.

SHRI GANESH GHOSH (Calcutta South) : Name some of them.

SHRI VIDYA CHARAN SHUKLA : All varieties of pulses, coarse grains like barly, jowar, bajra, Maize etc., most varieties of spices, mustard oil and groundnut oil which are all very important articles of mass consumption. These articles also have shown a sharp fall in prices during the President's Rule. I would like hon. Members to remember that this was not achieved by any undue help from the....

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, he is misleading the House.

MR. DEPUTY-SPEAKER : When you get your opportunity you can contradict him.

SHRI VIDYA CHARAN SHUKLA : The only point I was trying to make here was that these results have been achieved by only gearing up the machinery to the proper level of efficiency and impartial working for the benefit of the people. I would only say this to the hon. Members : when they deal with this matter, let them forget politics. I am not trying to make out that the United Front Government has not done anything. I am only saying that the President's Rule which we have been conducting there has benefited the people. If Shri Basu has any misapprehension in his mind that I am not impartial, my facts will justify the position. By saying all this about President's Rule it is not my intention to justify President's Rule. I am not even pleading for extension of Presidents's Rule. It must come to an end as quickly as possible. That I have already said.

SHRI JYOTIRMOY BASU : You are trying to paint a very rosy picture.

SHRI VIDYA CHARAN SHUKLA : I have almost finished. The facts that I have mentioned may be uncomfortable to some hon. Members; notwithstanding that, these are facts which must be reckoned with. I have given these facts so that hon. Members, when they debate the

[Shri Vidya Charan Shukla]

extension of President's Rule for the next six months, they may be able to see what we have been able to do in the last six months and then give their dispassionate thinking and opinion on this matter. Looking to the work that we have done and looking to the fact that the elections could not be held within these six months and we have been forced to extend this rule by six months more, looking to these facts, I hope the hon. House will give its consent to the motion which I have the honour to move.

SHRI SAMAR GUHA (Contai): You have not mentioned a single word of sympathy to more than one-third of the people of West Bengal who have suffered on account of the serious floods.

SHRI VIDYA CHARAN SHUKLA: You are the defaulter. I mentioned this in the earlier part of my speech when you were not present here.

MR. DEPUTY-SPEAKER: Yesterday some amendments were moved. Since it was taken up rather late, some hon. Members could not move their amendments. If they so desire, they can move their amendments now.

SHRI S. M. BANERJEE (Kanpur): I beg to move:

That in the Resolution—

*for* "six months" *substitute* "three months" (1)

SHRIMATI ILA PALCHOUDHURI (Krishnagar): I beg to move:

That in the Resolution,—

*after* "for" *insert* "at least" (5)

MR. DEPUTY-SPEAKER: Shri Deven Sen is not here. But his amendment is also the same. Now, the Resolution and the amendments are before the House.

DR. RANEN SEN: (Barasat): Mr. Deputy-Speaker, I stand to oppose the Resolution moved by Shri Shukla and support the amendment moved by my hon. friend, Shri S. M. Banerjee.

There is an adage in Bengali that a milkman always praises his own milk. What Shri Shukla has now said goes to prove that Bengali adage. With due respect to the President of the Indian Union I would say that President's Rule means rule by the bureaucracy on the advice of the Centre. We know what is meant by bureaucratic rule. I do not say that all the officers or officials are bad but the system is such that bureaucracy can never be a substitute for popular rule. It is a fact that there is no responsible government in West Bengal for the last few months.

Yesterday Shri Shukla was saying something about the achievements of President's Rule in West Bengal. I need not go into the details of that sordid story. How the popularly elected United Front Government was throttled at the behest of the vested interests all over India who raised a hue and cry against the United Front Government in West Bengal. I need not go into the details of how a minority ministry was intalled in office on the advice of the Central Government. I also do not want to go into the details of how the Congress got into the shoes of Ministers and started ruling West Bengal and how that United Front Government of the Congress and the defectors was thrown out by the people's movement. I need not go into all that.

My simple point is this. The extension of President's Rule for six months under article 356 of the Constitution smacks of really sinister design on the part of the Government of India. In the Constitution it is no doubt stated that prolongation of President's Rule may be up to six months; but that does not mean that prolongation cannot be for less than six months. By our amendments we are only saying that the people of West Bengal want responsible government. Let the Congress come to power by the mid-term elections; we do not mind. But let there be fair and proper elections. Why prolong it for six months? We appre-

hend that this design on the part of the Central Government is not very good.

The hon. Minister has waxed eloquent on the achievements of President's Rule. Because the time at my disposal is very limited, I will speak only on three points. The first point is about industrial relations. He wanted to show yesterday that all is well in the empire of West Bengal.

SHRI JYOTIRMOY BASU : Colony.

DR. RANEN SEN : On the 25th of July 1968 Shri Indrajit Gupta and myself asked a question to know the actual position of the industrial relations in West Bengal. Our question was what Mr. Hathi has done after going to West Bengal. Shri Hathi in his reply stated :

> "A committee has been formed by the Government of West Bengal which started functioning from 1-6-68. Effort is being made by the conciliation officers of the State Government for re-opening the closed factories."

How many closed factories have been re-opened? Only ten. The total number of workers employed in these ten factories will not be more than 1,000 I know this personally because most of these factories are situated in the area from which I was elected to the West Bengal Assembly for the last ten years. So, I have personal knowledge of this.

Secondly, what has happened to the dispute in the jute industry. Let me read the relevant portion :

> "The recent session of the Industrial Committee on Jute held in Delhi on July 10th and 19th found the Labour Minister, Mr J. L. Hathi, in agreement with the workers' representative to the effect that the Indian Jute Mill Owners' Association was normally bound to honour the Minister's request made last October that the industry should have introduced quarterly instead of half-yearly revision of D.A. at least with effect from 1-1-68."

The employers' association has flatly refused to listen to the Union Minister's advice. This is how things are proceeding in West Bengal.

I will cite a few more instances. Let me take the Jessop Works. There is a very big public undertaking where all the unions, including the INTUC, have written to the Works Director saying : you are violating all the agreements, you are refusing to come to terms with the unions when the unions are making a certain demand. Yet, neither the management nor the West Bengal Government is in a mood to listen to the demands of the unions.

Then, there are other instances also. In the colliery, we find that the same old colliery-owners' *goondaraj* continues. Here is a letter addressed to the Minister by the colliery unions where they allege that the colliery-owners are threatening that the top-leaders of the colliery mazdoor sabha will be murdered. This is an open threat that they are giving. May I know what the West Bengal Government is doing about it ? What is the Central Government, the Union Home Ministry, doing about it? Actually, the people are being assaulted there.

There was a lock-out in the Standard Wagon Co., Burnpur, Asansol and there was an agreement that an arbitrator, commonly agreed person, will give the verdict and that the employers and the employees will accept the verdict. The verdict mainly went against the workers but they accepted it. The union accepted it. But a little part of the award was that a certain number of workers have to be taken back in the factory. What happened to that ? Despite the award given by the arbitrator, a commonly agreed person, Mr. Chatterji, the Company still refuses to give employment to 400 and odd workers. This case has been represented to the West Bengal Government and to Mr. Hathi

[DR. Ranen Sen]

personally by me, and nobody utters a word because the big business is involved here.

Now, I give another example. In the Indian Oil Corporation, there was a little disturbance, according to the management. But it was a storm over a tea cup and 10 office-beaiers of the union of that public undertaking organisation were dismissed. The whole thing is accumulating. The workers are not going to accept the situation lying down, whether it is the President's Rule or anybody else's rule.

Already, there are indications. The engineering workers, the jute workers and the textile workers, all over Bengal, went on protest strike. Mr. Vidya Charan Shukla thinks that all is well there. He was waxing eloquent of the law and order position there. I was wondering who has briefed him. Does he know that, according to West Bengal Government report, the number of crimes in West Bengal has increased as compared to last year when the much maligned United Front Government was ruling there? Does he know that? Is he aware that in broad daylight, in one of the busiest streets in Calcutta and near the police station, just 2 to 3 minutes walk from there, a mail van was looted inside the premises of the Park Street post-office and Rs. 4 lakhs were taken away? It is a standing shame to them. The police is not able to find out and bring the people to book. It is the police department which is being praised! Is it known to the Home Ministry here that the people who are supposed to protect the lives and the property of the public, the border security forces, guarding our borders, at Bagdah, Bongaon sub-division, in open daylight, molested a woman? My hon. friend, Mr. Indrajit Gupta, brought it before the House. I had been there very recently and I was astounded to hear that the border security forces men molested a woman and, when the people protested, a constable and his other associates came and started shooting as a result of which 3 persons were killed. When I went there, the people were under apprehension. About 6 or 7 persons have been kept under arrest. The Government is not properly conducting the case. I want to know what is happening to that case. It would have been better if our Minister would have been a little moderate....

MR. DEPUTY-SPEAKER : Please conclude now.

DR. RANEN SEN : Just a minute.

There is another thing about the flood situation there and the consequent misery to the people. That cuts across all political affiliations. Only today we learn that the West Bengal Government want Rs. 14 crores for flood relief. They should have demanded more. Anyway, this is the amount that they have demanded. But, uptill now, only Rs. 1 crore has been given by the Central Government. It is scandalous that only Rs. 1 crore has been given. I have been to certain areas. We put a question in this Parliament about this. About 30,000 acres of land under the Police Stations of Gaighata, Bongaon and Bagda of 24-Parghanas have been inundated due to floods. According to the answer given by the Minister here in this House, there is no relief there. I went there; there is no relief there—no gruel kitchen, no cheap canteen....

AN HON. MEMBER : We are also hungry.

DR. RANEN SEN: It is not a matter of joke. 65 lakhs of people are suffering. You should have a sense of shame. On this account also, the Central Government, the Home Ministry, should be ashamed.

Finally, I would say that it is much better that the mid-term elections are held as soon as possible. People want it; the majority of the parties have agreed to it, and they are making this demand. Therefore, instead of extending the President's Rule for six months, let it be extended for three

months and the mid-term elections be held as soon as possible.

MR. DEPUTY-SPEAKER : The House stands adjourned to meet again at 2 P.M.

13. HRS.

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock.*

---

*The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER *in the Chair*]

STATUTORY RESOLUTION RE: CONTINUANCE OF PRESIDENT'S PROCLAMATION IN RESPECT OF WEST BENGAL—*contd.*

MR. DEPUTY-SPEAKER : I would like to accommodate as many representatives from West Bengal as possible. So, hon. Members should take only ten minutes each.

SHRI KRISHNA KUMAR CHATTERJI (Howrah) : I rise to support the motion that has been moved by Shri Vidya Charan Shukla. The motion is not only a well-timed one but a realistic one. West Bengal needs some breathing time to recover from the terrible shocks of the misrule by the UF Government which shook the very foundation of West Bengal which was left tottering and gasping, having had to pass through the grim ordeal of a nightmare of complete lawlessness for a number of months.

Industrial undertakings in that unfortunate State including even some of the prominent ones were completely battered by gheraos and strikes ushered in and encouraged by the Labour Minister of the UF Government. Educational institutions were completely disorganised by students' unrest which was whipped up by the political parties running the Government there and the whole educational field was in turmoil. It was in this state of affairs that the UF Government was functioning. Therefore, I was surprised when Dr. Ranen Sen tried to make us believe that there should be a shorter period for the extension of President's rule. The end of the President's Rule can only bring about an abnormal state of affairs there.

Dr. Ranen Sen was also pointing out the vast devastations that had taken place and was pleading that the Centre was not magnanimous in their tackling of the problems of West Bengal, so far as flood devastation is concerned. At the same time he was pleading for a quick election over there.

The hon. Minister had intelligently anticipated this point and said that the devastations and the wide damages that have been caused by floods in West Bengal might not leave the officials and also the people free there to think of the elections in the near future. It might not be possible for the elections to be run in November when about a crore of people are suffering from the effects of floods. Does not my hon. friend know that quite a large number of houses were demolished and people were living the lives of beggars and they have to be rehabilitated? So, West Bengal has to recover still from the devastations of floods. Therefore, President's Rule will have to be continued for some more time to restore normal conditions.

I shall now give a few instances to remind my hon. friend opposite that he was really not indulging in truths when he said that everything was normal under the UF Government. The Chief Minister of the UF Government was himself issuing statements against a major constituent party of the UF Government and was telling the public that it would be unsafe to leave West Bengal in the hands of such a party which had been siding with a foreign country and conspiring against our country and its security. I am stating from facts. It was the statement of the Chief Minister

[Shri Krishna Kumar Chatterji]

himself, but that Chief Minister was abused and assaulted in the secretariat by the employees instigated by the Deputy Chief Minister. This was the state of affairs prevailing there. The Land and Revenue Minister, Shri Hari Krishna Kumar went round the districts preaching lawlessness. The result was the growth of Naxalbari by a group of people who had not attached any sanctity for private property to be maintained. That brought about the lawlessness in those areas; about 19 miles of the area which was practically the connecting link between Assam and North Bengal was disrupted, and it was apprehended even at that time that quite a large number of arms were coming in from foreign countries. In that state of affairs, a veteran Congressman, the old Dr. P. C. Ghosh who was unfortunately taking part as an Independent in the UF Government came out boldly with a statement.

He said it was time for West Bengal to be saved from the dangers inherent in such a position. Standing here today, I say that as a patriot he tried to save West Bengal from the clutches of conspirators who were about to hand over the State to foreign powers. It was not possible for the West Bengal people to tolerate such a position for long. That was why a Government was ushered in. It was a majority government because the majority of the Assembly members supported it, and that Government worked for the best interests of West Bengal and its people. But after some time intrigues and conspiracies were hatched by these political parties and it was impossible for that old veteran to carry on his mission to save West Bengal at least for some time. I say it was a betrayal of the trust reposed in them by some of the defectors who defected from the party that brought about this stituation. Even then, at that critical moment, the Governor acted wisely and recommended President's Rule. West Bengal today is leading a normal life. Women and children can move about without consternation and panic which were the order of the day during the regime of the UF Government. I think President's rule should be allowed to function for some time because it was not possible for the Governor who had taken charge of the Government to tackle the problems of the State on a long-term basis unless assured of some time to do so. If an election is to take place soon, it is inevitable that certain problems which could only be tackled on a long-term basis could not be so tackled and that would create difficulties. If the Governor were to hand over the government after the elections announced for November, it would not be possible for him to lay down firm policies for the governance of the State.

The problems to be tackled are there staring the State. Take the question of unemployment. Even now 79 factories are not working. During its regime, the UF Government and its Labour Minister encouraged strikes and gheraos, as I have already said. The result was that several units had to close. Martin and Burn, a big company, was afflicted by a strike and the result is that about a thousand workers have lost their job. They could not be rehabilitated. There is a threat of a strike in Guest, Keen and Williams which will add to the unemployment and instability already prevailing.

It is only natural that there should be a feeling of doubt if it would be possible to undertake a mid-term election in November—as the hon. Minister seems to feel—because even today several lakhs of acres of land are under water and people are still wondering whether they will have to starve or will be able to lead a normal life freed from this devastating position by honest labour. It is not possible under such circumstances to anticipate that in November elections can be held. I am told the Election Commission is to undertake a long tour of the State in September to find out if elections could be possibly held in

November. I am quite sure he will find out that it will not be possible to hold elections in November in view of the circumstances I have stated.

Therefore, I would have liked if the hon. Minister had come forward with a motion to continue President's Rule for one year. Then there would have been some stability assured. What West Bengal needs today is stability and a normal life which was completely disrupted by a Government which did not believe in democracy or even in national progress.

Therefore, it is essential that this motion should be accepted not only by this section of the House but by the entire House so as to give West Bengal some respite, some stability, so that West Bengal can tackle the problems created by flood devastation which has caused damage to the State of Rs. 54 crores.

In this connection, I will mention one point and conclude. West Bengal demands that the Central Government should come forward with money to save the State. Only a crore of rupees which has been given is quite inadequate and I would like at least Rs. 15—20 crores to be given to the State immediately. Otherwise, there will be ruination and devastation affecting thousands of people. Thousands have lost their avocation, thousands have lost their homes; unless the Centre comes forward in a magnificent way to tackle this situation, Bengal will be ruined.

With these words, I would appeal to my friends opposite to allow West Bengal to remain in normalcy for some time so that some stable government is established and run by the President for some time more so that when the general elections come, they can be held in a peaceful atmosphere and the people can decide the question peacefully and democratically.

SHRI HUMAYUN KABIR (Basirhat) : I rise to oppose both the amendments, one moved by Shrimati Ila Palchoudhuri and the other by Dr. Ranen Sen. I oppose the amendment moved by Shrimati Ila Palchoudhuri who wants an extension of President's rule beyond six months by inserting the word 'at least' for the simple reason that President's rule should be as brief as possible.

MR. DEPUTY-SPEAKER : Also under the Constitution there is no provision for extension for one year.

SHRI HUMAYUN KABIR : She has moved an amendment to that effect. I oppose it on the ground that even though democracy has many faults and defects, in Churchill's words, though it is the worst form of government, it is still better than any other form of government mankind has found till now. I would go so far as to say that even if the elections returned to power the communist junta which goes under the name of United Front, of which I do not think there is the least possibility—I do not think that the communist junta can win more than 90 seats in a House of 280 and if they can reach three figures, they will be extremely fortunate indeed—I would go so far as to say that if as a result of the elections, they come to power, I would prefer even that to the continuance of President's Rule (*Interruption*). So far as Shri Jyotirmoy Basu is concerned, he will meet his fate when the elections come in 1972—I have no doubt about that.

I oppose the other two amendments moved by Dr. Ranen Sen and another of his friends on the ground that they are totally unrealistic. Any suggestion that the elections should be held in November is, to my mind, an act of criminal indifference to human misery. According to the government report itself, 14 out of the 18 districts of the State including Calcutta have been seriously affected by floods. A vast area is submerged and the entire effort of Government should be directed towards relief and rehabilitation of the people.

There is a general election coming. I do not know why even the Minister of State used the term 'mid-term

[Shri Humayun Kabir]

election' because that term is unknown in parliamentary parlance. When this general election has been concluded, the House will continue for five years, should the Government of the day so desire. Therefore, it is not a mid-term election. This election will need a large number of officers and will involve a great deal of expenditure, and in the existing circumstances in Bengal, it is simply impossible to think of holding this election in November. If 14 districts out of 18 are submerged, if literally lakhs of acres of land have been inundated and millions of people affected, the entire resources of Government should be directed towards relief and rehabilitation.

I have seen a report that in order to meet the charge that about 60—70 Assembly constituencies will be submerged and people will not be able to exercise their franchise, the Election Commission might think of setting up polling booths every half a mile. I was recently touring the district of Murshidabad and some villagers came and told me that it is very easy to talk of setting up a booth every half a mile, but they would challenge anyone including the Chief Election Commissioner to walk 100 yards in the mud and slime which have covered the countryside.

There is not enough water for movement by boat. The land is almost dry. On the other hand, the earth is not firm enough for any kind of vehicle, including a bullock cart to move. When you try to walk, as I have tried to walk in these areas, at every step your feet go down 6 to 9 inches in the slime. You have to take that into consideration. The villagers say that any officer of the Central or the State Government may come to the rural areas during this period. If they try to walk with their chappals or shoes, very soon their shoes will find a decent burial in the slime.

Apart from this general difficulty, the waterlogged land will interfere with the movement of women voters. Any elections in the month of November will practically disenfranchise all the women voters of the rural areas. I am sure that it cannot be the intention of Parliament. Surely, it cannot be the intention of the Chief Election Commissioner to deprive the women voters of their right to vote. In a letter which Prof. Ranga and Shri Vajpayee and I had addressed to the Chief Election Commisssioner we had pointed out that we appreciate his courtesy in consulting the different political parties about fixing a date for the elections. This is only a courtesy whereas it is his duty and his obligation under the Constitution to ensure that the electorate has an opportunity of exercising its vote freely and without any hindrance and in the most favourable circumstances. These are the facts : the fact of inundation and the necessity of diverting the entire attention of the Government to relief and rehabilitation and not towards conducting of elections. Then, there are the costs involved. Suppose the suggestion of the Chief Election Commissioner is carried out and there is a polling booth every half a mile. As far as I recollect, each election booth costs something like Rs. 5,000, when you think of the TA, DA and other expenses. The total cost, if my memory does not fail me, came to something like Rs. 2 crores at a time when there were booths every two miles. If you are going to have booths every half a mile or a quarter mile, these expenses will be quadrupled and we shall be required to pay Rs. 8 crores in place of Rs. 2 crores, simply to satisfy the whim of a few political parties who may look at this question from the point of view of their party interests. They are surely not thinking of the interest of West Bengal, if they demand that elections should be held in November.

As I said, I oppose the amendment of Mrs. Ila Palchoudhuri because President's rule should not be continued a day longer than necessary. I oppose the amendment of Dr. Ranen Sen because the circumstances demand that the elections should be

held in February, not in November if the electorate is to exercise its votes freely, without hindrance.

I come back to the question of relief because this is the most urgent problem in Bengal today. I do not deny that the present Government has made an effort to cope with the situation as best as it can. But very much more remains to be done. I have been told by very responsible persons in authority in the State that all the districts have not been treated on an equal basis. I was looking at the figures supplied by the Government of West Bengal. The area inundated in 24 Parganas is almost the same as the area inundated in Midnapore. Large areas were also inundated in Nadia and Murshidabad. So far as Hooghly is concerned, I repeat what I said yesterday, that the inundation there is largely due to the activities of the Government itself. The Damodar Valley Corporation did not build eight dams which had been recommended in the original plan but built only four dams. Further the programme of afforestation at the headwaters which is absolutely necessary to prevent erosion has not been carried out and a tremendous amount of silt is flowing down the river. There is the danger of the various dams and reservoirs being very soon filled up with the result that the water will flow over. I quite realise that the water has to be let out because unless the water is let out, there may be a burst of the dam and the rush of water will destroy and effect a far greater devastation than the devastation which has been caused by letting out the water gradually. Nevertheless the people of Khanakul have a right to complain and ask why they should be subjected to these grievances year by year only because the Government have not carried out their duties properly. Therefore, during this period, care should be taken to see that steps are taken to regulate the flow of water.

MR. DEPUTY-SPEAKER: The hon. Member's time is up.

SHRI HUMAYUN KABIR: Just two minutes. One final word before I conclude because I have not much more time. There is another reason, which again owes directly to Government failure, why these floods have become a perennial feature of large areas in West Bengal. When the zamindaris were abolished, —it was a step in the right direction and there is no doubt about it—the Government did not take the necessary measures to look after the river beds and the canals and the channels which it had been an obligation of the zamindars to preserve in the old regime. The result is that during the last 16 to 17 years, these canals have been allowed to be silted up. In many cases, the connecting links are not properly maintained. The sluice gates are completely in disorder. I will give only one example. It is the Bil Balli area in the Basirhat sub-division, in police station Swarupnagar. It is an area which could be a mine of gold, which could produce enough rice and paddy for the whole district of 24-Parganas, and yet 24-Parganas is perpetually a deficit district because this area is perpetually inundated. Another new complication has arisen, because Pakistan has built a dam on the other side, which prevents the free flow of water. The water cannot flow into certain rivers in Pakistan as was the case before the partition of the country, with the result that about 100,000 bighas of land which are capable of producing a very rich harvest of paddy have become permanently inundated, and the Government have not taken necessary steps in the matter.

Before I conclude, I would again like to say that since the entire effort of the Government in the coming three or four months should be concentrated on relief and rehabilitation, in removing the misery of the people, and the administration should not divert its attention to consider any other matter, it would be an act of criminal negligence of human misery, it would be an act of indifference and cruelty, if elections are held in November, as that would compel the Government to depute officers, to

[Shri Humayun Kabir]

divert its attention and in this way interfere with the proper administration of the State at the present time.

MR. DEPUTY-SPEAKER : Shri Bimalkanti Ghosh.

**श्री शारदा नन्द** (सीतापुर) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। इस समय बंगाल प्रान्त के भाग्य का निर्णय हो रहा है, लेकिन यहां पर कोई भी कैबिनेट मंत्री नहीं है। आप उन से कहिये कि कम से कम एक कैबिनेट मंत्री को यहां पर बैठालें।

MR. DEPUTY-SPEAKER : There are two Ministers sitting here.

AN HON. MEMBER : At least the Minister of State must be here.

MR. DEPUTY-SPEAKER : I shall convey your request to them.

SHRI SAMAR GUHA : I submit that Bengal at the present moment is facing a natural calamity of an unprecedented dimension, subjecting the people to a massive misery and misfortune. These people sitting over there, who are they and what do they know of this thing? How can they reply to this problem, how can they tackle this problem and how can they assess this problem ? I submit to you that a Cabinet Minister must be present here to listen to this debate. We will not allow this Government to make of a farce the whole misery and misfortune of the people of Bengal. It is a great misery and misfortune, and these people will make a mockery of this debate. A great natural calamity has overtaken the people of the whole of West Bengal; that is their fate; and the Cabinet Minister is not here.

MR. DEPUTY-SPEAKER : As I said, whatever has been said on the floor of the House will be communicated to the proper quarters and the whole thing will be set right.

SHRI SHEO NARAIN (Basti) : One Cabinet Minister must be here.

SHRI BIMALKANTI GHOSH (Serampore) : Sir, I rise to support the Resolution. On this occasion, I would like to draw the attention of the Government to the flood situation in West Bengal. This is the biggest natural calamity in that State during the recent years.

During the course of the last two months, West Bengal has been subjected to heavy flood twice. Heavy continuous rain during the later part of June and early July badly affected portions of Bankura, Burdwan, Birbhum, Hooghly, Midnapore, Howrah, 24-Parganas, Murshidabad, Nadia, Maldah, West Dinajpore, Jalpaiguri, Cooch-Behar and low lying areas of Calcutta and suburbs, thus affecting nearly the whole of West Bengal. Before flood water had receded fully, heavy rains occurred once again in early August and brought about floods of big magnitude in Midnapore, Hooghly, Howrah, 24-Parganas, Maldah and low lying areas of Calcutta affecting once again mainly those areas which were affected in July flood; Midnapore and Hooghly being the worst affected areas.

**14.31 hrs.**

[SHRI R. D. BHANDARE *in the Chair*]

In Midnapore all the sub-divisions have been badly damaged affecting 27 police stations. Almost all its rivers, rivulets and canals are in spate. Cultivation of over eight lakh acres has been almost totally lost and more than 18 lakhs of people have been affected. Thousands of houses have been destroyed or damaged. With the recession of flood water, a large number of thatched houses are crumbling. As yet, it has not been possible to have a precise estimate of the damage done.

In Hooghly, 12 police stations including the whole of Arambagh subdivision have been badly affected. An area of 300 square miles with a

population of more than 3 lakhs have been damaged. About 1.5 lakh acres of crop land have been damaged. More than 2000 houses have been damaged or destroyed.

In 24-Parganas, all the sub-divisions have been partially damaged, affecting about 15 police stations. Nearly 2 lakh acres of Aman land covering 18 per cent of Aman area, 8000 acres of Aus, *i.e.*, about 12 per cent of Aus area, 8000 acres of Jute, *i.e.*, about 13 per cent of jute area have been damaged. About 6000 houses have been damaged.

In Howrah, 8 police stations in both of its sub-divisions have been affected. 20,000 acres of crop area have been affected.

This is only a very modest and rough picture of the heavy damages done.

With the recession of flood, the task of immediate temporary relief will be over and the stupendous task of rehabilitation will have to be taken up in right earnest particularly along the following lines :

Every attempt must be made to bring into cultivation—kharif and rabi —as much as possible by supplying seeds, saplings and pecuniary help on a generous scale. Red-tapism should be cut to the minimum.

People of rural areas are practically without any work. Work is to be found for them through test relief etc. mainly in reparing the damages caused by the flood.

Liberal assistance should be given to those whose houses have been destroyed or damaged, so that they may have shelters once again soon.

Remission or postponement of realisation of all Government dues including land revenue.

Special consideration should be shown to the students of the affected areas and sons and daughters of affected people reading in educational institutions elsewhere.

Draining out of water from waterlogged areas. All important drainage schemes should be included in the fourth plan.

These floods have once again brought to the forefront the question of the Farakka. The Bhagirathi is the only drainage river of West Bengal, particularly southern part of West Bengal. Unless its carrying capacity is phenomenally increased, West Bengal will always run the risk of heavy floods nullifying all effects of big or small irrigation projects. There is no other radical solution. For that, it is necessary that Farakka plan should be implemented in full within the shortest possible time and should be treated as a very great emergency.

With these words. I support the Resolution.

SHRI SAMAR GUHA (Contai) : Sir, I have already mentioned that a massive misfortune in the form of an unprecedented natural calamity has overtaken the fate of Bengal. The problem before the people of West Bengal today is almost onerous. It is this : how the wealth, strength, energy as also the attention of the people of Bengal can be concentrated to one task only, the task of serving the suffering millions which number more than one-third of the total population of West Bengal today.

. But in this task before the people of West Bengal just at the moment there are two main hurdles. One hurdle is the dangling prospect of an election in next November. The other hurdle is the uncertainty as regards the financial commitment by the Central Government. Today it is necessary that all official and non-official energies should be concentrated for the relief and rehabilitation work in the flooded areas which cover 14 out of the 18 districts of West Bengal. Might be, as the Election Commission has suggested, mechanically it may be possible to organise the poll machinery. But that is not the main factor. The first factor is whether the present situation will allow us to

[Shri Samar Guha]

divert our attention to election activities. If now the political parties approach the distressed people with the niceties of their election manifesto they will only invite a derisive laughter from the homeless, hungry millions in the flooded areas. For that reason I would appeal to the Election Commissioner not to look at the aspect of whether it will be feasible to set up the election machinery in the waterlogged area but to look at the problem from the humanitarian aspect, from the nationalist aspect whether just at the moment it will be the task of the people of West Bengal to concentrate, as I said, all their efforts to meet the relief and rehabilitation requirements of the people in the flooded areas. With the words, Sir, I will humbly appeal to the Election Commissioner to go straightway, without leaving even a day, to West Bengal for a survey, even for two or three days, and quickly decide that elections should be deferred to February next.

Another aspect is, now the West Bengal Government has neither the capacity nor the resources to meet the requirements of relief and rehabilitation work of the flood affected areas. This Study Team set up by the Planning Commission are visiting and revisiting Bengal. Where are they visiting ? They are seeing only the peripheral and fringes of the flood affected areas. They have not seen the depth and dimension of the misery and natural calamity of the flooded area. I want to ask the Minister one question. In the case of Gujarat, in the case of Kerala, in the case of Assam, in the case of Rajasthan or in the case of Haryana, when there were floods, did the Planning Commission visit and re-visit those areas, dilly-dally the thing and delay the decision on having a firm commitment as regards the Central aid? In the case of Koyna did they wait for the Study Team to visit Koyna and then sanction what amount of relief and rehabilitation commitment should be made by the Centre ? If that has not been the case, I could not understand why, when the West Bengal misery has been as intensive as that of Koyna—in fact, it was extensive in devastation—their sense of urgency and pity could not be aroused. Therefore, I would say to the Central Government this could not wait for a day and that they should act on the basis of the report submitted by the West Bengal Government, in which they have asked that on an immediate and emergency basis Rs. 14 crores should be sanctioned. Would you believe when I say that up till now they have made only a plan, after three months, for expenditure on relief and rehabilitation, gratuitous relief of only Rs. 1.50 per head and for a house building Rs. 3 per head, which is nothing but a mockery? Therefore, my first request is that the Central Government should, right here and now straightway firmly commit that any expenditure that will be necessary for meeting the requirements of relief and rehabilitation of West Bengal would be made available here and now. In this respect the Congress, the Communist and PSP members from West Bengal are united that the Central Government should not delay making this firm commitment even by a minute.

MR. CHAIRMAN : He has already exhausted his six minutes.

SHRI SAMAR GUHA : I will conclude soon. Yesterday, the IG of Police, West Bengal has made a sensational disclosure in which he has told the press that Pakistan paramilitia, East Pakistan Rifles and Pakistan regular troops have made a massive concentration of troops on the strategic areas near West Bengal in Dinajpur and Cooch-Behar areas and some troops near the Tripura border. Then I would like to draw the attention of the government to the fact that 15 days back a circular was passed by the Communist Party of China, signed by Chou En-lai, and sent to the border troops in Tibet where it has been mentioned that the Chinaese forces in the Tibetan area should be picked up for certain border incidents. It has appeared in the press. So, I want to know from the

government the exact position and what steps they propose to take to meet any eventuality.

Then I would like to take another subject and that is the judiciary. A very ugly situation has been created in the higher judiciary of Calcutta and for the last three or four weeks a complete deadlock has been created in the Calcutta bar. The Court of the Chief Justice is being boycotted and satyagraha is being offered at the court of the Chief Justice. It is a strange situation. What is the reason? In no State in India except West Bengal there is this distinction between English bar and Indian bar. But in West Bengal the barristers have their association and the advocates have another association. The advocates are not allowed to become members of the bar association of barristers.

MR. CHAIRMAN : That point was discussed in the House three or four times.

SHRI SAMAR GUHA : I have been approached by the President of the advocates association to place their viewpoint in the matter. Their grievances are, firstly, that the invidious distinction between the barrister and the advocate should be abolished. Secondly, the bar council and the advocates' association should be amalgamated into one. Now in the matter of recruitment the barristers are given not only preference in number but also in seniority. It is an accepted convention that in the matter of recruitment to the High Court parity should be maintained between barristers, advocates and the services.

SHRI HIMATSINGKA (Godda) : That is being done.

SHRI SAMAR GUHA : That is not being done. You do not know. Now the barristers get 60, non-barristers 10 and services 12. You do not know anything. Then, why do you disturb? It is a peculiar system.

SHRI DWAIPAYAN SEN (Katwa) : All barristers are advocates, for your information.



SHRI SAMAR GUHA : Still, a distinction is being maintained. The advocates are not allowed to enter a barrister's chamber. I do not know why he jumps up without knowing the facts. I have no time. Otherwise, I could have narrated many instances.

Lastly, in the Calcutta High Court there is one original side and another appellate side. As a result of the solicitor-*cum*-barrister on the original side it involves a costly process of justice in the Calcutta High Court. That also should be abolished. That is the demand of the advocates.

One point about the DVC and I will finish. Last year there had been floods in the month of September and this year—I have accused and will again accuse—due to the mishandling of the reservoir in the DVC, there was a serious flood which would not have occurred in the area of Howrah District and also part of the Hooghly District. When only 45 per cent of the reservoir in the DVC was filled, 1 lakh cusecs of water was discharged and released which flooded three districts.

60 per cent of the constructional cost of the DVC has been borne by West Bengal and all the maintenance cost for flood control is borne by West Bengal still, there is not a single representative of the Government of West Bengal in the DVC organisation. Last year a representative was sent to the DVC organisation but he was turned out. If there had been one representative from West Bengal in the DVC organisation, perhaps the calamity that has overtaken the three districts would not have occurred. Therefore I ask that immediately a representative of West Bengal in the DVC organisation should be considered.

One last point. Calcutta is dying, the capital of the socio-cultural movement of India bearing the great heritage of the freedom movement. These

[Shri Samar Guha]

are not my words. This is written in various papers from the different countries of the world, that Calcutta is dying. I have no time to develop it, but Calcutta is dying. Our Prime Minister tried to go to Calcutta during the rainy season and she could not travel by a car from Dum Dum to Raj Bhavan; she was picked up in a bus, and she had to pass through deep water. Therefore I would say that it is our national duty, our national obligation, our national task and the Centre should see that this city having the great heritage does not die an unnatural death.

SHRIMATI ILA PALCHOUDHURI (Krishnagar): Mr. Chairman, Sir, I certainly feel that West Bengal needs to have President's rule for some time to come to give it a breather from what it has gone through under the UF Government. When did President's rule come? It came in an atmosphere when democracy was drowned, peace was disturbed, law was banished, order blown up and labour was unemployed. It was in circumstances like these that President's rule came to West Bengal. Now when you seek to extend it, you have every support from me certainly. In fact, I would say—I have put in an amendment—that it should be there at least for six months and if necessary it could be extended if it was thought fit to do so.

We do want a popular government. There is no question that we want a popular government but the circumstances must be such that people can exercise their franchise with some kind of stability. When people are inundated in water they cannot go to cast their votes, nor can any party go to them for their votes. West Bengal is faced with inundation, the like of which it has not faced for the last 50 years. All efforts must surely be to rescue those people who are suffering.

Here I would like to bring to the notice of the Ministers the demand of the West Bengal Government for immediate relief works and for rehabilitation to a certain extent. Their demand is Rs. 14 crores and I am very sorry to say that up till now the sanction has not been given. I am sure, the work needs to go on much faster and I hope it will be taken note of, and sanctions given as quickly as possible. The damage assessed is over 54 crores—the demand of the West Bengal Government is 14 crores—and only one crore has been actually sanctioned so far! This must be speeded up.

Then, I just want to say something about one or two remarks made by my hon. friends opposite. My hon. friends opposite said that only ten factories have been opened during the President's rule in West Bengal. May I remind him that over 2000 factories were closed during U.F. regime? (SHRI TRIDIB KUMAR CHAUDHURI: They were not big factories. They were small factories.) Many people were thrown out of employment. He does not mention that. But he says that only 10 were opened.

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore): 10 large ones.

SHRIMATI ILA PALCHOUDHURI: Whether large or small, he does not specify that.

SHRI TRIDIB KUMAR CHAUDHURI: Those 2000 factories were re-opened.

SHRIMATI ILA PALCHOUDHURI: Not all and not in full in the U.F. Regime! May I bring to the notice of the House another thing about the law and order situation? The President's rule in West Bengal has brought out what was left in the hands of the anti-social and anti-natural elements in West Bengal. Only the other day, they have been able to bring out in the first half of 1968, 1 sten gun, 10 revolvers, 6 pistols, 99 bombs, 35 guns, 4 pipeguns and 230 rounds of ammunition. All these were seized only in one raid. All these weapons were in the hands of the anti-social and anti-national elements under the regime of the U. F. Government who

never bothered to raid those places that held these dangerous weapons. That is why the law and order situation had become so very difficult.

Then, I would like to point out that we need to have a lot more to do with the loans that are going to be floated. The Governor of West Bengal has said that he is going to float a Government loan for Rs. 8 crores. I hope, this amount of Rs. 8 crores will be used not only to implement some of the projects, as the Governor himself has said, to repair roads, but also for starting some small industries in areas that are thickly populated, full of refugees, and have no industry whatsoever like my own area that I come from Sir, Nadia. There is not a single industry there. I hope, some of the money that will be subscribed to this loan will be used for putting small industries in different places that have no industries at all.

My hon. friend opposite also made a point that in Bongaon there was a very regrettable incident, if it is true. He said that the border security forces men had molested some woman we all agree that it is something very regrettable. But, on the other hand, we must also give them some laurels when they have done a very good job of work in Nadia where 30 Pakistani infiltrators were absolutely cornered and the border was defended by the border security forces so ably. I would also plead that the border security forces be strengthened. Pakistan has amassed her army near the border of our country and, particularly, where it is very contiguous, the danger is greater. I know that our border security forces will do a very good job of work so that our borders may be protected. They need every co-operation that we can give them, and their strength increased.

Lastly, I would like to make this submission. The Presidents' rule, certainly, has given us a breathing space. I hope that if more breathing space is needed, we will get it and that we will not be hurried into having another government that will lead West Bengal not from strength to strength but from misery to misery. The Congress has never been frightened of any elections, Sir, and, I know, it can come in all its strength if we have the elections. But the way for the elections must be cleared, the condition of the people must be eased and they must be able to vote.

One word about the D.V.C. I would like to say that the Tennesse Valley expert, Mr. Voorduin had said that there should be 8 dams but the Government could not at that time undertake more than 4 dams. This has accounted for much of the floods that have occurred all over West Bengal. So, these 4 reservoirs and dams if they are necessary, should be taken in hand in a phased programme over the next Plan. The Farakka Barrage project should, also be stepped up so that Bhagirati, which is the only outlet now, can be utilised and we are not left absolutely to the mercy of the rains every year. Even with ordinary rains, there are towns in West Bengal which lie in waist-deep water for months. I have seen this myself in Krishnagar, which is a district town after all; there are parts there that lie under water for months together.

There are people who have been rehabilitated in Nadia—people who had lost their homes and come as refugees to West Bengal. Every year practically some parts of Nadia get so flooded that they lose their houses twice or three times over, and every time they have to get loans to rebuild again; they are expected to return these loans; thus it becomes a vicious circle and is very difficult for them. I hope, they will get every help from Government to rebuild quickly.

Elections are the opportune time when people can really exercise their franchise. After all, on free and fair elections depend the fate of any

[Shrimathi Ila Palchoudhuri]

State. How can we have fair and free elections when we have no atmosphere of any kind of security, when people are in misery? Sir, I support the motion warmly.

SHRI PASHABHAI PATEL (Baroda) : Once again an irony of fate makes me stand up in support of the wrong party because in the same calendar year for the second time it happens to be in the right.

My Party, the Swatantra Party, is opposed to having early elections in West Bengal. It supports the continuance of the President's rule because otherwise the same situation which arose when the Legislature was suspended would again arise. We should give the President's rule sufficient time to stabilise the Government in that part of the country before we think of having elections. Enough has already been said in support of postponing the elections there and, therefore, I would not dilate on that. But one thing is certain. If we have elections now, it will again repeat itself in the way in which the United Front had done.

As you know and as every one knows, the industries of West Bengal are already paying a terrific price... (*Interruptions*) My hon. friend said that Calcutta was dying down. From Bombay I know that many industries in Calcutta are actively thinking of moving out of Calcutta and are looking to Bombay, Gujarat and all over the country. Unless West Bengal obtains a good Government, a stable Government, it will finish the first city of India altogether....

SHRI JYOTIRMOY BASU : The industrial growth declined even in 1956 when there was a stable Congress Government.

SHRI PASHABHAI PATEL : Today it is dying; it is not declining. Let us face the facts. Some hon. friends talked about some murders. I would like to have some facts and figures as to who are murdered and who are the murderers. Then, as an eye-opener, facts will come out. I have not heard of any industrialist murdering any workers, but the reverse has happened several times. I can cite instances......(*Interruptions*)

SHRI JYOTIRMOY BASU : I can cite Ratibati, Asansol. In Asansol the man was running a feudal lordship there. Half a dozen M.Ps went and saw his private army....(*Interruptions*)

SHRI UMANATH (Pudukkottai) : The industrialists hire goondas.

SHRI JYOTIRMOY BASU : That has caused the law and order problem. They were importing ex-convicts of Chambal Valley....(*Interruptions*)

SHRI PASHABHAI PATEL : I would like to know how far you are coming out to help the country, how many of you are coming out to help the country....

MR. CHAIRMAN : Please address the Chair. Please do not take any notice of those things.

SHRI PASHABHAI PATEL : I hope, they will give me a chance to address you, Sir.

The Central Government made a grievous mistake in joining hands in Bihar, Punjab and West Bengal. The results have been before us. I hope, the Party Opposite will take its lesson from what has happened in the past. In future, I hope that they will think twice before they join hands with the wrong kind of people in their greed for early power.

15 HRS.

I would say that President's rule is the only answer to the present position in Bengal, and I would strongly support the extension of President's rule in Bengal.

SHRI JYOTIRMOY BASU : Perpetual.

SHRI PASHABHAI PATEL : Not perpetual but at least for the time allowed in this resolution. At the end of that period, if still the situation warrants the continuation of President's rule, Government will again come forward before this House asking for further extension.

Since President's rule has started in Bengal, as you know, a certain amount of stability has returned to that unhappy part of the country. If it is given some further extension, it would make the position more stable so that democratic forces may be allowed again to work in that part of the country.

As regards our friends who make all these noises, I would like to ask what happened in Czechoslovakia yesterday. (*Interruptions*) If necessary, I would like this Government to ban these two communist parties...

SHRI UMANATH : There was an agreement between Czechoslovakia and Russia. That was what happened yesterday.

SHRI PASHABHAI PATEL : I know more than my hon. friends do. If our Government are honest at all about their intentions, I would ask them to ban these two Communist Parties because what has happened in Czechoslovakia might happen here tomorrow and that is not going to be good either for the workers or for the peasants or for anybody else. Czechoslovakia was itself a communist country, but their own partymen did not hesitate to attack them....

MR. CHAIRMAN : Czechoslovakia is not relevant here.

SHRI UMANATH : It is not President's rule in Czechoslovakia that we are discussing but it is President's rule in West Bengal.

SHRI PASHABHAI PATEL : Their allegiance is to Russia and that is why they are making all this noise. What has happened to a neighbouring country like Czechoslovakia at the hands of the Russians ?

SHRI GANESH GHOSH : Let him speak about West Bengal.

SHRI PASHABHAI PATEL : If my hon. friends do not owe allegiance to any other country, I would like them to stand up in defence of the country not of their party. But I am afraid that these gentlemen will put the party before the country.

I would humbly request our Government to ban these two communist parties, right and left both. If they do not do it today a day might come when they will regret it; if they do not have the courage to do it today, a day will come when they will rue it.

SHRI UMANATH : Our party is stronger than all that. We care the least for it; hang your banning.

SHRI PASHABHAI PATEL : Nobody is going to ban them. I know that also, because the Government do not have the strength now to do it.

SHRI JYOTIRMOY BASU : Yankee spokesman.

श्री ओंकारलाल बोहरा (चित्तौड़गढ़) : सभापति महोदय, शस्य श्यामला बंगाल की धरती पर आज अति-वृष्टि के कारण जो संकट आया है, मैं समझता हूं कि हम को सब से पहले उस पर विचार करना चाहिये। यह दुर्भाग्य है कि बंगाल में इतनी अच्छी धरती होते हुए, इतनी अच्छी उपज होते हुए वहां पर प्रायः हर साल बाढ़ें आती रहती हैं और अति-वृष्टि के कारण फसलें नष्ट हो जाया करती हैं। आज जब वहां पर राष्ट्रपति शासन लागू है तब मैं आप के द्वारा केन्द्रीय सरकार से यह निवेदन करना चाहूंगा कि हम लोगों को पश्चिमी बंगाल की इस समस्या का कोई स्थायी समाधान ढूंढना चाहिये।

[श्री ओंकार लाल बोहरा]

पश्चिमी बंगाल उन प्रदेशों में है जिन्होंने हमारे देश का मस्तक ऊंचा किया है। पश्चिमी बंगाल ने आजादी की लड़ाई में दिल खोल कर हिस्सा लिया था, और आज भी पश्चिमी बंगाल के साहित्य और संस्कृति ने सारे देश का गौरव ऊंचा उठाया है। आज वहां के 18 जिलों में से कम से कम चौदह जिलों में करोड़ों लोग इस बाढ़ की वजह से पीड़ित हैं। बांकुरा, चौबीस परगना और मालदा, हावड़ा आदि के प्राय: पूरे जिले आज बाढ़ के कारण तबाह हो गये हैं, और आज लगभग 10 हजार गांवों के अन्दर बाढ़ के कारण परेशानी पैदा हो गई है। मैं चाहूंगा कि आज जब पश्चिमी बंगाल में राष्ट्रपति शासन है तथा केन्द्रीय सरकार ने वहां की जिम्मेदारी अपने ऊपर ले रक्खी है तब हम बाढ़ पीड़ित लोगों की अधिक से अधिक मदद करें। वहां के राज्यपाल महोदय, जो कि वहां का शासन चला रहे हैं, ने जो रिपोर्ट भेजी है, उस के सन्दर्भ में हम उन की अधिक से अधिक मदद करें ताकि इस संकट के समय वहां के करोड़ों लोगों को यह महसूस हो कि सारे देश की जनता उन के साथ है, और जब वहां पर राष्ट्रपति शासन है तब संसद् की और उस के द्वारा केन्द्रीय मंत्रिमंडल की पूरी सहानुभूति उन के साथ है। मैं चाहूंगा कि इस बाढ़ के समय जब कि करोड़ों लोग बेघरबार हो गये हैं, उन को अधिक से अधिक सहायता दी जाये ताकि उन को संकट से कुछ राहत मिल सके।

आज हमारी केन्द्रीय सरकार ने वहां पर राष्ट्रपति के शासन की अवधि को और छ: महीने बढ़ाने के लिए जो प्रस्ताव रक्खा है मैं उस का हार्दिक अनुमोदन करता हूं। मैं आप के सामने कहना चाहता हूं कि जिन परिस्थितियों में वहां पर राष्ट्रपति शासन लागू हुआ था उन को देखते हुए राष्ट्रपति का शासन होने पर लोगों ने एक राहत की सांस ली थी, उन्होंने बड़ी शान्ति अनुभव की थी, और जब से वहां छ: महीने पहले राष्ट्रपति का शासन लागू हुआ है बंगाल की कानून और व्यवस्था की स्थिति में सुधार हुआ है। बंगाल में उस समय अशोभनीय और अवांछनीय घटनाओं का तांता शुरू हो गया था, जैसे नक्सलबाड़ी हुआ, घेराव हुए तथा कई ऐसी घटनायें हुई जिन में लोगों ने कानून को अपने हाथ में ले लिया था। ऐसा लगता था कि पश्चिमी बंगाल में अराजकता का वातावरण पैदा हो गया हो। मैं उन पिछली घटनाओं में विशेष नहीं जाऊंगा, लेकिन इतना जिक्र करूंगा कि वह ऐसा समय था जब पार्लियामेंट को लगातार पश्चिमी बंगाल के बारे में चिंता करनी पड़ती थी, और हमारा बहुत सा समय अनायास पश्चिमी बंगाल की घटनाओं पर चला जाता था। जब वहां संयुक्त मोर्चे की सरकार थी तब कानून और व्यवस्था की स्थिति कुछ ऐसी बिगड़ी कि मजबूर हो कर हमें पश्चिमी बंगाल में राष्ट्रपति शासन की घोषणा करनी पड़ी।

पश्चिमी बंगाल में राष्ट्रपति का शासन हो यह अपने आप में कोई अच्छी बात नहीं है क्योंकि पश्चिमी बंगाल हमेशा लोकतन्त्र का हामी रहा है। जिस प्रदेश ने लोकतन्त्र के लिये सब से बड़ी जद्दोजहद की वहां राष्ट्रपति का शासन लागू हो, यह किसी को पसन्द नहीं था और कोई नहीं चाहता था कि वहां पर राष्ट्रपति का शासन हो, लेकिन दुर्भाग्य की बात यह है कि वहां कुछ ऐसे तत्व उभरे कि जनता के हित के लिये, पश्चिमी बंगाल की जनता के हित में आवश्यक समझा गया कि वहां

पर राष्ट्रपति का शासन लागू किया जाये। आप देखेंगे कि पिछले पांच छः महीनों में, जब से वहां राष्ट्रपति शासन लागू हुआ है, वहां के राज्यपाल श्री धर्मवीर ने बड़ी मुस्तैदी के साथ वहां के शासन में सुधार पैदा किया है। वहां पर प्रगति हुई है, व्यवस्था आई है और जनजीवन अपेक्षाकृत शान्त और सरल हो गया है, जब कि उन दिनों में ऐसा वातावरण हो गया था जिस में कलकत्ता की सड़कों पर लोगों का निकलना मुश्किल हो गया था और शांति तथा व्यवस्था समाप्त हो गई थी। जो कारखाने संयुक्त मोर्चे की सरकार के समय में बन्द हो गये थे वह धीरे-धीरें चलने लगे और श्रमिकों की स्थिति में और जनजीवन में सुधार आया है। तब से पश्चिमी बंगाल अच्छे ढंग से प्रगति कर रहा है। आज जो भी पश्चिमी बंगाल जाता है या कलकत्ता जाता है, उस को अनायास ही यह सुनने को मिलता है कि काश, राष्ट्रपति शासन लम्बे समय तक चले। मैं यह भावना और किसी ओर की नहीं बतला रहा हूं, यह बंगाल के उन लोगों की भावना है जो रोज रोजी और रोटी कमाते हैं तथा अपना पेट भरते हैं। वह कहते हैं कि काश, हमारे यहां राष्ट्रपति शासन लम्बे समय तक चले। आज पश्चिमी बंगाल के लोग हड़तालों से और अराजकतापूर्ण वातावरण से इतने घबरा गये हैं जिस का ठिकाना नहीं है। वह शांतिपूर्ण ढंग से रहना चाहते हैं।

मैं कहना चाहूंगा कि चुनावों के सम्बन्ध में इस बात को ध्यान में रक्खा जाये कि अगर नवम्बर में चुनाव कराये जायेंगे तो बाढ़ की वजह से हजारों गांवों के लोग समय पर मतदान नहीं कर सकेंगे। अगर आप उस समय चुनाव करायेंगे तो आप को सैकड़ों की संख्या में हाउस बोटों की आवश्यकता पडेगी पोलिंग बूथ्स के लिये। चुनाव की दृष्टि से यह ध्यान रक्खा जाय कि पश्चिमी बंगाल के लोग किसी तरह से मतदान से वंचित न हो जायें। जैसा कांग्रेस अध्यक्ष ने भी कहा था जिन्होंने उस क्षेत्र का दौरा किया था और हमारे दो तीन एम पीज़, श्री सेन, श्री दुग्गर और विमल कांति घोष, ने रिपोर्ट दी है, इस बाढ़ को दृष्टि में रखते हुए चुनाव कराये जायें। अगर चुनावों पर उस का असर पड़ता है तो मैं चाहूंगा कि मतदाताओं को मतदान से वंचित न किया जाये। यदि ऐसी स्थिति पैदा होती है तो चुनाव की तिथियों पर पुर्नविचार किया जाये ताकि अधिक से अधिक लोग चुनावों में मतदान कर सकें।

अब मैं दो शब्द कलकत्ता के बारे में भी कहना चाहता हूं। श्री समर गुह ने ठीक ही कहा है कि कलकत्ता समाप्त हो रहा है। मैं दूसरी बात कहना चाहता हूं। कलकत्ता आज 'कूड़े का ढेर' बनता जा रहा है। जिन्होंने कलकत्ता को देखा है वह ईमान्दारी से कहेंगे कि जिस तरफ भी कलकत्ता की सड़कों पर चले जायें, उस को देख कर हमारा सिर लज्जा से नत हो जाता है। हमारे देश का सब से बड़ा शहर कलकत्ता और वहां के कारपोरेशन की हालत यह कि जिधर जायें कूड़ा ही कूड़ा दिखाई देता है, गाड़ियां वहां से पास नहीं हो सकती हैं। पिछले दिनों राज्यपाल महोदय ने इस की कुछ व्यवस्था जरूर की है, फिर भी मैं चाहूंगा कि कलकत्ता को उस के गौरव के अनुकूल एक सुन्दर नगर के रूप में विकसित किया जाये। राष्ट्रपति शासन की जिम्मेदारी है कि कलकत्ता एक सुन्दर नगर के रूप में हमारे सामने रहे।

कलकत्ता की दो प्राब्लैम्ज हैं। एक तो कलकत्ता की स्वच्छता की है और दूसरी आदमी द्वारा रिक्शा के खींचें

[श्री ओंकार लाल बोहरा]

जाने की है। बराबर मैं इन की चर्चा करता रहा हूं। हाथ रिक्शा चलाने की परम्परा को देख कर हमारा सिर शर्म से नीचा हो जाता है। जब हम एक ग्रादमी को रिक्शा में बैठते ग्रौर दूसरे ग्रादमी को रिक्शा को दौड़ाते हुए देखते हैं तो यह न केवल कलकत्ता के लिए कलंक की बात है, बल्कि सारे देश के लिए कलंक की बात भी है। रिक्शा पर एक ग्रादमी तो बैठे ग्रौर दूसरा उसको दौड़ाता हुग्रा ले जाए, यह एक ऐसी परम्परा है जिस का ग्रन्त होना चाहिये। मैं चाहता हूं कि राष्ट्रपति शासन के दौरान इस ग्रमानुषिक कलंक को जिससे हमारा गौरव नीचा होता है, जल्दी से जल्दी समाप्त किया जाए ग्रौर कलकत्ता में स्वच्छता के लिए जितने भी धन की ग्रावश्यकता हो उसकी स्वीकृति दी जाए। कलकत्ता कारपोरेशन के पास ग्रगर धन का ग्रभाव है तो हमें उसको ग्रधिक से ग्रधिक ग्रनुदान देना चाहिये ताकि कलकत्ता एक स्वच्छ ग्रौर सुन्दर नगर के रूप में विकसित हो सके।

इन शब्दों के साथ राष्ट्रपति शासन को चालू रखने का जो प्रस्ताव केन्द्रीय मंत्रिमंडल की ग्रोर से ग्राया है, उसका मैं हार्दिक समर्थन करता हूं। मैं समझता हूं कि पश्चिमी बंगाल में राष्ट्रपति का शासन वहां की जनता की इच्छाग्रों का प्रतीक है ग्रौर ऐसा करके हमने वहां की जनता में संतोष की लहर पैदा की है। इसलिए उसका ग्रधिक से ग्रधिक समर्थन न केवल संसद् सदस्यों को करना चाहिए बल्कि पश्चिमी बंगाल की जनता भी इसका समर्थन करती है। इन्हीं शब्दों के साथ मैं इस प्रस्ताव का हार्दिक समर्थन करता हूं।

SHRI S. S. KOTHARI : (Mandsaur) : The trials and tribulations of the people of West Bengal have indeed been great. The once prosperous people with a glorious past have been reduced to such a condition that even the basic necessities of life like food, housing and various civic amenities are not available in adequate measure to them now. The spectre of unemployment stalks the land and the consequence is that the economic fabric of society has been weakened. We have come to such a stage that Calcutta is dubbed now as a city of processions, a dying city—such are the names which are given to it today.

What I would like to emphasise is that the problems are basically economic in nature. Therefore, it is on this plane that they have to be tackled. But before I come to the long-term problems, I would like to refer to the devastation which floods have caused in West Bengal. Relief work is proceeding but as I had pointed out to the Governor, they were not satisfactory. The Governor himself recently admitted that he was not satisfied with what was being done. We are now told that Rs. 14 crores have been asked for by the administration from the Central Government. What has been sanctioned is a meagre sum of a crore. This is inadequate and is like a drop in the ocean. Therefore, the amount of assistance ought to be increased. Millions of people who have been rendered homeless, whose properties have been destroyed, must be given relief in an adequate measure. That is a matter of fundamental importance.

We in the Jan Sangh have from the very beginning emphasised that elections in West Bengal should be held in February and not in November. This was because it was felt that certain areas would be water-logged in the districts and the voters would not be able to exercise their franchise. If they are held as scheduled in November, I think it will probably now be impossible to hold them at least

in certain areas of the districts lying deep inside the State. Therefore, it is necessary that the Election Commission should take a decision to hold the elections in February.

I would also emphasise that it should be ensured that at the time of elections, law and order is completely and fully maintained because unless that is done, the ordinary citizen who abhors violance cannot exercise his franchise.

Another important point I want to make is that with the bumper harvest, it is necessary that at least wheat and other foodgrains, barring rice, should be derationed in West Bengal. Wheat which is lying in ample quantities, almost rotting in godowns in Haryana or at centres in other States—this has been mentioned a number of times here—should be transported to Bengal in good condition and made available on a derationed basis so that at least one problem is solved and those who can adjust themselves to wheat may be able to obtain foodgrains in plenty. As regards rice, I am told that the procurement drive is proceeding well. This is also heartening.

The problem of poverty and unemployment in West Bengal can only be tackled or alleviated if a large number of industries, medium, small-scale and large-scale, come up. For this, it is necessary that a proper investment climate should be created in the State. But I would say that if for whatever reason, the private sector is unable to come forward to add to the industrialisation of the State, the State Government should take it up and the Centre also could contribute its mite so that industries come up in the State. That is the only long-term solution to the economic problems facing the State today; I would say, this also applies to the political problems of the State.

It is indeed regrettable that the Ministry of Industrial Development at the Centre is not very hospitable to applications for industries coming from West Bengal. This complaint has been voiced by a number of industrialists. I would particularly refer to the scooter project in Haldia which is not being entertained. Besides, there is the refinery project in Haldia. It is being postponed on some ground or the other. It is an admitted fact that the potentiality for industrialisation in West Bengal is considerable, but it is not being tapped properly. Government, the State Government particularly, should pay attention to this aspect.

While on the subject of unemployment, I would point out that the educational system must be reoriented. It should be production-oriented or rendered utilitarian. After high school the young students should be encouraged to take up vocational training and train themselves to become machanics, engineers, draftsmen, even furniture makers. It is not desirable that they should add to the ranks of the unemployed white-collar workers.

I come to a small point, but I would like to mention it. Somehow the Central Government has an allergy to Calcutta. That is some thing, shall we say, reprehensible.

SHRI RANGA (Srikakulam) : Everybody except the communists.

SHRI S. S. KOTHARI : I love Calcutta. Some of the head offices of institutions like LIC, IFC, Unit Trust and others should have been located at Calcutta. But they are either in Bombay or in Delhi. That is a tendency which must be checked.

We recently came across a report that efforts are being made to bypass Calcutta on the international air route and some international air companies have approached Government for permission to fly direct *via* Kathmandu and Dacca without touching Calcutta. I think this is a very serious matter and it would reduce the importance of Calcutta, and all the foreign exchange that is derived now would go to Nepal and Pakistan. It is, therefore, necessary that this permission

[Shri S. S. Kothari]

should not be granted. If there are any difficulties that the tourists are facing, proper conditions can be created in Calcutta so that its attractiveness as a tourist centre is enhanced.

As regards Darjeeling, I would submit it is an excellent tourist centre, with the Himalayas in the background. Let the restrictions be removed so that the tourists could proceed and have a good time there.

SHRI RANJIT SINGH: (Khalilabad) : Make the communists a tourist attraction !

SHRI S. S. KOTHARI : May I also point out that Calcutta is an important commercial centre exporting tea and jute, the two principal traditional foreign-exchange earners of our country? You cannot ignore Calcutta or West Bengal.

The problems of Calcutta are so many that one could probably speak on them for any length of time. But I would not go into details. I would suggest that in the Fourth Plan a sum of Rs. 100 crores or Rs. 20 crores annually should be found for Calcutta and allocated to it so that the various problems of the City may be taken up and tackled. I would specifically refer first to the middle class housing problem. Rents are soaring. People are not able to have even dwelling houses. Besides, the slums are there. Provide better living conditions so that you can have better citizens. Besides, the flooding problem is there. After some rains, the streets are flooded. Another bridge on the Hooghly is absolutely necessary. A person may start to catch the morning train. If there is a traffic jam, he will perhaps be lucky if he could catch the afternoon train or even the next morning train. I am finishing. With regard to civic amenities, I do not know whether the Corporation would be able to deliver the goods. We have long waited for the city fathers to produce the results.... (*Interruptions*). They may be the Congress or the United Front. We want a non-Congress, non-Communist Government in West Bengal. Then only will conditions improve....(*Interruptions*). The traffic problem also is there. The trams are dilapidated and in a rotten condition. There is so much of overcrowding; one can understand the seriousness only when one goes and lives there.

The schools and colleges are full and it is difficult to get admission. Calcutta's educational problems have to be tackled. The percentage of literacy is the highest in the country. That is to the credit of Calcutta. The tradition for education is there. We have to provide the requisite facilities so that the people can be brought up as better citizens. For that we need more colleges and schools and greater allocation of funds.

**श्री शिव नारायण** (बस्ती) : चेयरमैन महोदय, "दैहिक दैविक भौतिक तापा, रामराज्य काहू नहीं व्यापा ।" बंगाल पर दो बार बाढ़ की आफ़त आई—जून और जुलाई में और अब अगस्त में भी उस के रिपीट होने की आशंका है । हटिया नक्षत्र बाकी है, जब कि सारे हिन्दुस्तान का पानी बह कर बंगाल की खाड़ी में जाता है । बंगाल आज बाढ़ के चंगुल में है । मैं कम्युनिस्ट बन्धुओं से यह पूछना चाहता हूं कि इस स्थिति में नवम्बर में इलैक्शन कराना कैसे पासीबल है । उन को डेमोक्रेसी में विश्वास नहीं है । वे तो डिक्टोटोरियल गवर्नमेंट चाहते हैं । हम तो इस बात के टोटली एगेंस्ट हैं कि बंगाल में प्रेज़ीडेंट्स रूल रहे, लेकिन यह स्थिति इन लोगों की पैदा की हुई है । इन लोगों ने युनाइटिड फ्रंट के रूप में जो, चना, मटर और गेहूं आदि की एक खिचड़ी बनाई । लेकिन थोड़े समय बाद ही उन लोगों में फूट पड़ गई—वे आपस में लड़ मरे । ये लोग हम को बहुत गालियां देते हैं कि बीस सालों में हमारी गवर्नमेंट

करप्ट हो गई, लेकिन ये लोग तो दस महीनों में ही करप्ट हो गये। इस से ज्यादा करप्शन क्या हो सकती है?

बंगाल वीर-भूमि है। बंगाल अंग्रेज़ से लड़ता था। बंगाल ने देश को सुभाष बोस दिया। लेकिन बंगाल के इन नौनिहालों ने क्या किया? इन्होंने सब कुछ चौपट कर दिया। ये लोग विदेशियों को यहां आने का निमंत्रण दे रहे थे।

मैं ईमानदारी से यह महसूस करता हूं कि जब बंगाल में बाढ़ का प्रभाव ख़त्म हो जाये और ज़मीन सूख जाये, तब वहां पर चुनाव होने चाहिए। इस लिए वहां पर फ़रवरी से पहले चुनाव होना नामुमकिन है। जिस व्यक्ति को गांवों की स्थिति का ज्ञान है, वह मेरी इस बात से सहमत होगा।

मेरे मित्र ने कलकत्ता के बारे में कहा है। मैं पब्लिक एकाउंट्स का मेम्बर था। मैंने फ़रक्खा बैराज को देखा है। कलकत्ता बन्दरगाह को बचाने के लिए उस को कार्यान्वित करना बहुत ज़रूरी है। सरकार को विशेष रूप से ध्यान दे कर और काफ़ी पैसा लगा कर उस काम को हाथ में लेना चाहिए। कलकत्ता हमारे देश की पुरानी राजधानी रहा है। उस की शोभा तभी है, जब वह सुन्दर और साफ़-सुथरा रहे। वह हिन्दुस्तान का द्वार है। जिस तरफ़ से अंग्रेज़ इस देश में आये, उसी रास्ते से अब ये लोग चीनियों को बुलाना चाहते हैं। बंगाल ने हम लोगों को लीडरशिप दी है, इनक्लाब दिया है।

SHRI INDRAJIT GUPTA : (Alipore): Is he referring to Shrimati Sucheta Kripalani ?

SHRI SHEO NARAIN : To you. Don't worry. Coming events cast their shadows before.

टेनीसन ने लिखा है, "Ring out the old, ring in the new":

मैं बगाल के लोगों से अपील करना चाहता हूं कि वे बंगाल का एक नया रूप दें और बंगाल के गौरव और प्रैस्टीज को मेनटेन करें। यू० पी० और बिहार के ग़रीब मज़दूर रोज़ी कमाने के लिए कलकत्ता जाते हैं और बंगाली बाबुओं को अपनी रिक्शा पर उठाते हैं। अब उन लोगों को वहां से मार कर खदेड़ा जा रहा है। मैं कलकत्ता गया हूं, बंगाल गया हूं। वहां पर हज़ारों घर बाढ़ से तबाह हो गये हैं। "दुखिया की गति दुखिया जाने, और न जाने कोय।" मैं ग़रीब हरिजन हूं। मैं बंगाल के भूखे-नंगे किसानों और हरिजनों की हालत को जानता हूं। मैं सरकार से अपील करता हूं कि वह बंगाल के ग़रीब झोपड़ी वालों की यथा-सम्भव सहायता करे, गांवों में रहने वाले ग़रीब लोगों की मदद करे।

बंगाल के युनाइटिड फ्रंट ने यह ब्लंडर किया कि वहां पर हड़ताल कराई, घेराव करावे, जिस से वहां पर फ़ैक्टरियां बन्द हो गई। आज स्थिति यह है कि बड़ी बड़ी फ़ैक्टरियां बंगाल से शिफ्ट होना चाहती हैं। बंगाल के लिए यह ख़तरे की घंटी है। अगर ये इंडस्ट्रीज़ बंगाल से उठ गई, तो उस की क्या स्थिति होगी? पाकिस्तान ने भी यही ग़लती की थी। उस ने हिन्दुओं को वहां से खदेड़ दिया, जिस का नतीजा यह हुआ कि वहां का बिज़िनेस और इंडस्ट्री फ़ेल हो गये।

कम्युनिस्ट लोग मज़दूर की बदौलत अपनी लीडरी चलाते हैं। वे मज़दूर के प्रोटेक्टर नहीं हैं। उन को डेमोक्रेसी में विश्वास नहीं है। कहा जाता है कि बंगाल को अच्छा गवर्नर देना चाहिए।

[श्री शिव नारायण]

श्री धर्मवीर वहां पर हैं। कोई भी गवर्नर जायेगा, वह ठीक काम करेगा, लेकिन ये लोग उस को काम करने दें, तब न ? आज हालत यह है कि वहां की जनता पुकार पुकार कर कह रही है कि युनाइ-टिड फ्रंट की निकम्मी सरकार फिर न बनने पाये। बंगाल का जो मर्ज़ है, मैं भी उस का मरीज़ हूं। हमारे यहां भी प्रैज़िडेंट्स रूल है। हमारे यहां भी फ़रवरी में इलैक्शन होने वाला है। उस समय हर एक बुद्धिमान व्यक्ति को अपने प्रदेश और देश के हित को सामने रख कर वोट देना चाहिए। जो वास्तविक अर्थों में हिन्दुस्तानी है, जिस के मन में भारत-माता के दूध और पानी की इज्ज़त है, उस को देश में एक सही डेमोक्रेटिक गवर्नमेंट बनाने की कोशिश करनी चाहिए।

इन शब्दों के साथ मैं इस प्रस्ताव का समर्थन करता हूं। बंगाल में प्रैज़िडेंट्स रूल को फ़रवरी से आगे नहीं बढ़ाना चाहिए। इलैक्शन के बाद जो भी गवर्न-मेंट बने, चाहे वह कम्युनिस्ट हो, जनसंघी या कांग्रेसी हो, वह स्टेबल होनी चाहिए, ताकि वह जनता के हित में काम कर सके।

खिचड़ी वाली गवर्नमेंट न बनने पावे और फूटे बर्त्तन एक जगह इकट्ठे न हों, यह हमारी अपील है, इस प्रोक्लेमेशन के सम्बन्ध में। मैं पुनः अपील करता हूं बंगाल के लोगों से कि मिल कर रहो, एक साथ रहो और देश-रक्षक बनो, देश-भक्षक मत बनो।

SHRI GANESH GHOSH (Calcutta South) : Sir, there has been an unprecedented flood havoc in West Bengal affecting about 10 million people. Even the report of the State administration, which undoubtedly contains many understatements, admits that the devastation has been tremendous. In view of this, it appears absolutely rediculous that the State Government have spent only about Rs. 4 crores on various relief works. We know that the State's resources are limited and it is not possible for any State Government, whether elected Government or under President's rule, to cope with the problems of such dimensions with its own resources, unless and until the Central Government helps them. Certainly all the professions of concern of the Central Government for the people of West Bengal seems to be nothing but a cruel joke, when we know that the Central Government have uptill now given only a crore and a few lakhs, while nothing less than five times Rs. 4 crores would be able to touch even the fringe of the problem, not to speak of saving the people of West Bengal.

Of course, we have been given hopes that a study team perhaps composed of experts from the Central Government is very soon going there to make an on the spot study of the situation. After verifying the statement of the West Bengal administration and its estimates, they will make their own assessment and recommend how much the Central Government can put into the beggar's bowl of West Bengal.

Measures must be immediately taken to postpone the realisation of all dues from the poor peasant in the affected areas. We are glad so know that the West Bengal administration is thinking of postponing thie realisation of land revenue from the jotedars. But what about the millions of peasants in flood-affected areas? I suggest that immediately after this session of Parliament is over, an ordinance must be issued prohibiting everybody, including jotedars, money-lenders, usurers, etc., to realise any sort of dues, whether it be land rent or debts, from the peasants in the flood-affected sub-divisions and police stations.

The State administration must immediately stop the up-till now followed practice of distributing Government

help and relief through the Congress. All Government help and relief must be distributed through local popularly elected committees.

I should like to say a few words about police high-handedness in West Bengal. The people of West Bengal certainly wanted the ministry of renegade Dr. P. C. Ghosh to go and imposition of President's rule for a short time, to be followed by general elections. After prolonged struggle and much suffering after more than 40,000 people had gone to jail, they realised their demands. The ministry of Dr. P. C. Ghosh was dismissed and President's rule was imposed. But certainly the people of West Bengal do not like the situation prevailing in West Bengal under the dispensation of Governor Dharma Vira. Who have been the real beneficiaries of the President's rule? Certainly not the people of West Bengal. It is the Congress, the police and the anti-social elements in West Bengal who are reaping the benefits of the President's rule. At present the Congress has not got much support in West Bengal. They are organising the anti-social elements, goondas, waggon-breakers and cut-throats and have set up reigns of terror in many places, to force the people to support the Congress. Governor Dharma Vira has turned West Bengal into a paradise for the police. He has given a free hand to the police to deal with the political opponents of the Congress. He has also mortgaged the personal liberty and honour of the common people in the hands of the police.

I will give you one or two examples of what is happening there. Shrimati Parul Roy is an aged school teacher very much respected in Jadhavpur area within Calcutta. One of her sons, Shri Ujjal Roy, a young man working in a factory and who does not belong to any political party but who is strongly opposed to the Congress, was for several months being persuaded by Congress leaders to change sides and join the Congress. He persistently refused. One early morning while he was going to his place of work some goondas waylaid him, beat him and took him to the Jadhavpur police station. Inspector Mahanti and Sub-Inspector Pal of that police station both mercilessly beat him. When his mother came to know of it she rushed to the police station and saw to her consternation that her son was being subjected to merciless beating. She appealed to the police officers not to beat her son in front of her. What happened was, both Mahanti and Pal fell upon that old lady, slapped her, boxed her, beat her, abused her, kicked her and then threw her out of the police station by her neck. This was brought to the notice of all the top police officials in West Bengal. But no inquiry has been held into it. Sir, you will also feel surprised to know that this is what is happening in West Bengal.

Rabin Bose is a young man opposed to the Congress. The Congress leaders tried to persuade him to join Congress. But he refused. What happened was, perhaps on the 25th of May, in broad day light, at about 2.30 in the afternoon, in a very crowded street corner near Rathtala junction in Jadhavpur, he was stabbed by five persons and killed. A number of persons saw the assailants. Rabin Bose also in his dying declaration named the five persons. Most of those whose names came out in the dying declaration of Rabin Bose are walking about freely threatening others with the fate of Rabin Bose.

Dipak Chowdhury is another young man. He also refused to join Congress. Some goondas and a few constables went to his house one night and took him to the Jadhavpur police station. There he was subjected to merciless beating. When his old parents heard about it and went to the police station to see their son they were pained to see their son being beaten by the police. The old parents protested and asked the police officers not to beat their son any more. Both Mahanti and Pal fell upon the old man—I think

[Shri Ganesh Ghosh]

Shri Nritya Gopal Chowdhury was his name—beat him, kicked him and threw him out of the station. They also threatened the old lady unless and until she stopped protesting.

This is what is happening with regard to non-official persons. But even Government officers are not spared. A few friends and relatives of a police officer of the Behala police station in Calcutta had, with the help of the police, illegally occupied a number of flats of the Behala Government Housing Estate. A sub-Assistant Engineer under orders of the Executive Engineer went to the Housing Estate and wanted those men to vacate the flats. A few days after this when the same sub-Assistant Engineer went to the Estate to supervise some work a number of constables with lathis attacked him, beat him and dragged him away to the Behala police station. The unfortunate officer was released only when a large number of people went to the Thana and staged a demonstration. No action has been taken either against the constables or the police officer.

SHRIMATI ILA PALCHOUDHURI: On a point of order. The hon. Member referred to some one who would not join Congress being beaten and taken to the police station. I would like to know about the boy who said.... (*Interruptions*).

SHRI UMANATH : It is not a point of order; it is a point of disorder.

MR. CHAIRMAN : There is no point of order.

SHRI GANESH GHOSH : I am nearly over. I will give only one more instance. Mrs. Santwana Sen-Gupta, another teacher, had the misfortune of being the neighbour of a police officer attached to the Lal Bazaar police station. The police officer had a pond in his compound which was filled up with rain water. The water flowed into his own house. So, one day when Mrs. Santwana Sen Gupta was out from her house, the police officer cut a channel, diverting all the water to Mrs. Santwana's house.

MR. CHAIRMAN : His time is over. Let him resume his seat. He has taken 12 minutes. Now, Shri B. K. Das Chowdhuri.

SHRIMATI SHARDA MUKERJEE (Ratangiri) : Sir, I will take only one minute, if I may.

MR. CHAIRMAN : I will give her time later on, not now. Yes, Shri Das Chowdhuri.

SHRI B. K. DAS CHOWDURI : Sir, the other hon. Member has not yet resumed his seat.

SHRI GANESH GHOSH : I have not taken even ten minutes. I am finishing. In the afternoon when Mrs. Santwana returned she found that her house was full of water. She went and protested to the police officer and requested him to close the channel. Do you know what happened? The police officer entered her house with a few hirelings and beat her and her husband. When they went to the police station to make a complaint—if the Minister wants to know the name of the police station, I can supply it—the police man on duty refused to record it in the diary on the ground that the person complaint against is the police officer.

MR. CHAIRMAN : Now he should resume his seat.

SHRI GANESH GHOSH : An enquiry should be held into all these cases as soon as possible and a popular government should be re-established in West Bengal.

SHRIMATI SHARDA MUKERJEE : May I please intervene for a minute. The hon. Member who just now spoke was really misguiding the House I may tell you that when their government was in power, my cousin, who was working in the Jadhavpur university, was gheraoed.. (*Interruptions*) It is absolutely true.

SHRI UMANATH : This is not a point of order....(*interruptions*)

SHRIMATI SHARDA MUKERJEE : All this happened in the Jadhavpur university. It is nothing but misguiding the House.

SHRI B. K. DASCHOWDHURI (Cooch-Behar) : Mr. Chairman, Sir, in the course of the discussion we have heard from hon. Members of the opposition as to what should be the policy for the next mid-term poll in West Bengal. We have heard that the election should not be held in November; though the motion is otherwise and not regarding the election particularly yet we have heard as said by some of the hon. Members that the election should not be held in November. They have given their grounds and their arguments too. Because, the people in West Bengal will not be in a position to vote in November. Most of the areas in West Bengal are under water, there are water-logged areas. Here we find Members, who seem to be the advocates of the toiling people, the distressed people, the millions of people in West Bengal, in actual practice they forget about miserable condition of the people of West Bengal. These can safely be said against them. Their speeches and arguments simply mean that elections should not be held in November.

No matter if the election is held in November or is not held or is held in January or February, we should see what type of government or administration is there under the President's rule. We have just now heard from my hon. friend, Shri Ganesh Ghosh, about a series of cases of torture under this particular type of administration. We have also heard the hon. Minister of State, Shri Shukla, saying that under President's rule the administration has proved to be a very efficient one. Within the brief span of time given to me I would like to add some more instances to those of Shri Ghosh who spoke just before me.

On the 23rd March in the Cooch Behar Town what had happened? In the heart of Cooch-Behar there is a place known as Kadamtala. There was a dispute about the possession of a particular plot of land known as zero *khatian* or Government *khatian* No. 0914. That particular plot of land was under the occupation of some person,—I would not like to mention the name of that person,—for several years together, for 17 or 18 years.

MR. CHAIRMAN : Deal with the general proposition. These are individual cases. You have got only five minutes.

SHRI B. K. DASCHOWDHURY : Not five minutes ; give me ten minutes and I will fininsh with three or four instances only in my district.

On the 23rd March the local officers—the local Deputy Commissioner, the local Deputy Superintendent of Police, I mean, the Deputy Superintendent of Police, Cooch-Behar, the sub-divisional land reform officer and the junior land reform officer, all conspired together and demolished the structure of that person who was enjoying it and under whose occupation that particular plot of land was for the last 17 or 18 years. They caused destruction to the extent of Rs. 17,000 or Rs. 18,000.

AN HON. MEMBER : Legally ?

SHRI B. K. DASCHOWDHURY : Most illegally.

When the matter was challenged as to ascertain whether there was any order of any court of law for his eviction—I have got a photostat copy of the particular order which states that no eviction case was registered against the particular person concerned. There was nothing of the sort.

To conclude this particular point, I referred that matter to the Governor of West Bengal as to what had happened about this particular incident and why the local officers took a partisan attitude against some particular

[Shri B. K. Daschowdhury]

citizen of India. The reply is still awaited. I wrote that letter in the month of April, on 21st April, and in the month of August I sent another letter requesting the Governor of West Bengal to inform me as to what had happened and whether any inquiry was made to that effect. He said the report was still awaited.

This is the type of administration that we find in West Bengal When a person's right is being infringed and jeopardised by the partisan outlook of some particular officers concerned, we do not find any sense of proper administration and any proper inquiry into the matter. This is one incident, Sir, which shows how autocratic administration is going on there.

Here in the Lok Sabha I tabled one question in the month of May and it came up on the 10th May; I tabled it about three weeks or so before that —about one fraud case in Cooch-Behar Primary School. The fraud was connected with certain officers concerned. I would like to refer to unstarred question No. 10425 of the 10th May. The reply that came to me was, "The information is being collected and will be laid on the Table of the House."

Again, in this session I put that question and it came up on the 9th August. This is Unstarred Question No. 3412 dated 9th August. It is the same very question. The reply is that the information is still awaited from the Government of West Bengal and that it has already been reminded. This is the type of administration we have in West Bengal today. Under the President's rule, the officers there feel themselves so supreme. There is no constituted Government, there is nobody else above their heads to put them to task. They are supreme and final there and it is shameful that hon. Minister is saying in their favour.

Another instance that I would like to place before the House is that on the 2nd June, 1968 I submitted a memorandum, submitted by certain people of my district Dinhata sub-division to the hon. Home Minister, Mr. Y. B. Chavan, through a letter dated 2nd June, 1968. I like to read out two paragraphs from that memorandum. The local sub-divisional officers in Dinhata are conspiring,—this is what has been stated to the Home Minister,—with certain anti-national elements and Pakistani nationals in the Pak enclaves attached there. I quote these two paragraphs...

MR. CHAIRMAN : Are the paragraphs very lengthy ?

SHRI B. K. DASCHOWDHURY : No; just 4 or 5 lines. The matter has already been referred to the Home Minister for information and necessary action. I quote :

> "That for this a section of smugglers (Indian by birth) and anti-nationals joined hands with those Pak nationals being twisted by personal interest and, with utter surprise, we have noticed that a high official of Dinhata sub-division has nicely been trapped into their plot.
>
> That present S.D.O., Dinhata entered into this Pak enclave recently at least on 3 occasions and collected funds from them for purposes better known to him...."

15.52 HRS.

[MR. DEPUTY-SPEAKER *in the Chair*]

This matter has already been referred to the Home Minister. I would like to know what action has been taken against the particular officer. This is the type of administration that we are having in West Bengal. These officers are conspiring with smugglers and anti-national elements and they are collecting funds. I do not know for what purpose, whether it is to be contributed to any political party or not. That should be enquired into. I do not want to make allegations further.

Then, there is a very disheartening report about the food position in Cooch-Bihar district....

MR. DEPUTY-SPEAKER : Conclude now.

SHRI B. K. DASCHOWDHURY : This is very important. Some persons have died of starvation. There is a press report published in the *Basumati*, a Bengali daily, of 26th June, 1968 that 3 persons have died of starvation in Mekliganj Sub-Division and there was no help from the local officers. What is more is that from other reports also we find that as many as 6 persons have died of starvation in the Cooch-Bihar district itself. If we go through the whole report, we find what is the condition of the people in Cooch-Bihar today. Nearly 80 per cent of the villagers have no money to purchase their foodstuffs. They are completely out of pocket. The hon. Minister has stated that during the President's rule and under the present efficient administration, the prices of essential commodities have come down. It is not only that. The purchasing power of the people of the Cooch-Bihar district particularly and the people of West Bengal in general has also gone down. What has been happening there? The people are not getting their foodstuffs. Here the hon. Minister has said that the supplies are made through ration shops. I have a report with me...

MR. DEPUTY SPEAKER : Your time is up; only a minute.

SHRI B. K. DASCHOWDHURY : In the last meeting of the West Bengal Consultative Committee held on 17th and 18th June in Calcutta, we were supplied with some papers, and in those papers it has been stated that in Cooch-Behar district modified ration is being supplied to 6,02,144 units and that modified ration is supplied only to 'A' and 'B' categories of cardholders, i.e., persons who have land upto 3 bigas—'A' and 'B' categories and not 'C' 'D', 'E' and so on. I have another statement here received from the district officials, from the Deputy Commissioner, and here it has been stated that the units of 'A' and 'B' categories of cardholders, both in the urban and in the rural areas, are 7,90,213. The Government is supplying ration only to 6,02,144, leaving a balance of 1,88,069. These people are not being supplied any ration.

**श्री देवेन सेन** (आसनसोल) : उपाध्यक्ष महोदय, मैं डा० सेन की तरमीम को सपोर्ट करता हूं। इसके खिलाफ यहां पर जो कुछ कहा गया है, उसको मैं दो हिस्सों में बांटता हूं। एक हिस्सा तो यह है कि फरवरी में चुनाव हो और दूसरा हिस्सा यह है कि चुनाव बिल्कुल न हो। इसमें आजाता है स्वतन्त्र पार्टी और अतुल्य घोष ब्लाक। जो लोग एकदम एलेक्शन बिल्कुल नहीं चाहते हैं, उनके बारे में मैं कुछ नहीं कहता। लेकिन जो लोग कहते हैं कि फरवरी में चुनाव हो उन्होंने यह तर्क दिया कि वोटर्स लोग आ नहीं सकेंगे। तो क्या उन्हीं के वोटर्स आयेंगे, हमारी तरफ के वोटर्स नहीं आयेंगे ? गए चुनाव में हम लोगों ने मेजारिटी पाई थी और हमारे वोटर्स आने के लिए तैयार हैं। इसलिए इस तर्क में कोई जान नहीं है। इसके अलावा जो पानी है वह दो महीने के अन्दर सूख जायेगा, सितम्बर अक्तूबर तक, उसके बाद नवम्बर में चुनाव हो सकता है। तो जो लोग चुनाव नहीं चाहते हैं वे डर के मारे ही नहीं चाहते हैं। वहां पर यूनाइटेड फ्रंट वाले ही जीत कर आयेंगे। बंगाल से अब कांग्रेस का जमाना उठ गया है। चुनाव कभी भी हो, उसमें कांग्रेस जीतकर आने वाली नहीं है। चुनाव चाहे नवम्बर में हो या फरवरी में, कांग्रेस के जीतने का तो कोई सवाल ही नहीं है।

कहा जाता है कि राष्ट्रपति शासन में बंगाल में बहुत तरक्की हुई है।

[श्री देवेन सेन]

लेकिन क्या तरक्की हुई है, यह किसी ने नहीं बतलाया। पहले तो मैं ला ऐन्ड आर्डर की पोजीशन ही बतलाता हूं कि एक इलाका जो आसनसोल का है वहां पर दो महीने के अन्दर कितनी डकैतियां हुई हैं। परसकोल में 30 हजार की डकैती पड़ी, ईस्ट मीतलपुर में 35 हजार की डकैती पड़ी और डेमोगोरिया में 20 हजार की डकैती पड़ी। इसके अलावा जी० टी० रोड० पर पब्लिक बस को अटैक किया गया और पसेन्जर्स का सामान और सारी चीजें छीन ली गई। एक दूसरी बस कजराट और बिहाला के बीच में लूटी गई। बर्नपुर में मर्डर हुआ। अभी हाल ही में मेरे पास कलकत्ता से एक तार आया है जिसमें कहा गया है कि एस० एस० पी० के पांच आदमी गिरफ्तार हुए 25 अगस्त को, उनको सेन्ट्रल लाकअप में लाकर बुरी तरह से पीटा गया। तो वहां पर ला ऐन्ड आर्डर की यह हालत है।

अब मैं यह बताना चाहता हूं कि राष्ट्रपति शासन में फूड की क्या हालत है। चावल के दाम ढ़ाई रुपए किलो से कम नहीं हैं। गांवों में पर्चेजिंग पावर विल्कुल घट गई है। उनके पास सामान खरीदने की शक्ति नहीं है। बंगाल में एवरेज एनुअल अर्निग सन 65 में 1,878 रुपए थी जोकि सन 66 में 1,727 रुपए रह गई। तो राष्ट्रपति शासन से हमको कोई भी फायदा नजर नहीं आता है।

लेकिन में कहना चाहता हूं कि अगर वैस्ट बंगाल में जो तबाही और बबादी हो रही है उस को अगर बचाना हो, उस में कुछ सुधार करना हो तो ज़रूरी है कि प्रशासन के अधिकारी बाढ़ग्रस्त और पीड़ित क्षेत्रों का स्वयं दौरा करें और स्थिति का अध्ययन करके उस के अनुसार राहत के लिए सक्रिय पंग उठायें। लेकिन मुझे दुःख के साथ कहना पड़ता है कि वैस्ट बंगाल के सेक्रेटरी लोग कहते हैं कि हम लोग फ्लड ऐरियाज़ में नहीं जायेंगे वहां पर गवर्नर को जाने दो। चूंकि वह हम लोगों को दिल्ली नहीं भेजता है और खुद हर हफ्ते दिल्ली पहुंच जाता है इसलिए बाढ़ग्रस्त क्षेत्र में भी स्वयं गवर्नर ही जांय। हालत यह है कि बंगाल सरकार का कोई भी अफसर गवर्नर के आर्डर के मुताबिक़ फल्ड ऐरियों के लिए काम नहीं करता है। मैं तो कहता हूं कि केन्द्रीय सरकार अगर रुपया भी दे वहां पर फल्ड के बारे में तो भी वह रुपया ठीक से इस्तेमाल नहीं होगा।

16 Hrs.

अगर हम बंगाल के इतिहास पर नजर डालेंगे तो पायेंगे कि न सिर्फ आज की केन्द्रीय सरकार बंगाल के खिलाफ़ रही है बल्कि ब्रिटिश गवर्नमेंट भी बंगाल के खिलाफ़ रही है। इसी कारण लार्ड कर्जन ने बंगाल का विभाजन कर दिया था। उसी बंगाल विरोधी नीति पर चलते हुए अंग्रेजों के हम स्वतन्त्रता प्रदान की तो लार्ड कर्जन के ऐवार्ड अनुसार हम लोगों के जितने बड़े बड़े राइस प्रोड्यूसिंग जिले थे जैसे खुलना, बारिसाल, जैसोर और दिनाजपुर वगैरह यह सब ईस्टर्न पाकिस्तान में चले गये।

यह भी हम देख रहे हैं कि अभी कलकत्ते में जो केन्द्रीय सरकार के बड़े बड़े दफ्तर क़ायम हैं उन के वहां से उठाने की बात चल रही है। उदाहरणार्थ मैं बतलाना चाहता हूं कि एल० आई० सी, इंडियन स्टैटिस्टिकल इंस्टीटयूट, डी० वी० सी और डी० जी० ओ० एफ० आदि आफिसैज़ कलकत्ते से हटा कर दूसरी जगह पर ले जाने की बात हो रही है जोकि करना उचित नहीं है।

इस में शक नहीं है कि कलकत्ते में ज्यादातर लेबर का हल्ला आदि होता है लेकिन इस बारे में मैंने आंकड़े इकट्ठे किये हैं और हकीकत यह है कि कलकत्ते से ज्यादा हड़तालें बम्बई में हुई हैं और मैनडेज़ लौस भी बम्बई में ज्यादा हुआ है।

जब मैं सरकार की इंडस्ट्रियल लाइसैंस की वितरण नीति को देखता हूं तो पाता हूं कि इस साल के पहले 4 महीने में महाराष्ट्र को बमुकाबले बंगाल के 4 गुना ज्यादा लाइसैंस प्रदान किये गये।

हम देखते हैं कि कलकत्ते को और बंगाल को खत्म करने के लिए जो साज़िश ब्रिटिश गवर्नमैंट के ज़माने में चलती थी वह आज भी जारी है। मैं तो यहां तक कहूंगा कि मुगलों के शासनकाल में भी बंगाल के प्रति वही नीति क़ायम रही। मुगलों के समय में भी जो केन्द्रीय सरकार होती थी वह बंगाल के खिलाफ़ रही। उस ज़माने में बंगाल में बड़े बड़े बागी और विप्लवी व्यक्ति जैसे कि प्रताप आदित्य, चांद राय, केदार राय और ईसाकखां आदि पैदा हुए। हालत यह रही है कि जो भी केन्द्रीय सरकार यहां पर क़ायम रही है वह तमाम बंगाल के खिलाफ़ रही हैं। कारण उस का यह है कि बंगाल के अन्दर हमेशा से क्रान्तिकारी और विप्लवी पुरुष हुए हैं जिनसे कि हर एक केन्द्रीय सरकार डरती है। उन से कांग्रेस भी डरती है, मुगलकालीन केन्द्रीय सरकार डरती थी उन से ब्रिटिश गवर्नमैंट भी डरती थी। आज भी वह डर फैला हुआ है क्योंकि सदा की तरह से बंगाल में आज भी क्रान्तिकारी पैदा हो रहे हैं।

जहां तक बंगाल में मध्यावधि चुनाव कराने का सवाल है मैं चाहता हूं कि वहां पर आगामी नवम्बर में चुनाव करवाये जाय। अलबत्ता श्री समर गुहा 6 महीने बाद अर्थात् फरवरी में चुनाव करवाना चाहते हैं। अकेले उन की ही एक ऐसी पार्टी है जोकि बंगाल के युनाइटैड फ्रंट में शामिल नहीं हुई बाक़ी सब पार्टियां, यह जितनी 13—14 पार्टियां हैं वह सब युनाइटैड फ्रंट में शामिल है। उधर श्री अतुल्य घोष का जो ब्लाक है, जैसे श्रीमती इलापाल चौधरी आदि वह तो चाहते हैं कि वहां बंगाल में चुनाव ही न हो क्योंकि यदि चुनाव हुआ तो उस में कांग्रेस के पावर में आने की कोई उम्मीद नहीं है। प्रोफेसर हुमायुन् कबिर ने कहा है कि चुनावों में यह युनाइटैड फ्रंट नहीं जीतेगा लेकिन मुझे इस का पूरा पूरा विश्वास है कि चुनाव में यह युनाइटैड फ्रंट पूरा पूरा जीतेगा। देश में अगर कोई रुक राज्य है जहां से कि कांग्रेस का ज़माना पूरी तरह से चला गया है तो वह बंगाल राज्य है। निश्चित रूप से बंगाल में से कांग्रेस का ज़माना एकदम उठ गया है। इसलिए मैं और अधिक न कहते हुए श्री बनर्जी के और अपने अमैंडमैंट को सपोर्ट करता हूं और जोरदार मांग करता हूं कि बंगाल में नवम्बर के अन्त में अवश्य चुनाव होने चाहिएं।

MR. DEPUTY-SPEAKER : Shri Yamuna Prasad Mandal.

DR. RANEN SEN: There is some misunderstanding here. I did not move any amendment to Mr. Shukla's resolution. Mr. S. M. Banerjee had moved an amendment. I had supported it. But afterwards I find that everybody is referring to "my" amendment.

**श्री देवेन सेन** : मेरा भी एक अमैंडमैंट था बहरहाल मेरा अमैंडमैंट हो, श्री बनर्जी का अमैंडमैंट हो, मैं उस को सपोर्ट करता हूं।

**श्री यमुना प्रसाद मंडल** (समस्तीपुर) : उपाध्यक्ष महोदय, बंग भूमि पर प्राकृतिक

[श्री यमुना प्रसाद मंडल]

प्रकोप इस ढंग का है जिसको कि एक शब्द में कल राज्य गृह मंत्री महोदय ने कहा था कि वह हार्ट रैंडिंग है, हार्ट ब्रेकिंग है, वह हृदयद्रावक है और वह आंसुओं से भरा हुआ है।

अभी मुल्क में बाढ़ की स्थिति पर सैकंड सप्लीमेंटरी स्टेटमेंट देते हुए वैस्ट बंगाल के बारे में इर्रीगेशन ऐंड पावर मिनिस्टरी ने यह कहा है:

"According to the latest reports, river levels in the State are falling. The latest statement made by the State Government shows that an area of 16.6 lakh hectares including cropped area of 13.6 lakh hectares was affected. The damage to crop is Rs. 48.6 crores."

बिला शक उस प्रदेश को भारी क्षति पहुंची है। उस पवित्र बंग भूमि में, कवीन्द्र रवीन्द्र की भूमि में जो इतनी भारी क्षति पहूंची है वह चीज़ किसे नहीं दुखद मालूम होती है? फसलों को भारी क्षति पहूंचने के अलावा "पबलिक युटिलिटी" की जो चीजें थीं, मैं आप को बतलाऊं कि करीब 1 लाख 69 हजार 408 घर धराशायी हो गये। इस से आप अनुमान कर सकते हैं कि बंग भूमि की वह पवित्र धरती जोकि सदा से पवित्र कृतियों और संस्कृति का पालना रही है वहां के लोगों की आज कैसी दुर्दशा हो रही है?

"The Government of West Bengal who had requested for a ways and means advance of Rs. 2 crores have been advanced a sum of Rs. 1 crore to keep the State Government in funds."

उधर के माननीय सदस्य 14 करोड़ रुपये की मांग कर रहे थे कि वहां के लिए 14 करोड़ रुपया मिलना चाहिए। मेरा उन को कहना है कि पहले आप जो यह 2 करोड़ रुपया मिला है उस को खर्च कर लीजिये बाद में आवश्यक होने पर और भी मांग की जा सकती है। पश्चिमी बंगाल की सरकार ने दो करोड़ रुपये के वेज़ ऐंड मींस ऐडवांस की प्रार्थना की थी, उन्हें फिलहाल 1 करोड़ रुपया ऐडवांस कर दिया गया है। लेकिन मैं चाहता हूं कि पश्चिमी बंगाल को उस की ऐसी दुखद स्थिति में, प्राकृतिक प्रकोप से ग्रसित होने की स्थिति में और अधिक सहायता प्रदान की जानी चाहिए। यह हो सकता है कि स्वतंत्रता देवी की बलिवेदी पर आहुति के फलस्वरूप उस का क्षेत्रफल कम कर दिया गया हो लेकिन ऐसी संकटपूर्ण स्थिति में सारे देश को उस की सहायता करनी चाहिए। जिस प्रकार गुजरात में और अन्य जगहों पर लोगों ने पीड़ितों को काफ़ी मदद पहुंचायी है वैसे ही यहां भी पहुंचायें भारत सरकार का यह धर्म हो जाता है कि केवल एक करोड़ या दो करोड़ तक ही सीमित न रह जाएं बल्कि जितनी भी आवश्यकता हो उसे मदद दें। जहां तक मानवता की रक्षा का सवाल है, बंग भूमि की बाढ़ग्रस्त क्षेत्र के रक्षा का सवाल है, पाल और नेता जी की भूमि का सवाल है और जिस भूमि का त्याग भारत के स्वतंत्रता संग्राम में सर्वोपरि है उस को और अधिक करोड रुपयों की सहायता दें।

अभी जो मेरे ए० एस० पी० के मित्र बोल रहे थे उन्होंने बार बार यही कहा कि चुनाव चाहे नवम्बर में हों या फरवरी में हों कांग्रेस इस चुनाव में नहीं जीत सकेगी। इस सिलसिले में उन्होंने एक बड़ी पार्टी का नाम दुहराया। मालूम यह देता था कि वह वास्तविकता से बहुत दूर हैं इसीलिए उन्होंने ऐसा मत प्रकट किया है।

यह सेकैंड सप्लीमेंटरी स्टेटमैंट जिसमें कि फल्ड सिचुएशन का जिक्र है और

रेनफौल कैरेक्टेरिस्टिक्स को बतलाया गया है उस को पढ़ने से मालूम हो जायगा कि बंग राज्य में एक्सैस रेनफौल वर्षा हुआ। इस के पहले भी इस बारे में हाउस में एक स्टेटमैंट रक्खा गया था जिसमें कि देश की बाढ़ स्थिति का 11 अगस्त तक वर्णन था जबकि यह सप्लीमैंटरी स्टेटमैंट 12 अगस्त से लेकर 26 अगस्त तक के बारे में था। इस स्टेटमैंट से आप वहां की स्थिति की भयंकरता को समझ सकते हैं। अभी रुद्र साहब जो वहां वैस्ट बंगाल राज्य कांग्रेस के सेक्रेटरी हैं उन्होंने भी बिहार कांग्रेस के लोगों को कहा है कि जितनी भी मदद हो सके वह उन की करें। अब बिहार की जो स्थिति है वह आप सब जानते हैं लेकिन फिर भी जहां तक हो सकेगा वह मदद करेंगे।

टोटल एरिया 6425 वर्ग मील है। श्री शिव नारायण ने अभी इस के बारे में कहा फिर भी वहां की भौगोलिक स्थिति को सब लोग जानते होंगे। जितने नेता लोग यहां बैठे हैं सब भी उस टैरेन को जानते होंगे क्योंकि सभी उस तरफ जाते हैं। जो लोग गंगा सागर की तरफ जाते हैं वह देखते होंगे कि वहां किस तरह से ड्रेजर की जरूरत है और वहां किस तरह से बड़े बड़े काम हो रहे हैं।

यह सही है कि कलकत्ता शहर केवल बंगाल का नहीं है। वह सारे देश का है, बिहार का है, यू० पी० का है, पूर्वी पंजाब का है, गुजरात का है। वह एक नैशनल सिटी है और उस पर हम लोगों को गर्व है। वह हमारे यहां का फर्स्ट सिटी है। आज उस की रक्षा के लिये फरक्का बैराज की रचना की जा रही है। उस पर 100 करोड़ रु० या इस से ज्यादा खर्च का अन्दाजा है। आज एन० पी० सी० सी० एक ओर काम कर रहा है, दूसरी ओर हम लोगों ने देखा है कि हिन्दुस्तान कंस्ट्रक्शन कम्पनी काम कर रही है, लेकिन इस काम में और भी प्रगति होनी चाहिये जिस से यह काम और भी तेजी से चले। आज वहां मानवता तकलीफ से कराह रही है और वहां रिलीफ की जरूरत है। उन को घर बनाने के लिये मदद चाहिये। आज हमारे विरोधी लोग वहां जा कर "रिलीफ" का काम नहीं करना चाहते, वह सिर्फ यहां बैठ कर समय बिताना चाहते हैं। वह इतना बड़ा नगर है। अगर वह लोग चाहें तो एक एक डिस्ट्रिक्ट में जा कर बड़े बड़े लोगो से मिल कर रिलीफ का सामान तैयार कर सकते हैं। मगर उन को इस की कोई फिक्र नहीं होती। आज तो वह तीन हिस्सों में बंट गये हैं। एक तो मार्क्सिस्ट हैं दूसरे राइटिस्ट्स हैं और तीसरे नक्सलाइट्स हैं। आज हम सब लोगों को मिल कर जो यह नैशनल क्राइसिस आई है, जो कैलैमिटी आई है, उस में इस तरह की बातें न कर के दूसरी बातें करनी चाहियें, कुछ रचनात्मक काम करना चाहिये। आज उन लोगों ने एक बार भी नहीं कहा कि जूट मिलों में काम करने वाले हजारों मजदूरों के पास घर नहीं हैं, एक बार भी उन्होंने नहीं कहा कि सरकार को इस के लिये खास मदद मिलनी चाहिये। हजारों मजदूरों के लिये रहने का इन्तजाम नहीं हो रहा है, वह होना चाहिये। आज तो वह केवल यही बात करते हैं कि चुनाव नवम्बर में हो या कब हो यह स्थिति बहुत खराब है।

मैं आप को बतलाना चाहता हूं कि तीसरी योजना के बाद की तीन वार्षिक योजनाओं में कितनी कम सहायता केन्द्र से बंगाल को दी गई है। वहां पर 1966-67 में प्रति व्यक्ति व्यय हुआ 16 रु० लेकिन केन्द्र की ओर से मिले 8 रुपये, 1967-68 में इस सीमा राज्य और

[श्री यमुना प्रसाद मंडल]

बंग भूमि की स्थिति यह है कि प्रति व्यक्ति व्यय हुआ 15 रु० और केन्द्र से मिला 8 रु० इसी तरह से 1968–69 में प्रति व्यक्ति व्यय हुआ 13 रु० और केन्द्र ने जो सहायता दी है वह है 11 रु०। यही हालत उत्तर प्रदेश की है, यही हालत बिहार की है, बल्कि बिहार की तो और भी खराब है। वहां इस साल 12 रु० प्रति व्यक्ति खर्च हुआ है और 8 रु० मिले हैं। मैं चाहूंगा कि इस स्थिति की ओर केन्द्रीय सरकार सोचे जिस से वहां की आर्थिक स्थिति अच्छी हो। मैं चाहूंगा कि इस विपत्ति के समय में हम सब लोग मिल कर काम करें और हम जो भी काम करें उस में पार्टी के विचार से न सोचें।

MR. DEPUTY-SPEAKER : Shri Mahato.

*SHRI BHAJAHARI MAHATO (Purulia) : Mr. Deputy-Speaker, Sir, I wish to thank you for giving me this opportunity to speak today.

I would like to say something on the proposal to extend the Governor's role in West Bengal for a period of another 6 months. I shall be as brief as possible.

Sir, I am reminded of two revealing lines of a poem written by the great patriot-poet of Bengal—Charan-Kabi Mukundadas :—

बाणोर जलेते गेछे देश भेसे
ऐ जे काँदिछे भग्नी-भाई।"

which means Brothers and Sisters are crying as the country has been flooded.

Sir, the whole State of West Bengal has been under a spell of great misery caused by drought and floods. Under these circumstances it would be pathetic indeed to add to the woes of the people by extending the Governor's rule which the people dread like a nightmare. Under the Governor's rule the people have been ruthlessly treated by the bureaucratic officers who, by their indifferent attitude, have only aggravated the problems. The utter official negligence has been too pathetic —it has only added to the people's miseries.

Sir, that the present bureaucracy has been indifferent to the needs and problems of the people is clearly bornout by the facts published in the widely read popular weekly of Purulia—'Mukti.' Mukti reports that owing to heavy rains in the Panchet dam and barrage, water level has been much above the danger-mark. As a result of this, villages on the banks of the rivers Damodar and Utla have been completely inundated causing immense damage. The official reports are conspicuously silent about the damage caused by heavy rains and floods in the Purulia district, mainly in the Raghunathpur, P.S. and the Nituria P.S.

Sir, this is a very sad commentary on the grave failure of the official machinery ; it shows the pathetic lack of care for the unfortunate people of Purulia. Government officers did not care to inform the Centre about the awful condition of this district. The official reports speak of floods in 14 districts of Bengal. Well, but what about the rest ? Does the Government intend to say that no other area has been affected ? Has there been no rains or floods in other districts of West Bengal ? Why is the official report silent about the floods in Purulia ? This district was always been victimised during the uninterrupted Congress rule for 20 to 22 years, it faces the same lack of sympathy now under the Governor's rule. What a telling story of official apathy and inefficiency !

Sir, I can't help say that all this because I have seen with my own eyes the awfully sorry plight of the flood-affected people, especially in my district (Purulia). No relief arrangement has yet been made to save these people, in Purulia from hunger and diseases. The district of Purulia I repeat, Sir, continues to be the most neglected and

*The original speech was delivered in Bengali.

humiliated of all. The officers under the Governor's rule are merely following the legacy of the 20/22 years' Congress rule. The poor farmers and labourers are being exploited by all who get an opportunity—the profiteer, capitalists, the mahajans, the business-magnates, and they are doing all this under the patronage of bureaucrats. The opportunists are naturally taking full advantage of the Governor's rule and official patronage.

Sir, some people have been demanding a postponement of the mid-term election and are in favour of the extension of Governor's rule in West Bengal and, I am sorry to say they are indirectly helping those opportunists, the capitalists and the bureaucrats who have made the lives of the people unbearable. There are natural calamities like drought and flood. But there are even greater calamities like the one prevailing in West Bengal : exploitation of the masses by capitalists with the help of the bureaucrats and the police. The Government machinery under the Governor's rule has played havoc with the lives and aspirations of the people in the State. If the Government wants to show its sincerity, elections must be held in November, as scheduled, and a popular Government be allowed to function. The people must immediately be given respite from the nightmare of the Governor's rule. I urge that the Governor's rule be ended immediately.

Sir, the United Front Government which infused great hopes in the pople, has been charged with inaction, inefficiency etc. But what can a government do in only 9 months? Who then, is to take the responsibility of the 20/22 years of Congress mis-rule ? Is it implied that floods and miseries are the creation of the UF Government ? Let us not forget, Sir, that the Congress was the undisputed ruler of the State for 20 years. What did it do in its uninterrupted rule ? We can never forget, must not forget that the recommendations of the Man Singh Committee are yet to be implemented.

Sir, I acknowledge gratefully and with great pride the compliments of men who truly admit that Bengal was not only the birth-place of Indian renaissance but was also the leader of India's freedom movement. But what is the State of affairs in that province of India that gave birth to Raja Rammohan, Bankim Chandra, Rabindranath, Swami Vivekananda, Sri Aurobindo, Bipin Pal, Netaji Subhhas Chandra and Nazrul Islam ? It is heart-breaking to say that the 20/22 years of uninterrupted 'Congress-raj' has shattered the future, the hopes, the ideals, the aspirations of this great people, who gave their everything for the freedom of the country and subsequently suffered at the hands of the Congress rule as well. It is also shocking and disgraceful, Sir, that whatever I say today in Bengali will never go on the record only because I am speaking in Bengali, my mother tongue, the 'pride' of the nation. I urge you to see to it, Sir, that all languages be given equal status. All members must have the right to speak in their mother tongues, and to be heard and recorded as well. Otherwise what is the meaning of democracy, equality etc.? I request you Sir, to make all languages ' heard ' and 'recorded ' in the House.

Sir, I should like to finish now, I repeat that I strongly oppose the proposal to extend Governor's rule in West Bengal and that it should be immediately ended in order to lessen the intensity of the miseries of the people and their frustration. Elections must be held in November, and the people be given the right to elect a popular Government of their choice. Thank you, Sir.

SHRI JYOTIRMOY BASU (Diamond Harbour) : Sir, as I have said on several occasions, they are playing politics everywhere. They are playing politics in food. They did it when the United Front Government was there and they are doing it otherwise also. They are responsible for the high prices prevailing in Bengal. A kilogram of rice costs Rs. 3. If you cross the border and go to Orissa

[Shri Jyotirmoy Basu]

or Bihar it is just half the price. What sort of national integration are you expecting in these circumstances ? Are you not trying to hoodwink the people?

There have been two starvation deaths in the district of Purulia from where my hon. friend Shri Bhajahari Mahato comes. These deaths happened very recently. The Government will not admit it. You have kept under detention a number of political workers with the idea of keeping them out of the political field in the coming elections. They must be released at once.

Coming to the crime situation in West Bengal, the number of crimes has recorded an unprecedented height. It was reported by Congress papers in Calcutta that the "crime record has touched an unprecedented height". Why is it so ? There is collaboration between the Congress, the police and the anti-social elements. If I ask Shri Chavan why he is not preventing the crime, that is just a mockery because Shri Chavan cannot do it as he has to obey the command from the Congress High Command that crime must be perpetuated in West Benal to terrorise the people to support the Congress.

Now, an hon. Member from the Swatantra Party, His Majesty's loyal opposition as I call them, has said that capital is shy. In Asansol in Ratibali colliery the coal mine owners have imported ex-convicts and criminals from Agra, Chambal valley and other places to terrorise the labour. That has created a law and order problem, because the State Government cannot tackle them. It is now boomeranging on them.

Then I come to police atrocities on people who are opposing Congress-rule, who have opposed Congress-rule and who are working to oppose Congress-rule. The poor helpless minorities in the districts of Murshidabad and Nadia are in such a pitiable position that it cannot be described. In reply to my letter the other day Shri Chavan wrote to me that the police has committed acts of atrocities. It is an admission on record. This is being done in a systematic manner to fulfil a certain objective, namely, to create terror in the minds of the people who do not want the Congress to come back to power.

Now the unemployment figure has touched a new height. How has it happened ? The industrial growth slowed down from 1956 when the Congress was very much in power. When they apprehended that forces opposed to Congress were coming to power, the Central Government conspired with the big money bags and bureaucrats in West Bengal and withheld Central orders for wagon building and many other items for railways and ports. That is how they blackmailed and throttled West Bengal and created problems of unemployment.

It is all during the Congress regime that they diverted LIC investments from eastern zone to certain favourite areas of the Finance Minister, namely, Bombay region. They collected more business from the eastern region, Bengal and Assam, but the money must go to the Ahmedabad textile mill owners and big business ; otherwise, he cannot come to the throne and displace the present Prime Minister.

Only the other day Shri T. T. Krishnamachari divulged that Britain offered a loan of £67 million to expand the Durgapur plant. If that had been done, it would have created enough employment opportunities. But that money was diverted and it found its place somewhere else. So, West Bengal was deprived of the money and the employment potential.

What are they doing in the labour field? They are introducing automation with all its accompanying evils and consequent unemployment. There has been an agitation going on against automation and yet LIC persists in introducing it. We have always taken the stand that automation must not be extended. We have protested against it. But we do not want bloodshed in the month of puja, the biggest festival of the Bengalis.

Coming to Calcutta porper, again Shri T. T. Krishnamachari divulged the other day—I have written to the Prime Minister but she has nothing to say against it—that Rs. 200 crores was set apart for developing Calcutta. That project has been shelved or the money has been diverted. I have got no answer from the government, because it is true.

Now, coming to the elections, why do they want more time if they are sure they will win any time the election is held ? They want to settle the differences within the party. So, they go from place to place, getting support for them—Shri B. M. Birla, Shri Bijay Singh Nahar, Shri Asu Ghosh and Shri Purvi Mukerjee and many others, it is a wonderful circus that is going on between them. Shri Atulya Ghosh wants more time so that he can patch up with the flag-bearer of the Congress party, the jotedars, the hoarders of rice. They must be given time, the benefit of another harvest. Otherwise, who will wreck the United Front Government ? That will definitely come to power. So, the election must be held in the month of November. In order to see that their end is achieved, this unholy emissary, Shri Dharma Vira, against whom serious strictures were made by the Public Accounts Committee ten years ago, which I am going to publish, this unfit man of the civil service, he has been sent to Bengal as the head of the State. There was a serious charge of importing Japanese textiles in 1952 and causing a loss of Rs. 55 lakhs against this person, and yet he has been appointed this post because they want a man who can be blackmailed and made to do nefarious things.

Now about corruption in West Bengal, we had a man as vigilance commissioner who was our Foreign Secretary, Shri Subimal Dutt, an honest and reliable man with high integrity, who has replaced Shri Thacker. He has given reports against high civil servants of West Bengal of corruption, misrule and misuse of power. I want a categorical answer from the Home Minister, if he has got the courage to face this allegation as to what has been done to that ; what steps have been taken against that officer. We want Shri Shukla, through you, to place a list of names of those.

Then, there is trouble between the BCS officers. There is a coterie rule of the Chief Secretary and his favourites. They have been practising nepotism as far as possible, rejecting the claims of senior good deputy magistrates. He had been selecting people of his own choice to form a coterie. Now they have gone to the High Court in a writ. There are twocases pending. All these things are happening.

This is a brilliant record, Shri Shukla ! I might tell him that they have ruined West Bengal in 20 years and in these last few months they are striking the last nail in the coffin.

MR. DEPUTY-SPEAKER: Shri Tridib Kumar Chaudhuri. Just five minutes.

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore) : Mr. Deputy-Speaker, Sir, you do not expect me to deal with the stupendous problem with which my State is confronted today in five minutes' time. I would, therefore, not touch upon them. It is a god-forsaken province and not only the Olympian gods of New Delhi have forsaken that State, it seems that even the gods who sit in high heaven are sore with Bengal and have poured all the flood waters that they could gather into that State. We are not yet out of the woods. The end of September is a terrible time and one is not very sure what will happen then.

I would only deal with one point. We are extending President's rule. We have also a provision that during the pendency of President's rule there is to be a kind of a consultative committee, which has hardly any powers but still sometime sthey meet and discuss problems of the State—administrative problems, smaller problems—which cannot come up here.

I do not want to waste the very little time that I have at my disposal

[Shri Tridib Kumar Chaudhuri]

in washing or trying to clean up old dirty linen. The Congress has certainly gathered enough dirty linen in 20 years of their monopoly rule in that State and certainly I do not deny that the record of the United Front also is not flawless in all respects because the United Front Government, if it had any failing, had tried to unite everybody under the Sun—Shri Humayun Kabir, Dr. P. C. Ghosh and all and sundry. So the United Front had to pay the price.

SHRIMATI ILA PALCHOUDHURI : Dr. Ghosh is with the Congress now.

SHRI TRIDIB KUMAR CHAUDHURI : Yes. They sent many Trojan horses in the United Front when the United Front was in power. Anyway, I am not going into that.

What is the remedy ? Suppose, this President's rule is extended for the next six months. The consultative committee met only twice—once in New Delhi and then again for two days in Calcutta—and they discussed only the next elections. They did not discuss any administrative problem. I put it to Shri Shukla, let us not take up all those instances which were mentioned by Shri Ganesh Ghosh on this side—very serious charges against police officers and others. I would put to him two simple, very ordinary, law and order problems. You say that the law and order has improved. Our friends on the Swatantra benches were very eloquent in heaping plaudits on Governor Dharma Vira's rule. Only a few weeks back, in the heart of Calcutta, in the Park Street area, a dacoity, a robbery, took place in broad daylight and the post-office cash was looted. What has happened to that ? You are supposed to have one of the most efficient police forces in Calcutta and you have now a very able, supposed to be very able, administrative Governor at the head of the administration and all your Chief Secretary, Home Secretary and other Secretaries. I have nothing against them personally. But what have you done ? This is not the only solitary instance of one robbery in the heart of Calcutta. A few months back, in March, one of the Express trains which connects Calcutta with my district Murshidabad, the Lalgola fast Passenger train, was stopped in broad daylight and the train was looted, the passengers were looted, from upper-class passengers to third-class passengers, and all their belongings, cash, ornaments, everything was looted. What has Mr. Shukla's administration through the Governor done to find out how such a thing happened, who has been caught and what has been done ? Nobody knows uptill now. At least, there has been no report in the press as to how many people were arrested and how many people were rounded up. These are the two simple law and order problems which I have put before the House, not only law and order but everything.

Then, the food problem was touched by Mr. Jyotirmoy Basu. Unemployment and other problems are there galore. Only if you devise some method during the pendency of the President's rule by which these problems can be touched, can be discussed in some forum—they cannot be discussed in Parliament every other day—or if the Consultative Committee meets more frequently not only to discuss the laws that are to be passed but also to discuss these problems, then, perhaps, we can do something.

The elections are necessary because these problems cannot be tackled by just a bureaucratic Government. Therefore, elections must be held as early as possible. But I do not know when that will be. In the mean time, something should be done about these problems.

MR. DEPUTY-SPEAKER : The hon. Minister.

**श्री बेणी शंकर शर्मा** (बांका) : उपाध्यक्ष महोदय, मैं एक प्रश्न पूछना चाहता हूं। अभी बहुत से माननीय सदस्यों ने बाढ़ग्रस्त क्षेत्रों की चर्चा की है। मेटी मिदनापूर के एक अधिकारी मे बात हुई

थी । वहां के सभी प्राइमरी स्कूल बाढ़ में ध्वस्त हो गए हैं । बंगाल की सरकार में इतनी ताकत नहीं है कि वह सब स्कूलों के पुनर्निर्माण के खर्च को वहन कर सके । इस लिए मंत्री महोदय को केन्द्र की ओर से उन के पुनर्निर्माण की व्यवस्था करनी चाहिए और उस के लिए सारे खर्चे का प्रबन्ध करना चाहिए मैं यह जानना चाहता हूं कि वे इस बारे में क्या कदम उठाने जा रहे हैं ।

SHRI VIDYA CHARAN SHUKLA: Mr. Deputy-Speaker, Sir, while moving this resolution for the consideration of the House, I had mentioned in details what we have been able to achieve in West Bengal during the President's rule. I had also mentioned that the President's rule or Governor's rule is no substitute for a democratic rule. We do wish that the democratic rule comes to West Bengal as quickly as possible.

I had said many things. But I would like to repeat one basic point which I had made then that whatever action we have taken and whatever work has been done by the administration there has been done with complete impartiality. There has been no question of any political party interest, as far as the work of the Government in West Bengal is concerned.

SHRI JYOTIRMOY BASU : Are you prepared to send a Parliamentary Delegation there ?

MR. DEPUTY-SPAKER : Order, order.

SHRI JYOTIRMOY BASU: It is utterly bogus, what you say. Are you prepared to take the challenge of sending a Parliamentary Delegation there ?

SHRI VIDYA CHARAN SHUKLA : Mr. Basu is fond of making wild allegation and he has got a wilder language to use. I am not accustomed to that language. But whatever he is saying does not befit..(*Interruptions*) Mr. Basu's words do not befit him, they do not befit the dignity of the hon. Member of Parliament, and he should not be acting in this irresponsible manner in this hon. House....

SHRI JYOTIRMOY BASU : He must withdraw that, Sir....

MR. DEPUTY-SPAKER : Will you please resume your seat ?

SHRI JYOTIRMOY BASU : No, Sir. He must withdraw that.

MR. DEPUTY-SPAKER : I cautioned you not to interrupt. Still you threw that challenge.

SHRI JYOTIRMOY BASU : I have a right to interrupt. But how can he say that ?

MR. DEPUTY-SPAKER : How can we carry on proceedings like this? Please resume your seat.

SHRI JYOTIRMOY BASU: Unless he withdraws that he said, the House will not move....

SHRI RANDHIR SINGH (Rohtak): We are going to pay him in the same coin if he behaves like this.

SHRI JYOTIRMOY BASU : He must withdraw it.

MR. DEPUTY-SPAKER : When you once interrupted, I cautioned you. But, for the second time you interrupted.

SHRI JYOTIRMOY BASU : You are within your rights to caution me, but not the Minister of State.

MR. DEPUTY-SPAKER : He used the expression that your language is irresponsible, if I have heard him correctly. This expression is not unparliamentary. He could have used a milder expression. Beyond that, there is nothing that I can say.

SHRI JYOTIRMOY BASU: Yoy have said it in a very different way. I am not prepared to swallow that Unless he says that he is sorry, the House cannot move.

MR. DEPUTY-SPEAKER : As I said, he could have used a milder expression. But the interruptions were so provocative. Naturally when there is a provocation from that side, there is a reaction here. What can the Chair do in such a position ?

SHRI JYOTIRMOY BASU : May I very humbly point out that the Chair is within its right to pull me up, but not the person from the other side of the House. You must tell this State Minister to say 'sorry' and ask him to withdraw that expression ; otherwise, this House is not going to move.

MR. DEPUTY-SPAEKER : As you said, you have got to submit to the Chair. Please resume your seat. You give me a threat that the House will not move. This is not the way to deal with the problem. As I have already stated, it was a reply to your challenge. In what language it should be couched, that is for him to decide ; I cannot decide. If it is unparliamentary, that is a different thing. But if an hon. member from this side or from that side were to say that a member makes an irresponsible statement, I cannot check. Beyond that, he did not say anything.

SHRI GANESH GHOSH : He said, he is behaving in an irresponsible manner.

SHRI VIDYA CHARAN SHUKLA: I will repeat what I have said and you kindly decide whether it is objectionable. I said, the statement that Mr. Basu made and the way he made it does not befit his dignity or the dignity of the hon. House.

SHRI GANESH GHOSH : He said, he is behaving in an irresponsible manner.

SHRI JYOTIRMOY BASU : He is not saying what he said.

MR. DEPUTY-SPEAKER : Please bear with me for a minute. If a member says, "your expression or behaviour or interruption does not befit the dignity of the House", it is his view. He has retorted. That is all. Beyond that, what was there ?

SHRI GANESH GHOSH: Is it not unparliamentary ? (*interruptions*)

MR. DEPUTY-SPEAKER : It is not unparliamentary. As I said, the Minister could have used a milder expression. But you provoked him.

SHRI GANESH GHOSH : He said, he is behaving in an irresponsible manner.

SHRI JYOTIRMOY BASU : Let him say that he did not say that.

MR. DEPUTY-SPEAKER: He has explained already what he has said, He has repeated it. There is nothing objectionable in that.

SHRI VIDYA CHARAN SHUKLA: I request the hon. Member not to be so sensitive. His senitiveness only shows that there is some truth in what I am saying. He should not let the cat out of the bag like this. I was saying that the administration under the President's rule has been completely impartial. I want to repeat that it is our intention also. There might have been some instances here and there where some officer might have defaulted. But our effort and our intention has been in the direction which I have indicated. We have been able to improve the tone of the administration in that State.

Before taking up individual points I should briefly refer to the unfortunate flood situation. The Home Minister held a series of consultations. Two meetings were held with Parliament Members from West Bengal yesterday morning and today morning. Every Member gave his suggestions and expressed his opinion about the adequacy or otherwise of the measures taken. The hon. Minister of Irrigation and Power has, I understand, made a statement on this matter. We shall consider all the suggestions and see what improvements we can make. We are all one in saying that no efforts should be spared to see that all the relief that is possible and within our means and the time available should be provided and we should do our best to this end.

DR. RANEN SEN : Give Rs. 14 crores as demanded by the West Bengal Government.

SHRI VIDYA CHARAN SHUKLA: I have said 'within our means'. Whatever is possible we shall do. It is not possible for me here and now to indicate what amount will be given.

Many hon. Members have expressed their opinion on the desirability or otherwise of holding the mid-term elections in November. The position of the Government of India is clear. The time for mid-term elections is to be fixed by the Chief Election Commissioner or the Election Commission and we requested him to fix a date as early as he could. He went to Calcutta and met the representatives of leading political parties and fixed a certain date in November. If the date has to be changed the Chief Election Commissioner will have to consider again all the factors available to him. He may or may not change the dates. I hope he would consult the representatives of political parties again and then take a final decision and I am quite sure he will take into account the views expressed in this hon. House. We are not at all concerned whether the elections are held in November or later. We like it to be held as early as possible but we leave the judgment entirely to the Chief Election Commissioner.

Some amendments seek to extend the President's rule by three months. I understand the anxiety of the hon. Members who have moved those amendments and they probably think that if it is extended by six months, the elections might be postponed. What I have said already should remove the misgivings in their minds. We are not at all interested in continuing the President's rule till the expiry of the full period of six months. The normal practice is that we ask for six months. It is common knowledge that if the elections are held as we expect they would be in November and a representative Government is formed in West Bengal, the Presidential Proclamation will be revoked immediately. There is no question of our continuing the President's rule even after that. This is an enabling provision and the Proclamation will be revoked immediately a representative Government is formed. And in view of this explanation, I hope the hon. Members will withdraw the amendment that they have tabled.

Some hon. Members have mentioned the problems facing the city of Calcutta. We know that there are stupendous problems, in the city of Calcutta, which is the largest city of our country and it has got very many problems connected with very many situations which were not entirely under the control either of the local administration or of the State Government. But, as I have explained earlier in my speeches regarding other States, the same policy will be followed by us here. Where we want to undertake measures of public good and we want to implement them very speedily, we do not want to take up such matters as will cast a serious financial burden on the forthcoming Government. We do not want to make a decision or start a work which will be a financial burden on the coming Government, and they may not like that kind of thing, and I do not think in the interim period, when we are governing the State of West Bengal, we should take any such step. But wherever there are cases where money has been sanctioned, there is no dispute about it, and where the work has not been carried out in an expeditious manner or is behind schedule, we would definitely like to do our best to carry it forward. But we should not like to commit the future Government to any kind of financial expenditure or burden when the President is ruling the State. This is our position as far as the major matters are concerned.

SHRI JYOTIRMOY BASU: Is not the sum of Rs. 200 crores given by T. T. Krishnamachari during his period for the development of greater Calcutta being diverted? We want an answer.

SHRI VIDYA CHARAN SHUKLA: In my speech, I had mentioned something about the labour situation. But certain hon. Members have made some references to that. Mr. Jyotirmoy Basu was pleased to say something about the unemployment situation there. I want to give some figures to the House as to

[Sbri Vidya Charan Shukla]

what we have been able to achieve as far as the workers' condition and workers' employment in West Bengal are concerned. When President's rule came in West Bengal, there were 44,372 workers involved in closures, strikes and lock-outs. At present, there are only 20,473. This shows to what extent we have been able to improve and for even what remains to be done, it is not necessarily,..

SHRI JYOTIRMOY BASU : Very helpful statisticians they have !

SHRI VIDYA CHARAN SHUKLA: It is not as if we are satisfied with it. We would not like anybody to remain unemployed, but the situation that prevailed immediately before President's rule has got its own back-leash ; we will take time ; may be it will take many months or many years completely to wash out the bad effects of the economic depression or the political instability or whatever it is—I do not want to use any strong words for it—but this quite unwholesome and unhealthy situation was created. It is slowly being brought back to normal and these efforts of ours have brought down the number of workers who are affected by closures, strikes and lock-outs to this number, and we hope it will go down further.

We have already appointed a survey team to survey the closed industrial units and see what we can do again make them start. I hope as a result of this survey and our efforts we shall be able to activise more and more industrial units there, so that the workers who have no work at present will get back their job.

Certain references were made to police atrocities. Here, I am not holding any brief for anybody. But I would again repeat whereas the police force has been trying to do its work in very difficult and very complicated situations, it is likely that there may have been stray cases here and there. But the atrocities or wrong behaviour are always tackled and we want to put down such cases ; whenever we find that the offenders are doing like this, we would like to take action against that and see that such cases do not occur. But by and large I would say that the efficiency of the police has become better . The reason why it has become better is, there is no political interference with the work of the police.

As far as the law and order situation is concerned, some hon. members have said that it has worsened and the crimes have gone up. I would submit that except under two heads of crime, the figures have gone down in every other head. Even in those two heads, the increase is marginal. So, it is not proper to say that it has worsened after President's rule.

Regarding starvation deaths, in my opening speech, I had said that when President's rule was imposed, a certain number of people were being served by the modified rationing scheme. After imposition of President's rule, we brought a very much larger portion of the population under this scheme. We also increased the quantum of rice in the ration. It was 2.75 kgs earlier. We have increaed it further.

All this effort has been made by the local administration with local resources. By marshalling the resources properly and by intensive internal procurement, by procuring more foodgrains and distributing them better, they have been able to achieve these results. I checked up and I am told that no starvation deaths have taken place. There have been reports in newspapers and some reports were received by the West Bengal Government. They made on the spot enquiries. Those enquiries did not substantiate any of these allegations. They have denied that any starvation death has taken place in West Bengal.

SHRI B. K. DASCHOWDHURY : Is the minister prepared to have a judicial enquiry about the starvation deaths ? I will prove six cases in my district of Cooch-Behar alone. I am stating this with full responsibility.

SHRI VIDYA CHARAN SHUKLA: If the hon. member gives specific

cases, we shall have enquiries made and if they are found true, we will have no difficulty in admitting it. It is not for me to say that they have taken place or not. If enquiries reveal that they have not taken place, I cannot agree with the hon. member. But if he gives specific cases, we shall definitely have enquiries made.

About the vigilance cases, wherever the Vigilance Commissioner has framed charges and recommended departmental proceedings, proceedings have been started. But wherever he has not been able to formulate charges, proceedings have not taken place. But as soon as the charges are formulated, proceedings will be initiated. I can assure the House that nobody who is suspected to be currupt will be spared under the President's rule.

SHRI JYOTIRMOY BASU : I made a specific request for the names of those officers against whom the Vigilance Commissioner has made charges of indulging in corrupt practices. Will he give these names?

SHRI VIDYA CHARAN SHUKLA : This information has already been given during the Question Hour in the Rajya Sabha. If the hon. member takes the trouble of tabling a question, full information will be given. We do not want to hide anything. We need not give names of those persons whose cases are being investigated. But wherever investigations have been completed and proceedings have been started, those names can be given.

Shri Tridib Kumar Chowdhury referred to the meeting of the consultative committee. We want to hold a meeting as soon as possible. I think within one or two weeks of the end of the session of Parliament, we shall be able to hold a meeting. In these meetings, we consult many things, apart from legislative business. All hon. members who are members of the committee are most welcome to bring forward any matter they like before the committee.

Having said this, Sir, I would commend this Resolution to the acceptance of the House.

MR. DEPUTY-SPEAKER : I shall put all the amendments together.

*Amendments Nos. 1 and 5 were put and negatived*

MR. DEPUTY-SPEAKER : The question is :

"That this House approves the continuance in force of the Proclamation dated the 20th February, 1968, in respect of West Bengal issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 22nd September, 1968."

*The motion was adopted.*

---

16.56 HRS.

## BIHAR STATE LEGISLATURE (DELEGATION OF POWERS) BILL

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल)** : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि बिहार राज्य के विधान मंडल की विधियां बनाने की शक्ति राष्ट्रपति को प्रदान करने वाले विधेयक पर, राज्य सभा द्वारा पास किये गये रूप में, विचार किया जाय।

उपाध्यक्ष महोदय, बिहार के सम्बन्ध में पहले ही काफ़ी चर्चा हो चुकी है, इस लिये इस के ऊपर ज्यादा कुछ न कहते हुए केवल दो-तीन खास बातें जो सलाहकार समिति बनती है, उस के बारे में कहूंगा। जैसा कि माननीय सदस्यों को मालूम है, सलाहकार समिति तो बन जाती है केवल राष्ट्रपति जी को इस तरह की सलाह देने के लिए कि किस तरह के कानून समय समय पर बिहार राज्य के लिये बनाये जायें, उस समय के लिये जब तक कि बिहार में राष्ट्रपति जी का शासन लागू है, पर हम लोगों ने एक

[श्री विद्याचरण शुक्ल]

इस प्रकार की प्रक्रिया शुरु की है ऐसी सलाहकार समितियों में और भी तरह तरह के दूसरे मामले, जिनके बारे में माननीय सदस्य अपनी राय देना चाहें, उन के बारे में भी बहस होती है तथा उस बहस के दौरान बड़ी विस्तृत चर्चा होती है और हम लोग अनौपचारिक ढंग से इस के बारे में जो कुछ भी सूचना या जो कुछ भी तथ्य माननीय सदस्य चाहते हैं, उन को हम देते हैं।

**डा० सूर्यप्रकाश पुरी** : दो सलाहकारों की समिति तो अभी भी वहां काम कर रही है, जब कि और राज्यों में नहीं है, सिर्फ बिहार में है।

**श्री विद्याचरण शुक्ल** : अभी बिहार में कोई समिति काम नहीं कर रही है।

**डा० सूर्य प्रकाश पुरी** : दो सलाहकारों की समिति अभी भी वहां है।

**श्री विद्याचरण शुक्ल** : मैं संसदीय सलाहकार समिति की बात कर रहा हूं। शायद माननीय सदस्य को मालूम नहीं है—वे सलाहकार हैं, समिति नहीं है, वे मंत्रियों के रूप में काम कर रहे हैं।

16.58 HRS.

[MR. SPEAKER *in the Chair*]

मैं यह कह रहा था कि इस समिति के बनने के बाद इस सदन के और उस सदन के माननीय सदस्यों को इस बात का अधिकार होगा कि किसी भी तरह के शासकीय मामलों या कानूनी मामलों के मसले वहां पर उठायें तथा उस के बारे में विचार-विमर्श हो। जैसा कि मैंने पहले कहा—हम लोग यह नहीं चाहते हैं कि बहुत दिनों तक बिहार में राष्ट्रपति जी का शासन चले। मुख्य चुनाव आयुक्त को हम ने पहले ही एक पत्र लिखा है और उन से निवेदन किया है कि वह जल्द से जल्द बिहार में चुनाव करानें की तैयारी करें तथा तारीख निश्चित करें। मैं समझता हूं कि मुख्य चुनाव आयुक्त महोदय करीब-करीब वही प्रक्रिया बिहार के बारे में भी चलायेंगे, जो उन्होंने दूसरे राज्यों के बारे में की है। बिहार के जो मुख्य राजनीतिक दल हैं, उन से विचार-विमर्श कर के, मैं उम्मीद करता हूं, जल्दी ही वे कोई ऐसी तारीख निश्चित करेंगे जब कि बिहार में चुनाव हो सकेंगे।

बिहार में किस तरह से राष्ट्रपति जी का शासन आया और क्या कारण थे, क्या ठीक हुआ, क्या गलत हुआ, इस के बारे में काफ़ी विस्तृत रूप से चर्चा हो चुकी है। इस लिये मैं सदन का ज्यादा समय नहीं लेना चाहता हूं, केवल यही कहूंगा कि जो समिति बन रही है, इस में सब पार्टी के लोग होंगे, इस का काम ऐसा नहीं हैं कि कोई विवाद हो। यह निर्विवाद चीज़ है। मैं उम्मीद करता हूं कि माननीय सदस्य इस विधेयक को सर्वसम्मति से पास करेंगे।

MR. SPEAKER : Motion moved.

"That the Bill to confer on the President the power of the Legislature of the State of Bihar to make laws, as passed by Rajya Sabha, be taken into consideration."

**डा० सूर्य प्रकाश पुरी** (नवादा) : अध्यक्ष महोदय, राष्ट्रपति जी का शासन बिहार प्रदेश में लागू होते ही आज तक वहां की व्यवस्था कैसी रही—मैं मात्र एक-दो उदाहरण देकर मंत्री जी का ध्यान आकृष्ट करना चाहता हूं और यह निवेदन करूंगा कि वे अपने उत्तर में इस के सम्बन्ध में स्पष्ट रूप से उस व्यवस्था के सम्बन्ध में कहें। गया में मिलिट्री कन्टोनमेन्ट है, उसमें रहने वाले एक अधिकारी की पत्नी सिनेमा देखकर वापिस

आ रही थी रिक्शे पर तो तीन चार ग्रादमियों ने उस महिला को जबर्दस्ती एक गाड़ी में बिठा लिया ग्रौर रात भर कहीं ले जाकर उसे रखा। दूसरे दिन जब इसकी जांच-पड़ताल हुई तो पता चला कि उन ग्रादमियों में एक पुलिस ग्रधिकारी भी था। इसी प्रकार से पटना महिला कालेज की एक छात्रा जब कालेज से घर को वापिस जा रही थी, उस छात्रा को किसी ग्रनजान व्यक्ति ने गाड़ी पर जबर्दस्ती बिठा लिया ग्रौर लेकर भाग गया। एक ग्रन्य घटना पेट्रौल पम्प पर गया में ही हुई। वहां पर चावल से लदा हुग्रा एक ट्रक कहीं बाहर जाने के लिए तैयार खड़ा था। कोई तीन-चार व्यक्ति ग्राए ग्रौर उन्होंने जबर्दस्ती उस ट्रक के तमाम चावल के बोरों को उतार कर दूसरी ट्रक पर रख लिया ग्रौर लेकर चले गए। उनकी सहायता के लिए वहां पर कोई भी पुलिस उपस्थित नहीं हुई। यह है इनकी व्यवस्था का हाल जिसके सम्बन्ध में हमारे राज्य मंत्री जी ने यहां पर बड़े ही सुन्दर शब्दों में कहा है कि हमने वहां पर बड़ी ही ग्रच्छी व्यवस्था कायम की है ग्रौर ग्रभीतक कोई शिकायत नहीं मिली है। पहले भी इसके बारे में उन्होंने चर्चा की है।

**श्री विद्या चरण शुक्ल** : ग्राप बिहार की बात कर रहे हैं या बंगाल की मैंने तो ऐंसी बात नहीं कही कि कोई शिकायत नहीं मिली।

**डा० सूर्य प्रकाश पुरी** : बंगाल और बिहार दोनों बहुत ही करीब हैं, आप चाहें ग्रलग रहें।

ग्रध्यक्ष महोदय, मैं वहां की शैक्षणिक संस्थाग्रों की दयनीय ग्रवस्था के सम्बन्ध में भी जो बिहार के हैं कुछ कहना चाहता हूं। संयोगवश यहां पर शिक्षा विभाग के राज्य मन्त्री भी उपस्थित हैं। वे जानते हैं कि हमारे यहां के जो लोवर ग्रौर ग्रपर मिडिल स्कूल्स हैं उनकी कैसी ग्रवस्था है। हर तीन स्कूलों में ग्रापको दो स्कूल ऐंसे मिलेंगें जिन में न तो छप्पर है ग्रौर न छावनी । लड़के बाहर धूप में, वर्षा में बैठकर पढ़ते हैं। मैं मानता हूं कि यह बात कांग्रेस सरकार के जमाने में भी थी ग्रौर बीच में जो वहां पर मिली जुली सरकार ग्राई उसने भी दलगत भावनाग्रों से प्ररित होकर उन विद्यालयों की तरफ कोई ध्यान नहीं दिया लेकिन जब वहां पर राष्ट्रपति शासन ग्राया तो हमें उम्मीद बंधी थी कि उन छात्रों के प्रति, जिनकी ग्रवस्था ग्रभी 5, 6 ग्रौर 8 साल की ही है ग्रौर जिनको दिन भर धूप में बैठकर पढ़ना पड़ता है, शासन का ध्यान ग्रवश्य जायेगा। हम तो ग्रभी भी ग्राशा करते हैं कि जबतक वहां पर चुनाव नहीं हो जाता है, नई सरकार नहीं वन जाती है, मौजूदा शासन में उन विद्यालयों की ग्रवस्था को सुधारा जायेगा, कम से कम ऊपर छत की व्यवस्था कर दी जायेगी। भवन वना दिये जायेंगे।

यही नहीं, हमारे यहां प्रशिक्षित शिक्षकों की जितनी संख्या है, उस का ग्रगर ध्यान रखा जाये तो ग्राप देखेंगे कि प्राय: हजारों शिक्षकों के ग्रावेदन पत्र गया एम्प्लायमेन्ट एक्सचेंज में पड़े हुए हैं ग्रौर उनको नौकरी इसलिए नही मिल सकी कि प्लानिग कमेटी की कोई बैठक नहीं हुई। ग्रौर प्लानिंग कमेटी की बैठक इसलिए नहीं हो सकी कि विभिन्न राजनीतिक दलों में समझौता नहीं हो सका कि किस दल के कितने प्रतिनिधि उसमें जायं। नतीजा यह हुग्रा कि ग्राज तक उसकी कोई बैठक नहीं हो पा रही है। ग्रब राष्ट्रपति शासन में जनता यह ग्राशा करती है कि जल्दी से जल्दी किसी न किसी प्रकार किसी न किसी विद्यालय में

[डा० सूर्य प्रकाश पुरी]

उनको काम करने का अवसर प्राप्त होगा जिनमें कि आज भी शिक्षकों की कमी है।

अध्यक्ष महोदय, चुनाव के बाद किसी भी पार्टी की सरकार आये लेकिन हमारे यहां एक ऐसी चर्चा चल रही थी कि मिथिला में एक यूनिवर्सिटी बनाई जाए। साथ ही साथ वहां पर हमने भागलपुर में एक मेडिकल कालेज की स्थापना करने की भी चर्चा की थी। मैं राज्य मन्त्री जी से जानना चाहता हूं कि इन दो विषयों पर राष्ट्रपति शासन काल में कितनी प्रगति हुई है और बिहार की जनता इस सम्बन्ध में आपसे कितनी आशा रखे ?

हमारे यहां पर भदई फसल बर्बाद हो गई है। सरकार का ऋण हम जरूर देंगे लेकिन परसों के अखबार में यह समाचार पढ़ने को मिला है कि डिस्ट्रिक्ट लेविल और कमिशनरी के अधिकारियों को बुलाकर एक बैठक की गई है और राज्यपाल के सलाहकारों ने यह निर्देश दिया है कि जिस प्रकार से भी संभव हो सके, ऋण की जल्द से जल्द वसूली की जाए। मैं आपके माध्यम से, वहां पर जो सरकार चल रही है, उससे निवेदन करना चाहता हूं कि ऋण की वसूली अभी कुछ दिनों के लिए न की जाए जब तक कि धान की फसल कट नहीं जाती है। जबतक के लिए वसूली स्थगित रखी जाए नहीं तो बेचारे मजदूर और किसान, जिन्होंने मेहनत करके किसी प्रकार इस फसल को बचाए रखा है, उनका दिल टूट जाएगा। खेती के प्रति जो उनकी लगन है उसको यदि आप बढ़ावा न दें तो कम से कम उनकी भावनाओं को चोट न पहुंचायें। ऋण लिया जाना जब भी हो तो सूद माफ कर दें।

अब मैं राज्य ट्रान्सपोर्ट की वर्तमान व्यवस्था के सम्बन्ध में कुछ कहना चाहता हूं। मैं यह नहीं कहता कि जब वहां पर कांग्रेस सरकार थी तब वह व्यवस्था अच्छी थी। मैं यह भी नहीं कहता कि कांग्रेस से नाराज हूं और यह भी नहीं कहता कि बीच में वहां पर जो मिली-जुली सरकार बनी उसने भी उस व्यवस्था में कोई सुधार किया। लेकिन जो नामी गिरामी होकर हमारे यहां आये थे, हमने यह आशा की थी कि राज्यपाल महोदय को और वहां की सरकार को ऐसी सलाह देंगे कि राज्य परिवहन की व्यवस्था में सुधार किया जाए ताकि ज्यादा से ज्यादा लोगों को राज्य ट्रान्सपोर्ट की सुविधायें प्राप्त हो सकें। अध्यक्ष महोदय, बहुत से लोग तो यह पसन्द करेंगे कि आप वहां पर चलकर उस व्यवस्था को देखें। आप पायेंगे कि कितनी सड़ी हुई, अजीब आवाज करती हुई वहां की ट्रान्सपोर्ट व्यवस्था है जिसका कभी कोई भरोसा नहीं रहता कि कब खंडहर में गिर जाए। ऐसी अवस्था वहां पर चल रही है। इसलिए हम आशा करते हैं कि उस की ओर सरकार का ध्यान अवश्य जायेगा।

हमारे यहां गावों में बिजली ले जाने की जो व्यवस्था है उसके सम्बन्ध में न तो पहले की सरकारें ही कुछ कर सकीं और न आज की सरकार ही कुछ कर पा रही है। जबतक हम गावों में बिजली नहीं पहुंचाते, जबतक किसानों को खेती के लिए बिजली नहीं देते तबतक न तो कृषि का ही विकास हो सकता है और न बिहार राज्य की आर्थिक व्यवस्था ही सुधर सकती है और न वहां की जनता का जीवन ही सुधर सकता है।

**श्री विभूति मिश्र** (मोतीहारी) : अध्यक्ष जी, लोगों ने इस राष्ट्रपति शासन का स्वागत किया है।.... (**व्यवधान**). ...

बजट सेशन के बाद जब हम घर गए थे, उसके पहले हर गांव में रात को सोना मुश्किल हो जाता था क्योंकि चोरी डकैती मची हुई थी, लेकिन जबसे राष्ट्र-पति का शासन हुग्रा है तबसे वहां पर ला ऐन्ड ग्रार्डर कायम हुग्रा है। बिहार में ग्रब हर ग्रादमी चैन के साथ सो सकता है। इसके लिए मैं मन्त्री जी को धन्यवाद देना चाहता हूं।.. (**व्यवधान**)..

जब वहां पर संयुक्त सरकार थी, तब एक जिले में एक पार्टी के मन्त्री गए, फिर दूसरी पार्टी के गए, फिर तीसरी पार्टी के गए, नतीजा यह होता था कि जिले के ग्रफसर उनके स्वागत में ही लगे रहते थे। काम-धाम कुछ नहीं होता था। यह ज़रूर मैं कहूंगा कि यह मंडल जी की सरकार जब थी तो इन बेचारों ने ला ऐंड ग्रार्डर को पूरा मेंटेन किया जिसकी वजह से बिहार में कुछ शान्ति हुई।

ग्रब एक बात मुझे कहनी है कि पटना में जब ग्राप ट्रान्सपोर्ट मिनिस्टर थे वे वहां गये थे ग्रौर वहां की यातायात सम्बन्धी कठिनाई को बखूबी जानते हैं। बिहार दो हिस्सों में बंटा हुग्रा है, उत्तर बिहार ग्रौर दक्षिण बिहार। वहां पर हम लोगों को ग्राने-जाने में बहुत कठिनाई होती है ग्रौर कभी-कभी हम लोग दिन दिन ग्रौर रात-रात भर गंगा में स्टीमर में पड़े रह जाते हैं इसलिए वहां पर पुल बनाने की बहुत ज़रूरत है। हर एक जगह पर गंगा पर पुल बनाये गये हैं। पटना जोकि बिहार की राजधानी है वहां पर भी गंगा के ऊपर पुल बनाने की ग्राप व्यवस्था करें।

दूसरी बात यह है कि ग्रराजपत्रित सरकारी कर्मचारियों ने वेतन ग्रौर महगाई भत्ते की ग्रपनी मांगों को लेकर वहां पर हड़ताल की थी जोकि ख़त्म हो गयी है। उस सम्बन्ध में जो सरकारी कर्मचारी जेल में बंद हैं उन को ग्रब छोड़ दिया जाय। जो लोग टेम्पोरैरी सर्विस में थे उन को काम पर रख लिया जाय ग्रौर जो उन को सज़ा दी जा रही है उस सज़ा से उन को बरी किया जाय। क्योंकि वह गरीब ग्रौर भूखे ग्रादमी हैं ग्रौर ग्रगर पेट भरने की ख़ातिर वह कुछ कार्यवाही करने पर विवश होते हैं तो ऐसे ग्रादमियों के साथ सहानुभूति दिखलानी चाहिए। उन के पेट को भरना चाहिए। उन के ऊपर ग्राज ज़ुल्म नहीं होना चाहिए।

किसानों से ऋण वसूली का जहां तक सवाल है यह ठीक है कि ग्रगर उन लोगों से ऋण को वसूल न किया जायगा तो सरकार कैसे चलेगी? 16 करोड़ का ग्रंदाज़ा लगाया गया कि इतनी ग्रामदनी होगी लेकिन 12 करोड़ रुपये की ग्रामदनी होती है। उस में सुना है कि 8 करोड़ खर्चे में ही लग जाता है तो यह कहां से सरकार चलेगी? इसलिए यह ऋण वसूली ज़रूर हो। जब समय ग्रा जाय, किसानों के पास पैसा हो जाय तो समय से सरकार ग्रपना ऋण वसूल करे लेकिन जितना वह बकाये का दे सकें उतना उन से वसूल किया जाय।

पहले हर जिले में विकास कार्य के लिए कमेटी हुग्रा करती थी। ग्रब वह कमेटी बंद हो गयी है। गृह मंत्री महोदय को चाहिए कि हर जिले में विकास कार्य के लिए कोई कमेटी वगैरह बना दें ताकि जब तक यह राष्ट्रपति शासन क़ायम है जिले-जिले में विकास कार्य करने के लिए ग्रपनी कार्यवाही करती रहें।

तीसरी बात यह है कि शिक्षा संस्थाग्रों में जो पहले पढ़ाई वगैरह की गड़बड़ हो जाया करती थी, छात्र लोग हड़ताल

[श्री विभूति मिश्र]
किया करते थे और तमाम कार्यवाही किया करते थे उस के लिए सरकार को हिदायत कर देनी चाहिए कि शिक्षा संस्थाओं में पढ़ाई का कार्य ठीक से चले और विद्यार्थियों को वहां ठीक से अनुशासन के साथ और हमदर्दी के साथ रखा जाय।

इस के अलावा छोटे-छोटे गांवों में मास्टर लोगों को तीन-तीन महीने हो गये हैं लेकिन उन को तनख्वाहें नहीं मिली हैं तो इस बदइंतज़ामी की ओर सरकार को ध्यान देना चाहिए और ऐसी व्यवस्था करनी चाहिए कि सभी अध्यापकों को समय पर नियमित रूप से उन का वेतन आदि मिल जाया करे।

**श्री वेणी शंकर शर्मा** (बांका): अध्यक्ष महोदय, इस विधेयक के द्वारा जो बिहार राज्य के विधान मण्डल की विधियां बनाने की शक्ति राष्ट्रपति को प्रदान की जा रही है उस का वास्तव में यह अर्थ है कि यह अधिकार हम उसी कांग्रेसी सरकार को फिर दे दें जिसकी कि अदूरदर्शितापूर्ण नीतियों के कारण बिहार राज्य आज कराह रहा है। बिहार के जिस भाग से मैं आता हूं वहां एक कहावत आम तौर पर प्रचलित है:

"सेर के बदले किलो और चावल के बदले मिलो।"

जब से यह सेर के बदले किलोग्राम किया गया है तब से लोगों को चावल के बदले मिलो मिलने लगा है। दरअसल कांग्रेसी सरकार की अदूरदर्शितापूर्ण नीति की आलोचना इस कहावत से बढ़कर और कोई दूसरे शब्दों द्वारा नहीं हो सकती है। जो काम उन्हें पहले करना चाहिए वह उन्होंने पीछे किया है और जो काम उन्हें पीछे करना चाहिए था वह उन्होंने पहले शुरू कर दिया है। नतीजा यह हुआ कि आज समूचा देश भूखों मर रहा है।

बिहार में सिंचाई की बड़ी समस्या है। सिंचाई के लिए वहां बड़े-बड़े डैम बनाये गये लेकिन इन दो वर्षों के सूखे ने हमें बतला दिया कि वह डैम हमारे किसी काम के नहीं हैं। उन डैमों की नहरों में सूखे के दिनों पानी का नामोनिशान नहीं था। उन नहरों में मवेशी चरा करते थे। इसलिए अभी जो पहले हमारी युनाइटेड फ्रंट की सरकार थी उस ने छोटी-छोटी लघु सिंचाई योजनाओं की ओर ध्यान दिया जिसकी वजह से थोड़ी बहुत राहत उस प्रदेश के लोगों को मिली है। मैं प्रार्थना करूंगा कि जो सिंचाई की स्कीम हमारी संयुक्त मोर्चे के सरकार के समय में बनी थी वह उस को राष्ट्रपति की सरकार उसी रूप में चालू रक्खें। चूंकि समय नहीं है इसलिए मैं संक्षेप में केवल दो-तीन बातों की ओर सरकार का ध्यान आकर्षित करूंगा।

भागलपुर जिले में चांदन डैम बनाया जा रहा है जोकि इस वर्ष के अन्त तक पूरा हो जायगा किन्तु उस से जो एक हाई लैविल कैनाल निकाले जाने की बात है उस पर कुछ काम नहीं हो रहा है। हमारे भागलपुर के दक्षिणी भाग में कटोरिया थाना और संथाल परगने के देवघर का कुछ भाग ऐसा इलाका है जहां शाश्वत अकाल रहता है और हालत यह है कि जब समूचे देश में पानी बरसता है वहां कुछ भी पैदा नहीं होता क्योंकि जो वहां की प्रधान उपज मकई है उस को ज्यादा पानी की ज़रूरत नहीं होती है। ज्यादा पानी से वह गल जाती है। इसलिए इस बार भी वहां पर अकाल की स्थिति है। अब उस स्थान में न तो डैमों से बड़ी बड़ी नहरें जा

सकती हैं और न ही वहां ट्यूबवैल्स लग सकते हैं। पहाड़ी इलाक़ा होने से वहां केवल छोटे-छोटे बांध ही बन सकते हैं। वहां पर पहले की सरकार ने कुछ छोटे-छोटे डैम बनाने की बात की थी। एक वहां पर दरभासन योजना है जिससे कि कटोरिया थाने की प्रायः 20,000 एकड़ ज़मीन की सिंचाई हो सकती है। उस में केवल पांच- सात लाख रुपये का खर्च आना है लेकिन यह योजना अभी खटाई में पड़ी हुई है। मैं चाहूंगा कि उस योजना का काम अविलम्ब हाथ में लिया जाय।

इस के अलावा भरको थाने में एक कोझी योजना भी है अर्थात् कोझी नदी पर बांध बना कर एक रिजरवायर बनाने की बात है। उस का यद्यपि सर्वे भी हो चुका है लेकिन वह भी अभी खटाई में पड़ी हुई है। ऐसी छोटी-छोटी बहुत सी योजनाएं हैं जिनकी तरफ मैं मंत्री महोदय का ध्यान आकर्षित करना चाहूंगा। बिहार में भैंसजोर डैम एक बहुत बड़ा डैम है उस से संथाल परगना को या बिहार को कोई भी लाभ नहीं होता है। संथाल परगना एक बहुत ही पिछड़ा हुआ प्रदेश है। संथाल वहां के आदिवासी हैं। सरकार की नीति के अनुसार ट्राइबल एरियाज़ का विकास किया जाना चाहिए लेकिन जैसा मैंने कहा इस भैंसजोर डैम से संथाल परगना को कोई लाभ नहीं हो रहा है। वहां एक दूसरी नदी है पुनाक्षी जिस पर अगर बांध बना दिया जाय समूचे संथाल परगना में बहुत कुछ तो सिंचाई की समस्या हल हो सकती है। मैं चाहूंगा कि वहां पुनाक्षी नदी पर एक बांध बांधा जाय। उससे संथाल परगने के आदिवासियों को काफ़ी लाभ हो सकता है। पुनाक्षी डैम के सर्वे का काम काफ़ी पहले किया गया था लेकिन अब नहीं मालूम उस के बारे में क्या हो रहा है। मैं ने उस के बारे में डा० राव से लिखा पढ़ी भी की किन्तु उस का पता नहीं लग रहा है कि उस स्कीम का क्या बन रहा है। उस की चर्चा भी सुनने में नहीं आ रही है। इसलिए संथाल परगने के विकास और वहां की सिंचाई व्यवस्था को ठीक करने के लिए इस पुनाक्षी डैम पर ध्यान देना ज़रूरी है और उसे बनाना बड़ा आवश्यक है।

सिंचाई के साथ बिजली का प्रश्न भी सामने आ जाता है। हमारे यहां ग्रामों के विद्युतीकरण की बात बहुत की जा रही है। लेकिन मैं कहना चाहता हूं कि हमें ग्रामों में बिजली रोशनी या पंखों के चलाने के लिए नहीं चाहिए बल्कि गांवों में बिजली हमें सिंचाई का काम करने के लिए चाहिए। मैं अपने इलाके की बाबत बतलाना चाहता हूं। हमारे वहां चांदन, बड़वा और ओड़नी नदियां हैं जिनके दोनों ओर यदि बिजली दे दी जाय तो ट्यूबवैल्स से काफ़ी सिंचाई हो सकती है। दोनों तरफ़ का इलाका बड़ा सरसब्ज़ है। अगर उन जगहों में बिजली का कनैक्शन दे दिया जाय तो काफ़ी सिंचाई का काम हो सकता है। मैं जब से यहां आया हूं इस इलाके के गांवों में बिजली दिये जाने के लिए कोशिश कर रहा हूं लेकिन खेद के साथ कहना पड़ता है कि अभी तक वहां के इलाक़ों में सिंचाई के लिए बिजली का कोई कनैक्शन नहीं दिया जा रहा है। मैं चाहूंगा कि उधर मंत्री महोदय ध्यान दें।

ग्रामों के विद्युतीकरण से यह आशा की गई थी कि हमारे गांवों में बेकारी की समस्या हल हो जायगी। जमशेदपुर, टाटा, हैवी एलेक्ट्रीकल्स और बोकारो के जो बड़े-बड़े कारख़ाने हैं या बन रहे हैं वे हमारी इस बेकारी की समस्या का समाधान नहीं कर सकते। बेकारी की

[श्री वेणी शंकर शर्मा]
समस्या का समाधान तो हम छोटी-छोटी कौटेंज इंडस्ट्रीज़ के रूप में और जो घरेलू उद्योग हैं उन्हें चालू करके ही कर सकते हैं। बिजली उस का बहुत बड़ा साधन है लेकिन वह बिजली इन छोटी-छोटी कौटेज इंडस्ट्रीज़ के कामों के लिए उपलब्ध नहीं की जा रही है।

बिहार में आटा चक्की और छोटे छोटे हलर्स बहुत बड़े पैमाने पर लगे हुए हैं। उन में पांच, पांच और सात, सात हज़ार रुपया लगा कर लोग किसी प्रकार अपना गुजारा कर रहे हैं लेकिन इनके लिए बिजली की दर काफ़ी बढ़ा दी गई है उनकी लाईसेंस फ़ीस में भी वृद्धि कर दी गई है, जिससे आज इन आटा चक्कियों और हलर्स के बंद होने की नौबत आ रही है और बेकारी की समस्या और बढ़ रही है।

अब थोड़ा मैं सड़कों की बाबत अर्ज करना चाहूंगा। हमारे ये कांग्रेसी बंधु जो बैलों की पूंछ पकड़ कर चुनाव रूपी वैतरणी को पार करके यहां सत्ता में आये हैं आज उन गरीब बैलों की, बिहार में सड़कों की ख़राबी के कारण जो दुर्गति हो रही है उसकी ओर ज़रा भी ध्यान नहीं दे रहे हैं। वहां जो सड़के हैं वह कच्ची हैं और बहुत बुरी हालत में बग़ैर मरम्मत के पड़ी हुई हैं और बरसात के दिनों में तो कीचड़ भर जाने के कारण यह बेचारे बैल घुटने घुटने तक उसमें धंस कर ही रह जाते हैं। इसलिए मंत्री महोदय सड़कों को ठीक करने की ओर ध्यान दें।

हमारे बिहार के गांवों में चिकित्सा व्यवस्था का भी बिल्कुल अभाव है और लोगों को वक्त पर दवाई भी नहीं मिल पाती। मैं चाहूंगा कि मंत्री महोदय चिकित्सा व्यवस्था को भी सुधारने की ओर ध्यान दें।

**श्री रामवतार शास्त्री** (पटना) : अध्यक्ष महोदय, आज जब बिहार राज्य के विधान मण्डल की विधियां बनाने की शक्ति राष्ट्रपति को प्रदान करने वाले विधेयक पर यहां विचार किया जा रहा है तो यह आवश्यक है कि हमारे राज्य में जो स्थिति है उन में से कुछ मुख्य मुख्य बातों की तरफ़ मैं आप के द्वारा मंत्री महोदय का ध्यान आकर्षित करूं।

अभी माननीय सदस्य श्री विभूति मिश्र ने यह बतलाया है कि राष्ट्रपति शासन के बाद से बिहार में कानून और व्यवस्था की स्थिति अच्छी हो गयी है, लेकिन मेरा निवेदन है कि यह तथ्य नहीं है।

बिहार में कानून और व्यवस्था की स्थिति कितनी खराब है यह बात किसी से छिपी हुई नहीं है और इस सदन में भी उस के बारे में सवाल उठाये गये हैं। सब से पहले मैं उस घटना का जिक्र करना चाहता हूं और इस सदन में भी यह बात उठायी जा चुकी है कि गत 30 जुलाई को छपरा में श्री विश्वनाथ सिंह को पुलिस वालों ने किरिच भोंक कर हत्या कर दी। उस के बाद, यानी 19 अगस्त को, वहां की पुलिस के लोगों के साथ एक दूसरी फुटबाल टीम का मैच चल रहा था। पुलिस वाले एक गोल से हार गये। उस के बाद उन्होंने उकसाने वाला काम शुरू किया और लड़ाई झगड़ा करने लगे। उस के बाद उन्होंने लाठी चार्ज किया, फुटबाल के खिलाड़ियों पर भी और उन के साथ-साथ जनता के ऊपर भी।

पटना में तिब्बी कालेज तथा आयुर्वेदिक कालेज के छात्र हड़ताल पर हैं। उन की मांग है कि आयुर्वेदिक और तिब्बी कालेजों को निकट के विश्वविद्यालयों से सम्बद्ध कर दिया जाये और उन्हें भी दूसरे डाक्टरों की तरह सरकारी नौकरियां दी जायें।

इन मांगों को ले कर के उन की हड़ताल चल रही है। यह आन्दोलन 1966 से चल रहा है। इस सिलसिले में 91 छात्रों की गिरफ्तारियां हुई हैं। उन लोगों को पटना जेल में रक्खा गया है। एम० ए० और बी० ए० पढ़ने के बाद, ग्रैजुएट होनें पर भी, वे सी क्लास में रक्खे गये हैं। पुलिस वालों ने उन्हें गिरफ्तार करते समय पीटा, कालेज कैम्पस में पीटा। इतना ही नहीं, पटना मेडिकल कालेज की उस गुलिबिया देवी के साथ जो वाकया हुआ वह आप जानते हैं। रांची मेंटल हास्पिटल में महिलाओं की हालत को आप जानते हैं।

इसी तरह से दरभंगा में अराजपत्रित कर्मचारियों पर लाठियां चलाई गई। उस के बाद पटना शहर के बिल्कुल निकट फुलवारी शरीफ में दिन रात चोरियां हो रही हैं, डकैतियां हो रही हैं। वहां एक बहुत बड़े मुस्लिम धर्म के नेता हैं। उन मौलाना के घर में 6,000 रु० की चोरी हुई। लेकिन बार-बार कहने पर भी पुलिस की तरफ से कोई कार्रवाई नहीं की जाती। अभी 27 अगस्त के दैनिक "आर्यावर्त" में एक खबर निकली है कि :

'बिहंटा क्षेत्र में अपराधकर्मी सक्रिय, लोगों में आतंक' वहां पर 10—12 आदमियों का एक गिरोह है जिन्होंने एक ही दिन में चोरियां भी कीं, डकैतियां भी डालीं और कत्ल भी किये। यह तो वहां की ला ऐंड आर्डर की हालत है। मैं अनुरोध करना चाहता हूं कि छपरा में जो विश्वनाथ सिंह की हत्या की गई उस की न्यायिक जांच कराई जाय।

हमारे यहां अय्यर कमिशन का काम चल रहा है, छः कांग्रेसी भूतपूर्व मंत्रियों के खिलाफ। कोशिश यह हो रही है। कि उस को सैबाटेज किया जाये। इस के लिये बड़े- बड़े अफसर कार्यशील हैं।

इस के अलावा वहां की शिक्षा के बारे में मैं यह कहना चाहता हूं कि वहां पर विश्वविद्यालय में सुधार लाने के नाम पर, उन को कार्यक्षम बनाया जाय इस नाम पर रमण कमेटी की स्थापना की गई है जिस में सात सदस्य हैं। लेकिन उन में से कोई भी शिक्षा-विद नहीं है। श्री बलभद्र जैसे शिक्षाविद् को भी जो विश्वविद्यालय है, वाइस-चांसलर रह चुके हैं, उस कमेटी में नहीं रक्खा गया है। बिहार स्टेट यूनिवर्सिटी कमिशन के भ्रष्टाचार के वारे में एन्क्वायरी करने के लिये संविद् सरकार ने जो कमेटी बनाई थी उस ने इस कमेटी के खिलाफ स्ट्रिक्चर्स पास किये, निन्दा की, लेकिन रमन कमेटी का गठन उसी ने किया है। जिसमें सात आदमी रक्खे गये हैं। किसी विषय के विशेषज्ञ नहीं हैं। बिहार के कालेजों में पचास विषय पढ़ाये जाते हैं, लेकिन जो सदस्य इस कमेटी में रक्खे गये है वे छः सात विषयों की ही जानकारी रखते हैं। इन में से हर एक आदमी को 1500 रु० महीना आनरेरियम के रूप में दिया जायेगा और इस तरह से 10,000 रु० माहवारी खर्च होगा। लेकिन सरकार अराजपत्रित कर्मचारियों की पांच दिनों की हड़ताल का वेतन देने के लिये तैयार नहीं है।

इस के अलावा वहां अन्धों का स्कूल है। उस के छात्रों ने हड़ताल की, गवर्नर के सामने प्रदर्शन किया, मैं ने यहां उस के बारे में प्रश्न किया तो यह जवाब दिया गया कि सरकार को कोई जानकारी नहीं है। पता नहीं यह सरकार क्या करती है सोती है या जागती है, जो इस तरह के जवाब देती है।

[श्री रामावतार शास्त्री]

अराजपत्रित कर्मचारियों के सिलसिले में इस सदन में भी कई प्रश्न उठाये गये, सरकार ने उन का जवाब भी दिया, लेकिन वहां अब भी विंडिक्टिव ऐटिट्यूड की भावना से काम किया जा रहा है। अराजपत्रित कर्मचारियों की हड़ताल के बाद की कार्रवाईयों को वापस नहीं लिया गया है, मुकदमे वापस नहीं किये गये, पांच दिन की तन्ख्वाह नहीं दी गई है। उन की तन्ख्वाह दी जानी चाहिये और संविद् सरकार ने जो फैसले किये थे उन्हें लागू किया जाये तथा इस में गोल माल करने वाले जो मुख्य सचिव हैं, सोहनी साहब, उन को उन के पद से हटा दिया जाये, क्योंकि उन की वजह से सारी गड़बड़ी हो रही है।

मैं आप के जरिये यह कहना चाहता हूं कि मंत्री महोदय इन बातों पर बोलते समय पूरी तरह प्रकाश डालने की कोशिश करें ऐसा प्रयत्न करें कि वहां की स्थिति में सुधार लाया जा सके जिस में जनता में जो असन्तोष है, परेशानी है उस को हम हल कर सकें और बिहार की प्रगति हो सके।

MR. SPEAKER : The difficulty is this. There is only one hour allotted by the Business Advisory Committee. Within this, I am trying to accommodate as many as possible, by giving five minutes each. But if in one party three Members want to be accommodated, I do not know what to do. At the cost of the Congress party, I have been trying to apportion some time to Shri Surya Prakash Puri, Shri B. S. Sharma and Shri Ram Avatar Shahstri who have spoken. Even within each party, if three Members want to speak, I do not know what to do. (*Interruption*) You must help me. What can I do? The Chair cannot help it. Three Members want to speak from one party. The Chair cannot help anybody or any party at this rate.

SHRI D. N. TIWARY (Gopalganj) : Please give me two or three minutes.

MR. SPEAKER : All right ; I have no objection. When the Opposition gets three, at least one from the Congress must get an opportunity.

**श्री द्वा० ना० तिवारी** : अध्यक्ष महोदय, मेरे पूर्ववक्ता ने बिहार की कतिपय अव्यवस्था का जो हवाला दिया, उस के सम्बन्ध में मैं कहना चाहता हूं कि इतने बड़े देश में कहीं न कहीं अव्यवस्था होती ही रहती है। लेकिन मैं इतना कहना चाहता हूं कि जिस समय संविद की सरकार थी कोई भलामानुस अपने परिवार के साथ गाड़ी में ट्रैवेल नहीं कर सकता था। आज वह स्थिति नहीं है। यह ठीक है कि कहीं चोरी हो, लूट हो, तो उस की एन्क्वायरी होनी चाहिए। छपरा में विश्वनाथ सिंह को मारा गया तो उस के सम्बन्ध में एन्क्वायरी जरूर होनी चाहिये, मगर एन्क्वायरी होने के बाद जो असली अपराधी साबित हो उस को सजा होनी चाहिये, ऐसा न हो कि कुसूर तो राम ने किया हो और सजा श्याम को हो जाय।

बिहार की वित्तीय अवस्था बहुत ही खराब है, और दो वर्षों के सूखा के कारण वहां के किसानों की रीढ़ ही टूट गई है।

**श्री गुणानन्द ठाकुर** (सहरसा) : उत्पादन बढ़ा है।

**श्री द्वा० ना० तिवारी** : मैं कह रहा था की दो वर्षों के सूखे के कारण वहां के किसानों की रीढ़ टूट गई है। अभी इस वर्ष जो फसल हुई है उस से भी उन में उतनी जान नहीं आ सकी है कि अपने कर्जे को अदा कर सकें। हालांकि वह कर्जे को अदा करना

चाहते हैं लेकिन गत दो-तीन वर्षों में ऋण के ब्याज का बोझ इतना बढ़ गया है कि वह लोग दे नहीं सकते हैं। मैं मंत्री महोदय से कहूंगा कि उन के ब्याज को माफ कर दिया जाये ग्रौर जो ग्रसल रुपया है वही उन से लिया जाय। एक मर्तबा जब पं० विनोदानन्द झा चीफ मिनिस्टर थे तब उन्होंने रुपये की वसूली के लिये एक तारीख नियत की कि नियत तारीख तक ग्रसली रुपया दे देने से ब्याज माफ कर दिया जायेगा। उस से 11 करोड़ रू० वसूल हुग्रा था। ग्राज भी किसानों को मदद पहुंचाने के लिये उन को यह सुविधा देनी चाहिये ताकि वह ग्रपना कर्ज ग्रदा कर सकें। यदि मंत्री महोदय इस पर सोचें ग्रौर दो महीने की तारीख दे कर यह घोषणा कर दें कि एक निश्चित तारीख तक जो किसान ग्रपना मूल क़र्ज दे देगा, उस का ब्याज माफ कर दिया जायेगा तो रुपया भी वसूल हो जायेगा ग्रौर किसानों को मदद हो जायेगी, उन को राहत मिल जायेगी।

**श्री मुहम्मद इस्माइल** (बैरकपुर): ग्रध्यक्ष महोदय, बिहार के राष्ट्रपति शासन के सम्बन्ध में बहुत ज्यादा कहने का समय नहीं है, इस लिये मैं केवल दो या तीन बातें कहूंगा। परन्तु इस सम्बन्ध में मंत्री महोदय ने यह स्वीकार किया है कि यह बैकवर्ड स्टेट इस लिये रह गई हैं कि उस के लिये बहुत कम मदद सेंटर से मिलती है। माननीय सदस्य जो बिहार के हैं उन्होंने भी इस चीज की परसों चर्चा की है। मैं खास तौर से दो-तीन चीजों की तरफ ग्रापका ध्यान दिलाना चाहता हूं। मैं इस में जाना नहीं चाहता हूं कि राष्ट्रपति शासन में क्या हुग्रा है ग्रौर क्या नहीं हुग्रा है या उससे पहले क्या हुग्रा है। बिहार बंगाल के बिल्कुल नजदीक है। इस वास्ते बहुत सी चीजों का हमें भी काफी ग्रनुभव है।

बिहार में दो किस्म की सरकारें चल रही हैं। एक तो टाटा की सरकार चल रही है ग्रौर एक कांग्रेस की सरकार चल रही है। टाटा तमाम चीज़ों को ग्रपने तौर से चलाता है ग्रौर कांग्रेस की सरकार ग्रपने तौर से चलाती है। ला एेंड ग्रार्डर की जितनी चीज़ें हैं टाटा या जो धनिक वर्ग हैं वे उनको ग्रपने तौर से चलाते हैं ग्रौर कांग्रेस सरकार उनको ग्रपने तौर पर चलाती है। धनिक वर्ग का जो तरीका है वह कांग्रेस के तरीके से बिल्कुल ग्रलग है। ऐसा क्यों है? क्यों टाटा का राज वहां चल रहा है? इस वास्ते चल रहा है कि कांग्रेस ने उसको बरदाश्त किया है ग्रौर कांग्रेस की ही वजह से वह चल रहा है जिस ने उन्हें इतने दिनों तक बचा कर रखा है। इस जिम्मेदारी से कांग्रेस इन्कार नहीं कर सकती है।

ग्राप कोल माइंज़ को लें। वहां कोल माइंज़ बहुत ज्यादा है। इन कोल माइंज़ में मजदूरों को ट्रेड यूनियन कायम करने का ग्रधिकार नहीं है। वहां की सरकार ने कोल माइंज़ के मालिकों के स्वार्थों की रक्षा के लिए ऐसे कानून बना रखे हैं कि ग्रगर ट्रेड यूनियन को रजिस्टर करने के लिए दरख्वास्त दी जाती है तो दो-दो ग्रौर तीन-तीन बरस उसकी डिसपोजल में लगा दिये जाते हैं ग्रौर उनकी इच्छा होती है तो इसको रजिस्टर कर देते हैं ग्रौर जिस पर उनकी इच्छा नहीं होती है तो नहीं करते हैं। सरकार जिस को कहती है कि मान्यता दे दो, उसको मान्यता दे दी जाती है। ग्राई० एन० टी० यू० सी० की जो यूनियन होती है उसको तो मान लिया जाता है ग्रौर दूसरी जो होती हैं उनको माना नहीं जाता है। यह हालत वहां चल रही है।

झरिया के इलाके में ग्राप जायें ग्रौर देखें कि हालत क्या है? वहां पर जा

[श्री मुहम्मद इस्माइल]

कर आपको यह पता नहीं चलेगा कि यहां पर कोई सरकार भी है या नहीं है। पुलिस वहां की मालिक है और उसका ही राज वहां चल रहा है। या तो कोल माइंज़ के जो मालिक हैं उनकी वहां चलती है या फिर पुलिस की चलती है। सरकार वहां कुछ नहीं कर सकती है। मालिकों ने वहां पर गुण्डों के गिरोह बना कर तैयार रखे हुए हैं। अगर मजदूर वहां पर आवाज़ उठाते हैं कि हमें यह तकलीफ है तो पहले तो डंडे का सहारा लिया जाता है, उनके जो लीडर हैं उनके सिर तोड़े जाते हैं और बाद में जबर्दस्ती एजीटेशन को दबा दिया जाता है। कई लोगों को जान से भी मार डाला गया है। कोल माइंज़ के मालिक जिस किसी को कहते हैं कि पकड़ कर ले जाओ, पुलिस उसको पकड़ कर ले जाती है और धारा 107 में कैद कर लेती है और जेल भेज देती है। कई इस तरह की मिसालें मैं पेश कर सकता हूं।

अभी हाल ही में मैं रांची गया था। किस तरह से वहां पर ट्रेड यूनियन के अधिकारों में दखल दिया जाता है, उसकी एक मिसाल मैं आपके सामने रखता हूं। उनको जायज़ तरीके से भी काम करने की इजाज़त नहीं दी गई है। 17 तारीख को एक मीटिंग होने वाली थी और उसी सिलसिले में मैं वहां गया था। इस मीटिंग का तीन दिन पहले एलान भी हो चुका था। सब तैयारियां मुकम्मिल कर ली गई थीं। जिस दिन मीटिंग होनी थी और जिस समय पर मीटिंग होनी थी उसके दो घंटे पहले या तीन घंटे पहले हथिया थाने के अफसरों को यह आर्डर दिया कि यहां मीटिंग नहीं होगी और अगर आपको मीटिंग करनी है तो यहां से आधा मील दूर जा कर आप कर सकते हैं। क्योंकि मजदूर सब उस में आना चाहते थे इस वास्ते वहां मीटिंग नहीं होने दी गई। मैंने कहा कि चलो वहां चल कर कर लेंगे। मैंने हैवी इंजीनियरिंग कारपोरेशन के चेयरमैन से पूछा कि क्या आपको कोई आबजैकशन है मीटिंग होने पर इस जगह पर और क्या पुलिस ने आप से पूछ कर ऐसा किया है तो उन्होंने कहा कि मुझे कोई आबजैकशन नहीं है, यह पुलिस ने अपनी मर्जी से किया है, थाने वालों ने अपनी मर्जी से किया है। थाने वालों ने हमें बताया कि यह आर्डर उन्होंने अपनी तरफ से दिया है और अगर ज्यादा इसके बारे में कहा गया तो धारा 144 लागू कर दी जाएगी। पता नहीं वहां पर सरकार है भी या नहीं। ये हैं तरीके जिन का सहारा ले कर पुलिस ट्रेड यूनियन मामलों में दखल देती है।

गवर्नमैंट एम्प्लायीज़ का वहां एजीटेशन चला था। जिन को उस एजीटेशन के सिलसिले में ससपैंड किया गया था उनके ससपैंशन आर्डर आज तक विदड्रा नहीं किये गये हैं। सरकार ने यह बात मानी थी कि उनकी बात सुनी जाएगी ससपैंशन आर्डर वापिस ले लिये जायेंगे, लेकिन अभी तक ऐसा नहीं किया गया है। इसके बारे में सर्कुलर भी जारी कर दिया गया था लेकिन उस पर अमल नहीं हुआ है।

प्राइमरी मास्टरों के लिए डी० ए० मंजूर गया था। 120 रुपये प्राइमरी टीचर्ज़ के लिए मंजूर गया था लेकिन उन से कहा गया कि आपको नैशनल सेविंग्ज़ में यह पैसा जमा करना पड़ेगा। आप जानते ही हैं कि प्राइमरी टीचर्ज़ की तनख्वाह बहुत कम होती है। वे बेचारे भूखे मर रहे हैं। कई तो मर भी गए हैं। अब सरकार उन से कह रही है कि तुम्हारा डी० ए० नैशनल सेविंग्ज़ में जाएगा।

बैक्वर्ड क्लासेस का वहां पर एक्सप्लायटेशन चल रहा है। उनकी हालत बहुत गिरी हुई है। आदिवासियों के अन्दर आग जल रही है। मालूम नहीं वह आग आगे चल कर क्या रूप ग्रहण करेगी। जब उसने भयंकर रूप धारण किया तो आप उसको सम्भाल नहीं पाएंगे। जो गरीब आदिवासी देहातों में रहते हैं वहां बड़े बड़े लोग चले गए हैं और उनको कर्ज़ दे कर उनकी ज़मीनों पर उन्होंने कब्ज़ा कर लिया है और उनको उन ज़मीनों से बेदखल कर दिया गया है। वे अपनी ज़मीन को वापिस चाहते हैं और उसके लिए आन्दोलन भी कर रहे हैं।

जो कारखाने वहां खुले हैं उन में भरती का सवाल भी है। वे यह चाहते हैं कि वही के रहने वालों को पहले उन में भरती किया जाए। इस वास्ते भी वहां पर आन्दोलन चल रहा है। यह आन्दोलन उचित है, जायज़ हैं। लाठियां चला कर, गोलियां चला कर उनके आन्दोलन को खत्म करने की कोशिश की जा रही है।

पुरुलिया में किसानों का आन्दोलन चल रहा है, बटाई का आन्दोलन चल रहा है। उसका हल नहीं ढूंढा जाता है और तरह-तरह के उन पर जुल्म हो रहे हैं, उनकी गिरफ्तारियां हो रही है। और कहते हैं कि क्या आप वहां पर नक्सलबाड़ी का निर्माण करना चाहते हैं। किसानों के सवाल को, बटाई के सवाल को आप हल क्यों नहीं करते हैं। हल करने के बजाय उसको राजनीतिक रूप देने की कोशिश वहां हो रही है।

वहां कास्टिज्म बहुत जोरों से चल रही है। यह बीमारी सारी एडमिनिस्ट्रेशन में घुसी हुई है, पुलिस डिपार्टमैंट में घुसी हुई है। पुलिस अफसर उसी कास्ट के लोगों को नौकरी देते हैं जिस कास्ट के वे खुद होते हैं, अपनी कास्ट वालों की ही मदद करते हैं। जो अफसर हैं वे अपनी कास्ट के लोगों को ही भरती करते हैं। कोई चैक उन पर नहीं है। यह बीमारी भी कांग्रेस की पैदा की हुई है। जातीयता का वहां सब से बड़ा मर्ज है।

मैं वहां पर तीन दिन पहले गया था ; एक ही कारखाने में आई० एन० टी० यू० सी के अन्दर दो गुट चल रहे हैं। उन में आपस में लाठियां चलीं, सिर फूटे। ऐसी बातें नहीं होनी चाहिए। मैं चाहता हूं कि जो बातें मैंने आपको बताई हैं, उनकी तरफ आप ध्यान दें। नहीं तो ये बातें विकट रूप धारण करेंगी।

**श्री मृत्युंजय प्रसाद** (महाराजगंज) : बिहार में आज राष्ट्रपति शासन है। बहुत सी घटनायें वहां ऐसी हो रही हैं जिन्हें हम पिछले साल की लैगेसी अथवा करनी एक की भरनी औरों की कह सकते हैं। उस लैगेसी से पीछा छुड़ाने के लिए उन्हें काफी दिक्कत पड़ रही है। इसलिए मैं दो तीन चीज़ें नमूने के तौर पर ही रखूंगा जिन पर ध्यान दिया जाना चाहिये। कहने को तो बातें बहुत हैं लेकिन समय ही कहां है।

पहली चीज़ तो यह है कि यहां कहा गया है कि ला एंड आर्डर खत्म कर दिया गया है और साल भर में जो कुछ हुआ है उसके अनेक उदाहरण भी दिये गये हैं। उसी सिलसिले में एक बात ऐसी आई है कि जिस की इस सदन में थोड़ी देर पहले चर्चा भी हुई है। छपरे में एक आदमी मारा गया। उसकी डिटेल्ज़ में जाना गैर बाजिव होगा चूंकी केस की इनक्वायरी चल रही है। केस चलेगा। लेकिन इतना तो कहा ही जा सकता है कि उस केस का नतीजा जो कुछ हो, जिन सरकारी अफसरों के

[श्री मृत्युंजय प्रसाद]

खिलाफ भी कुछ शिकायतें हैं कि वे उस के बध में शामिल थे, वे वहां हाजिर थे उन्हें तो वहां से हटा ही दिया जाना चाहिये और अगर ऐसा नहीं किया जाता है तो कभी भी सच्ची और सही इनक्वायरी नहीं हो सकेगी।

अब मैं उसके बारे में जो डाकुमैंट्स हैं उसकी बात कर रहा हूं। पुलिस कांस्टेबल ने खुद ही कहा कि हम लोगों ने उसे बोनट भोंका इस वास्ते कि वह हम पर चोट न कर सके। लेकिन डाक्टर ने कहा है कि चार चोटें ऐसी हैं जिन में से एक भी उसे खत्म करने के लिए काफी थी। वैसी हालत में यह बहुत जरूरी हो जाता है कि वहां के पुलिस अफसरों को और दूसरे अफसरों को जिन के बारे में ज़रा भी शिकायत है कि उन का कोई दूर का भी सम्बन्ध उससे रहा है, उन्हें छपरे से हटा कर दूसरी जगह बदल दिया जाए और केस खत्म हो जने के बाद जो वाजिव समझा जाए किया जा सकता है।

ला एंड आर्डर का एक दूसरा नमूना मैं पेश करता हूं। चाहे यूनिवर्सिटी एग्जेमिनेशन हो या हायर सैकेंड्री बोर्ड का हो, कोई भी परीक्षा ढंग से नहीं हो पाती है। खबरें तो यहां तक आई हैं कि न सिर्फ इनविजिलेटर्ज़ को पीटा गया है बल्कि दो तीन टीचर्ज को तो मार भी दिया गया है। यह खबर भी है कि अनेक स्थानों पर लोग लाउड स्पीकर पर एग्जेमिनेशन हाल के पास से जोर जोर से सवालों के जवाब लिखा रहे थे। ऐसी जब हालत है तो आप इन परीक्षाओं को बन्द ही क्यों नहीं कर देते हैं। इस तरह की बेकार की परीक्षाओं का कोई लाभ नहीं है। जो शिक्षित कर्मचारी रखना चाहते हैं वे प्राइवेट तौर पर टैस्ट ले कर जिसे चाहें नौकर रख लेंगे।

बातें छोटी-छोटी हैं लेकिन बहुत जरूरी बातें हैं। पिछले साल संविद की सरकार ने आने के साथ ही तबके वन मंत्री ने और उनका परिचय बताने की आवश्यकता नहीं है, अपनी लोकप्रियता बढ़ाने के लिए एक हुकम निकाल दिया कि जहां एफारेस्टेशन पांच बरस से पुराना हो चुका है उसकी बाड़ को, उसकी फैंसिग को हटा दिया जाए और लोगों को उसी तरह से छूट दे दी जाए जिस तरह से दूसरे जंगलों में रहती है। नतीजा यह हुआ कि पांच दस बरस की मेहनत पर पानी फिर गया। आज किसी सरकारी अफ़सर में यह हिम्मत नहीं है कि वह सरकार को यह आर्डर बदलने के लिए कहे। वह नहीं जानता है कि उस जगह पर कल फिर कौन आ जायेगा। अगर बिहार की बन-सम्पदा को बचाना है, तो उस की रक्षा करनी चाहिए, नहीं तो जितनी मेहनत हुई है, वह बर्बाद हो जायेगी।

कृषि विभाग द्वारा बहुत अच्छा काम हुआ है और हो रहा है, लेकिन एक बात की शिकायत मुझे बहुत मिली है कि कई महत्वपूर्ण काम समय पर नहीं किये जाते हैं, जैसे बीज बहुत देर से पहुंचाया जाता है। पिछले साल गेहूं का बीज दिसम्बर में पहुंचा और इस साल धान का बीज़—या शायद उस की पहली ही किश्त—जुलाई में पहुंची। इस प्रकार वह बीज बेकार हो जाता है, या उस का बहुत थोड़ा उपयोग होता है। मंत्री महोदय कृपया यह व्यवस्था करें कि अगली रबी की फ़सल में यह बात न हो। बीज समय से पहले ही डिस्ट्रीब्यूशन सैंटर्ज़ से सब जगह पहुंच जायें, ताकि वे किसानों को मिल सकें। ये सिर्फ़ प्रशासनिक बातें हैं। इन में सिद्धान्त का कोई प्रश्न नहीं है। सभी यह चाहते हैं कि ये काम होने चाहिए।

हमें बड़ी खुशी है कि संविद सरकार ने बहुत काफ़ी नलकूप लगाये, लेकिन इस सम्बन्ध में यह भी ध्यान रखने की बात है कि नलकूप वहीं लगाने में लाभ है, जहां बिजली मिले, यानी जब जेनरेशन और ट्रांसमिशन पूरा हो जाये, तभी नलकूप लगाने में लाभ है। जब से इस की प्लानिंग होती है, तब से बिजली के जेनरेशन और ट्रांसमिशन के पूरा होने में पांच छः बरस लगते हैं। यह बड़ी खुशी की बात है कि पांच छः बरस की मेहनत से एक फ़ेज़ तैयार हुआ था, जिस का फ़ायदा संविद सरकार ने उठाया। यानी जब फ़सल तैयार होकर घर में आ गयी तो रोटी पका कर संविद ने खिला दिया, और यह काम फ़सल तैयार होने के पहले संभव नही था। अब आगे का जो फ़ेज़ होगा, राष्ट्रपति शासन की सरकार को उस में काम करके दिखाना चाहिए।

एक बहुत महत्व की बात यह है कि हम सुधार की जितनी भी बातें करते हैं, वे सब की सब सेक्रेटेरियट तैक रह जाती हैं। सेक्रेटेरियट से निकल कर डिस्ट्रिक्ट तक पहुंचने में और डिस्ट्रिक्ट से किसानों तक पहुंचने में काफ़ी कठिनाई पड़ती है। यदि हम प्रशासन की इस कठिनाई को दूर नहीं करेंगे, तो जनता का कोई भी काम ठीक समय पर और उचित प्रकार से नहीं हो पायेगा।

मध्यावधि चुनाव हमारे सामने है। हमारे कई मिनिस्टर्स के ख़िलाफ़ एन्क्वायरी चल रही है। वह एन्क्वायरी जरूर पुरी हो। जज साहब ने हुक्म दिया कि सब कागज़ अभियुक्त मंत्रियों के वकीलों को दिखाये जायें, लेकिन उन की ओर से शिकायत हो रही है, बराबर उन की ये दरख्वास्तें पहुंची हैं और अखबारों में खबरें आ रही हैं कि सब कागज तो मिलते नहीं हैं, ग़ायब कर दिये गये हैं, या वे थे ही नहीं। यह शंका इस लिए होती है कि कितने दिन लगे उन को चार्ज का नाम लेते लेते और लाने में। इस से जान पड़ता है कि बिना पूरी तरह समझे-बूझे चार्ज लगाये गये थे और इस लिए आज प्रमाण लाने में कठिनाई हो रही है। इस लिए जल्दी से जल्दी उन काग़ज़ों को सामने लाकर सच झूठ को स्पष्ट करा लिया जाये।

उस के बाद संविद सरकार के मंत्रियों के ख़िलाफ़ भी कुछ चार्जिज़ हैं। उन पर भी जल्दी से जल्दी विचार होना चाहिए, क्योंकि यह बड़ी अन्याय और दुखकी बात है, अनुचित है कि जब तक आदमी एक्यूज़्ड है, कनविक्टिड नहीं हो चुका है, तब तक इलैक्शन के बीच में उस को कठिनाई पड़े। और उसके विरुद्ध हर प्रकार का अनुचित प्रचार किया जाये मानो वह दोषी सिद्ध हो चुका है। इस लिए ऐसी व्यवस्था करनी चाहिए कि जल्दी से जल्दी या उन का कनविक्शन हो जाये या ऐक्विटल हो जाये—जो कुछ भी होना है, वह हो जाये।

**श्री कामेश्वर सिंह (खगरिया)** : उपाध्यक्ष महोदय, मैं इस बिल का विरोध करता हूं। इस बिल की क्लाज़ 3(1) में दिया हुआ है :

> "The power of the Legislature of the State of Bihar to make laws, which has been declared by the Proclamation to be exercisable by or under the authority of Parliament, is hereby conferred on the President."

कानून बनाने का अधिकार पालियामेंट को है। यह अधिकार किसी भी हालत में राष्ट्रपति को नहीं देना चाहिए, क्योंकि ब्यूरोक्रेट्स को जब पावर मिलती है, तो वे उस का दुरुपयोग करते हैं।

[श्री कामेश्वर सिंह]

बिल की क्लाज़ 3 (2) में कहा गया है :

"Provided that before enacting any such Act, the President shall, whenever the considers it practicable to do so, consult a Committee constituted for the purpose consisting of forty members of the House of the People nominated by the Speaker and twenty members of the Council of States nominated by the Chairman."

इस कमेटी को क्या पावर दी गई है ? कुछ भी नहीं। इस में कहा गया है कि जब राष्ट्रपति ऐसा करना प्रैक्टिकेबल समझेंगे, तब इस कमेटी को कनसल्ट करेंगे। अधिकारीगण, आइ० सी० एस० आफ़िसर्ज़, के दिमाग में यह कभी भी नहीं आयेगा कि इस कमेटी को कनसल्ट करना प्रैक्टिकेबल होगा। अगर इस कमेटी को कनसल्ट किया जायेगा और वह राष्ट्रपति को एडवाइज़ करेगी, तो उन अधिकारियों की बात नहीं चलेगी। इस बिल में साफ़ नहीं किया गया है कि इस कमेटी को किस हद तक पावर्ज़ हैं। मंत्री महोदय इस बात को साफ़ करें कि इस कमेटी की क्या पावर्ज़ हैं। अगर ऐसा नहीं किया जाता है, तो इस कमेटी को बनाना एक फ़ार्स है।

किसानों को ट्यूबवैल बोर कराने और एग्रीकल्चरल इम्प्लीमेंट्स ख़रीदने के लिए पच्चीस परसेंट जो सबसिडी मिलती थी, बिहार में राष्ट्रपति शासन लागू होते ही तुरन्त उस को विदड्रा कर लिया गया। वह सबसिडी फिर से देनी चाहिए। अगर किसानों को वह सबसिडी नहीं मिलती है, तो वे बोरिंग नहीं करवा सकते हैं, क्योंकि वे बहुत ग़रीब हैं।

जहां तक कर्ज़ वसूली का सम्बन्ध है, कर्ज़ को बिना सूद के वसूल करना चाहिए, क्योंकि बाढ़ के बाद किसान के पास देने के लिए पैसा नहीं है। सरकारी अधिकारी ग़रीब किसानों के साथ हर तरह से नाजायज़ व्यवहार और अत्याचार करते हैं। हर एक चीज़ का ख़राब असर ग़रीब किसानों पर पड़ता है, जब कि अच्छा असर करोड़पतियों पर पड़ता है।

श्री चव्हाण के आश्वासन पर नान-गज़ेटिड एम्पलाईज़ ने अपनी स्ट्राइक वापिस ले ली। लेकिन उन के साथ इतना ज्यादा विक्टिमाइज़ेशन हो रहा है, जिस की कोई हद नहीं है। यह सब धांधली बन्द होनी चाहिए।

किसी माननीय सदस्य ने कहा कि संविद सरकार के काल में रात को नींद नहीं आती थी, सब ओर अराजकता थी, डाके पड़ते थे, आदि। लेकिन राष्ट्रपति शासन के लागू होने के बाद बिहार में ला एंड आर्डर की यह हालत हो गई है कि पटना जैसे बड़े शहर में, जहां सैंकड़ों आई० पी० एस० आफ़िसर हैं, दिन-दहाड़े डाके पड़ते हैं। वहां पर चोरी, डाके, हत्या आदि सब अपराध बढ़ गये हैं।

आदिवासियों पर सूदख़ोरों, मनी-लेंडर्ज, का अत्याचार बहुत अधिक बढ़ रहा है। संविधान के पांचवें शिड्यूल के पार्ट बी, 5(2) (ए) में कहा गया है :

"prohibit or restrict the transfer of land by or among the members of the Scheduled Tribes in such area ;"

मैं मंत्री महोदय से यह अनुरोध करूंगा कि संविधान में जो शक्तियां प्रदान की गई हैं, उन के माध्यम से आदिवासियों पर सूदख़ोरों और मनीलेंडर्ज़ के अत्याचार को बन्द किया जाये। आज उन में बहुत आतंक फैला हुआ है। जब अख़बारों में और राजनैतिक दलों द्वारा इस आतंक की बात कही जाती है, तो कांग्रेसी लोग

कहते हैं कि कोई आतंक नहीं है, वह छोटी सी बात है।

संविद सरकार ने लगान वसूल करने के हज़ारों साल पुराने तरीकें को हटा दिया था। बिहार के बजट में लगान को फिर लागू कर दिया गया है। मेरी मांग है कि अगले सत्र में एक बिल ला कर लगान प्रथा को बिल्कुल समाप्त कर दिया जाये। रेन्ट को खत्म करना चाहिए। संविद सरकार ने ऐसा सोचा... (**व्यवधान**) ... आप बैठिए, यह बिहार का मामला है, मध्य प्रदेश का नहीं।

दूसरी बात—बिहार की संविद सरकार ने देखा कि बिहार में एक बहुत ही नापाक चीज है, टाटा की जमीदारी, उस को खत्म करना चाहा पर इन पूंजीपतियों के गोलमाल के कारण यह संविद सरकार नहीं चल सकी। मैं मंत्री महोदय से कहना चाहता हूं कि अगले सत्र में एक बिल ला कर वह टाटा की जमीदारी को खत्म करें।

आखीर में, यह सब सुधार करने के लिए मैं मंत्री महोदय से आश्वासन चाहता हूं कि अगले सत्र में इस सदन में वह बिल लायेंगे और एक बार फिर मैं यह कहना चाहता हूं कि वह इस बिल को वापस लें। सारी शक्ति इसी सदन को रहेगी न कि राष्ट्रपति को जायगी।

**श्री भोला राउत** (बगहा) : अध्यक्ष महोदय, राष्ट्रपति शासन बिहार में जब लागू हुआ तो समूचे राज्य में ऐसी खुशी हुई जिस का कि मैं क्या वर्णन करूं? अभी हमारे कुछ साथी चोरी और डकैतियों का ज़िक्र कर रहे थे। मैं उन को यह बताना चाहता हूं कि जिस समय संविद की सरकार बनी, हमारे अपने ही क्षेत्र में भैसही गांव में इतनी बड़ी डकैती पड़ी कि जितनी बड़ी डकैती दुनिया में कहीं नहीं पड़ी होगी। एक बार संसद में उस का जिक्र आया था... (**व्यवधान**) ... आप की संविद सरकार के जमाने में यह डकैती पड़ी और पचासो लाख का सामान नकदी ज़ेवर सब उस में गायब हुआ। अध्यक्ष महोदय, मैं बताना चाहता हूं वह डकैती कैसे हुई? बाकायदा डकैती के पहले डकैत वहां गए और उन्होंने एक मीटिंग की, जिस तरह से कि कम्यूनिस्ट पार्टी के लोग मीटिंग करते हैं। उस के बाद फिर अच्छी तरह से तैयारी कर के यह डकैती पड़ी और उस में रामनारायण साब को बन्दूक से मारा गया। उस के बाद उन्होंने समझा कि वह तो मर गए। मगर वह मरे नहीं थे। जब वह डकैती कर के भाग रहे थे उस समय उन्होंने देखा कि यह तो अभी जिन्दा है तो उस को फिर से मारने के लिए गोली निकाली। तब उस ने उन का नाम लेकर कहा कि क्यों ऐसा कर रहे हैं? वह नाम नौकर ने सुन लिया और उस ने डी० एस० पी० के सामने अपना बयान दिया है। डी० एस० पी० ने बताया इस चीज को। पुलिस अरेस्ट करने के लिए गई उस आदमी को तो संविद सरकार का वायरलेस गया कि बगैर सबूत के किसी को गिरफ्तार न किया जाय। यह रिपोर्ट है।

दूसरी बात मैं बताना चाहता हूं। राष्ट्रपति शासन के पहले वहां शास्त्री जी की सरकार थी। उस में कुछ ऐसी बातें हुई जैसे एक हरिजन लड़की जो बी० ए० बी० टी० थी, शास्त्री जी ने उसको मिडिल स्कूल के हेड मिस्ट्रेस के पद पर बहाल किया। लेकिन जैसे ही शास्त्री जी हटे, उस का अप्वाइंटमेंट रद्द कर दिया गया और दूसरी तरफ जनसंघ के जो हाउसिंग के मिनिस्टर थे उन का एक आर्डर था जिस में कंकड़बाग पटना में

[श्री भोला राउत]
बने हुए मकानों को बांटा गया था, उन का वह आर्डर रहने दिया गया। मैं ने गवर्नर को चिट्ठी भी लिखी है उस हरिजन महिला के अप्वाइंटमेंट के बारे में और कुछ एजूकेशन डिपार्टमेंट के शिक्षक थे, पटना के गर्दनियाबाग हाईस्कूल के एक शिक्षक को उस के रेप्रेजेन्टेशन पर शास्त्री जी ने ट्रांसफर किया था, लेकिन उन के मिनिस्ट्री से हटते ही डी० पी० आई० ने उस को नहीं माना। यह जो अफसरों की ज्यादती हैं इस के ऊपर मैं ने गर्वनर को लिखा था। आप के द्वारा मैं मंत्री जी से कहूंगा कि वह इन पर ध्यान दें।

**श्री विद्याचरण शुक्ल** : अध्यक्ष महोदय, जिन माननीय सदस्यों ने इस बहस में भाग लिया उन में से बहुत से लोगों ने स्थानीय समस्याओं के बारे में बहुत कुछ कहा। इस के पहले कि जो दूसरे मुख्य मुद्दे भाषणों के थे उन के उत्तर मैं दूं, मैं यह कहना चाहता हूं कि जो स्थानीय समस्याएं हैं उन के बारे में हम लोग राज्य सरकार के अधिकारियों से परामर्श कर के देखेंगे कि किस हद् तक इन तीन चार महीनों में हम कार्यवाही कर सकते हैं।

जहां तक और दूसरी प्रशासकीय समस्याओं का सवाल है इस के बारे में मैं कह चुका हूं कि राष्ट्रपति शासन के अन्तर्गत हम लोग ऐसी कोई कार्यवाही नहीं करना चाहते जिस से कि आने वाली लोक प्रिय सरकार के ऊपर कोई किसी तरह का वित्तीय भार पड़े। हम लोग यह जरूर चाहते हैं कि लोक हित के और जनहित के जितने ज्यादा कार्य सम्पन्न कर सकें वह करें। कोई एक कामचलाऊ सरकार के रूप में ही कार्य न चले बल्कि जनहित के कार्य अच्छी तरह से और तेजी से होते चलें। यह जो मैं ने कहा यह पालिसी की बातें हैं और इसी के अन्तर्गत जो कुछ हम लोग कर सकते हैं, माननीय सदस्यों ने जो बातें कही हैं उन पर विचार कर के करने का यत्न करेंगे।

एक खास बात जो कामेश्वर सिंह जी ने कही उस के बारे में मैं सदन का ध्यान आकर्षित करना चाहता हूं। उन्होंने इस विधेयक का विरोध इसलिए किया कि इस से राष्ट्रपति को एक अधिकार मिल जाता है कि वह कानून बना सकते हैं बिहार के लिए। अब यह तो माननीय सदन को मालूम है कि पिछले 20 सालों में हमेशा जब भी दुर्भाग्यपूर्ण स्थिति के अन्दर किसी भी राज्य में राष्ट्रपति शासन लागू करना पड़ा तो यही प्रक्रिया अपनायी गई और सारा कार्य सन्तोषपूर्ण ढंग से चला। एक भी किसी ने यह नहीं कहा कि इस का दुरुपयोग किया गया या संसद के अधिकारों का हनन हुआ या उन अधिकारों का...

**श्री कामेश्वर सिंह** : अध्यक्ष महोदय, इन्होंने 20 सालों से प्रयोग किया इस प्रक्रिया का तो आज क्या एक नई चीज चला कर नहीं देख सकते हैं?

**श्री विद्या चरण शुक्ल** : मैं माननीय सदस्य से कहूंगा कि जो चीज संतोषपूर्ण ढंग से चल रही है जिस के ऊपर किसी ने आपत्ति नहीं की उसको बदलने की आवश्यकता नहीं है।

**श्री कामेश्वर सिंह** : वह इस से भी अच्छा चल सकती है।

**श्री विद्याचरण शुक्ल** : यदि इस में कोई खामी दिखें तो जरूर हम इसे बदलन के लिए तैयार होंगे।

संसद की तरफ से एक सलाहकार समिति बनायी जा रही है। उस में

सब माननीय सदस्य रहते हैं। उन की सलाह ले कर उन से पूछ कर, उन से परामर्श कर के हम कार्यवाही करते हैं।

**श्री कामेश्वर सिंह** : अध्यक्ष महोदय, एक बात मैं मंत्री महोदय से कहना चाहता हूं। इस के मुताबिक सलाह लेना अनिवार्य नहीं है। राष्ट्रपति के लिए अनिवार्य होना चाहिए कि सलाहकार समिति से बराबर सलाह लेते रहें।

**श्री विद्याचरण शुक्ल** : आप जरा धैर्य-पूर्वक सुनें। आप बार बार तकलीफ करते हैं खड़े होने की। सिलसिलेवार मैं सब बता रहा हूं। जरा धैर्य पूर्वक सुनने का प्रयत्न कीजिए।

मैं कह रहा था कि इस समिति के द्वारा हम लोग सलाह लेते हैं और सलाह के अनुसार काम करने का प्रयत्न करते हैं। जहां तक कि इस अपवाद का सम्बन्ध है कि किसी एसे समय पर जब कि सलाह लेने का मौका न हो, बिना सलाह लिए भी कानून बनाया जाय, यह प्रावधान जो किया गया है, यह आपत्कालीन प्रावधान है। इस का उपयोग बहुत कम करते हैं। कोई ऐसा आर्डिनेंस हो जो लैप्स होने वाला हो, कमेटी बुलाने का समय न हो, मेम्बर्स को नोटिस देने का पूरा टाइम न हो वह अध्यादेश जल्दी ही खत्म सोने वाला हो, तब हम को इस को काम में लाना पड़ेगा। इस तरह के कानूनों में हमेशा एक एनेब्लिंग क्लाज़ रखा जाता है। इस का अर्थ यह नहीं है कि हम कोई बिना परामर्श के कानून बनाने की इच्छा रखते हैं। अभी भी पांच छः कमेटियां इस तरह की चल रही हैं और कई माननीय सदस्य इस में हैं। वह जानते हैं कि हम ने कभी ऐंसा नहीं किया। कभी अपवाद स्वरूप ऐंसा करना पड़ा हो तो वह दूसरी बात है। नहीं तो साधारण रूप में हमेशा इस कमेटी की मीटिंग बुलायी जाती है और उस में पूरी तरह से विचार-विमर्श किया जाता है और उस के बाद यदि कमेटी पास करती है तभी हम कार्यवाही करते हैं। तो इस तरह की काल्पनिक कठिनाइयों को सामने लाकर विरोध के लिए विरोध करना यह कोई अच्छी प्रवृत्ति का द्योतक नहीं है। इसलिए मैं माननीय सदस्य से कहूंगा कि इस तरह केवल काल्पनिक डर से ऐसी चीजों का विरोध न करें जिन को कि अभी भी हम लोग इतनी कठिन और विषम परिस्थितियों में ठीक तरह से चलाने का प्रयत्न कर रहे हैं।

18 HRS.

और भी दो-तीन चीजें माननीय सदस्यों ने कही हैं, अपना भाषण समाप्त करने के पहले मैं उन के बारे में भी आपसे कुछ कहना चाहूंगा। माननीय सदस्य श्री द्वारिकानाथ तिवारी जी ने एक बहुत महत्वपूर्ण सवाल के बारे में हमारा ध्यान आकर्षित किया है और वह यह है कि किसानों को जो कर्जे दिये गये थे, उस के ऊपर उन से व्याज वसूल किया जा रहा है। मुझे मालूम नहीं है कि क्या स्थिति है, किन परिस्थितियों में यह काम किया गया है, कितना उन को कर्ज़ा दिया गया था. . .

**श्री गुणानन्द ठाकुर** : कर्ज़ की हालत वहां पर यह है कि किसानों को पांच-सात- दस वर्ष में जो कर्ज़ा मिला है, अब तक वह सब पूरा कर्ज़ा व्याज के साथ वसूल किया जा रहा है और स्थिति यह है कि मूलधन से सूद बहुत अधिक हो गया है। आप अन्दाज़ लगाइये कि इस से किसानों की क्या हालत होगी। मूल धन से सूद दुगना हो गया है। इस लिये आप से अनुरोध है कि अगर आप सूद माफ़ कर देंगे तो इस से

[श्री गुणानन्द ठाकुर]

किसानों का बहुत बड़ा कल्याण होगा और वे आपके आभारी होंगे।

**श्री विद्याचरण शुक्ल** : माननीय सदस्य तिवारी जी ने जिस चीज़ की तरफ़ ध्यान आकर्षित किया है, मैं उस के लिये धन्यवाद देता हूं। हम लोग इस को अवश्य देखेंगे तथा जांच पड़ताल के बाद जो कुछ इस में हो सकता है वह करेंगे।

अध्यक्ष महोदय, आदिवासियों का मामला उठाया गया है, मृत्युंजय प्रसाद जी ने ज़मीन का जो एफ़ोरेस्टेशन हुआ है, उस के बारे में कुछ समस्यायें बताई हैं, अराजपत्रित कर्मचारियों के बारे में कुछ कहा गया है—इन सब के बारे में हम लोग देखने की कोशिश करेंगे।

**श्री फ० गो० सेन** (पूर्णिया) : हरिजनों और बैकवर्ड क्लासेज़ के लोगों को जो ज़मीनें मिली हैं, उस में टेनेन्सी एक्ट के अन्दर गवर्नमेन्ट से परमीशन लेकर बेचने का हक़ दिया गया है, लेकिन वे लोग उस ज़मीन को मौर्टगेज कर के रुपया लेकर खेती में नहीं लगा सकते हैं। इस लिये मैं चाहता हूं कि उन को मौर्टगेज करने की पावर भी दी जाय। . . . (**व्यवधान**) . . .

**श्री विद्याचरण शुक्ल** : अध्यक्ष महोदय, अधिकारियों के मामलों की जांच करने के लिये कहा गया है। इस में ज़रा भी हस्ताक्षेप करने का हमारा इरादा नहीं है। जो जांच हो रही है, वह ठीक से होती रहेगी तथा जो भ्रष्टाचार के दोषी पाये जायेंगे, उन्हें सज़ा दी जायगी।

मैं अन्त में सदन से निवेदन करूंगा कि इस विधेयक को पारित करने की कृपा करें. . . . (**व्यवधान**) . . . .

Some Hon. Members *rose*.

MR. SPEAKER : Order, Order. Please sit down. I shall allow one or two Bihar Members who have not spoken to put questions.

The question is :

"That the Bill to confer on the President the power of the Legislature of the State of Bihar to make laws, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The question is :

" That Clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

**Clause 3**—(*Conferment on the President of the power of the State Legislature to make laws*).

SHRI BIBHUTI MISHRA *rose*.

MR. SPEAKER : I gave you a chance to speak. You have spoken already. I gave you the first chance in the Congress Party. You should not ask for a second chance. You are a senior Member. If you want you can move your amendments to clause 3.

SHRI BIBHUTI MISHRA : I beg to move :

Page 2, line 4,—

*add* at the end—

"and the President is authorised to delegate such power to the Council of Ministers" (1)

Page 2,—

(i) line 5,—

*for* " President " *substitute*—

" Council of Ministers "

(ii) line 7,—

*for* " he " *substitute*—

" it " (2)

Page 2,—

(i) line 9,—

*for* " President " *substitute*—

" Council of Ministers "

(ii) line 10,—
*for* " he " *substitute*—
" it " (3)

Page 2, lines 11 and 12,—
*for* " forty members of the House of the People "
*substitute* " fifty-three members of the House of the People belonging to the State of Bihar and twenty members of the House of the People belonging to other States" (4)

Page 2, line 14,—
*for* " President " *substitute*—
" Council of Ministers " (5)

Page 2, line 24,—
*for* "President " *substitute*—
" Council of Ministers " (6)

MR. SPEAKER : I shall put the amendments to vote now.

*Amendments Nos. 1 to 6 were put and negatived.*

MR. DEPUTY-SPEAKER : The question is :

" That clause 3 stand part of the Bill."

*The motion was adopted.*

*Clause 3 was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI VIDYA CHARAN SHUKLA: Sir, I beg to move :

" That the Bill be passed."

MR. SPEAKER : Motion moved :

" That the Bill be passed."

Now, those who have not spoken at all may now put questions. Only those ; one or two minutes does not matter.

**श्री ओम प्रकाश त्यागी** (मुरादाबाद) : अभी आदिवासियों के बारे में एक प्रश्न किया गया था और वह यह था कि आदिवासियों को कुछ लोग पैसा, धान, आदि और कर्जा देकर एक्सप्लायट कर रहे हैं, चाहे वे महाजन हों या विदेशी मिशनरीज तथा उसी कर्जे की आड़ में लोभ और भय दिखा कर उन का धर्म परिवर्तन हो रहा है बराबर की उड़ीसा सरकार ने इसी बात को ध्यान में रख कर बलात धर्म परिवर्तन रोकने के लिये एक कानून भी बनाया है। यह कोई नई समस्या नहीं है। मैं सरकार से यह जानना चाहता हूं कि क्या सरकार आदिवासियों का कोई लोभ, लालच या कर्जे के दबाव में आ कर उन का धर्म परिवर्तन और उन की संस्कृति के साथ खिलवाड़ न करे, उन की जायदाद जबर-दस्ती न छीने—इस दिशा में उड़ीसा सरकार की तरह का कोई कानून बनाने का विचार रखती है ?

**श्री क० मि० मधुकर** (केसरिया) : चम्पारन के 36 आंचलों में से 14 आंचलों के अन्दर बाढ़ आई हुई है, वहां के कमिश्नर ने भी इस सम्बन्ध में बयान दिया है। न वहां पर मवेशियों के लिये चारे की व्यवस्था है, न दवाइयों की व्यवस्था है और न वहां की राशन की दुकानों पर उचित मात्रा में राशन दिया जा रहा है। क्या मंत्री महोदय जवाब देंगे कि वहां पर मवेशियों के लिये चारा, दवाइयां और राशन की व्यवस्था करने जा रहे हैं या नहीं ?

दूसरा प्रश्न—रमन कमीशन में आपने ऐसे लोगों को बहाल किया है जो प्रशासनिक अधिकारी हैं, जो लोग शिक्षाविद हैं उन को नहीं रखा गया है। क्या आप इस कमीशन में शिक्षाविदों को लाने जा रहे हैं या नहीं ?

**श्री फ० गो० सेन** (पूर्णिया) : हरिजनों और बैकवर्ड क्लास के लोगों से ज़मीन बेचने का अधिकार ले लिया गया है, वे सरकार की परमीशन से ज़मीन बेच सकते हैं। वे लोग यदि लैंड मौर्टगेज कर के लैंड-मौर्टगेज-बैंक से रुपया लेना चाहें, तो बैंक उस ज़मीन को मौर्टगेज नहीं करता है, कहते हैं कि यह तुम्हारा हक़ नहीं है। इस लिये मैं चाहता हूं कि आर्डिनेन्स पास कर के लैंड मौर्टगेज करने का हक़ उन को दिया जाय ताकि वे लोग ट्रैक्टर तथा इम्प्रूव्ड़ इम्पलीमेन्ट्स खरीद सकें।

दूसरे—रोड्स सेस की जितनी वसूली होती है, वह सरकारी ख़जाने में जमा हो जाती है। पूर्णिया डिस्ट्रिक्ट बोर्ड का 15–20 लाख रुपया बिहार सरकार के पास बाकी है, जिसकी वजह से पूर्णिया डिस्ट्रिक्ट बोर्ड का सारा काम रोड्स, ब्रिजेज़, स्कूल्ज़–सफर कर रहा है। इस लिये उस को यह रुपया देने का अवश्य प्रबन्ध किया जाय।

**श्री शिवचन्द्र झा** (मधुबनी) : अध्यक्ष महोदय, ला एण्ड आर्डर की बात उठाई गई है। इन्होंने अपने जवाब में कहा है कि राष्ट्रपति शासन के बाद से बिहार में डकैतियां और चोरियां कम हो गई हैं। मैं इसी संदर्भ में एक उदाहरण रखना चाहता हूं—सहरसा ज़िले के पटुआहा गांव में एक ऐसी डकैती हुई जो इन्सानियत की सीमा को पार कर गई है। अभी तक वहां कोई खास कार्यवाही नहीं हुई है, वहां एस० पी० अभी तक सस्पेण्ड नहीं हुआ है—मैं चाहता हूं कि मंत्री महोदय इस की जांच करायें।

दूसरे—ला एण्ड आर्डर कायम करने के लिये एम० पीज़० की एक समिति बनाई गई है। मैं चाहता हूं कि जब तक राष्ट्रपति शासन है इस समिति को ताकत दें। लाट साहब या आठ-सात एम० पीज़ समूचे क्षेत्र में या समूचे ज़िलों में नहीं जाते हैं। इस लिये मैं चाहता हूं कि आप इस समिति को ताकत दें ताकि स्पाट पर जब वे कोई खराबी पायें या कोई खामी देखें या किसी अफसर की डयूटीज़ में कोई लैप्स पायें तथा वे रिकमेण्ड करें तो वह अफसर फौरन सस्पेण्ड होना चाहिये।

तीसरे—जहां तक शिक्षा का सवाल है मिथला यूनिवर्सिटी बनाने की मांग हमारी बहुत दिनों से है, लेकिन अभी तक वह यूनिवर्सिटी नहीं बन पाई है। इसी तरह से दरभंगा ज़िले के मधुबनी के आर० के० कालिज को कांस्टीचुएन्ट कालिज बनाने की मांग बहुत दिनों से है उस के पीछे के कालिज़िज़ को कांस्टीचूएन्ट कालिज बना दिया गया है, लेकिन इस कालिज को नहीं बनाया गया है—इस लिये इस को कांस्टीचूएन्ट कालिज बनाना बहुत ज़रूरी है।

चौथे—पटना में डेफ-एण्ड-डम्ब स्कूल सन 1930 में बना था, इस की हालत आज़ बहुत खराब हो गई है, कोई उस को देखनेवाला नहीं है। मैं चाहूंगा कि जैसे कलकत्ता में डेफ-एण्ड-डम्ब स्कूल बना हुआ है, उसी तरह से इस स्कूल की भी देखभाल की जाय और कोई ऐसा रास्ता निकाला जाय ताकि वह स्कूल भी आगे बढ़ सके।

पांचवे—बिहार के दो करोड़ से भी ज्यादा आदमी मैथिली भाषा चाहते हैं। मैं चाहता हूं कि मैथिली को संविधान के आठवें शेडयूल में स्थान दिया जाय। मैं चाहूंगा कि मंत्री महोदय इस पर गम्भीरतापूर्वक विचार कर के मैथिली को संविधान की आठवीं सूची में स्थान दिलायेंगे।

**श्री लखन लाल कपूर** (किशनगंज) : अध्यक्ष महोदय, प्रेसीडेन्ट रूल के सम्बन्ध

में मुझे मौका नहीं मिला था, इसलिए मेरी प्रार्थना है कि अब मुझे कुछ समय मिलना चाहिए।

**अध्यक्ष महोदय** : सिर्फ सवाल कीजिए।

**श्री लखन लाल कपूर** : अध्यक्ष महोदय, प्रशासन के अन्दर जो बैठे हुए हैं, श्री एस० के० लाल, जो पोलिटिकल और पुलिस विभाग में अन्डर सेक्रेटरी हैं उनके सम्बन्ध में 23 तारीख को शुक्ला जी ने यहां पर प्रश्न का उत्तर देते हुए कहा था कि 57 में जब वे डी० सी० एल आर० थे तब उन्होंने पातेपुर, जिला मुजफ्फरपुर में बिना पैसे के तमाम जमीन का बन्दोबस्त कर दिया और उनके ऊपर कार्यवाही हुई लेकिन तबसे फाइल रखी हुई है। जब संविद की सरकार बनी तो उस अवसर पर डिप्टी चीफ मिनिस्टर ने उनको सस्पेन्ड करने का आदेश दिया और मुख्य मंत्री ने भी उसको एन्डोर्स कर दिया। उसके बाद शोषित दल की सरकार बनी उसने मांग की कि इसकी सफाई मांगी जाए। उस दौरान में वह जवाब देते हैं। उनकी सफाई आ गई है और वह एग्जामिन हो रही है, तो मैं निवेदन करना चाहूंगा कि शोषित दल की सरकार के बाद जब कि भोला शास्त्री का मंत्रिमंडल बना तो उनकी सरकार की तरफ से असेम्बली में जवाब दिया गया कि एक्सप्लेनेशन आ चुका है और एग्जामिन हो रहा है, उसके बाद जून, जुलाई खत्म हो गया और अब अगस्त भी खत्म हो रहा है, तीन महीने बीत गए, अभी तक एग्जामिनेशन ही हो रहा है, समझ में नहीं आता कि क्या एग्जामिनेशन हो रहा है। उन्होंने इतनी बड़ी गड़बड़ी की है, लाखों रुपए की जमीन किसी न किसी के नाम कर दी है और कमिश्नर, कलक्टर, रेवेन्यू बोर्ड के सेक्रेटरी और चीफ सेक्रेटरी सोनी साहब ने फाइल पर रिकमेन्ड किया है कि इनको सस्पेन्ड होना चाहिए। अब वहां पर प्रेसिडेन्ट रूल लागू है, तो मैं पूछना चाहता हूं कि उनको क्यों नहीं सस्पेन्ड किया जाता है और उनके खिलाफ कार्यवाही क्यों नहीं की जाती है? मैं तो यह समझता हूं कि उनको बचाने की कोशिश की जा रही है।

मेरा दूसरा प्वाइन्ट यह है कि बिहार से बहुत बड़ी मात्रा में जूट निर्यात किया जाता है। सरकार ने जवाब देते हुए कहा था कि किसानों के लिए जूट का दाम कम से कम 40 रुपया मुकर्रर किया गया है। मैं जूट के एरिया से ही आता हूं और मैं बतलाना चाहता हूं कि किसान को जूट का दाम 25 और 30 रुपये के बीच में मिल रहा है। इसी के कारण पिछले साल वहां पर कम जूट बोई गई। जूट की उचित कीमत न मिलने के कारण ही किसानों ने जूट की कम खेती की है। . . . .

**अध्यक्ष महोदय** : यह थर्ड रीडिंग है।

**श्री लखन लाल कपूर** : एक बात मैं शुगर इन्डस्ट्री के बारे में और कहना चाहता हूं। आज बिहार का चीनी उद्योग बहुत खतरे में है। चीनी का रेट कम होने के कारण वहां के चीनी उद्योग को खतरा पैदा हो गया है। तीन तीन मिलें वहां से बाहर जा रही हैं। मोहिनी शुगर मिल, दालमिया-नगर शुगर फैक्टरी बाहर जा रही हैं और गुरारू फैक्टरी बन्द पड़ी है। इस सम्बन्ध में सरकार कोई भी कार्यवाही नहीं कर रही है। न तो मिल वाले ही खोलना चाहते हैं और न सरकार ही लेना चाहती है। इसका नतीजा यह है कि वहां पर आज जो लाखों एकड़ गन्ना लगा हुआ है वह बर्बाद होने जा रहा है। सरकार को इस सम्बन्ध में तुरन्त कदम उठाना चाहिए।

SHRI HIMATSINGKA (Godda): In Santal Parganas, there has been a heavy incidence of leprosy. A certain amount of money has been allotted for that purpose. Will the Government consider the desirability of giving some more amount, because the persons who are suffering are mainly aboriginals? 3 development blocks have had droughts for the last three years consecutively. Will something be done to render relief to those three areas?

SHRI LOBO PRABHU (Udipi): Sir, a charge was very lightly made by my hon. friends here that the missionaries are indulging in converting adivasis with bribes and with other inducements. This charge was made before and the Minister had occasion to say that the State Government had made inquiries even at that time of famine and they found that there were no such instances. I would like the Minister to clarify that there is no such movement to win over adivasis by unfair or illegal means. He should categorically deny that. It is not fair to make this aspersion and to say that one religion is indulging in the plunder of another. It is not fair (*Interruptions*).

**श्री सीताराम केसरी** (कटिहार): अध्यक्ष महोदय, कुछ दिन पहले यह खबर लगी कि मुजफ्फरपुर गोली-कांड की जो जांच हुई उसमें न्यायाधीश ने गोली-कांड को अनजस्टीफाइड डिक्लेयर किया। तो मैं मन्त्री महोदय से जानना चाहूंगा कि क्या जिन लोगों को दोषी ठहराया गया है उस गोली-कांड में, उन पर सरकार कोई ऐक्शन लेने जा रही है।

**श्री गुणानन्द ठाकुर** (सहरसा): अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मन्त्री जी से कहना चाहता हूं कि उत्तर बिहार में, खासकर दरभंगा और सहरसा जिले का ऐसा कुछ हिस्सा है कि कोसी योजना के निर्माण से दोनों तटबन्धों के बीच, लगभग चार सौ गांव पड़ गए। इस सम्बन्ध में वहां की सरकार ने आश्वासन दिया था कि जिन किसानों की जमीन गई है उनको जमीन के बदले जमीन मिलेगी। मकान की जगह मकान, मंदिर की जगह मंदिर मस्जिद की जगह मस्जिद मिलेगी। आपको सुनकर आश्चर्य होगा कि उन दोनों तटबन्धों के बीच लगभग दो लाख की आबादी है। सौभाग्य या दुर्भाग्य से हमारा घर भी उसी में पड़ता है। पुनर्वास की बात तो दूर रही, उन किसानों को जमीन तोड़ने के लिए जो कर्ज दिया गया था, उस कर्ज की वसूली के लिए सरकार डंडा लेकर खड़ी हुई है और वह भी सूद के साथ। शरणार्थियों की भी वैसी हालत नहीं हो सकती है जैसी कि उन किसानों की हालत है जोकि उन दोनों तटबन्धों के बीच के हैं। मैं गृह मन्त्री जी से जानना चाहता हूं कि कोसी तटबन्धों के बीच के नागरिकों की आर्थिक दयनीय स्थिति के लिए कोई जांच कमीशन बिठायेंगे? मैं उनसे अपील करना चाहता हूं कि कम से कम, किसानों ने जो कर्ज लिया था उसकी वसूली अगर वे करना ही चाहते हैं तो सूद छोड़ ही देना चाहिए और उन दोनों तटबन्धों के बीच के जो लोग हैं उनको कर्ज से माफी मिलनी चाहिए।

अब मैं यह बताना चाहता हूं कि अफसरशाही का कैसा नंगा नाच हो रहा है। मैं अपने जिले के सम्बन्ध में ही कहूं। मुझे यह कहने में कोई हिचक नहीं हो रही है कि मेरे यहां जो जिलाधीश भेजे गए थे वे उत्तम कोटि के थे लेकिन उनका तुरन्त ट्रान्सफर कर दिया गया, एक साल के ही अन्दर। ला ऐन्ड आर्डर का यह हाल है कि रोज चोरी डकैती और जान माल की लूट हो रही है। जिस घटना का जिक्र श्री झा ने किया वह मेरे क्षेत्र की ही घटना थी। 20 तारीख को एक बी० ए० पास नौजवान को 6 बजे शाम कुल्हाड़ी से काट दिया गया। दूसरे रोज बगल में ही दो आद-

मियों की हत्या कर दी गई। बख्तियारपुर थाने में एक साथ चार-चार खून हुए लेकिन वहां का एस० पी० नहीं बदला गया। मैं जानना चाहूंगा कि पिछली संविद की सरकार ने कितने ट्रान्सफर किए थे।

हमारे यहां के सहरसा जिले के सुपोल अंचल का बी० डी० ओ० 4 आने पैसे तक की घूस लेता है और उसे मार भी लगी है। इस सिलसिले में मैं ने चीफ़ सेक्रेटरी मि० सोहनी को भी लिखा लेकिन उन्होंने उस पर कोई ध्यान नहीं दिया। वह अफसरों से साठगांठ किये रहता है। मैं आप के माध्यम गृह मंत्री महोदय से निवेदन करना चाहता हूं कि इस बी० डी० ओ० की वह सी० आई० डी० से जांच करवायें। वह एक बहुत ही गलत और भ्रष्ट आदमी है और वह राजनीतिक कार्य-कर्ताओं को ग़लत ढंग से फंसा करके भ्रष्टाचार आदि करता है। मैं चाहूंगा कि मंत्री महोदय इन बातों की ओर ध्यान दें।

**श्री चन्द्र शेखर सिंह** (जहानाबाद): अध्यक्ष महोदय, हमारे गया जिले में एक पुनपुन नदी है जिसमें कि पूरे सालों बराबर पानी चला करता है, स्रोत बहता रहता है। आज विगत 20 वर्षों से उस में सुलिस गेट लगा कर, बांध लगा कर नहर निकालने की स्कीम है लेकिन वह अभी तक पूरी नहीं की गई है। इस स्कीम के पूरा होने से लाखों एकड़ ज़मीन आबाद हो सकेगी। इस से गया जिला ही नहीं अपितु पटना जिले के तीन चार थाने के अर्थात् पालीगंज, मसौढ़ी और पुनपुन के अन्तर्गत आने वाले इलाक़े उस से आबाद हो जायेंगे। साथ ही जहानाबाद का सबडिवीजन भी उस से आबाद होता है। टिकारी, कुर्था, गोह, कुरपी, जहानाबाद, अंचल आदि आबाद हो जायेंगे। क्या उस स्कीम को पूरा करने पर मंत्री महोदय द्वारा ध्यान दिया जायगा?

दूसरी चीज़ यह है कि गया जिले में बिजली के अभाव के कारण अकाल होने के कारण कोई ज्यादा सिंचाई की व्यवस्था उस इलाक़े में नहीं है। सिंचाई मंत्री गत वर्ष उस इलाके में बिजली के अभाव और अकाल से जो पीड़ित है उन को और ख़ास तौर से गया जिले को देखने गये थे और उन्होंने तब यह वायदा किया था कि उन इलाक़ों में बिजली के द्वारा सिंचाई का वह अधिक से अधिक प्रबन्ध करेंगे लेकिन उस दिशा में कुछ विशेष नहीं हुआ है और मैं उन से जानना चाहूंगा कि उस इलाके के किसानों को अधिक से अधिक अन्न उपजाने के लिए और अकाल से बचाने के लिए वह क्या व्यवस्था वहां के लिए कर रहे हैं?

गया से टिकारी होते हुए कुरथा, किंजर, पालीगंज होकर पटना जिले को जो पक्की रोड मिलाती है उस में करीब 5–7 मील सड़क अभी कच्ची रहती है और उसे पक्की करने का काम कई वर्षों से पड़ा हुआ है। संविद सरकार के समय में इस पर कुछ काम शुरू भी किया गया था लेकिन जब वह संविद सरकार ख़त्म हुई तो वह काम भी उस के साथ ही ख़त्म हो गया है। मैं जानना चाहूंगा कि क्या मंत्री महोदय गवर्नर के द्वारा उस काम को चालू करवायेंगे?

पटना में अभी फिलहाल आयुर्वेदिक कालिज में जो हड़ताल है उस सिलसिले में 91 छात्र अभी जेल के अन्दर बंद हैं। वह छात्र बी० ए० और एम० ए० पास हैं और डिग्रीधारी हैं लेकिन जेल में उन को उपयुक्त क्लास नहीं दिया गया है। उन के साथ वहां पर दुर्व्यवहार किया जा रहा है। उन के खाने, पीने और रहने आदि की कोई व्यवस्था नहीं है। तो क्या मंत्री महोदय उधर ध्यान देंगे और

[श्री चन्द्र शेखर सिंह]
साथ ही क्या सरकार उन की उचित मांगों को पूरी करके उन्हें छोड़ने जा रही है?

**श्री मधु लिमये** (मुंगेर) : अध्यक्ष महोदय, मैं एक जनतंत्र और संविधान से सम्बन्धित प्रश्न पूछना चाहता हूं। उस पर गृह मंत्री भी ध्यान दें और केरल के वह जो इवर जैनिंग्स साहब यहां बैठे हुए हैं वह भी ज़रा इस पर ध्यान दें.....

MR. SPEAKER : Why don't you confine yourself to the Bill ? Why do you bring in extraneous things ? He is Shri Govinda Menon ; not Sir Ivor Jennings.

**श्री मधु लिमये** : मैं क्या करूं उन को यह इवर जैनिंग्स ग्रोफ केरल की पदवी मिली हुई है इसलिए मैंने उन को इस तरह से सम्बोधित किया है।

अध्यक्ष महोदय, उत्तर प्रदेश की आबादी साढ़े 8 करोड़ है और जो कार्यक्रम है उस के अनुसार ऐसा लगता है कि एक साल तक उत्तरप्रदेश में राष्ट्रपति शासन रहेगा। बिहार की आबादी सवा 6 करोड़ से अधिक है और ऐसा लगता है कि वहां 9 महीने राष्ट्रपति शासन रहेगा। पश्चिमी बंगाल की आबादी भी साढ़े 3 करोड़ और 4 करोड़ के बीच में है और वहां भी एक साल तक राष्ट्रपति शासन रहने वाला है। क्या कभी मंत्री महोदय ने इस बात पर सोचा है कि वैसे ही वहां पार्लियामेंट और विधान मंडल होते हुए भी नौकरशाही का साम्राज्य ज्यों का त्यों बना हुआ रहता है। तो जब कि विधान मंडल भी समाप्त है क्या वह ज़रा बुनियादी तौर पर सोचेंगे? ऐसी हालत में लोक प्रतिनिधियों का नियन्त्रण राज्य सरकार पर रहे इस के लिए क्या करना चाहिए? मैं अपनी राय व्यक्त कर रहा हूं कि जब बिहार के प्रतिनिधि यहां पर राज्य सभा में और लोक सभा में हैं और उसी तरीके से पश्चिमी बंगाल के और उत्तर प्रदेश के प्रतिनिधि यहां पर मौजूद हैं तो क्या उनकी एक छोटी सी पार्लियामेंट यह बनायेंगे और जो अधिकार समूची पार्लियामेंट को या विधानमंडल को होते हैं वह अधिकार उस मिनी पार्लियामेंट को दे देंगे जिसके कि सामने ये शासन और क़ानून के सारे मामले आयें? क्या केन्द्रीय सरकार सही तौर पर इस पर सोचेगी?

**श्री विद्याचरण शुक्ल** : अध्यक्ष महोदय, बहुत से स्थानीय मामलों के बारे में माननीय सदस्यों ने विवरण दिया है और कुछ प्रश्न उठाये हैं। मैं पहले ही कह चुका हूं कि इस समय मेरे लिए सम्भव नहीं है कि सब स्थानीय मामलों के बारे में मैं कुछ कह सकूं पर जहां पर जांच की आवश्यकता समझी जायगी वहां पर तुरन्त जांच करवाई जायगी और उन पर ध्यान देकर सोचा जायगा कि उन के सम्बन्ध में क्या करना चाहिए।

माननीय सदस्य श्री मधु लिमये ने कुछ और सवाल उठाये हैं। उन का उत्तर बिलकुल संक्षेप में मैं देना चाहता हूं। हमारा उद्देश्य और हमारा प्रयत्न तो यह है कि पहले तो राष्ट्रपति शासन कहीं लागू ही न हो और यदि लागू भी हो तो वह कम से कम समय के लिए लागू हो। हमारा ऐसा प्रयत्न है और उस में यदि आप का हमें सहयोग मिलेगा तो हम अपनी इस इच्छा को पूरा भी कर सकेंगे कि राष्ट्रपति शासन एक तो कहीं लागू न हो और लागू भी हो तो जल्द से जल्द चुनाव करके वहां पर हम जिम्मेदार सरकार की स्थापना कर दें। लेकिन जैसा कि श्री मधु लिमये सुझाव दे रहे हैं अगर वैसा कुछ सुझाव मान लिया जाय तो एक साल के बदले दो, तीन साल तक राष्ट्रपति शासन

चलेगा। इस तरह की जो प्रतिनिधि सभाएं बनाई जायेंगी वह उस का काम देखेंगी। मैं नहीं समझता हूं कि हमारा इस संसद् का यह उद्देश्य हो सकता है कि इस तरह का कोई कार्य किया जाय। यह बात अवश्य है कि जब भी राष्ट्रपति का शासन 6 महीने से ज्यादा चलता है तो इस बात की आवश्यकता महसूस होती है कि किसी तरह का कोई एक प्रजातांत्रिक ढांचा वहां की सरकार चलाने के लिए होना चाहिए और इस में दो राय नहीं हैं पर उस के लिए जो माननीय सदस्य सुझाव दे रहे हैं दवा तजवीज़ कर रहे हैं उस दवा से तो बीमारी और बदतर हो जायगी। इसलिए असली दवा यह है कि ऐसी चीज़ होने ही नहीं देनी चाहिए और इस में यदि आप का व अन्य दलों का समर्थन हमें मिले तो मैं समझता हूं कि इस को हम रोक सकेंगे वरना नहीं रोक सकेंगे।

अध्यक्ष महोदय, मुझे और कुछ कहना नहीं है बाक़ी जो सवाल माननीय सदस्यों ने यहां पर आज उठाये हैं उन पर हम ध्यान देने की कोशिश करेंगे।

MR. SPEAKER : The question is:

"That the Bill be passed."

*The Lok Sabha divided*:

**AYES**

**Division No. 21]** [18.36 HRS

Agadi, Sh i S. A.
Ahirwar, Shri Nathu Ram
Ahmed, Shri F. A.
Azad, Shri Ahagwat Jha
Bajaj, Shri Kamalnayan
Barua, Shri Bedabrata
Besra, Shri S. C.
Bhagat, Shri B. R.
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Chandrika Prasad, Shri
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Das, Shri N. T.
Dassappa, Shri Tulsidas
Dass, Shri C.
Deshmukh, Shri Shivajirao S.
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dwivedi, Shri Nageshwar
Gajraj Singh Rao, Shri
Gavit, Shri Tukaram
Gupta, Shri Lakhan Lal
Hem Raj, Shri
Himatsingka Shri
Jadhav, Shri Tulshidas
Jagjiwan Ram, Shri
Jamir, Shri S. C.
Kamble, Shri
Kamala Kumari, Kumari
Kedaria Shri C. M.
Kesri, Shri Sidaram
Kureel, Shri B. N.
Lalit Sen, Shri
Laxmi Bai, Shrimati
Mahadeva Prasad, DR.
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini

Master, Shri Bhola Nath
Menon, Shri Govinda
Minimata, Shrimati Agam Dass Guru
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mrityunjay Prasad, Shri
Naidu, Shri Chengalraya
Pahadia Shri Jagannath
Paokai Haokip, Shri
Parmar, Shri Bhaljibhai
Partap Singh, Shri
Patel Shri Manubhai
Patel, Shri Deorao
Patil, Shri S. D.
Patil, Shri T. A.
Pramanik, Shri J. N.
Radhabai, Shrimati B.
Raju, Shri D. B.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rao, Shri Thirumala
Raut, Shri Bhola
Reddi, Shri G. S.
Roy, Shri Bishwanath
Sadhu Ram, Shri
Sambasivam, Shri
Sanghi, Shri N. K.
Sankata Prasad, DR.
Sapre, Shrimati Tara
Sayeed, Shri P. M.
Sen, Shri Dwaipayan
Sen, Shri P. G.
Shankaıanand, Shri B.
Shashi Bhushan, Shri
Shastri, Shri Sheopujan
Shiv Chandika Prasad, Shri
Shukla, Shıi S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddeshwar Prasad, Shri
Sonavane, Shri
Sudarsanam. Shri M.
Suryanarayana, Shri K.
Tamaskar, Shri
Tiwary, Shri D. N.
Verma, Shri Balgovind
Vyas, Shri Ramesh Chandra

NOES

Abraham, Shri K. M.
Chandra Shekhar Singh, Shri
Desai, Shri Dinkar
Goyal, Shri Shri Chand
Jha, Shri Bhogendra
Jha, Shri Shiva Chandra
Joshi, Shri Jagannath Rao
Kachwai, Shri Hukam Chand
Kameshwar Singh, Shri
Kapoor, Shri Lakhan Lal
Khan, Shri Ghyoo Ali
Kisku, Shri A. K.
Madhukar, Shri K. M.
Misra, Shri S inibas
Mohamed Imam, Shri J.

Puri, Dr. Surya Prakash
Ranga, Shri
Ray, Shri Rabi
Samanta, Shri S.C.
Sharma, Shri Narain Swarup
Sharma, Shri Yajna Datt
Shastri, Shri Prakash Vir
Shastri, Shri Ramavtar
Somani, Shri N. K.
Tyagi, Shri O.P.
Viswambharan, Shri P.

MR. SPEAKER : The result* of the division is : Ayes 91; Noes 26.

*The motion was adopted.*

**श्री प्रकाशवीर शास्त्री** (हापुड़) : अध्यक्ष महोदय, सेक्रेट्री से कह कर यह तो हम को सूचना दिलवा दें कि एक डिवीजन में कितना खर्च होता है। इस की जानकारी हम लोगों को हो जानी चाहिये।

MR. SPEAKER : You put a question.

**श्री मधु लिमये** : माननीय सदस्य को इस तरह की बात नहीं करनी चाहिये। यह सदस्यों का अधिकार है। इस का क्या मतलब है ?

**श्री प्रकाशवीर शास्त्री** : मेरा भी अधिकार है यह सूचना जानने का।

MR. SPEAKER : Order, order. We now take up the Half-an-Hour discussion. Shri Raghuvir Singh Shastri.

---

**18.33 Hrs**

## HALF-AN-HOUR DISCUSSION

### FATHER FERRER'S ACTIVITIES

MR. SPEAKER : We now take up the Half-an-Hour discussion.

Shri Raghuvir Singh Shastri.

SHRI MANUBHAI PATEL : (Dabhoi) : Sir, I may also be allowed to put a question.

MR. SPEAKER : Only 5 names are taken out of the lot. A number of Members have given notice. We pick out only 5 names. That is all.

SHRI MANUBHAI PATEL : Just 2 or 3 minutes.

MR. SPEAKER : It will not be proper. You are unlucky; you did not come in the lot. I cannot make you lucky by my discretion.

**18.33½ Hrs**

[MR. DEPUTY-SPEAKER *in the Chair*]

**श्री रघुवीर सिंह शास्त्री** (बागपत) : उपाध्यक्ष महोदय, एशिया और अफ्रीका के सारे देशों में जहां विदेशी ईसाई मिशनरियों की गतिविधियां रही हैं, उन का एक ही अनुभव है, और वह यह कि पश्चिमी योरप का जो साम्राज्यवाद इन देशों में आया, यह विदेशी ईसाई मिशनरी उस साम्राज्यवादी शक्ति के अग्रगामी दल की भूमिका हमेशा यहां निभाते रहे। उन्हीं सारी गतिविधियों की एक श्रृंखला यह फादर फेरर या पादरी फेरर का काण्ड है।

फादर फेरर के सम्बन्ध में गत 9 अगस्त को इस सदन में जब चर्चा हुई तब गृह मंत्रालय के राज्य मंत्री श्री विद्या चरण शुक्ल ने बतलाया कि महाराष्ट्र सरकार को इन पादरी फेरर

*Sarvashri Gunand Thakur and K. P. Singh Dev also recorded their votes for 'NOES'

[श्री रघुविर सिंह शास्त्री]

की गतिविधियों के सम्बन्ध में दो आपत्तियां थीं। एक आपत्ति यह थी कि उन कि गतिविधियों के कारण वहां कानन और व्यवस्था तथा शांति की बड़ी भारी समस्या पैदा हो गई थी, दूसरे यह कि निर्धन व्यक्तियों को प्रलोभन दे कर वह ईसाई बना रहे थे। इसी के साथ साथ जब महाराष्ट्र सरकार की मांग पर केन्द्रीय सरकार ने यह स्वीकार किया कि फादर फेंरर को चला जाना चाहिये, तब इस सरकार ने एक बड़ी विचित्र बात कहीं। उन्होंने कहा कि ठीक है, महाराष्ट्र सरकार उन की गतिविधियों को आपत्तिजनक समझती है, इस लिये यह एक या दो महीने के लिये विदेश चले जाये, परन्तु उस के बाद यदि और कोई राज्य यह चाहेगा कि वह हमारे यहां रहें, तो केन्द्रीय सरकार को इस मामले में कोई आपत्ति नहीं होगी और वह उस के लिये अनुमति दे देगी।

इसी प्रसंग में फादर फेरर और जो उन के समर्थक लोग हैं उन का भी एक पक्ष है। वह यह कहते हैं कि फादर फेरर कभी भी ईसाई प्रचारक के रूप में काम नहीं करते थे। उन का यह भी कहना है कि उन का मुख्य काम गरीब किसानों की सेवा करना, उन के लिये कुंए बनवाना, उन के लिये बिजली के कनेक्शन, उन के लिये उर्वरक, अच्छे बीज और खेती की उन्नति का प्रबन्ध करना आदि है। यही फादर फेरर की गतिविधियां हैं, इस लिये उन के भारत में रहने में किसी को कोई आपत्ति नहीं होनी चाहिये। वह तो मानव सेवा के पवित्र काम में लगे हुए हैं।

परन्तु मैं आप से कहना चाहता हूं कि सब से पहले हमें यह देखना होगा कि फादर फेरर के जीवन का मुख्य उद्देश्य और उन का मुख्य कार्य क्या है। यह स्पेनिश मिशनरी सन् 1952 में भारत में आया और सन् 1958 से मनमाड, महाराष्ट्र में रह रहा है। आप केवल एक ही प्रमाण इस के लिये देख लें कि यह कितनी ईसाई संस्थाओं का प्रतिनिधि है। उसी से पता चल जायेगा कि उस के जीवन का मुख्य ध्येय ईसाई मिशन का प्रचार करना है। यह फादर फेरर सोसायटी आफ जीजस के मेम्बर हैं, यह फादर फेरर रोमन कैथोलिक हायरार्की के मेम्बर हैं। इन फादर फेरर के सम्बन्ध में कैथोलिक डाइरेक्ट्री, 1964 के पेज 267 पर लिखा हुआ है। उन का नाम वहां इस रूप में लिखा हुआ है:

"......as the preiest in charge of the parish of Manmad in the diocese of Poona and in the Archdiocese of Bombay."

इस के साथ ही उन्होंने 1965 में अपने लिये फंड्स की अपील की थी। कैनाडा का जो अखबार "वैंकुअर सन" है उस में एडवर्टाइजमेंट निकला था। उस एडवर्टाइजमेंट में यह कहा गया था कि फादर फेरर भारत में वहां के लोगों को ईसाई बना रहे हैं और वहां ईसाई मत का प्रचार कर रहे हैं। इस के लिये उन्हें रुपया चाहिये। वहां के लोग गरीब हैं, उन्हें खाना और कपड़ा देने के लिये रुपया चाहिये। फादर फेरर 10 हजार व्यक्तियों को ईसाई बना चुके हैं और 250 नौजवान उम्मीदवार हैं जिन के लिये 'होपफुल' लिखा हुआ है। वह उन के बोर्डिंग और लाजिंग के इन्चार्ज हैं। इस के लिये उन्हें रुपया चाहिये। इस तरह का ऐडवर्टाइजमेंट कैनाडा के "वैंकुअर सन" में निकला था 1965 में। इस के लिये फादर फेरर ने यह कहा कि यह उन के किसी मित्र ने निकलवा दिया है, उन्होंने नहीं

निकलवाया । लेकिन मैं कहना चाहता हूं कि भले ही फादर फेरर ने उसे न निकलवाया हो, किसी ग्रौर ने निकलवाया हो, लेकिन फादर फेरर ने उस का प्रतिवाद नहीं किया कि उन को फंड्स नहीं चाहियें । उन्होंने इस बात का खण्डन नहीं किया, यह नहीं कहा कि वह इस के विरोध में हैं ग्रौर उस का प्रतिवाद करते हैं । हमारे मित्र श्री लोबो प्रभू यहां बैठे हुए है । वह भारतीय ईसाई हैं, हमारे रक्त बन्धु हैं, वह ग्रौर उन के साथी ईसाईयत का प्रचार करें, हमें इस में कोई ग्रापत्ति नहीं हैं । लेकिन जब भी यहां ईसाई मिशनरीज का जिक्र होता है, उन की ग्रापत्तिजनक गतिविधियों का उल्लेख होता है, उन्हें वह बड़ा कटु लगता है ग्रौर वह बड़े बेचैन हो जाते हैं । मैं उन से पूछना चाहता हूं कि ग्रगर फादर फेरर ईसाई प्रचारक नहीं हैं तो उन को क्यों परेशानी होती है ? क्यों कैथोलिक चर्च का लाखों रुपया उन के लिये एजिटेशन करने में खर्च किया जा रहा है कि उन को यहां ही रक्खा जाये ? ग्रगर कैथोलिक चर्च को उन में कोई इंटरेस्ट नहीं है, ईसाईयत के प्रचार में कोई इंटरेस्ट नहीं है तो क्यों लाखों रुपये खर्च किये जा रहे हैं ग्रौर क्यों इतना साहित्य बांटा जा रहा है ? ग्रगर फादर फेरर ठीक रूप से इस देश की सेवा में लगे हुए हैं, तो जिन धार्मिक संस्थाओं में वह काम कर रहे हैं, फर्ज कीजिये कि वे उन को वापस बुलाना चाहें तब क्या वह भारत में रहेंगे ? मैं कहना चाहता हूं कि सारा मनमाड ग्रौर सारा महाराष्ट्र भी उन को रोकना चाहें, और इस के लिये ग्रपील कर, तो भी ग्रगर फादर फेरर के धार्मिक उच्चाधिकारी उन को वापस बुलाना चाहें तो वह यहां नहीं रहेंगे । इन सब बातों से मैं सिद्ध करना चाहता हूं कि फादर फेरर इस प्रकार ईसाई प्रचारक ही हैं ग्रौर उन के जीवन का यही मुख्य काम है । कहा जाता है कि किसानों के हित में इन्होंने काफी काम किया है, किसानों के हित में उन्होंने वहां महाराष्ट्र में एक शेतकारी सेवा मंडल बना रखा है । इस मंडल ने वहां पर एक ट्रस्ट भी बना रखा है । इस ट्रस्ट के पास लाखों रुपया, बताया जाता है कि बाहर से ग्राता है । पादरी फेरर ने ग्रब तक बताया जाता है कि ग्रपने काम के लिए चार करोड़ रुपया खर्च किया है । मैं लिस्ट दे सकता हूं कि जितना रुपया पादरी फेरर के पास ग्राता है वह सारे का सारा ईसाई संस्थाग्रों से ग्राता है ग्रौर विदेशी ईसाई संस्थाग्रों से भी ग्राता है । जो संस्थायें उनको रुपया दे रही हैं उन में एक स्पेनिश संस्था है, एक जर्मनी की संस्था है । इस देश का कैथोलिक चर्च ग्रौर दूसरी जो ईसाई संस्थायें हैं वे भी उनको धन दे रही हैं । हमारे देश में ग्राज जनमत तैयार हुग्रा है कि इस देश के धनिकों को भी पैसा दे कर जो राजनीति पर वे प्रभाव डालने की कोशिश करते हैं उससे रोका जाए । मैं कहना चाहता हूं कि जब इस देश के बिड़ला, टाटा तथा दूसरे धनिक लोग भी ग्रगर देश में पैसे का इस तरह से नाजायज तौर पर इस्तेमाल करते हैं ग्रौर लोग इस पर एक प्रकार की ग्रापत्ति पैदा करते हैं तो यह जो विदेशी रुपया बाहर से ग्रा रहा है इस विदेशी रुपये का गांवों में, गरीब लोगों को काबू करने के लिये इस्तेमाल करते हैं पादरी फेरर जैसे लोग, तो यह ग्रापत्तिजनक क्यों नहीं समझा जाना चाहिये ।

यह जो सेवा मंडल है इसकी एक गवर्निंग बाडी भी है । इससे ग्रापकी ग्रांखें खुल जानी चाहिये कि इस में एक भी किसान नहीं है, एक भी किसान इसका वोटर नहीं है ।

जब से यह संस्था बनी है इसकी जनरल बाडी की कोई मीटिंग नहीं हुई है। इसके जितने पदाधिकारी हैं सभी सरकारी कर्मचारी हैं। रिजर्व बैंक के एक बहुत बड़े अधिकारी इसके चेयरमैन हैं। बम्बई गवर्नमैंट के एक बहुत बड़े अधिकारी इसके वाइस चेयरमैन हैं। कस्टम्ज़ डिमार्टमेंट के एक अधिकारी इसके कोषाध्यक्ष हैं। पादरी फेरर को जब उनकी राष्ट्र विरोधी कार्रवाइयों को देखते हुए बाहर निकालने की कोशिश हो रही थी तो इन अधिकारियों ने इसके विरुद्ध बड़ा भारी आन्दोलन भी किया। अधिकारी गण इस संस्था के सदस्य अथवा पदाधिकारी बनें इस पर मुझे कोई आपत्ति नहीं है। लेकिन जब पादरी फेरर को निकाला जा रहा था तो उन्होंने जो आन्दोलन में भाग लिया क्या यह आपत्तिजनक नहीं है?

पादरी फेरर यहां सोलह साल से रह रहे हैं और दस साल से मनमाड जिले में रह रहे थे। अब महाराष्ट्र सरकार ने मांग की है कि इनको निकाला जाए। केन्द्रीय सरकार ने कहा है कि अगर आप मांग करते हैं तो हम इसको निकाल देंगे लेकिन और कोई राज्य इनको अपने यहां रखना चाहे तो यह रह सकते हैं। मैं पूछना चाहता हूं कि विदेशी व्यक्तियों को रखने का या न रखने का अधिकार केन्द्रीय सरकार को है या राज्य सरकारों को है। अगर राज्य सरकारों को है तो मान लो कल को लोबो प्रभू जी किसी प्रदेश के चीफ मिनिस्टर बन जाएं तो ये तो पादरी फेरर को कहेंगे ही कि रखना चाहिये। जिस आदमी के सम्बन्ध में यह निश्चित हो गया है कि उसकी उपस्थिति देश की दृष्टि से आपत्तिजनक है तो फिर वह महाराष्ट्र में भी आपत्तिजनक है, गुजरात में भी आपत्तिजनक है और दूसरे प्रदेशों में भी आपत्तिजनक है। इसलिए यह अधिकार केन्द्रीय सरकार का है कि वह देखे कि किसी विदेशी की गतीविधियां देश में किस प्रकार की चल रही हैं, उसकी उपस्थिति देश के लिए अच्छ है या नहीं है और यह फैसला केवल केन्द्रीय सरकार के हाथ में रहना चाहिये कि कोई विदेशी भारत में रहे या न रहे। अगर राज्य सरकारों को इस तरह का अधिकार दे दिया गया और इस तरह की परम्परा डाल दी गई तो आगे चल कर इसके भीषण परिणाम होंगे।

एक और बात है। लोगों के दिल में यह बात जरूर है कि पादरी फेरर की आपत्तिजनक कार्रवाइयां क्या पिछले दस साल से चालू नहीं थीं? और चूंकि इस दफा उन्होंने राजनीतिक रूप से महाराष्ट्र सरकार जो उन से इच्छा करती थी वैसा काम न करके दूसरे लोगों को सहयोग दिया है इस वास्ते वह उनको वहां से निष्कासित करना चाहती है। मैं चाहता हूं कि गृह मंत्री मेरी बातों का जवाब देते समय ज़रा इस बात का भी उत्तर दें कि उनकी गतिविधियां 1967 और 1968 में ही आपत्तिजनक हुई हैं या पहले से भी आपत्तिजनक चली आ रही थीं और अगर पहले से थीं तो केन्द्रीय सरकार का यह काम था कि वह अपने विभाग द्वारा विदेशी व्यक्तियों की गतिविधियों का ध्यान रखती और उनके खिलाफ पहले से स्वयं कार्रवाई करती।

मैं चाहता हूं कि गृह मंत्री जब उत्तर दें तो इन सब बातों का स्पष्टीकरण

करें ताकि सारे देश के सामने और सदन के सामने पूरी स्थिति आ जाए और रुपया कहां से आता है, कौन सी संस्थायें हैं जो देती हैं और कितना देती हैं ,इन सब बातों की जानकारी सदन को और देश की जनता को हो जाए और हमारे मित्र लोबो प्रभु जी के मन में जो व्यथा है जो बेचैनी है वह भी ज़रा दूर हो जाए।

**उपाध्यक्ष महोदय** : श्री शुक्ल।

**श्री जगन्नाथ राव जोशी** (भोपाल) : मैंने भी सवाल पूछना है। पीछे अध्यक्ष महोदय ने कहा था कि पहले जो प्रोसीजर चलता था वही अब भी चलता है।

MR. DEPUTY-SPEAKER : The hon. Minister....(*Interruptions*). I am following the procedure. First he will reply now. If you want I shall read out the rule. I am following this procedure every time. I am going to stick to this procedure, unless the Rules Committee changes the rule.... (*Interruptions*). I am not going to alter the procedure. Please do not take the time of the House.

SHRI N. K. SOMANI (Nagaur) : We should put the questions first so that the Minister will answer them.

MR. DEPUTY-SPEAKER : I shall read out the rule for the benefit of the Members. I am following this rule.

> "There shall be no formal motion before the House nor voting. The member who has given notice may make a short statement and the Minister concerned shall reply shortly. Any member who has previously intimated to the Speaker may be permitted to ask a question for the purpose of further elucidating any matter of fact :"

SHRI LOBO PRABHU (Udipi) : When? It should be asked before the Minister begins to reply. (*Interruption*)

SEVERAL HON. Members *Rose*—

MR. DEPUTY-SPEAKER : You can take up the matter with the Rules Committee. I am bound by this procedure. I am not going to alter it today. Unless the Rules Committee changes it, I am not going to submit to your requests.

SHRI SHRI CHAND GOYAL (Chandigarh) : We do not want to challenge your ruling. But this is how the rules have been interpreted by the House.

MR. DEPUTY-SPEAKER : This is the practice followed in this House. I will not permit questions now.

SHRI SHRI CHAND GOYAL : The practice is that the questions are asked first.

MR. DEPUTY-SPEAKER : I have followed it on several occasions. I have done it on several occasions. About putting questions also, there is a procedure. Those who want to put questions, their names are balloted No other Member is permitted.

SHRI SHRI CHAND GOYAL: We agree there. But here, it is only the question of time, the time when we should put the questions.

MR. DEPUTY-SPEAKER : I am not going to change the procedure.

SHRI SHRI CHAND GOYAL : We must put the questions before the hon. Minister rises to reply to the debate.

SHRI N. DANDEKER (Jamnagar): Sir, may I make a submission? The day before yesterday, I participated in a similar discussion which was initiated by Mr. Jyotirmoy Basu, and I must—

MR. DEPUTY-SPEAKER : It was a discussion under rule 193. That is different.

SHRI N. K. SOMANI : In half-an-hour discussions, we have done this before; putting the questions before the Minister rises to reply.

SHRI BAL RAJ MADHOK (South Delhi) : We do not question your ruling, but my submission is that a number of times it has been done; the practice was different. You follow a different practice.

MR. DEPUTY-SPEAKER : Would you advise me to by-pass the procedure? Would it be in the interests of the House to by-pass the procedure? I cannot do it. Mr. Vidya Charan Shukla.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Mr. Deputy-Speaker, Sir, the matter regarding Father Ferrer has been agitated in this House many times. (*Interruption*)

**श्री प्रकाशवीर शास्त्री** (हापुड़) : इन्हीं की भाषा में उत्तर दीजिये न।

**श्री विद्याचरण शुक्ल :** इस प्रश्न पर कई बार सरकार की स्थिति को स्पष्ट किया जा चुका है। अब जो शास्त्री जी ने प्रश्न उठाया है उसके उत्तर में मुझे कोई नई बात नहीं कहनी है। यह बिल्कुल साफ बात है कि उनकी गति-विधियां महाराष्ट्र के उस इलाके में जहां वह काम करते थे, राज्य सरकार द्वारा आपत्तिजनक पाई गई हैं और राज्य सरकार की सिफारिश हमारे पास आई है कि उन्हें वहां से हटाया जाए। इसके बारे में विचार-विमर्श हुआ और माननीय सदन को यह बात ज्ञात है कि जब यह मामला सामने आया तो कई तरह की रायें भी हमारे सामने आई। यहां भी जब यह प्रश्न उठा तो बहुत से माननीय सदस्यों ने यह कहा कि उनका भारत में रहना भारत के हित में है, उन्होंने स्थानीय लोगों के लिए बहुत काम किया है और जो उनके काम हैं वे जनहित के काम हैं और उन्हें हटाने की जरूरत नहीं है। बहुत से दूसरे माननीय सदस्यों ने यह कहा कि उनकी जो कार्रवाइयां हैं वे राष्ट्रद्रोही कार्रवाइयां हैं और उनको यहां रहने देने से नुक्सान होगा। सब चीज़ को देखते हुए हम लोगों ने यह तय किया कि जिस स्थान पर उनके रहने से इस तरह की कंट्रोवर्सी उत्पन्न हुई है, उचित यह होगा कि उनको उस स्थान से अलग कर दिया जाए। हम ने कहा कि महाराष्ट्र छोड़ कर जो राज्य सरकार आपको मंजूर करे, वहां आप जाना चाहें तो जा सकते हैं, हमें कोई आपत्ति नहीं होगी—

**श्री ओम प्रकाश त्यागी :** क्यों ?

**श्री विद्याचरणशुक्ल :** मैं पृष्ठभूमि बता चुका हुं। उनके बारे में विभिन्न प्रकार की राय थी। कुछ लोग कहते थे कि उनकी कार्रवाइयां आपत्तिजनक हैं और कुछ कहते थे कि वे जनहित में हैं। यह सारा मामला देश के सामने और राज्य सरकार के सामने साफ था। हम लोगों ने अपनी तरफ़ से इस बारे में कोई राय बना कर उस को लागू करने की बात अभी तक नहीं की है, केवल इस लिए कि हम यह नहीं चाहते कि कोई इस तरह की बात उठाई जाये, जिस के बारे में कुछ कारणों से हमारे देश में इतनी बड़ी कान्ट्रोवर्सी उत्पन्न हुई है, जिस की आवश्यकता नहीं थी। इस कारण हम ने इस बारे में निर्णय करने का प्रश्न राज्य सरकारों के डिसक्रीशन पर छोड़ दिया। यदि कोई ज़िम्मेदार राज्य सरकार यह जान कर भी कि उन के एक जगह रहने से क्या नतीजा निकला और उन की गतिविधियां कैसी रहीं— उस को सब रिपोर्ट राज्य सरकारों के पास है, लेकिन यदि जरूरत हो, तो हम वह रिपोर्ट उन

के पास भेज सकते हैं—उन को अपने यहां बुलाना चाहती है, तो हम उस पर कोई आपत्ति नहीं करना चाहते । यही हमारी स्थिति है, जिस को मैं फिर से दोहरा रहा हूं ।

आज हमारे पास जो सूचना है, उस के अनुसार उन्होंने आवेदनपत्र के द्वारा फिर से वीसा की मांग की है और कहा है कि वह गुजरात या आन्ध्र प्रदेश में काम करना चाहेंगे । उन की जो मांग है, उस को हम ने सम्बन्धित सरकारों के पास भेजा । गुजरात सरकार ने हमें कहा है कि वह उस को मन्जूर करने के लिए तैयार नहीं है । आन्ध्र प्रदेश सरकार की तरफ़ से अभी हमारे पास कोई सूचना नहीं आई है कि वह उन को लेने के लिए तैयार है या नहीं । यदि आन्ध्र प्रदेश सरकार इस के लिए तैयार हो जाती है, तो फ़ादर फेरर आन्ध्र प्रदेश में काम करें, इस में हमें जरा भी आपत्ति नहीं है । यदि वह तैयार नहीं होती है, तब फादर फेरर को किसी दूसरी राज्य सरकार की शरण में जाना पड़ेगा, इस बारे में पूछ-ताछ करनी पड़ेगी ; जब कोई राज्य सरकार उन को लेने के लिए तैयार होगी, तो हम उन के आवेदनपत्र पर विचार कर सकते हैं । इस वक्त यही हमारी स्थिति है ।

जहां तक नागालैंड और दूसरी सीमावर्ती जगहों का सवाल है, उन के सम्बन्ध में नीति बिल्कुल अलग है । वह नीति बिल्कुल साफ़ है कि हम वहां पर किसी विदेशी को नहीं जाने देते हैं, चाहे वह मिशनरी हो, कोई व्यापारी हो या कोई और हो । सीमावर्ती इलाकों में किसी विदेशी को रहने देने की हमारी नीति नहीं है । नागालैंड आदि का तो सवाल नहीं उठता है । ऐसी दूसरी जगहों के लिए, जहां सुरक्षा का कोई प्रश्न नहीं हो सकता है, यदि हमारे पास कोई आवेदनपत्र आयेगा, तो हम सम्बद्ध राज्य सरकारों से परामर्श कर के उस के बारे में विचार-विमर्श करेंगे ।



मैं निवेदन करना चाहता हूं कि इस प्रश्न को कोई राजनैतिक प्रश्न नहीं बनाया जाना चाहिए । प्रश्न तो केवल यही है कि कोई विदेशी हमारे देश में आ कर किस तरह से, किस ढंग से कार्य कर सकता है और किन नियमों के अन्तर्गत, किस परिधि में रह कर उसे रहना चाहिए और काम करना चाहिए । यदि कोई भी व्यक्ति, चाहे वह किसी भी देश का हो, उन परिधियों और नियमों का उल्लंघन करता है, तो उस के साथ कैसा व्यवहार हो, यह सोचने बिचारने की बात है । इन सब बातों पर गम्भीरतापूर्वक विचार कर के हम ने तय किया है कि यदि कोई राज्य सरकार उन्हें लेना चाहती है, तो हमें कोई आपत्ति नहीं है कि वह आयें । इस वक्त भी बहुत से, हज़ारों, विदेशी मिशनरी भारतवर्ष में काम कर रहे हैं । कई बहुत अच्छे तरीके से काम कर रहे हैं । उन के काम करने पर कोई आपत्ति नहीं है । हम उन्हें यह नहीं कहते कि वे चले जायें और यहां पर काम न करें । बल्कि वे यहां पर निर्विघ्न अपना काम करते हैं और जब तक वे ठीक तरह से काम करते रहेंगे, विघ्न डालने का कोई प्रश्न ही नहीं है । जब कभी कोई ऐसी बात की जायेगी, जो नियमों, कानून, जनहित और देशहित के ख़िलाफ़ हो, तो हम उन के विरुद्ध अवश्य कार्यवाही करेंगे । इसी नीति के अन्तर्गत हम फादर फ़ेरर का मामला तय करना चाहते हैं । यही हमारी नीति है ।

SHRI N. K. SOMANI: Before putting my question, I would like to correct one point erroneously made by Mr. Shastri. He said, not a single

[Shri N.K. Somani]

pie has been contributed by the oca farmers. I wish he was sure o the facts. I have spent a considerable time at Manmad talking to thousands of people of that area. I wish senior members are sure of the facts before making such sweeping allegations. A sum of Rs. 5 lakhs, which both Mr. Shastri and myself cannot collect in our area for developmental activities, was donated willingly and voluntarily by the peasants of Manmad area towards his activities. The accounts of the Maharashtra Shetkari Mandal are not maintained by somebody who is not a professional person. Day-to-day accounting is kept by a professional accountant, who has worked for 20 years in the Reserve Bank.

It is very painful that some vested interests are conducting a vitriolic campaign against Father Ferrer, whom I consider to be a saintly and honourable person. Right under the nose of the Minister in the Union Territory, obnoxious pamphlets denoting the fanaticism of a certain section of the Hindu Society are being freely distributed, which are directly contrary to the accepted secular pattern of this country and against the national integration conference recently held in Srinagar.

I will just quote only one headline because it is relevant.

SHRI SONAVANE (Pandharpur) : Sir, I rise to a point of order. You are strictly following the rules. He can only put a question. Let him put his question.

SHRI N. K. SOMANI : I have to correct the background because erroneous information has been given to this House. It says :

"भारत को ईसाई साम्राज्यवाद से बचाइये हिन्दुश्रो ! उठो, जागो, नहीं तो शत्रु शक्तियां श्राप की बहुसंख्या को समाप्त कर देंगी ।"

This is being freely distributed in the Union Territory of Delhi, in New Delhi the capital of India, for which no action, in spite of several meetings in Srinagar and elsewhere, is being taken. Based on the report of the Government of Maharashtra and the mere fact that he has been made a pawn of controversy he has been asked to leave the shores of India. If certain Cabinet Ministers and other personalities become controversial in this country would the Prime Minister or anyone ask them to go out because they are controversial? We have to recognise the fact that he has done tremendous developmental activities. Since the Prime Minister had promised to us herself that an independent inquiry on behalf of the Central Government would be conducted into the affairs and allegations against Father Ferrer, would the Home Minister be prepared to lay the report on the Table of the House so that the House will be in the know of the facts? Secondly, Father Ferrer has voluntarily made an application to be made an Indian citizen if nothing tangible is found against him. Will the Government of India consider to grant him Indian citizenship so that he becomes at par with all of us and subject to the laws, rules and regulations of this country?

SHRI VIDYA CHARAN SHUKLA: I am surprised that Shri Somani should have compared a foreigner with an Indian citizen. It is absolutely wrong. No foreigner in his rights or duties can be on a par with Indian citizens. This is not the way to argue. Secondly, as far as the independent inquiry is concerned, we have made such inquiries from our own sources. Such reports are never laid on the Table of the House, nor are they made public. We are also quite clear that it will not be in the interests of either Father Ferrer or in the interest of the local people if he stayed and worked there. In view of that he was asked to go. I am not at present aware of his application for Indian citizenship. If it comes to us we will consider it on merits.

**श्री श्रीचन्द गोयल** : उपाध्यक्ष महोदय, प्रश्न पूछने से पहले मैं यह बात स्पष्ट

करना चाहता हूं कि मैं ईसाई धर्म के अनुयायिओं का विरोधी नहीं हूं। मैं ने स्वयं एक मिशन कालेज में शिक्षा पाई है। लेकिन इस के साथ साथ मैं यह चाहूंगा कि ईसाई पादरी कोई इस तरह की कार्यवाही देश में न करें, जो देश के लिए विघटनकारी और विध्वंसकारी हो, देशहित-विरोधी हो।

महाराष्ट्र में कांग्रेस की सरकार है और उस सरकार की रिपोर्ट है कि फादर फेरर की गतिविधियां देश-विरोधी और देश के लिए विघातक और विध्वंसकारी हैं। जब एक व्यक्ति की गतिविधियां एक प्रदेश में आपत्तिजनक पाई जाती हैं, तो उस को किसी दूसरे प्रदेश में जा कर काम करने की इजाज़त देना उचित नहीं कहा जा सकता है। फ़ारसी में कहावत है, "आज़मूदा रा आज़मूदन जहल अस्त," यानी जिस आदमी की हम ने आज़माइश कर ली, दोबारा उस का फिर इम्तहान लेना ग़लती और मूर्खता है। तो एक प्रदेश के अन्दर जिस की गतिविधि इस प्रकार की पाई गई, मैं यह जानना चाहता हूं कि भारत सरकार किसी दबाव के तहत क्यों इस बात का प्रयत्न कर रही है, कभी गुजरात सरकार के ऊपर दबाव डालती है, कभी आन्ध्र प्रदेश सरकार से पूछती है कि वह फादर फेरर को स्वीकार करेंगे या नहीं ? क्या वह यह सिद्ध करना चाहती है कि महाराष्ट्र सरकार की जो कार्यवाही है वह गलत है ? आप को तो पता होगा कि एक पुस्तक अगर अवैध घोषित हो जाय तो क्या उस का मतलब यह नहीं होता कि सारे देश के लिए वह पुस्तक अवैध मानी जाती है ? इसलिए एक व्यक्ति जिस को देश से बाहर भेजा गया उस के लिए मैं समझता हूं कि दबाव के तहत जो इस प्रकार का प्रयत्न हो रहा है वह गलत है।

**19 hrs.**

दूसरी चीज यह है कि विदेशों के अन्दर फिल्में दिखायी जा रही हैं, अभी एक शख्स वेंकटेश्वर राय यू० एस० ए० गए हुए थे वहां उन्होंने यह डाक्यूमेंट्री फिल्म देखी कि फादर फेरर ने बहुत योग्य काम किया है और उस के साथ साथ उस में यह दिखाया गया कि भारतवर्ष के लोग अज्ञानी हैं, वह जाहिल हैं, अनसिविलाइज्ड हैं और गरीब लोग हैं, उन के लिए धन इकट्ठा किया जाय। उस डाक्युमेंट्री के द्वारा यह दिखा कर धन इकट्ठा करने का प्रयत्न वहां हो रहा है। मैं यह कहता हूं कि यह भारत के स्वाभिमान के लिए किसी तरह सहय नहीं हो सकता कि इस तरह से भारतवासियों को गरीब, निर्धन और असभ्य दिखा कर धन इकट्ठा किया जाय, हम इस की निन्दा करते हैं। हमें इस प्रकार के धन की बिलकुल आवश्यकता नहीं है। तो क्या मंत्री महोदय इस बात का भी प्रबन्ध करेंगे कि इस तरह से जो मिलने वाला धन है वह भारत को बिलकुल नहीं चाहिए और इस तरह की जो फिल्म्स हैं जो भारत के लिए बदनामी का कारण बनती हैं वह न दिखायी जायें ?

**श्री विद्याचरण शुक्ल :** उपाध्यक्ष महोदय, दबाव का इस मामले में कोई प्रश्न नहीं है। मैंने पहले ही साफ कर दिया था कि हम लोगों ने स्वयं की अपनी जांच पड़ताल की है और महाराष्ट्र सरकार की अपनी सिफारिशें हैं, इन सब बातों को सोच विचार कर के हम ने निर्णय लिया है। जहां तक दूसरे प्रदेशों में जाने का सवाल है, मैंने अभी बताया था कि किन कारणों से हम ने इस बात का निश्चय किया कि दूसरे प्रदेशों में जाना चाहें तो जा सकते हैं। उस के बारे में मैं दोबारा अपने उत्तर को दोहराना नहीं चाहता।

MR. DEPUTY-SPEAKER : Shri Lobo Prabhu.

SHRI LOBO PRABHU: Whatever we have to find......

**श्री प्रकाशवीर शास्त्री :** सारे क्वेश्चंस उधर से ही हो रहे हैं, इधर से भी तो किसी का होना चाहिए।

MR. DEPUTY-SPEAKER : It is based on the ballot. You can see the report of the ballot. It is open for all.

**श्री प्रकाशवीर शास्त्री :** यह बैलट कैसा है कि एक ही तरफ के सारे लोग उस में आते हैं ?

MR. DEPUTY-SPEAKER : What can I do?

SHRI LOBO PRABHU : Whatever we have to find against Father Ferrer rests on the ground that he is misusing his position or indulging in conversion by the use of money and other unlawful means. On the last occasion when this point was raised and the Minister made a statement that this allegation had been made by the Maharashtra Government, I wrote and enquired from him whether it had been checked by the Central Government, as he had promised. Now I repeat that question because there has been no reply to my letter, which is more than two weeks old. It is not classified information and, as he himself on that day maintained, unclassified information should be available to the members of the House.

The second point that has been raised is that Christianity is all right, but foreign missionaries are not welcome in this country. He has to face this question how many foreigners are there in this country, how many foreign experts are here in this country. I hope none of my good friends has been treated by a foreign doctor or educated by a foreign teacher. Now, why make a distinction in the case of missionaries? What is wrong with a man coming to this country to help the people, to look after the education, to give them medical relief? It is with a sense of service that they come to you. That is the question I want to ask.

We are a very small community, just 2 per cent as against 84 per cent Hindus. Is it consistent when you say that you are afraid of 2 per cent of this population which is dedicated to your service? I am going to say, it is for us to have foreign Christian missionaries who come for service. They are not coming for ruling us. I entirely agree that if they come for ruling us, not for giving service....

SHRI OM PRAKASH TYAGI : What are they doing in Nagaland and Mizoland?

SHRI LOBO PRABHU : Whatever they are doing in Nagaland and Mizoland, if that is against the interests of this country, I shall be the first to demand that action should be taken against them. But, do not indulge in unestablished conclusions. Consistently with your great religion, do not be intolerant. We are a great House, a sovereign House. The best people are here and let it not be said of us that we did not enjoy the feeling of tolerance which is the greatness of Hinduism.

SHRI VIDYA CHARAN SHUKLA: There is not much for me to reply, but I would like to state in a nutshell our policy regarding the foreign missionaries in the country.

The policy decision regarding foreign missionaries was taken by the Cabinet in 1954 under the presidentship of the late Prime Minister, Pandit Jawaharlal Nehru, and when a very distinguished Indian Christian, Rajkumari Amrit Kaur, was also member of the Cabinet. She was also present in that Cabinet meeting. According to that Cabinet decision, a policy has been laid down and that policy we are strictly following. The

main feature of that policy is that there should be progressive in Indianisation of the missions working here.

SHRI LOBO PRABHU : Agreed.

SHRI VIDYA CHARAN SHUKLA: More and more Indians should work in these missions. There would be no hindrance to any legal and voluntary conversion but whenever the work can be done by an Indian, we need not import a foreigner for it. Anything which could be done by an Indian, for that we do not normally allow a foreigner to come, unless there are other reasons and circumstances which we have to take into account for some time. But it is our main policy which we follow and intend to follow in future also.

SHRI LOBO PRABHU : Have the charges been confirmed? That has not been replied to.

SHRI VIDYA CHARAN SHUKLA: I have already replied to that earlier. We made our own inquiries about these activities of Father Ferrer and we also came to the conclusion that it would not be proper for him to continue in that area where he was working.

SHRI LOBO PRABHU : Was it confirmed?

MR. DEPUTY-SPEAKER : Shri Jagannath Rao Joshi.

**श्री जगन्नाथ राव जोशी** : मुझे बड़ी खुशी है कि स्वयं मन्त्री महोदय ने इस बात को स्वीकार किया है कि विदेशी मिशनरीज़ को सीमावर्त्ती प्रदेशों में हम जाने नहीं देंगे ।

That means, he himself accepts that foreign missionaries are a risk to the border areas.

SHRI VIDYA CHARAN SHUKLA: I said that we do not allow any foreigner, whether missionary or non-missionary, to go into those restricted areas.

**श्री जगन्नाथ राव जोशी** : अंग्रेज के जमाने से यह शब्द हम कितनी बार सुनते आये हैं कि:

"Foreign missionaries are the forerunners of British Imperialism."

मैं समझता हूं कि माननीय शुक्ल महोदय ने भी यह बात सुनी होगी । यह केवल एक फारेन मिशनरी का सवाल नहीं है, अच्छे और बुरे का सवाल नहीं है । अंग्रेज बहुत अच्छे थे, इतना होने के बाद भी गांधी जी के नेतृत्व में जो यहां हम लोगों ने आन्दोलन किए वह अंग्रेज खराब थे, इस लिए नहीं, अंग्रेजी राज्य खराब था इसलिए नहीं, बल्कि लोकमान्य तिलक जैसे लोग यह कहते आये कि:

"We want a self-government in preference to a good government."

तो जो मंत्री महोदय ने अभी बात कही, जो हम कर सकते हैं, उस के लिए, विदेशियों को यहां आने देना नहीं चाहते, यहां अपने पिछड़े हुए लोगों के लिए, अपने बनवासी बन्धुओं के लिए ट्राइबल वेलफेयर डिपार्टमेंट है, यहां सब कार्यवाही उस के लिए सरकार की तरफ से चलती है । ऐसी हालत में जब कि फादर माइकेल स्काट का उदाहरण हमारे सामने है और फादर करीनो गोआ में थे, हम जानते हैं

He had accepted Indian citizenship also but later on it was found out that he was a *persona non grata* and that fellow was to be shunted back to Spain.

यह हुआ है । और आज भी फादर फेरर को महाराष्ट्र से निकालने के बाद विदर्भ के क्षेत्र में फादर डिकोना वही काम कर रहे हैं, यह सूचना मैं देना चाहता हूं, इस को भी मंत्री जी देखें । इंग्लैंड भी जब नहीं चाहता कि कोई दूसरा उस के अन्दरूनी मामलों में हस्तक्षेप

[श्री जगन्नाथ राव जोशी]

करे, इस बात को ले कर इंग्लैंड का राजा हेनरी कहता है : मैं स्वयं ही अपने धर्म को देख लूंगा

"I will be the Defender of the Faith."

तो हमारे देश के अन्दर इतनी बड़ी प्राचीन परंपरा होने के बाद हमारे ही बन्धु सारा काम कर सकते हैं। एक बार दूध का जला छाछ को भी फूंक लेता है। इसलिए जो मन्त्री महोदय ने कहा कि महाराष्ट्र गवर्नमेंट ने बताया, उस के ऊपर हम ने जांच नहीं की

I take serious objection to it.

वहां की कांग्रेस गवर्नमेंट जब यह बात कहती है कि हम फादर फेरर को रहने नहीं देंगे, उस के बाद केन्द्र में कांग्रेसी शासन रहते हुए गुजरात सरकार से पूछना, आन्ध्र सरकार से पूछना, यह देश के लिए अच्छा नहीं है और अगर सरकार यह करेगी तो मैं बताना चाहता हूं राष्ट्रवादी जनता इसका विरोध करेगी, भले ही सोमानी जी कहें

that it is Hindu fanaticism or whatever it is. I think, he does not understand either Hinduism or what is meant by fanaticism.

यदि देश के अन्दर ऐसी बिदेशी मिशनरी आते रहे—माइकल स्काट और फादर फेरर जैसे—तो मैं आपको चेतावनी देना चाहता हूं कि राष्ट्रवादी जनता आन्दोलन कर के सरकार को इस बात के मानने के लिये बाध्य करेगी। मैं मंत्री महोदय से स्पेसिफिक उत्तर चाहता हूं कि जब अपना ही शासन नहीं कहता है कि हम उन को वहां चाहते हैं, तो फिर उन को देश के किसी भी भाग में बसाना ठीक नहीं है ?

**श्री विद्याचरण शुक्ल :** माननीय जोशी जी ने मेरे उत्तर को ध्यान से नहीं सुना। शायद वह गुस्से में हैं या उत्तेजित हैं—इस लिये उन्होंने ठीक से नहीं सुना। मैंने यह बात साफ़ कही है कि महाराष्ट्र सरकार की रिपोर्ट आने के बाद हम लोगों ने स्वयं उस की जांच की और जांच करने के बाद इस निर्णय पर पहुंचे कि उन को वहां पर नहीं रहना चाहिये। यह बात मैंने साफ़ कही है की हम ने एन्क्वायरी की है। बाकी जो बात आप कह रहे हैं—वह आपकी राय हो सकती है, उस पर जरूर सोच-विचार किया जायेगा।

MR. CHAIRMAN : Now, the House stands adjourned to meet again tomorrow at 11 A.M.

19.11 HRS

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 29, 1968/Bhadra 7, 1890 (Saka).*

MGIPCBE—S3—6 LSD/68—17-3-69—